Vol. 263
No. 8

Friday,
9th February, 2024
20 Magha, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Papers Laid on the Table (pages 1-22)

Message from Lok Sabha - *Reported* (page 22)

Report of the Committee on Papers Laid on the Table - *Presented* (pages 23)

Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare - *Presented* (pages 23)

Statements by Ministers -

Status of implementation of the recommendations contained in the 53rd Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing - *Laid on the Table* (pages 23)

Status of implementation of the recommendations contained in the 177th Report of the Department-related Parliamentary Standing Committee on Commerce - *Laid on the Table* (pages 23-24)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Status of implementation of the Recommendations/Observations contained in the 55th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing- *Laid on the Table* (pages 24)

Announcement by the Chair (page 24)

Matters raised with Permission-

Need to strike a fair balance between the usage of Hindi and English language in Government business (pages 24-28)

Demand to provide scholarships, grants, coaching facilities, etc. to the students of Backward Communities at Central level (pages 28-29)

Land Deeds (*Patta*) to Tea garden workers in West Bengal (pages 29-30)

Demand to constitute All India Judicial Services in India (pages 30-31)

Need to take steps for the revival of Visakhapatnam Steel Plant (VSP) (pages 31-32)

Demand to release funds for construction of AIIMS in Rewari (pages 32-33)

Demand to establish a Satellite Center of National Centre for Coastal Research (NCCR) in Odisha (pages 33-34)

Concern over sudden withdrawal of operation of international flights from Chennai Airport (pages 34-36)

Concern over rising cases of drug addiction in Uttarakhand (page 36)

Concern over problem of Drug Addiction in India (pages 37-38)

Demand to build a Railway Over-bridge in Jabalpur (page 38)

Need for stoppage of Vande Bharat Train Nos. 22426/22425 at Ghaziabad Railway Station (pages 38-39)

Demand to check population growth rate in Manipur (pages 39-40)

Concern over rising crimes against women in the country (pages 40-41)

Concern over climate change and its adverse effects on agriculture (pages 41)

Website : http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

Oral Answers to Questions (pages 42-57 and pages 57-87)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Welcome to Foreign Minister of Bangladesh (pages 57)

Felicitations by the Chair (pages 87-88)

Government Bills - *Passed*

- The Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024 (pages 89-150)
- The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024 (pages 89-150)
- The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024 (pages 89-150)
- The Public Examinations (Prevention of Unfair Means) Bill, 2024 (pages 150-188)

Special Mentions- *Laid on the Table*

- Need for State-specific classification of religious minorities in India (pages 188-189)
- Obstacles in Arbitration in India (page 189-190)
- Demand for fair price of Himachal's apple (page 190)
- Need to make AIIMS Raebareli fully functional (page 191)
- Demand to start flight for Ayodhya and other religious places in country from Jolly Grant Airport, Dehradun and Pantnagar Airport (pages 191-192)
- Plight of rubber farmers in Kerala (pages 192)
- Demand to establish another unit of National Sugar Institute in Meerut (pages 192-193)

RAJYA SABHA

Friday, the 9th February, 2024/20 Magha, 1945 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Statement (2022) of discretionary out of turn allotments made in accordance with the guidelines issued by Directorate of Estates

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर): महोदय, मैं वर्ष 2022 में समाप्त हुए वर्ष के लिए एक कैलेंडर वर्ष में सामान्य पूल रिहायशी आवास के प्रत्येक टाइप में घटित होने वाली 5% रिक्तियों के लिए संपदा निदेशालय का.ज्ञा.सं.12035/2/97 पोल.II (भाग II) दिनांक 17 नवम्बर, 1997 द्वारा जारी किए गए दिशानिर्देशों के अनुसार की गई विवेकाधीन बिन बारी आवंटन के वार्षिक विवरण की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L.T. 11291/17/24]

Report and Accounts (2022-23) of WDRA, New Delhi and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं भांडागारण (विकास और विनियमन) अधिनियम, 2007 की धारा 39 की उप-धारा (3) और धारा 38 की उप-धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं:-

(a) Annual Report and Accounts of the Warehousing Development and Regulatory Authority (WDRA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 11457/17/24]

I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution
II. Reports and Accounts of NCCF, New Delhi for various years and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

(1) G.S.R. 640(E)., dated the 31st August, 2023, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023.

(2) G.S.R. 714(E)., dated the 3rd October, 2023, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023.

(3) G.S.R. 722(E)., dated the 6th October, 2023, publishing the Legal Metrology (Packaged Commodities) Amendment Rules, 2023.

[Placed in Library. For (1) to (3) *See* No. L.T. 11458/17/24]

(ii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. S.O. 4128(E)., dated the 20th September, 2023, notifying the commencement of the provisions which relate to serial number 40 and the entries thereto in the Schedule to the Jan Vishwas (Amendment of Provisions) Act, 2023, relating to the Legal Metrology Act, 2009, with effect from 01.10.2023, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.

[Placed in Library. *See* No. L.T. 11459/17/24]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Co-operative Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11460/17/24]

(ii) (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Co-operative Society.

(c) Statement giving reasons for the delay in laying the papers mentioned

at (a) above.

[Placed in Library. *See* No. L.T. 11461/17/24]

(iii) (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Co-operative Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11462/17/24]

(iv) (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Co-operative Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11463/17/24]

(v) (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Co-operative Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11464/17/24]

(vi) (a) Annual Report and Accounts of the National Co-operative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Co-operative Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11465/17/24]

I. **Reports and Accounts of the Veterinary Council of India, New Delhi for various years and related papers**

II. **Report and Accounts** (2022-23) **of the Animal Welfare Board of India, Ballabhgarh, Haryana, and related papers**

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (डा. संजीव कुमार बालियान): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 62 of the Indian Veterinary Council Act, 1984:-

(i) (a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11466/17/24]

(ii) (a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11467/17/24]

(iii) (a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11468/17/24]

(iv) (a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11469/17/24]

(v) (a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11470/17/24]

(vi) (a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11471/17/24]

II. A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Animal Welfare Board of India, Ballabhgarh, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11472/17/24]

I. **Statement of Accounts** (2022-23) **of SEBI, Mumbai and related papers**

II. **Report and Accounts** (2022-23) **IEG, Delhi and related papers**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. A copy (in English and Hindi) of the Annual Statement of Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2022-23, and the Audit

Report thereon, under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. *See* No. L.T. 11496/17/24]

II. A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2022-23, together with Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 11373/17/24]

I. **Reports and Accounts** (2022-23) **of ITPO, New Delhi; ECGC Ltd., Mumbai; Tobacco Board, Guntur; and APEDA, New Delhi and related papers**

II. **Reports and Accounts** (2022-23) **of Coffee Board, Bengaluru; Rubber Board, Kottayam; CAPEXIL EPC, Kolkata; EPCES, New Delhi; and FIEO, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay on the Table:—

I. (A) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Forty-sixth Annual Report and Accounts of the India Trade Promotion Organisation (ITPO), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11264/17/24]

(ii) (a) Sixty-fourth Annual Report and Accounts of the ECGC Ltd., Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11473/17/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 19 and sub-section (3) of Section 22 of the Tobacco Board Act, 1975:-

(a) Annual Report and Accounts of the Tobacco Board, Guntur, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11265/17/24]

(C) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 21 and sub-section (4) of Section 18 of the Agricultural and Processed Food Products Export Development Authority Act, 1985:-

(a) Annual Administrative Report of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2022-23.

(b) Annual Accounts of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Authority.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11263/17/24]

II. A copy each (in English and Hindi) of the following papers: —

(i) (a) Eighty-third Annual Report of the Coffee Board, Bengaluru, for the year 2022-23.

(b) Annual Accounts of the Coffee Board, Bengaluru, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Board.

(d) Statement giving reasons for the delay in laying the papers mentioned

at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11474/17/24]

(ii) (a) Annual Report of the Rubber Board, Kottayam, Kerala, for the year 2022-23.

(b) Annual Accounts of the Rubber Board, Kottayam, Kerala, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 11475/17/24]

(iii) (a) Sixty-fifth Annual Report and Accounts of the CAPEXIL EPC (Chemicals and Allied Products Export Promotion Council) , Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11266/17/24]

(iv) (a) Twentieth Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11476/17/24]

(v) (a) Fifty-eighth Annual Report and Accounts of the Federation of Indian Export Organizations (FIEO), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11477/17/24]

I. **Notifications of the Ministry of Electronics and Information Technology**

II. **Report and Accounts** (2022-23) **the Unique Identification Authority of India, New Delhi and related papers**

III. Reports and Accounts (2022-23) of C-DAC, Pune; C-MET, Pune; STPI, New Delhi; SAMEER, Mumbai; ERNET India, Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCAST (DR. L. MURUGAN): Sir, on behalf of Shri Rajeev Chandrasekhar, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, along with Delay Statement:-

(1) No. A-12013/13/RR/2016-UIDAI (E)., dated the 26th September, 2023, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) Amendment Regulations, 2023.

(2) No. HQ-21026/1/2022-LEGAL-HQ (E)., dated the 29th September, 2023, publishing the Aadhaar (Enrolment and Update) Amendment Regulations, 2023.

(3) No. HQ-13073/1/2020-AUTH.II(E)., dated the 3rd October, 2023, publishing the Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2023.

(4) No. HQ-13073/1/2020-AUTH.II-HQ(E)., dated the 3rd October, 2023, publishing the Aadhaar (Payment of Fees for Performance of Authentication) Regulations, 2023.

[Placed in Library. For (1) to(4) *See* No. L.T. 11478/17/24]

II. A copy each (in English and Hindi) of the following papers, under the Sub-Section (3) of Section 27 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-

(a) Annual Report and Accounts of the Unique Identification Authority of India, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11479/17/24]

III. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11480/17/24]

(ii) (a) Thirty-third Annual Report and Accounts of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11481/17/24]

(iii) (a) Annual Report and Accounts of the Software Technology Parks of India (STPI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11482/17/24]

(iv) (a) Annual Report and Accounts of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11483/17/24]

(v) (a) Annual Report and Accounts of the ERNET India, Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned

at (a) above.

[Placed in Library. *See* No. L.T. 11484/17/24]

I. Notifications of the Ministry of Agriculture and Farmers Welfare

II. Reports and Accounts of various Corporations for various years and related papers

III. Reports and Accounts (2022-23) of various Institutes and Consortium and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE; AND THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 5415(E)., dated the 22nd December, 2023, constituting the Central Fertiliser Committee consisting of the certain members, as mentioned therein, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. *See* No. L.T. 11171/17/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (3) of Section 36 of the Insecticides Act, 1968:-

(1) G.S.R. 921(E)., dated the 28th December, 2023, publishing the Insecticides (Seventh Amendment) Rules, 2023.

(2) G.S.R. 37(E)., dated the 12th January, 2024, publishing the Insecticides (First Amendment) Rules, 2024.

[Placed in Library. *See* No. L.T. 11172/17/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Fortieth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, UT of Jammu and Kashmir for the year 2017-18 together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Forty-first Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, UT of Jammu and Kashmir, for the year 2018-19, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L.T. 11170/17/24]

(iii) (a) Fiftieth Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11485/17/24]

(iv) (a) Fifty-fifth Annual Report and Accounts of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11486/17/24]

(v) (a) Fifty-sixth Annual Report and Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11487/17/24]

(vi) (a) Fifty-second Annual Report and Accounts of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, Himachal Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11488/17/24]

III. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of Chaudhary Charan Singh National Institute of Agricultural Marketing (CCS NIAM), Jaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Institute, for the year 2022-23.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11167/17/24]

(ii) (a) Annual Report and Accounts of the National Institute of Food Technology Entrepreneurship and Management (NIFTEM), Kundli, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11168/17/24]

(iii) (a) Annual Report and Accounts of the Small Farmers' Agri-Business Consortium (SFAC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Consortium.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11489/17/24]

(iv) (a) Annual Report and Accounts of the National Institute of Food Technology Entrepreneurship and Management (NIFTEM-T), Thanjavur, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11169/17/24]

(v) (a) Annual Report of the National Institute of Plant Health Management, (NIPHM), Hyderabad, for the year 2022-23.

(b) Annual Accounts of the National Institute of Plant Health Management, (NIPHM), Hyderabad, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 11490/17/24]

I. **Reports and Accounts of NTC, New Delhi; JCI, Kolkata for various years and related papers**

II. **Reports and Accounts (2022-23) of AEPC, New Delhi; PDEXCIL, Mumbai, Maharashtra and EPCH, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Fifty-third Annual Report and Accounts of the National Textile Corporation Limited (NTC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11274/17/24]

(ii) (a) Annual Report and Accounts of the Jute Corporation of India Limited, (JCI), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11271/17/24]

II. A copy each (in English and Hindi) of the following papers: —

(i) (a) Annual Report and Accounts of the Apparel Export Promotion Council (AEPC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11279/17/24]

(ii) (a) Twenty-eighth Annual Report and Accounts of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11270/17/24]

(iii) (a) Thirty-seventh Annual Report and Accounts of Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11278/17/24]

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI

SOM PARKASH): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), under Section 40 of the Bureau of Indian Standards Act, 2016:-

(1) S.O. 5323., dated the 13th December, 2023, publishing the Cycle and Rickshaw Tyres and Tubes (Quality Control) Order, 2023.

(2) S.O. 5371., dated the 19th December, 2023, publishing the Rubber Gaskets for Pressure Cookers (Quality Control) Order, 2023.

[Placed in Library. *See* No. L.T. 11284/17/24]

Reports and Accounts (2022-23) **of HPL, New Delhi; and PMRCL, Patna and related papers**

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Seventieth Annual Report and Accounts of the Hindustan Prefab Limited (HPL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11318/17/24]

(ii) (a) Fourth Annual Report and Accounts of the Patna Metro Rail Corporation Limited (PMRCL), Patna, Bihar for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11383/17/24]

Report and Accounts (2022-23) **of NCCT, New Delhi and related papers**

सहकारिता मंत्रालय में राज्य मंत्री (श्री बी .एल .वर्मा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं :-

(a) Annual Report of the National Council for Cooperative Training (NCCT), New Delhi for the year 2022-23

(b) Annual Accounts of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Council

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11384/17/24]

I. Notifications of the Ministry of Communications

II. Report and Accounts (2022-23) **of TRAI, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Communications (Department of Posts) Notification No. S.O. 5484(E)., dated the 29th December, 2023, notifying the commencement of the provisions which relate to serial number 2 and the entries thereto in the Schedule to the Jan Vishwas (Amendment of Provisions) Act, 2023, relating to the Indian Post Office Act, 1898, with effect from 29.12.2023, issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library. *See* No. L.T. 11287/17/24]

(ii) A copy (in English and Hindi) of the Ministry of Communications (Department of Posts) Notification No. G.S.R. 09(E)., dated the 3rd January, 2024, publishing the Indian Post Office (Amendment) Rules, 2024, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

[Placed in Library. *See* No. L.T. 11288/17/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 and sub-section (3) of Section 24 of the Telecom Regulatory Authority of India Act, 1997 :-

(a) Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11491/17/24]

Report and Accounts (2022-23) **of NESTS, New Delhi and related papers**

DR. L. MURUGAN: Sir, on behalf of Dr. Dr. Bharati Pravin Pawar I lay on the Table, a copy each (in English and Hindi) of the following papers: -

(a) Annual Report and Accounts of National Education Society for Tribal Students (NESTS), New Delhi for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11398/17/24]

Reports and Accounts (2022-23) **of NPCC, New Delhi; and WAPCOS Limited, New Delhi and related papers**

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर): महोदय, मैं अपने सहयोगी श्री बिश्वेश्वर टुडु की ओर से कंपनी अधिनियम, 2013 की धारा 394 की उप धारा(1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति(अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं :-

(i) (a) Sixty-sixth Annual Report and Accounts of the National Projects Construction Corporation Limited (NPCC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11338/17/24]

(ii) (a) Fifty-fourth Annual Report and Accounts of the WAPCOS Limited, New

Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11337/17/24]

Reports and Accounts (2022-23) of CCRUM, New Delhi; and NIN, Pune and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine (CCRUM), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11400/17/24]

(ii) (a) Annual Report and Accounts of the National Institute of Naturopathy (NIN), Pune, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 11401/17/24]

I. Reports and Accounts (2013-14 and 2022-23) of CAA, Chennai and related papers

II. Reports and Accounts of NFDB for various years and related papers

DR. L. MURUGAN: Sir, I lay on the Table-

I. A copy each (in English and Hindi) of the following papers under Section 19 and

sub-section (4) of Section 20 of the Coastal Aquaculture Authority Act, 2005:-

(i) (a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above

[Placed in Library. *See* No. L.T. 11492/17/24]

(ii) (a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above

[Placed in Library. *See* No. L.T. 11493/17/24]

II. A copy each (in English and Hindi) of the following papers:-

(a)(i) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2006-07, together with the Auditor's Report on the Accounts.

(ii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2007-08, together with the Auditor's Report on the Accounts.

(iii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2008-09, together with the Auditor's Report on the Accounts.

(iv) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2009-10, together with the Auditor's Report on the Accounts.

(v) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2010-11, together with the Auditor's Report on the Accounts.

(vi) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2011-12, together with the Auditor's Report on the Accounts.

(vii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2012-13, together with the Auditor's Report on the

Accounts.

(viii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2013-14, together with the Auditor's Report on the Accounts.

(ix) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2014-15, together with the Auditor's Report on the Accounts.

(x) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2015-16, together with the Auditor's Report on the Accounts.

(xi) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2016-17, together with the Auditor's Report on the Accounts.

(xii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2017-18, together with the Auditor's Report on the Accounts.

(xiii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2018-19, together with the Auditor's Report on the Accounts.

(xiv) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2019-20, together with the Auditor's Report on the Accounts.

(xv) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2020-21, together with the Auditor's Report on the Accounts.

(xvi) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2021-22, together with the Auditor's Report on the Accounts.

(xvii) Annual Report and Accounts of the National Fisheries Development Board (NFDB), for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society mentioned at II (i) to (xvii) above.

(c) Statement giving reasons for the delay in laying the papers mentioned at II (i) to (xvii) above.

[Placed in Library. For (i) to (xvii) *See* No. L.T. 11403/17/24]

Reports of the Comptroller and Auditor General of India and Union Government Appropriation Accounts of the Defence Services

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अधीन निम्निलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं-:

(i) Report of the Comptroller and Auditor General of India for the year ended March 2022 – Union Government Scientific and Environmental Ministries/Departments, Report No. 24 of 2023 (Compliance Audit); and

(ii) Report of the Comptroller and Auditor General of India for the year ended March 2022 – Union Government (Civil) Central Autonomous Bodies, No. 25 of 2023.

(iii) "Union Government Appropriation Accounts of the Defence Services for the year 2022-23."

[Placed in Library. For (i) to (iii) *See* No. L.T. 11494/17/24]

Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I lay on the Table, under clause (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended March, 2022 - Union Government (Commercial) - Report No.15 of 2023 – Compliance Audit of Activities of Selected CPSEs.

[Placed in Library. *See* No. L.T. 11495/17/24]

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Mr. Chairman, Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 8th February, 2024, has agreed, without any amendment, to the Water Prevention & Control of Pollution (Amendment) Bill, 2024, which was passed by the Rajya Sabha, at its sitting held on 6th February, 2024.

REPORT OF THE COMMITTEE ON PAPERS LAID ON THE TABLE

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं 'राष्ट्रीय उद्यमिता और लघु व्यवसाय विकास संस्थान(एनआईईएसबीयूडी) के वार्षिक प्रतिवेदनों और लेखापरीक्षित लेखाओं को सभा पटल पर रखे जाने' के संबंध में राज्य सभा के सभा पटल पर रखे गए पत्रों संबंधी समिति का 171वां प्रतिवेदन (हिंदी तथा अंग्रेज़ी में) प्रस्तुत करता हूं।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

SHRI SANJEEV ARORA (Punjab): Sir, I present a copy each of the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Health and Family Welfare:-

(i) 156th Report on Review of National Ayush Mission; and
(ii) 157th Report on Quality of Medical Education in India.

STATEMENTS BY MINISTERS

Status of implementation of the recommendations contained in the 53rd Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA): Sir, I lay the Statement regarding Status of implementation of recommendations contained in the 53rd Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2023-24) pertaining to Department of Fisheries, Ministry of Fisheries, Animal Husbandry & Dairying.

Status of implementation of the recommendations contained in the 177th Report of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay the Statement regarding Status of implementation of

recommendations of the Department-related Parliamentary Standing Committee on Commerce contained in its 177th Report on Action Taken by Government on the Recommendations/Observations contained in the 171st Report of the Committee, on "Issues affecting the Indian Tea Industry especially in Darjeeling region".

Status of implementation of the Recommendations/Observations contained in the 55th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE; AND THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SUSHRI SHOBHA KARANDLAJE): Sir, I lay the Statement regarding Status of implementation of the Recommendations/ Observations contained in the 55th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2023-24)' of the Ministry of Food Processing Industries.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, in the list of notices for Matters Raised with Permission during the Zero Hour, selected through ballot for today, notices of Shri Naresh Bansal and Shri Vikramjit Singh Sahney are on similar issue of drug addiction. Similarly, the notices of Shri Sant Balbir Singh and Dr. V. Sivadasan are on the issue of adverse effects of climate change. These notices are similar in nature and would be clubbed together and one Member may associate with the other.

Now, Shri Saket Gokhale.

MATTERS RAISED WITH PERMISSION

Need to strike a fair balance between the usage of Hindi and English language in Government Business

SHRI SAKET GOKHALE (West Bengal): Sir, there is a recent event from Meghalaya, which I wish to highlight in this august House. At the start of the current Budget Session of the Meghalaya Assembly, it was announced that the Hon. Governor

would deliver his Address to the House in Hindi. This was supported by the BJP in Meghalaya and the Meghalaya Leader of the BJP even incorrectly claimed saying, 'Hindi is our national language; so, what is the problem?' Let me highlight here that Hindi is not our national language. The official language of the State of Meghalaya is English. Meghalaya also has a proud linguistic culture that includes the native languages of Garo and Khasi. Despite repeated demands by the people of Meghalaya as well as my Party, Trinamool Congress, the Union Government has not yet included Garo and Khasi in the Eighth Schedule of the Constitution of India. Now, in this context, the Hon. Governor of Meghalaya choosing to address the Assembly in Hindi, instead of the State's official language English, is nothing but a brazen Hindi imposition and an attempt to undermine the linguistic pride of Meghalaya.

Sir, we have recently seen the Government passed three new criminal laws in Parliament after suspending 146 MPs. For some strange reason, these laws have been given very complicated Hindi names like Bharatiya Nyaya Sanhita, etc. Let me remind the House here that outside of North India, Hindi is not the native language of crores of Indians. This is precisely why our Constitution chose to retain English as an official language along with Hindi. The imposition of Hindi by the Union Government has even led to an Hon. Judge of the Madras High Court saying, 'I do not know how to pronounce the names of these new criminal laws. I am going to keep calling them I.P.C. and Cr.P.C.' Sir, Bangla, which is spoken in my State of West Bengal is India's second most spoken language after Hindi. Similarly, languages from the South and the West like Tamil, Malayalam, Kannada, Marathi, Telugu and Tulu have their own rich and cultural heritage and our people take pride in our languages. There is a reason that English has been retained as an official language in our Constitution along with Hindi. However, the attempts by the current Government to forcibly impose Hindi, which is barely spoken by 46 per cent of the population, on the rest of India is a matter of *

Sir, there is absolutely no respect for local languages. Every new name that this Government gives is given in Hindi for some reason. Are languages of the West, the South and the East not important in this country and our regional languages have no meaning? Sir, I would, therefore, like to appeal that English as an official language must be used for Government Business that extends to all of India including non-Hindi speaking States. When our Constitution mandates both Hindi and English as official languages, the imposition of Hindi over English and vernacular languages by

* Expunged as ordered by the Chair.

the Government is an affront to our federal structure and a shocking disregard of the States that do not speak Hindi. Thank you, Sir.

MR. CHAIRMAN: Hon. Member, you have taken oath under the Constitution. I will strongly suggest you to go through the constitutional provisions.

SHRI SAKET GOKHALE: I have, Sir.

Mr. CHAIRMAN: Go through Article 351. I am reading for the benefit of the House. 'Directive' is a constitutional prescription given by our founding fathers – 'Directive for development of the Hindi language.'

"It shall be the duty of the Union to promote the spread of the Hindi language, to develop it so that it may serve as a medium of expression for all the elements of the composite culture of India and to secure its enrichment by assimilating without interfering with its genius, the forms, style and expressions used in Hindustani and in the other languages..." It is there. You ignored it. ...*(Interruptions)*... Please, for a moment... ...*(Interruptions)*... I have not opened it. ...*(Interruptions)*... Can you develop the habit of being slightly decorous? ...*(Interruptions)*.. Sit down. ...*(Interruptions)*... And, secondly, ..*(Interruptions)*.. Take your seat, Mr. Tiruchi Siva. ...*(Interruptions)*... Elamaramji, you are a senior Member. Please sit down. ...*(Interruptions)*... Hon. Members, it has been time and again stated... ...*(Interruptions)*... Bear with me. ...*(Interruptions)*... It has been time and again stressed that we have a culture of very rich languages. We are proud of our languages; our languages have even global impact; they have a great culture. All I am saying is, we must have a consensual approach. I am merely indicating what the founding fathers of the Constitution have mandated for us since we have taken the oath. We must always be open to make constructive suggestions. If I go to another Article, you are fully aware, that Article is all the more significant, namely, Article 344. "It shall be the duty of the Commission to make recommendations to the President as to the progressive use of the Hindi language for the official purposes of the Union; restrictions on the use of the English language..." ...*(Interruptions)*... Mr. Saket Gokhale. ...*(Interruptions)*... Dr. Keshava Rao, please sit down. ...*(Interruptions)*.. Hon. Members, please sit down. ..*(Interruptions)*.. I am sorry. ...*(Interruptions)*... Please take your seat first. ...*(Interruptions)*... Why don't you take your seat? ...*(Interruptions)*... Elamaram Kareemji, don't force my hands. ...*(Interruptions)*... Please take your seat. You are a senior Member. ...*(Interruptions)*... You are all senior Members. ...*(Interruptions)*... Please sit down for a moment.

...*(Interruptions)*... All I am telling you and hear me carefully: Has your Chairman engaged in any transgression except inviting attention to constitutional provisions? Number one. I assert with a full sense of responsibility, India is a land where languages make us proud. ...*(Interruptions)*... Our languages have depth. Our languages have literature. Our languages have sweetness. All I am saying is that the Hon. Member went on a tangent. These are issues to be in a spirit of cooperation. And, every time, Mr. Gokhale, you make a point and you think it is your right to immediately jump on your seat. I will not countenance it. ...*(Interruptions)*... Sit down. ..*(Interruptions)*.. Have I allowed you? No. I don't appreciate it. ...*(Interruptions)*... Hon. Members, I don't appreciate it. Nothing will go on record. ...*(Interruptions)*... No, it will not. ...*(Interruptions)*... Will you take your seat? ...*(Interruptions)*... Will you take your seat? ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... All sections of the House, please take your seat. ...*(Interruptions)*... Mr. Elamaram Kareem, don't do it ...*(Interruptions)*... Tiruchi Sivaji, what will younger Members learn from you? ...*(Interruptions)*... Mr. Saket Gokhale, I am about to name you. ...*(Interruptions)*... No, no. You cannot rise like this. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... I am sorry. ...*(Interruptions)*... Mr. Tiruchi Siva, I am sorry. ...*(Interruptions)*... Please, take your seat. ...*(Interruptions)*... Dr. John Brittas, take your seat. ...*(Interruptions)*... Please, please. Hon. Members, what are we generating? If I tell a Member to maintain decorum, is it wrong? Can I be more patient? I make it a point to make the platform available to every Member. We will have different points of view. We will deliberate, discuss. ...*(Interruptions)*... Please, Mr. Tiruchi Siva. You know that there is a parliamentary committee. There is a mechanism which I head also. I am fully aware of it.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, please allow... ...*(Interruptions)*...

MR. CHAIRMAN: Let me make it very clear to the Hon. Members, I have interacted with senior Members and leaders of parties. They have invariably told me that we must have decorum and discipline in the House and we must demonstrate it. We should not get into a mode where we indicate indecorous behavior. With folded hands, I plead with you. I take a plea with you.

DR. K. KESHAVA RAO (Telangana): Sir, we are also saying it with folded hands. You are not allowing us to talk. You ask us to sit down...*(Interruptions)*...

MR. CHAIRMAN: Dr. Keshava Rao, you are very senior. Please sit down. ...*(Interruptions)*... Dr. Keshava Rao, have I ever ignored when any Member of the House has sought permission by raising of hand? Have I ever declined even when there is a slight indication? My problem arises when a Member rises and then takes the floor without permission of the Chair. If you all think it is wise, sensible and decorous that this is the only pattern I should follow, I would follow! Now, Shri Ryaga Krishnaiah.

The following Hon. Members associated themselves with the matter raised by the Hon. Member, Shri Saket Gokhale: Shri Tiruchi Siva (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shri A.A. Rahim (Kerala), Shri P. Wilson (Tamil Nadu), Shrimati Vandana Chavan (Maharashtra), Dr. John Brittas (Kerala), Shri N. Chandrasegharan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Jawhar Sircar (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Shri Prakash Chik Baraik (West Bengal) and Dr. M. Thambidurai (Tamil Nadu).

Demand to provide scholarships, grants, coaching facilities, etc. to the students of Backward Communities at Central level

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Respected Chairman, Sir, the Central Government has provided reservations to OBCs, SCs and STs, but OBC students were not given any financial assistance, particularly post-Matric scholarship and PG reimbursement. PG reimbursement and post-Matric scholarships are a part and parcel of the implementation of reservation. Without financial assistance, how can students from the OBC and Most Backward Classes carry out further studies? There are many students who come from the stone-cutter community, dhobi community, hair-cutter community and fishermen community. They all fall under the OBC category in many States, but they are unable to pursue higher education. The Government provides for 27 per cent reservation in IITs and IIMs. In the IITs and IIMs, the fee structure is Rs. 1,30,000 to Rs. 1,80,000. Along with this, an additional one lakh rupees is to be paid as maintenance charges. Students from the poor and backward classes cannot spend this huge amount and hence discontinue their studies. Some States are providing scholarships in fee within their States. In Central institutes, they are not sanctioning the same. Also, the Government is not providing financial help at the school level. Particularly, in Andhra Pradesh, the State Government is sanctioning Rs.15,000 to every OBC boy from first class to tenth class. But the Central Government is not giving financial assistance. Every year, they are reducing the Budget. Our Budget is Rs.47 lakh crore, but the scholarship amount is

very less. Post-matric and pre-matric मिलाकर 2,000 भी नहीं है। BCs are not the beggars; they are the shareholders of this country. They want that their share should be given. They are a part and parcel of this country; they are the children of this *bharat mata*. So, I request the Central Government to provide them the financial assistance.

MR. CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Ryaga Krishnaiah: Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shri A.A. Rahim (Kerala), Shri P. Wilson (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Dr. Fauzia Khan (Maharasthra), Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Dr. V. Sivadasan (Kerala) and Shrimati Vandana Chavan (Maharashtra).

श्री प्रकाश चिक बाराईक।

Land Deeds (*Patta*) to Tea garden workers in West Bengal

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल): सभापति महोदय, my subject is 'Regarding Land Deed (*Patta*) to Tea Garden Workers in West Bengal'. पश्चिमी बंगाल में लम्बे समय से चाय बागान मजदूरों की चली आ रही जो डिमांड थी, उसके लिए राज्य की माननीया मुख्य मंत्री सुश्री ममता बंद्योपाध्याय ने Land Acquisition Act पारित कर दिया कि चाय बागान मजदूरों को जमीन का पट्टा मिले। उनको जमीन का पट्टा दिया जा रहा है, लेकिन Plantation Labour Act, 1951 के तहत कुछ ऐसे नियम हैं, जिनके आधार पर कुछ कम्पनीज़ एवं मैनेजमेंट जमीन का पट्टा देने से इनकार कर रहे हैं। जिन-जिन कम्पनीज़ ने जमीन का पट्टा दिया, वहाँ राज्य की माननीया मुख्य मंत्री सुश्री ममता बंद्योपाध्याय के द्वारा उनको केवल पट्टा ही नहीं, बल्कि जितनी जमीन पर लोग रहते हैं, जहाँ उनका क्वार्टर है, उसका demarcation करके, उसका जो टोटल एरिया है, उसकी जो बाउंडरी है, उस टोटल जमीन को भी श्रमिकों को दिया जा रहा है। जमीन का पट्टा देने के साथ ही साथ, उन गरीब चाय बागान मजदूरों को बंगला आवास योजना के 1,20,000 रुपये भी दिये जा रहे हैं। Approximately 22,000 चाय बागान श्रमिकों को यह सुविधा दी गयी है।

सर, माननीया मुख्य मंत्री जी ने चाय बागान श्रमिकों के लिए जो उद्यम किया, वह सराहनीय है। 1951 में जो अमेंडमेंट था, PLA के तहत जो एग्रीमेंट था, उसमें लोग दो किस्म के components पाते थे। एक cash component था, जो 250 रुपया है और दूसरा, additional component है। लोग जो अभी HRA नहीं पाते हैं, मेडिकल अलाउंस नहीं पाते हैं, सैनिटेशन की सुविधा नहीं पाते हैं, लेकिन राज्य की माननीया मुख्य मंत्री जी ने प्रत्येक चाय बागान को केन्द्रित करके करीब 44 हॉस्पिटल्स बनाये, जिनमें अब एमबीबीएस डॉक्टर्स की सुविधाएँ उपलब्ध हैं। चाय मजदूरों के लिए बिना पैसे के पेयजल, बिना पैसे का राशन और बिना पैसे के स्वास्थ्य परिसेवा की व्यवस्था की गयी है, यह सराहनीय है।

महोदय, हम केन्द्र सरकार से दरख्वास्त करते हैं कि PLA Act, 1951 का जो बिल पारित हुआ, उसको ठीक करे एवं वहाँ जो मालिक एवं चाय बागान का मैनेजमेंट उनको जमीन का पट्टा देने के लिए NOC देना नहीं चाह रहे हैं, उसको ठीक करे। साथ ही साथ उनकी रिटायरमेंट की उम्र जो 58 साल है, उसको वह 60 साल करे, क्योंकि सरकारी नियम के आधार पर 60 साल में ही रिटायरमेंट होती है। राज्य सरकार हरेक काम कर रही है, लेकिन केन्द्र सरकार को भी गरीब चाय बागान मजदूरों के लिए सोचना पड़ेगा। वहाँ विभिन्न प्रकार की जो समस्याएँ हैं, विभिन्न प्रकार की उनकी जो प्रॉब्लम्स हैं, हर प्रॉब्लम को राज्य की माननीया मुख्य मंत्री जी ने बखूबी देखा है एवं वह अधिकार, जो कि 200 साल पुराना था, उन लोगों को मिला। इसलिए हम माननीया मुख्य मंत्री जी को धन्यवाद ज्ञापन करते हैं कि उन्होंने गरीब मजदूरों के लिए काम किया। ...(**व्यवधान**)... जय हिन्द, जय माँ, माटी, मानुष!

MR. CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Prakash Chik Baraik: Shri P. Wilson (Tamil Nadu), Shri Mohammed Nadimul Haque (West Bengal), Shri Jawhar Sircar (West Bengal), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Shri Saket Gokhale (West Bengal) and Shri Niranjan Bishi (Odisha).

श्री सुशील कुमार मोदी।

Demand to constitute All India Judicial Services in India

श्री सुशील कुमार मोदी (बिहार): सभापति महोदय, संविधान की धारा 312 के अन्तर्गत आईएएस, आईपीएस के समान All India Judicial Service के गठन का प्रावधान है। यह प्रावधान District Judge, Joint District Judge और Assistant District Judge की नियुक्तियों से जुड़ा है। अभी ये नियुक्तियाँ State Public Service Commission द्वारा हाई कोर्ट की देखरेख में होती हैं। यूपीएससी जिस प्रकार आईएएस, आईपीएस के लिए centralised परीक्षा लेकर सफल उम्मीदवारों को राज्यों को assign करता है, उसी प्रकार AIJS के माध्यम से ज्युडिशियरी के लिए नियुक्ति की जा सकती है।

महोदय, 1st, 8th and 11th Law Commission ने भी All India Judicial Service की अनुशंसा की थी। सुप्रीम कोर्ट ने 13 नवम्बर, 1991 और 24 अगस्त, 1993 को AIJS के पक्ष में निर्णय दिया था।

(**उपसभापति महोदय** *पीठासीन हुए।*)

नवंबर, 2012 में सेक्रेटरीज़ की कमेटी, 2013 में चीफ मिनिस्टर्स और हाई कोर्ट के चीफ जस्टिस के सम्मेलन, 2015 में चीफ जस्टिसेज़ के सम्मेलन और 2017 में लॉ मिनिस्ट्री की अध्यक्षता में विचार हुआ, परंतु कुछ हाई कोट्र्स और कुछ राज्य सरकारों की असहमति के कारण मामला रुक

गया। सुप्रीम कोर्ट में Constitution Day Celebration पर संबोधित करते हुए श्रीमती द्रौपदी मुर्मू जी ने भी इसके बारे में कहा। The Hon. President called for creation of the AIJS to recruit Judges, saying this will make the Judiciary diverse by increasing representation from the marginalised social groups. महोदय, कुछ हाई कोर्ट्स और राज्यों के विरोध के आधार पर AIJS को रोका नहीं जाए। मैं सरकार से आग्रह करता हूँ कि प्रेज़िडेंट की अपील के बाद प्रधान मंत्री जी के तीसरे कार्य काल में judicial reforms के अंतर्गत AIJS के गठन के काम को पूरा किया जाए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following Hon. Members associated with the matter raised by Shri Sushil Kumar Modi: Dr. Fauzia Khan (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Sujeet Kumar (Odisha), Shrimati Sulata Deo (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sadanand Shet Tanawade (Goa), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha) and Shri Niranjan Bishi (Odisha).

Need to take steps for the revival of Visakhapatnam Steel Plant (VSP)

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Cabinet Sub-Committee on Economic Affairs, on January 27, 2021, gave its in-principle approval for 100 per cent disinvestment of Government's stake in RINL, which is also called Visakhapatnam Steel Plan, or, Vizag Steel Plant, along with RINL's stake in its subsidiaries and joint ventures through strategic disinvestment by way of privatization. Subsequent to the decision of the Government, there is much discontent among the crores and crores of people of the State of Andhra Pradesh. The employees and the union of the Vizag Steel Plant are continuously staging, demonstrating and agitating against the Government's decision. They have requested the Government to reconsider its decision. The same request has also been made by many representatives of people in various fora.

The Visakhapatnam Steel Plant is currently operating at 68 per cent of 6.3 MTPA capacity upto February 2023. Those blast furnace and steel melt plant shops have been modernised and have enhanced the capacity to 7.3 MTPA. But, the downstream integrated steel plant's producing capacity has not been expanded to 7.3 MTPA. Certain constraints are there which hinder the operational full capacity of the plant. Obviating those constraints will, certainly, help in running the steel plant in a profitable manner. The RINL does not own captive iron ore mines. It has been dependent on supplies from Bailadila mines being run by the National Mineral Development Corporation and importing coking coal from Austria. The RINL is

incurring additional burden of about Rs.1,500 to Rs.2,000 crores per annum as compared to other steel plants. The Parliamentary Standing Committee also recommended in 2013 to the Government to allot separate rakes to the RINL. Various steps are being taken by the RINL to have its own captive mines. One such step is the request made by the Visakhapatnam Steel Plant to the State Government of Andhra Pradesh for reservation of iron ore deposits under Section 17(2A) of Mines and Minerals (Development and Regulation) Act, 2015. The Ministry of Mines had informed in response to one of my Parliament questions that it had not received any such recommendation from the State Government of Andhra Pradesh. It is quite unfortunate. The State Government of Andhra Pradesh, though people are agitating for years together, did not consider this request. Under these hostile circumstances, it is very unfortunate to take the decision of disinvestment of the RINL. It will put a question mark on the livelihood of many workers and employees working in the plant.

So, in view of the above, I request the Central Government to reconsider their proposal irrespective of the negligent attitude of the Government of Andhra Pradesh. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following Hon. Members associated with the matter raised by Shri Kanakamedala Ravindra Kumar: Shri A.A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha) and Shri Niranjan Bishi (Odisha).

Demand to release funds for construction of AIIMS in Rewari

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): उपसभापति महोदय, मैं इस मौजूदा बजट में हरियाणा की जो एम्स परियोजनाएँ हैं, उनके लिए अपर्याप्त बजट आवंटन की माँग को उठाना चाहता हूँ। मैं आपके माध्यम से सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ। हमारे यहाँ रेवाड़ी के मनेठी में एम्स, आज जो 22 नई एम्स परियोजनाओं के लिए सरकार ने 6 हजार करोड़ रुपए का बजट रखा है, उनमें उसका नाम शामिल किया गया है। इसके लिए हम धन्यवाद करते हैं, लेकिन जिस तरह से बजट आवंटन हुआ है, उसमें 250 से 300 करोड़ रुपए एक नए एम्स के हिस्से आएंगे, जो अपर्याप्त है, क्योंकि वर्ष 2020-21 में सीएजी की जो रिपोर्ट आई, उसके अनुसार किसी भी एम्स के परिसर को तैयार करने तथा building construction की कॉस्ट लगभग 3 हजार करोड़ के आस-पास है। अगर इसी रफ्तार से बजट आवंटन हुआ तो इस एम्स को पूरा होने में लगभग 12 वर्ष लग जाएँगे, जो कि काफी लम्बा अंतराल है। मैं जानकारी में लाना चाहता हूँ कि इस एम्स की घोषणा वर्ष 2015 में हुई थी और 9 साल के बाद कागज़ों से निकलकर अब चुनावी वर्ष के अंदर इसका 250-300 करोड़ का बजट आवंटन हुआ है, लेकिन यह तब और अपर्याप्त साबित होगा जब

इसकी बिल्डिंग कंस्ट्रक्शन के लिए और 12 साल इंतजार करना पड़े। साथ ही, बाढ़सा एम्स टू परिसर में 500 बेड का National Centre for Child Health तथा 600 बेड का National Cardiological Centre sanctioned है, जिसकी फाउंडेशन वर्ष 2012 में डा. मनमोहन सिंह जी ने रखी थी। वहाँ National Cancer Institute तो बन गया, लेकिन इस तरह के 10 राष्ट्रीय संस्थान, जो कि 15,000 करोड़ की लागत से बनने थे, उनके लिए बजट का कोई आवंटन नहीं किया गया है। मैं माँग करता हूँ कि इन परियोजनाओं के लिए भी बजट का आवंटन किया जाए।

महोदय, 10 वर्ष में इन परियोजनाओं के लिए एक रुपये का भी बजट आवंटन उसी रूप से नहीं किया गया, जैसे हमारे क्षेत्र रोहतक, रेवाड़ी, फरीदाबाद, सोनीपत और झज्जर में मेट्रो का जो विस्तार होना था, उसमें 10 वर्ष तक सरकार ने मेट्रो के विस्तार के लिए एक खंभे का भी बजट नहीं दिया। गुरुग्राम में Indian National Defence Academy का फाउंडेशन स्टोन तो रखा गया, लेकिन 10 साल में उसकी केवल चारदीवारी ही खड़ी हो पाई, आगे काम नहीं हुआ। मैं सरकार से और स्वास्थ्य मंत्री जी से आग्रह करूँगा कि ऐसा न हो कि इसका फाउंडेशन स्टोन तो आज रखा जाए, लेकिन आगे उस गति से काम न हो, जितनी लोगों को आशाएँ हैं। चाहे एम्स, रेवाड़ी की बात हो या बाढ़सा एम्स परिसर की बात हो, तो जहाँ आपने बाकी संस्थानों के लिए बजट नहीं रखा है, वहाँ भी आप बजट बढ़ाने का काम करें, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the matter raised by the Hon. Member, Shri Deepender Singh Hooda: Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Kerala) and Shri P. Wilson (Tamil Nadu).

Demand to establish a Satellite Centre of National Centre for Coastal Research (NCCR) in Odisha

SHRI SUJEET KUMAR (Odisha): Sir, I rise to request the Government of India to establish in Odisha a Satellite Centre of National Centre for Coastal Research (NCCR). Sir, NCCR is under the Ministry of Earth Sciences and it is in Chennai. Its mandate is to promote research in the areas of coastline erosion, coastal-natural disasters, coastal vulnerability and to build India's capabilities and capacities in the maritime domain.

Sir, we have 7,500 kilometre long coastline and we have a vast Exclusive Economic Zone of 2.37 million square kilometre but despite this, we have only one Centre of Coastal Research and that is in Chennai. It is a well-known fact that India is one of the most vulnerable countries which will face the adverse effect of climate change. It is estimated that by 2050, around 1,500 square kilometre of land in India

would be submerged due to rising sea level and about 36 million people will be displaced because of coastal floods and inundation.

In my State Odisha alone, about 153 kilometre of land has already been submerged, which is almost 28 per cent of our 485 kilometre coastline, sixteen villages have already been displaced and close to 5,000 families have been displaced. Odisha is known globally as a pioneer and as a model of disaster management.

Hon. Chief Minister Shri Naveen Patnaik has often articulated his goal of zero casualties in case of any natural disasters. We have seen it in the super cyclone of Phailin in 2013. Again, Odisha's preparedness and model of disaster management was on display during the super cyclone of Fani in 2019. Many international bodies such as United Nations and World Bank have commended Odisha for this.

We have around 800 disaster-resilient multipurpose cyclone shelters dotting the landscape of coastal Odisha. We are the first State in the country to have an early-warning system, which is technology driven. We are again the first State in the country to have a settlement policy for displaced villages. We are allocating a huge Budget for disaster management and preparedness. In BE of 2023-24, Rs. 3,700 crores were allocated for disaster management which is much higher than the national allocation as well.

So, with this, Sir, I want to bring to your notice that Odisha's capabilities may be deployed, may be utilised, by having a satellite centre for coastal research. Not only in Odisha, I would also urge the Government to have one centre on the west coast of India also. This will be a true tribute to the people of Odisha.

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Sujeet Kumar: Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri P. Wilson (TamilNadu), Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha) and Shri Sant Balbir Singh (Punjab).

Now, Shri P. Wilson on the issue of 'concern over sudden withdrawal of operation of international flights from Chennai Airport'.

Concern over sudden withdrawal of operation of International flights from Chennai Airport

SHRI P. WILSON (Tamil Nadu): Mr. Deputy Chairman, Sir, Chennai is one of the largest metropolitan economies in India and is known as India's health capital. However, the airport in Chennai is in a very poor condition. Chennai International

Airport is among the top 50 airports in Asia and accommodates over 18 million passengers annually. It is a strategically important port city in India and is, therefore, the foremost commercial and industrial hub in south India. Due to its commercial nature and interest from international investors, Chennai is also a popular destination for international passengers. However, there has been a drastic increase in the withdrawal of operations of international flights by international operators. This is due to shortage of aerobridges for international flights, with only four available. As a result, many flights are handled at remote parking bays, away from the terminal, which has, significantly, increased the time to board and alight passengers, load and unload baggages. Furthermore, the Chennai airport is not currently equipped to handle large planes with a capacity of over 400 passengers and double-decker planes because it does not have suitable aerobridges or parking bays. Also, there are no aerobridges that can be used to dock large planes.

Previously, the British Airways operated a massive freighter to Chennai, requiring authorities to temporarily close a taxiway near the runway until the aircraft reached its designated parking bay. The aircraft's broad wingspan led to the tips encroaching onto the parallel taxiway, necessitating restrictions on other planes accessing the taxiway while the freighter was on the runway. This resulted in significant inconvenience to other operators and the public. This situation has forced international operators, seeking to expand their flight operations in Chennai, to opt for alternative airports such as Bangalore and Hyderabad over Chennai. As a consequence, flight frequencies to European destinations have decreased, despite increasing demand from public. To make matters worse, the Directorate General of Civil Aviation has replaced Chennai airport with Hyderabad and Bangalore airports as Points of Collateral for several countries. This makes it unlikely that Chennai will get flights to such countries in the near future.

Therefore, the current situation at Chennai International Airport needs immediate attention. This has often raised questions about the strategic importance of Chennai International Airport. I, therefore, request the Hon. Civil Aviation Minister to address this matter with utmost importance, call for a report on this issue and arrange for a feasibility study to add more aerobridges and restore Point of Collateral for various international destinations to Chennai International Airport. Thank you.

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri P. Wilson.: Shri A.A. Rahim (Kerala), Shri Sandosh Kumar P. (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr.

Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala) and Dr. John Brittas (Kerala).

Now, Shri Naresh Bansal, on the issue of 'concern over rising cases of drug addiction in Uttarakhand'.

Concern over rising cases of drug addiction in Uttarakhand

श्री नरेश बंसल (उत्तराखंड): उपसभापति महोदय, मैं आपके माध्यम से सरकार और सदन का ध्यान ऐसी समस्या की ओर आकृष्ट करना चाहता हूं, जिससे आज की हमारी युवा पीढ़ी जूझ रही है। देवभूमि उत्तराखंड विशेष रूप से इससे ग्रसित है। वहां बड़े नामी-गिरामी स्कूल्स हैं, एजुकेशन हब्स हैं, जिनके होस्टल में रह कर देश भर के बच्चे पढ़ते हैं और वे होस्टल्स, वे स्कूल्स, कॉलेजज़ आज नशे की गिरफ्त में हैं। ड्रग्स के जो स्मगलर्स हैं, तस्कर हैं, उनके लिए वे बहुत ही ईज़ी प्वाइंट्स हैं, स्कूल्स की छुट्टी के समय, इंटरवल के समय वहां उनकी गतिविधियां चलती हैं और आज का युवा, विशेष रूप से किशोर-किशोरियां, उसकी गिरफ्त में आ रहे हैं। उसकी लत लगाने के किए अनेक प्रकार के हथकंडे अपनाए जाते हैं। ऐसा लगता है कि उनके मन में इस प्रकार की भावना भरी जाती है कि अगर वे इसका आनन्द नहीं लेंगे, तो शायद वे पिछड़े रह जाएंगे। एक आधुनिकता का सिम्बल बनाया जा रहा है और आने वाली पीढ़ियां बरबाद हो रही हैं। देहरादून, हरिद्वार, नैनीताल जिले विशेष रूप से ग्रसित हैं। जब इसकी लत लग जाती है और जेब में पैसे नहीं होते हैं, तो अनेक प्रकार की चोरियां, अनेक प्रकार के जुर्म बढ़ जाते हैं। पुलिस ने भी ऐसे गिरोहों का भंडाफोड़ किया है। तो वे नशे की लत के कारण से चोरी करते हैं, मकानों में चोरी करते हैं, व्हीकल्स चुराते हैं और फिर उनका जीवन बरबाद होता है। यह सब इनके लिए बहुत आसान है। जब पैसे नहीं रहते हैं, तो ये ही उनके शिकार होते हैं, उनके कैरियर बन जाते हैं। इस प्रकार से मैं आपको बताना चाहता हूं कि अभी देवभूमि में पुलिस ने रुड़की के अंदर भंडाफोड़ किया है, जिसमें एक बालक था, जो नशे का शिकार हो गया, उसके ऊपर कर्जा हो गया और उसके पास पैसे नहीं थे। उसके पिताजी पेट्रोल पंप के मालिक थे। उसने अपने पिताजी का मर्डर इसलिए करा दिया, क्योंकि उसको पैसे चाहिए थे, संपत्ति चाहिए थी। ऐसी घटनाएं हो रही हैं। उस लड़के ने भाड़े पर मर्डरर को लाकर अपने पिताजी का मर्डर करवा दिया, जिससे उसको पैसा मिले और वह नशे का काम कर सके। इस प्रकार की घटनाएं हो रही हैं। हालांकि उत्तराखंड की सरकार भी उस पर ध्यान दे रही है, पुलिस भी स्कूलों में अवेयरनेस कैंप चलाती है, लेकिन उससे काम नहीं चल रहा है, क्योंकि अन्य राज्यों, विशेष रूप से बरेली, रामपुर, बहेड़ी से जो आपूर्ति होती है।...(**समय की घंटी**)... मेरा आपके माध्यम से सरकार से निवेदन है कि इसकी...

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Naresh Bansal (Uttarakhand): Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. John Brittas (Kerala), Dr. Sasmit

Patra (Odisha), Dr. Amar Patnaik (Odisha) and Shri Sandosh Kumar P (Kerala).

Concern over problem of Drug Addiction in India

श्री विक्रमजीत सिंह साहनी (पंजाब): उपसभापति महोदय,

"सुहानी एक कहानी खा गया
पंज दरिया की रवानी खा गया
एक ऐसा दानव आया मेरे गांव
जो मेरे सूबे की जवानी खा गया।"

Sir, I stand in this august House to raise an issue which is very close to my heart. It is the menace of drugs. Drugs are eating my motherland Punjab and other parts of India like a termite. मैं आपका ध्यान दिलवाना चाहता हूं कि कुछ समय पहले एनआईए ने 3,000 केजी के ड्रग्स 21,000 करोड़ रुपये के मुंद्रा पोर्ट पर पकड़े। यह मैं nexus के बारे में बता रहा हूं। अभी BSF have written to the Narcotics Control Bureau about a recent drug bust at India-Pakistan Border with linkages to some prisoners in Amritsar and Tihar Jail. अब बीएसएफ ने 1 फरवरी की रात को तरनतारन डिस्ट्रिक्ट में चार लोगों को पकड़ा, जो पाकिस्तान से ड्रोन के माध्यम से ड्रग्स पंजाब में आ रहे थे, हेरोईन अफगानिस्तान से आ रही थी। उनको पता लगा कि पाकिस्तान के ड्रग्स सप्लायर्स तरनतारन डिस्ट्रिक्ट में यूथ को recruit करते हैं और फिर उनका nexus जेलों में चलता है। आपने पहले बहुत रिपोर्ट्स पढ़ी होंगी कि जो हमारे जेल हैं, सुधार घर हैं, वहां जितने भी माफिया हैं, उनके पास सैटेलाइट फोन्स भी हैं,दूसरे फोन्स भी हैं। ये जेलें हैं या banana republic? मैं गृह मंत्री जी से कहना चाहता हूं कि इस पर सख्ती होनी चाहिए। क्योंकि रोज ही यह खबर आती है और मुझे यह बताने की जरूरत नहीं है कि कितने गैंग जेलों से ऑपरेट कर रहे हैं। ड्रोन्स के लिए, I demand to stop such drones entering the Indian air space. The Government should immediately work on anti-drone technology alongside Indo-Pak border, so that our youth can be saved. अभी उत्तराखंड से मेरे colleague बता रहे थे-हम पांच de-addiction rehab centres पंजाब में चलाते हैं-ऐसा नहीं है कि उनके पास नौकरी नहीं है या वे गरीब हैं, वह तो हैं, लेकिन अमीर भी ले रहे हैं, स्कूलों के बच्चे भी ले रहे हैं, नाइट क्लब्स में ड्रग्स चल रहे हैं। मैं आदरणीय होम मिनिस्टर को बधाई देता हूं, appreciate करता हूं कि उन्होंने Anti-Narcotics Task Force बनाई है और उसकी नेशनल कॉन्फ्रेंस भी की है, लेकिन जेलों में शिकंजा कसना होगा। ऐसे ही पंजाब सरकार ने ड्रग्स की प्रॉबल्म को दूर करने के लिए पंजाब स्टेट स्पेशल ऑपरेशन सेल भी बनाया है। इसलिए हमें सब तरफ से, मिल-जुलकर हमारी जवान पीढ़ी को बचाने के लिए anti-drone technology, supplier पर शिकंजा, क्रैक डाउन, availability पर कंट्रोल, ड्रग्स रीहेब सेंटर्स पर ध्यान देना होगा। जो शहरों में, स्कूलों में, नाइट क्लब्स में drugs का व्यापार चल रहा है, यह बहुत चिंता की

बात है। मैं आपसे आग्रह करूंगा कि अगले सेशन में इस पर शॉर्ट डिस्कशन इस सदन में होना चाहिए।

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Vikramjit Singh Sahney (Punjab): Shri Sant Balbir Singh (Punjab), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Vandana Chavan (Maharashtra), Shri A. A. Rahim (Kerala), Shri Sujeet Kumar (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Amar Patnaik (Odisha) and Shri Jawhar Sircar (West Bengal).

Demand to build a Railway Over-bridge in Jabalpur

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): माननीय उपसभापति महोदय, मैं आपका धन्यवाद करती हूं कि आपने मुझे अत्यंत महत्वपूर्ण विषय पर बोलने का अवसर दिया। महोदय, मेरा मुद्दा संस्कारधानी जबलपुर जिले के दो हिस्सों को रेलवे ब्रिज से जोड़ने के संबंध में है। जबलपुर मध्य क्षेत्र विजयनगर के अंतर्गत जबलपुर विकास प्राधिकरण की स्कीम 41 जबलपुर का ही पश्चिम हिस्सा संजीवनी नगर वैसे तो मात्र कुछ ही मीटर पर है, लेकिन रेल पटरी होने के कारण यह सात किलोमीटर का लम्बा रास्ता हो जाता है। महोदय, दोनों हिस्से रिहायशी एवं व्यावसायिक हैं, इस दृष्टि से जबलपुर अत्यंत महत्वपूर्ण है। शहर की लगभग आबादी ज्यादा हिस्से में इस तरफ रहती है।

महोदय, रोज लाखों जबलपुरवासी एक हिस्से से दूसरे हिस्से में जाने के लिए पांच से सात किलोमीटर के दायरे में चक्कर लगाते हैं, जिससे समय, संसाधन और पर्यावरण का नुकसान भी होता है। महोदय, जहां एक तरफ पश्चिमी हिस्से में सुप्रसिद्ध हमारा मेडिकल कॉलेज, राष्ट्रीय राजमार्ग, नर्मदा का पावन तट, विश्व प्रसिद्ध भेड़ाघाट आदि हैं, वहीं मध्य में बहुत बड़ी अनाज की मंडी और सब्जी मंडी है। इसके अलावा महत्वपूर्ण स्कूल, कॉलेज और मार्केट इत्यादि हैं। इन दोनों हिस्सों को रेलवे ओवरब्रिज के माध्यम से जोड़ा जाए, तो सात किलोमीटर का जो रास्ता है, वह 700 मीटर में आ जाएगा। इससे आवागमन में सुविधा होगी, साथ ही व्यावसायिक विकास को गति मिलेगी एवं सामाजिक जन सुविधाओं का लाभ 10 लाख की आबादी को प्राप्त होगा।

मैं माननीय मंत्री महोदय से अनुरोध करूंगी कि कृपया इस विषय पर संज्ञान लेते हुए रेलवे ओवरब्रिज का निर्माण करें, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shrimati Sumitra Balmik: Shri P. Wilson (Tamil Nadu), Dr. Amar Patnaik (Odisha) and Dr. Sasmit Patra (Odisha).

Need for stoppage of Vande Bharat Train Nos. 22426/22425 at Ghaziabad Railway Station

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): महोदय, मैं उत्तर प्रदेश के मेरठ जिले से आती हूं। मेरा पड़ोस का जनपद गाजियाबाद, जो पश्चिमी उत्तर प्रदेश का एक बड़ा शहर है, यह राष्ट्रीय राजधानी क्षेत्र का हिस्सा है। यह उत्तर प्रदेश के सबसे तेजी से विकसित क्षेत्रों में से एक है। दिल्ली के आनंद विहार स्टेशन से तीर्थ क्षेत्र श्री अयोध्या धाम के बीच वंदे भारत एक्सप्रेस ट्रेन संख्या 22426/22425 चलती है। आनंद विहार स्टेशन के बाद 428 किलोमीटर दूरी पर कानपुर सेंट्रल पर इसका स्टॉपेज है। हालांकि यह ट्रेन गाजियाबाद होकर जाती है, परंतु वहां पर इसका स्टॉपेज नहीं है। इस कारण आसपास के जनपद जैसे हापुड़, मेरठ, बुलंदशहर के यात्रियों को असुविधा होती है और उन्हें इस ट्रेन को पकड़ने के लिए दिल्ली आना पड़ता है या फिर अन्य ट्रेनों या साधनों से अयोध्या या लखनऊ जाना पड़ता है, जिससे उनको पैसे और समय दोनों की ही हानि होती है।

महोदय, मैं आपके माध्यम से रेल मंत्री जी से यह अनुरोध करती हूं कि दिल्ली के आनंद विहार स्टेशन से तीर्थ क्षेत्र अयोध्या धाम के लिए चलने वाली वंदे भारत एक्सप्रेस ट्रेन संख्या 22426/22425 का स्टॉपेज गाजियाबाद में भी किया जाए, ताकि गाजियाबाद, हापुड़, मेरठ और बुलंदशहर इत्यादि आसपास के क्षेत्रों के हजारों यात्रियों को इसका लाभ मिल सके और इस क्षेत्र के ज्यादा से ज्यादा लोगों को रामलला के दर्शन करने का मौका मिल सके तथा वे अन्य कार्यों के लिए अयोध्या जा सकें।

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shrimati Kanta Kardam: Shri Surendra Singh Nagar (Uttar Pradesh), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha) and Shri Vijay Pal Singh Tomar (Uttar Pradesh).

Demand to check population growth rate in Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Mr. Deputy Chairman, Sir, population growth rate in some hill districts of Manipur is abnormally high as compared with that of India. This is highly needed to check for socio-economic planning and demographic balance of the State. It also affects population growth rate of valley districts due to huge migrations from the hill districts. Some main factors for this abnormal growth rate are: first, porous border fencing; second, access to free movement regime; third, negligence of security forces to guard the border; fourth, uncertainty and turmoil in neighbouring country; fifth, manipulation of census figure to get political advantages; and sixth, immigrations from neighbouring countries for various reasons, etc.

Sir, there were many ethnic clashes in different parts of the North-Eastern region due to the above-cited factors and the same has been witnessing in Manipur

for the last nine months. Taking the issue seriously, the Union Government has taken up a series of measures to curb the situation. For example, scrapping of Free Movement Regime, Impenetrable Border Fencings of 1,643 kilometres to be constructed soon, setting up of Population Commission and Biometric test has already undergone to alienate the foreigners, etc. So, to check the unnatural/abnormal growth rate in the State, I urge the Union Government to implement a full-fledged NRC in Manipur with base-year either 1951 or 1961 at the earliest for safeguarding the national security of our country. Thank you.

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Maharaja Sanajaoba Leishemba: Dr. Kalpana Saini (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Ms. Kavita Patidar (Madhya Pradesh), Shri Nabam Rebia (Arunachal Pradesh), Shri Pabitra Margherita (Assam), Dr. Sikander Kumar (Himachal Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Shri Baburam Nishad (Uttar Pradesh) and Dr. Amar Patnaik (Odisha).

Concern over rising crimes against women in the country

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Deputy Chairman, Sir, according to a report of the National Crime Records Bureau, crime against women has risen by 4 per cent in 2022 when compared to 2021. Over 4.45 lakh cases of crimes against women were registered in 2022. This equals about 51 FIRs filed every hour. This shows that the high crime rate is evident that the women and girls remain unsafe and unequal in India. While grievance redressal remains at snail's pace, the proportion of women officers in the force is dismal and their recruitment rate is very, very low. Much worrisome is that an alarming number of 65,893 cases were registered under cyber crimes showing an increase of 24.4 per cent. Of these 5.2 per cent, that is, 3,434 are of sexual exploitation. The surge in sexual harassment on social media and the proliferation of deep fakes has reshaped the contours of crime and women safety by accentuating gendered power abuse. Deep fakes can imitate the face, body, sound, speech, environment or any personal information to create an impersonation. This piece of technology is ridden with issues and can threaten the social fabric of India. It not only violates a woman's privacy but also increases the potential for the creation of non-consensual explicit content exposing them to social stigma. Where women have historically been a victim of cruelty, abduction, dowry deaths and assault under patriarchy, deep fake technology poses an additional layer of complexity. I urge the Union Government to take necessary and immediate steps to tackle these rising

challenges to women protection and security and empowerment posed by the explosion of cyber crimes and deep fakes in this country. Thank you.

MR. DEPUTY CHAIRMAN: The following Hon. Members associated themselves with the Zero Hour matter raised by the Hon. Member, Shri Tiruchi Siva: Shrimati Vandana Chavan (Maharashtra), Dr. John Brittas (Kerala) and Shrimati Jaya Bachchan (Uttar Pradesh).

Concern over climate change and its adverse effects on agriculture

SHRI SANT BALBIR SINGH (Punjab): *"Hon. Deputy Chairman, Sir, thank you for giving me an opportunity to speak on Climate Change. Due to Climate Change at the global level, lots of changes are taking place which are not only affecting the daily life but are also badly affecting the agriculture sector. According to the reports in the media, 310 districts of the country have been affected by climate change; nine out of 23 districts of Punjab have been badly affected by climate change which include the districts of Jalandhar, Moga, Faridkot, Bhatinda and Gurdaspur. Similarly, 11 districts of Haryana and 8 districts of Himachal Pradesh have also been affected by Climate Change. Guru Nanak Dev ji also gave a message 500 years ago:-

"Air is the Guru, Water is the Father and Earth is the Great Mother of all. Day and night are like the two nurses, in whose lap the whole world is at play."

Today the whole world has been affected by global warming; last year, Punjab was also badly affected by heavy rainfall. Usually during monsoons, the average rainfall is between 500 mm to 550 mm, but, in Punjab, last year, during a duration of three days, the average rainfall recorded was more than 300 mm. This unprecedented rainfall led to floods in the month of July causing both Economic and Agricultural losses and thus increasing the difficulties for the populace in the affected areas. Moreover, this year, the month of January has been unusually warmer which is an indicator of the impact of climate change. In the near future, the effects of climate change will be further visible."

MR. DEPUTY CHAIRMAN: Thank you, Sant Balbir Singh*ji*.

---

* English translation of the original speech delivered in Punjabi.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Now, Question Hour.

Establishment of Veterinary Research and Education Institute

*76. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether Government has established AIIMS like institutions for veterinary scien ce;
(b) if so, the number of Central Government run veterinary institutions established alongwith the number of such institutes sanctioned and the timeline set for their completion;
(c) whether Government has taken initiatives to promote Research and Developme nt (R&D) in veterinary services;
(d) if so, the details of the steps undertaken to promote the same;
(e) whether Government is planning to establish a model Veterinary Research and Education Institute to cater to the vast majority of livestock in the country; and
(f) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY & DAIRYING (SHRI PARSHOTTAM RUPALA): (a) to (f) A Statement is placed on the Table of the House.

Statement

(a) and (b) No Sir.

(c) and (d) Yes Sir, The Central Government has taken several initiatives to provide better veterinary services supported by research and development and requirement in the field.

The Government started national vaccination programme against economically important diseases viz. Foot and Mouth Disease (FMD) and Brucellosis in 2019 on the strength of vaccine development by the research institutions of our country,

specific to the circulating local strains. More than 50 crore doses of FMD vaccine have already been applied to cattle and buffaloes.

Similarly, indigenous vaccines have been developed and applied with 100% central funding against other important livestock diseases like *Peste des Petits Ruminants* (PPR) & Classical Swine Fever (CSF).

The Central Government is also supporting State Governments in bridging gaps in delivery of services by providing 100% funding to purchase Mobile Veterinary Units and funds in sharing, to supplement the efforts in delivery of veterinary services at farmers' doorstep. Central Government is also supporting Regional Disease Diagnostic Laboratories (RDDLs) for surveillance of animal diseases through Research and Development (R&D), for appropriate application in the field for control of animal diseases.

Department of Animal Husbandry and Dairying (DAHD), Government of India provides 100% financial assistance to promote R&D activities in veterinary services. So far, Rs. 2208.21 lakh has been released under National Livestock Mission Scheme during three years (2021-22 to 2023-24), details are at Annexure-I.

Under the Rashtriya Gokul Mission (RGM), the DAHD, GOI is promoting technology for In-Vitro Fertilization (IVF) and development of genomic chip for initiating genomic selection. The details are at Annexure-II.

(e) and (f) As informed by Indian Council of Agricultural Research (ICAR), no such proposal has been received in the Education Division of ICAR in this regard. However, there are 19 Animal Science Institutes under Indian Council of Agricultural Research (ICAR), which are already working on various R&D aspects of livestock and poultry. Indian Veterinary Research Institute (IVRI), one of the institute of ICAR, is a premier institute with advanced research facilities in veterinary sciences and also imparts graduate and post-graduation education in veterinary sciences.

Annexure-I

Sr. No.	Topic	Total outlay Approved by Empowered Committee for	Fund Released (In lakhs)	Total Released till date

		3 years (In lakhs)	I Year (2021-22)	II Year (2023-24)	(In Lakhs)
A. Fin year: 2021-22					
1	Conservation and Intensive Propagation of Superior Germplasm of Deccani sheep in Telangana (Dr. P. Amreshwari, PV Narsimha Rao Veterinary University, Telangana)	335.97	194.85		194.85
2	Development of Goat Value Chain in Bundelkhand Region of Uttar Pradesh (Dr. A. K. Dixit, ICAR Central Institute for Research on Goats, Uttar Pradesh)	84.15	37.83	24.88	62.71
3 (a)	Bioprocess development for the production of poultry feed from agro residues by solid state co-fermentation (Dr. Gaurav Chaudhary, Chaudhary Charan Singh Haryana Agricultural University, Haryana)	259	170.73		170.73
3 (b)	Bioprocess development for the production of poultry feed from agro residues by solid state co-fermentation (Dr. Sanjoy Ghosh IIT Roorkee, Roorkee)		17.42	8.42	25.84

4	Meat & Egg Sustainability through integrated poultry productivity improvement (Dr.Subhasis Batabyal, West Bengal University of Animal & Fishery Sciences, West Bengal)	175.1	105.2		105.2
5	Characterization of bluetongue virus strains/serotypes and assessment of their suitability as vaccine candidates to the current field scenario (Dr. Divakar Hemadri, ICAR - National Institute of Veterinary Epidemiology and Disease Informatics, Bengaluru)	256.2	132	64.2	196.2
6	Optimization of Procedures for non-surgical recovery and bio-banking of Marwari breed horse embryos (Dr. Thirumala Rao Talluri, ICAR National Research Centre on Equines, Bikaner)	100	50	25	75
7	Surveillance of rotavirus genotypes in bovine and equines of India for identification of potential vaccine candidates (Dr. Baldev Raj, ICAR National Research Centre on Equines, Hisar)	81.34	33.44	23.44	56.88

8	Utilization of Desert plants for the treatment of skin disease of Horses (Dr. R K Dedar, ICAR National Research Centre on Equines, Hisar)	119.6	49.2	47.2	96.4
9	Development and evaluation of efficient regimen for Estrus synchronization in major Indian goat breeds (Dr. Yogesh Soni, ICAR Central Institute for Research on Goats, Uttar Pradesh)	62.31	25.95	18.18	44.13
	Sub Total A	1473.67	816.62	211.32	1027.94
Category: Research					

B. Fin Year: 2022-23

Sr. No.	**Topic**	**Total outlay Approved by Empowered Committee for 3 years (In lakhs**	**Fund released (In lakhs)**		**Total Released till date (In Lakhs)**
			I Year (2022-23)	**II Year** (2023-24)	
10	Cryopreservation of embryos and semen of sheep and goats for the genetic improvement of non-descript breeds to improve farmers' livelihood (Dr. Ashish Mishra, ICAR-National Institute of Animal Nutrition and Physiology, Bengaluru)	239.28	139.03		139.03

11	Development of innovative approaches for extensive application of estrus synchronization and Artificial Insemination techniques in sheep (Dr. Ajit Singh Mahla, ICAR-Central Sheep and Wool Research	194.4	52.4		52.4
12	Wool profile of Indian sheep breeds (Dr. Vinod Kadam, ICAR-Central Sheep and Wool Research Institute, Rajasthan)	101.72	24.77		24.77
13	Development of surveillance and mitigation tools for the management of anthelmintic resistance in small-ruminants (Dr. Nirbhay Kumar Singh, Guru Angad Dev Veterinary and Animal Sciences University, Punjab)	89.1	10.73	21.46	32.19
14	Technological interventions for development of sustainable Kajali sheep production model vis a vis prevailing intensive paddy-wheat cropping system of Punjab (Dr. Amit Shrma, Guru Angad Dev Veterinary and Animal Sciences University, Punjab)	232.15	41.5	83	124.5
15	Improvement of Rural Backyard Poultry Lines Through Genetic and Managemental Interventions Under Low Input System (Dr. P P Dubey, Guru Angad Dev Veterinary and Animal Sciences University, Punjab)	163.62	23.91	47.82	71.73

16	Development of Recombinant antigen based Novel Epi-diagnostics and Sub unit Vaccines for Anthrax in Small Ruminants (Dr. Sathish B. Shivachandra, ICAR - National Institute of Veterinary Epidemiology and Disease Informatics, Bengaluru)	92.6	14.2		14.2
17	Comparative Genomics and Epidemiology of Capripoxviruses in India (Dr. Manjunatha Reddy, ICAR - National Institute of Veterinary Epidemiology and Disease Informatics, Bengaluru)	150.62	19		19
18	Epidemiological Surveillance of Antimicrobial Use (AMU) and Antimicrobial Resistance (AMR) in Sheep, Goats and Poultry with one health approach in Karnataka and Tamil Nadu. (Dr. Shivasharanappa N., ICAR - National Institute of Veterinary Epidemiology and Disease Informatics, Bengaluru)	83	10.25		10.25
19	Epidemiological survey on haemoprotozoan parasites and Mycoplasma suis in pigs of Lakhimpur and Dhemaji district of Assam (Dr. Gautam Bordoloi Assam Agricultural University , Assam)	34.8	7.7		7.7
20	Technological innovations in enhancing ovine and caprine production performance and its value addition for sustainable livelihood of nomadic shepherds of UT of Jammu and Kashmir (Dr.	99.6	14.8		14.8

	Arvind Kumar, Sher-e-Kashmir University of Agricultural Sciences and Technology, Kashmir)				
21	Selective breeding of dual purpose Rajasri birds for sustainable entrepreneurship in rural poultry farming (Dr. P. Amreshwari, PV Narsimha Rao Veterinary University, Telangana)	323	45.39		45.39
22	Bio-fabricated Gold Nano-particle based improved semen extender to augment the postthaw quality of goat semen (Dr. Alok Kumar, Bihar Animal Science University, Patna)	130.33	23.48		23.48
23	Genetic Improvement of Forage Crops for Sustainable Livestock Production (Dr. Sultan Singh, ICAR- Indian Grassland and Fodder Research Institute, Jhansi)	376.84	50.82		50.82
24	Development of effective mass propagation techniques for rapid multiplication and easy transportation of quality planting material in Bajra Napier Hybrid (Dr. Vijay Kumar Yadav, ICAR- Indian Grassland and Fodder Research Institute, Jhansi)	179.39	25.91		25.91
25	Grassland Restoration and Rejuvenation for Enhancing Grazing Resources using Remote Sensing and Drone technologies (Dr. Amit Kumar Singh, ICAR- Indian Grassland and Fodder Research Institute, Jhansi)	117.41	22.74		22.74

26	Development of herbal fortified diluter for buck semen cryopreservation. (Dr. Chetna Gangwar, ICAR Central Institute for Research on Goats, Uttar Pradesh)	165.5	32.03	64.06	96.09
27	Development of strategies for competent embryo production and efficient cryopreservation for faster propagation of superior goat germplasm (Dr. S. P. Singh, ICAR Central Institute for Research on Goats, Uttar Pradesh)	145.25	22.56	45.12	67.68
28	Development of urine-based biosensor for pregnancy diagnosis in ruminants (Dr. Ashok Kumar Balhara, ICAR Central Institute for Research on Buffaloes, Hisar)	208.04	29.85		29.85
29	Applications of Infrared Thermography as innovative non-invasive technological solution in early mastitis detection (Dr. Sunesh Balhara, ICAR Central Institute for Research on Buffaloes, Hisar)	130.67	21.15		21.15
30	Optimizing superior buck use in up-gradation of non-descript goats with seasonal fertility investigation and semen cryopreservation (Dr. S. N. Shukla, Nanaji Deshmukh Veterinary Science University, Jabalpur)	225.94	46.29		46.29

31	Performance Appraisal of Large White Yorkshire Crossbred Pigs of Two Exotic Inheritance and Characterization of Local Pigs of Mahakaushal Region of Madhya Pradesh (Dr. Biswajit Roy, Nanaji Deshmukh Veterinary Science University, Jabalpur)	185.37	16.8		16.8
32	Production of Cow-Bioplastic from Cow-Dung and its Application in Different Areas (Dr. Shuchi Verma, University of Delhi, Delhi)	100.85	15.06	30.12	45.18
	Sub Total B	3769.48	710.37	291.58	1001.95
Category: Research					
C. Fin Year: 2023-24					

Sr. No.	**Topic**	**Total outlay Approved by Empowered Committee for 3 years (In lakhs**	**Fund released (In lakhs)**		**Total Released till date (In Lakhs)**
			I Year (2023-24)	**II Year**	
33	Surveillance, Molecular characterization and development of vaccine candidate for Porcine Parvovirus(Dr. S. Parthiban, Tamil Nadu Veterinary and Animal Sciences University, Chennai)	45.3	3.16		3.16
34	Technological interventions towards sustainable livelihood for desi and improved pig farmers (Dr. C. Manivannan, Tamil Nadu Veterinary and	29.28	4.92		4.92

	Animal Sciences University, Chennai)				
35	Evaluation of genetic resistance against parasitic infection (Haemonchuscontortus) in indigenous goat breeds of Tamil Nadu through candidate gene approach (Dr. Gopu P., Tamil Nadu Veterinary and Animal Sciences University, Chennai)	83.7	7.44		7.44
36	Evolving non forage fibre based Total Mixed Rations (TMR) from agro-industrial by-products to alleviate feed shortage in goats of Tamil Nadu (Dr. L. Radhakrishnan, Tamil Nadu Veterinary and Animal Sciences University, Chennai)	128.31	20.98		20.98
37	Integrated analysis for the ultra-deep compositional characteristics of donkey colostrum and mature milk (Dr. Anuradha Bhardwaj, ICAR National Research Centre on Equines, Hisar)	107	16.25		16.25
38	Development of novel semen extender for the enhancement of post thaw semen quality in equines (Dr. Thirumala Rao Talluri, ICAR National Research Centre on Equines, Bikaner)	112	22.5		22.5

39	Development of Shelf-Stable Ready to Eat (RTE) Meat Products by Standardizing the Retorting Methods for Entrepreneurial Opportunities and Skill Development (Dr. I. Prince Devadson, ICAR Indian Veterinary Research Institute, Izatnagar)	105.56	20.34		20.34
40	Unravelling the resistant signature of priority poultry pathogens for an integrated approach to address antimicrobial resistance. (Dr. Samiran Bandyopadhyay, ICAR Indian Veterinary Research Institute, Izatnagar)	130.1	22.25		22.25
41	Centre for Food Safety and Quality Evaluation of Foods of Animal Origin (Dr. Sandeep P. Chaudhari, Maharashtra Animal and Fishery Sciences University, Mahrashtra)	138.14	22.83		22.83
42	Sustainable Livelihood Improvement of Resource Poor Farmers through Livestock Productivity Augmentation by Standardization and Popularization of Value-added Animal Feed Supplements in Kashmir Himalayas (Dr. Yasir Afzal Beigh, Sher-e-Kashmir University of Agricultural Sciences and Technology, Kashmir)	59.19	8.88	8.88	17.76

43	Development of the True Breeding Improved Native Chicken with Higher Productivity for Backyard Poultry Production (Dr Jaydip Rokade, Scientist, ICAR-CARI, Izatnagar, Bareilly, UP)	195.86	19.89		19.89
	Sub Total (2023-24) **C**	938.58	169.44	8.88	178.32
	Total released during 2021-22	816.62			
	Total released during 2022-23	710.37			
	Total released in 2023-24	681.22			
	Number of Proposals 43				

Annexure-II

The following technological initiatives have been undertaken under Rashtriya Gokul Mission:

(i) Promotion of in-vitro Fertilization (IVF) technology through establishments of IVF labs and delivery of IVF services at farmer's doorstep. Under the component projects have been sanctioned for establishment of 43 IVF laboratories. Under the programme, subsidy at the rate of Rs 5000 per assured pregnancy will be made available to farmers.

(ii) Development of genomic chip for initiating genomic selection. Indus and buff chip developed by National Dairy Development Board (NDDB) and more than 77000 animals genotyped. A common genomic chip has been developed by combining data generated by National Dairy Development Board (NDDB), National Bureau of Animal Genetic Resources (NBAGR) and National Institute of Animal Biotechnology (NIAB).

(iii) Establishment of sex sorted semen production facility and delivery of artificial insemination using sex sorted semen at farmers' doorstep. As on date, Semen production facility has been created at 8 semen stations and 89 lakh sex sorted semen doses produced. Under the programme, subsidy of Rs 750 or 50% of the cost of sorted semen on assured pregnancy is made available to farmers.

MR. DEPUTY CHAIRMAN: First supplementary, Shri Vijay Pal Singh Tomar.

श्री विजय पाल सिंह तोमरः महोदय, गायों में और विशेष रूप से, जर्सी गायों में टीबी की बीमारी बहुत तेजी से फैल रही है। जब टीबी की बीमारी होती है, तब वह उनके दूध में भी जाती है और मानव शरीर में भी जाती है, जिससे वह मानव में भी फैलती है। मैं आपके माध्यम से माननीय मंत्री से जानना चाहता हूँ कि उस टीबी की बीमारी को रोकने के लिए कोई वैक्सीन है या इसके लिए क्या उपाय किये जा सकते हैं?

श्री परशोत्तम रुपालाः माननीय उपसभापति महोदय, जर्सी गायों में जो टीबी की बीमारी हो रही है, माननीय तोमर जी ने खास करके उसके बारे में चिंता जताई है। यह बात सच है कि इनसे पशुपालक को भी नुकसान होता है, उसकी हेल्थ को भी नुकसान होता है, मगर अभी तक इस टीबी की बीमारी की ऐसी कोई मेडिसिन उपलब्ध नहीं है। मुझे आज इस ऑगस्ट हाउस को बताते हुए बड़ी खुशी हो रही है कि हमारे प्रधान मंत्री जी के दिशा-निर्देशों पर पहली बार पूरे देश के पशुधन को वैक्सीनेटेड करने के लिए भारत सरकार की ओर से शत-प्रतिशत खर्च करके वैक्सीनेशन का प्रोग्राम चल रहा है। 13,000 करोड़ रुपये की राशि अपने इस वैक्सीनेशन प्रोग्राम के लिए आवंटित की गई है और राज्य सरकारों के साथ मिलकर हम इस कार्यक्रम को आगे चला रहे हैं। इसी के चलते, पशुधन की हेल्थ के लिए भी नेशनल कन्सेन्सस बना है, पशुपालकों में भी अवेयरनेस आ रही है और हमारे पशुपालन क्षेत्र को बढ़ावा भी मिल रहा है।

श्री उपसभापतिः विजय पाल सिंह तोमर जी, दूसरा सप्लीमेंटरी।

श्री विजय पाल सिंह तोमरः महोदय, हालांकि आईसीएआर के अधीन 19 पशु चिकित्सा संस्थान स्थापित हैं, लेकिन आईसीएआर के संस्थानों में से एक भारतीय पशु चिकित्सा अनुसंधान संस्थान (आईवीआरआई) चिकित्सा की मुक्त अनुसंधान सुविधाओं वाला प्रमुख संस्थान है, जो पशु चिकित्सा विज्ञान के साथ-साथ स्नातक व स्नातकोत्तर शिक्षा प्रदान करता है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या विशेष रूप से उत्तर प्रदेश में ऐसा कोई दूसरा संस्थान स्थापित करने की कोई योजना है?

श्री परशोत्तम रुपालाः माननीय उपसभापति जी, माननीय सदस्य ने जिस आईवीआरआई का उल्लेख किया है, यह पशु चिकित्सा के क्षेत्र में रिसर्च करने का हमारे देश का बहुत ही प्रतिष्ठित संस्थान है। विश्व की दृष्टि में उसकी मान्यता है। मैं बताना चाहूँगा कि जैसे सेंटर फॉर एनिमल डिज़ीज़ रिसर्च एंड डायग्नोसिस, बरेली है, ऐसे पाँच क्षेत्रीय डिज़ीज़ डायग्नोसिस सेंटर्स हैं। वेस्टर्न रीजन के लिए पुणे में है, ईस्टर्न रीजन के लिए कोलकाता में है, साउथ रीजन के लिए बेंगलुरु में है, नॉर्थ रीजन के लिए जालंधर में है और नॉर्थ-ईस्टर्न रीजन के लिए हमारा डायग्नोसिस सेंटर गुवाहाटी में है।

श्री उपसभापतिः श्रीमती सुलता देव, सप्लीमेंटरी पूछिए।

SHRIMATI SULATA DEO: Thank you, Mr. Deputy Chairman, Sir, for giving me the permission.

(MR. CHAIRMAN *in the Chair*.)

मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि पूरे भारतवर्ष की डिफरेंट स्टेट्स में 15 वेटनरी यूनिवर्सिटीज़ हैं, तो ओडिशा में वेटनरी यूनिवर्सिटी बनाने को लेकर क्या प्रस्ताव है? 2021 में ओडिशा में वेटनरी यूनिवर्सिटी को लेकर अनाउंसमेंट की गई थी। उसके लिए 20 करोड़ का बजट एलोकेशन भी हुआ था, लेकिन कहीं-न-कहीं वह प्रोजेक्ट कोल्ड स्टोरेज में चला गया है। आज भी हमारे यहाँ वेटनरी डॉक्टर्स स्ट्राइक पर बैठे हैं। इसे 15 दिन हो गए हैं और 3 दिन से वे हंगर स्ट्राइक पर बैठे हैं। मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि यह हमारे पास की स्टेट झारखंड में भी है, वैस्ट बंगाल में भी है, मगर हमारे ओडिशा में जो प्रोजेक्ट दिया गया था, वह कोल्ड स्टोरेज में क्यों चला गया, उसका रिवाइवल कब होगा?

MR. CHAIRMAN: Shri Saket Gokhale; not present. ...*(Interruptions)*... Yes, the Hon. Minister. Sorry, Hon. Minister, there was some mishap.

श्री परशोत्तम रुपालाः सर, संध्या काल में ऐसा होता है। यह संध्या काल है।

MR. CHAIRMAN: I am grateful for appreciating it.

श्री परशोत्तम रुपालाः माननीय सदस्या ने ओडिशा की veterinary university के बारे में प्रश्न उपस्थित किया है। मैं उनके संज्ञान में बताना चाहूंगा कि यह यूनिवर्सिटी बनाने का दायित्व राज्य सरकार का होता है। राज्य सरकार इसमें आगे बढ़े। हमारे पास इनको सहयोग करने का जो भी प्रस्ताव आएगा, उसे हम जरूर देखेंगे। उन्होंने जिस स्ट्राइक का उल्लेख किया है, उसका कोई cognisance अभी तक भारत सरकार को नहीं मिला है और यह हमारे संज्ञान में भी नहीं है। आपके माध्यम से अगर इसी में भारत सरकार का आप कोई इंटरवेंशन चाहते हैं, तो यह हमारे संज्ञान में लाइए, हम इस पर विचार करेंगे।

MR. CHAIRMAN: Shri Saket Gokhale; not present. Shri Harnath Singh Yadav.

श्री हरनाथ सिंह यादवः माननीय सभापति जी, गाय विश्व का एकमात्र प्राणी है, जिसका दूध, घी, छाछ और मल मूत्र वैज्ञानिक दृष्टि से अत्यधिक उपयोगी और पवित्र माना जाता है। इस कारण से समस्त हिंदू समाज गाय को सांस्कृतिक, धार्मिक, आर्थिक और चिकित्सा की दृष्टि से अति श्रद्धा के साथ गौ माता के रूप में पूजा करता है, परंतु सरकारी अभिलेखों में गौ माता का गौ पशु के रूप में उल्लेख होता है, जो करोड़ों लोगों की भावना को आहत करता है।

मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या सरकार गौ माता को गौ पशु संवर्ग से हटाकर अलग से गौ माता संवर्ग बनाने पर विचार करेगी?

श्री परशोत्तम रुपालाः माननीय सभापति महोदय, हरनाथ सिंह जी का यह बहुत ही भावनापूर्ण और अच्छा सुझाव है, उस पर सरकार अवश्य विचार करेगी। सर, मैं इस सदन के माध्यम से एक बात भारत के पशुपालन मंत्री के नाते बताना चाहता हूं कि जैसे मल और मूत्र शब्द ही अपवित्रता के द्योतक हैं, उसको कहने से फिर उसकी व्याख्या करने की जरूरत नहीं होती है और वह किसी का पवित्र नहीं होता है। पूरी दुनिया की पूरी सृष्टि में जल, थल, नभ में एक हमारी देशी गौ माता ऐसी है, जिसका मल और मूत्र पवित्र है, कुदरत ने ही कुछ ऐसा सृजन किया है। इसका सम्मान हम तो कर ही रहे हैं, मगर अब विश्व भी कर रहा है। दुनिया में हमारी indigenous गाय की बहुत ही बड़ी मार्किट खड़ी हो रही है और दुनिया में उसकी डिमांड बढ़ रही है।

WELCOME TO FOREIGN MINISTER OF BANGLADESH

MR. CHAIRMAN: Hon. Members, His Excellency, Dr. Hasan Mahmud, Hon. Foreign Minister of Bangladesh, an honoured guest, is seated in the Special Box to view our proceedings of the House.

On my own behalf and on behalf of the Hon. Members of the House, I have great pleasure in welcoming His Excellency, Dr. Hasan Mahmud, Hon. Foreign Minister of Bangladesh. Through him, we convey our greetings and best wishes to the Members of Parliament, the Government of Bangladesh and the friendly people of Bangladesh.

ORAL ANSWERS TO QUESTIONS - *Contd.*

MR. CHAIRMAN: Q. No. 77.

Implementation of Kotipalli-Narasapur railway project

*77. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government is implementing Kotipalli-Narasapur railway project on the basis of cost sharing with Government of Andhra Pradesh;

(b) if so, the details thereof and the amount deposited by Government of Andhra Pradesh;

(c) whether Government of Andhra Pradesh is also required to hand over certain extent of land for this project; and

(d) if so, the details regarding the handing over of the required land by Government of Andhra Pradesh?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) Kotipalli-Narsapur (57.21 km) new line Project was sanctioned in 2000-01 with 25% cost sharing by Government of Andhra Pradesh. Sanctioned cost of the project is ₹2120 crore and an expenditure of ₹1115 crore has been incurred upto March, 2023.

So far Government of Andhra Pradesh has deposited only ₹52.69 crore towards their share in project and amount of ₹477.39 crore is outstanding from Government of Andhra Pradesh towards their share in project.

In this project only about 162.52 Hectare land has been handed over by Government of Andhra Pradesh out of total requirement of about 421.35 Hectare.

Works on Kotipalli-Narsapur new line project is held up as Government of Andhra Pradesh is not depositing their outstanding cost share for the project and delay in handing over of the land. The work is in progress in available land.

Since 2014, there has been substantial increase in fund allocation and commensurate commissioning of projects across Indian Railways. Budget allocation for infrastructure projects and safety works falling fully/partly in the State of Andhra Pradesh is as under:

Year	Budget outlay	Increase w.r.t. average annual allocation during 2009-14
2009-2014	₹886 cr/year	-
2023-2024	₹8406 cr	More than 9 times

Though fund allocation has increased manifold but pace of execution of project is dependent on expeditious land acquisition. Railway acquires the land through State Government. State Government assesses the compensation amount and advises to Railway. On receipt of demand from State Government, Railway deposits compensation amount with concerned District Land Acquisition Authority. Execution

of important infrastructure projects falling fully/partly in the State of Andhra Pradesh is held up due to delay in land acquisition and only about 2023 Hectare land has been acquired out of total requirement of about 4373 Hectare. Railway had initiated efforts for acquisition of land but could not succeed in acquiring land for projects. Support of the Government of Andhra Pradesh is needed to expedite the land acquisition. Railway has taken up 07 projects on cost sharing basis with Government of Andhra Pradesh. Government of Andhra Pradesh is not depositing their share in cost sharing projects, an amount of ₹6958 crore is outstanding from Government of Andhra Pradesh towards their share in projects.

Commissioning of infrastructure projects falling fully/partly in the state of Andhra Pradesh is as under:

Period	Total Length Commissioned	Average Length Commissioned	Increase w.r.t. average commissioning during 2009-14
2009-14	363 km	72.6 km/Year	-
2014-23	1,266 km	140.67 km/Year	Approx 2 times

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I have gone through the answer given by the Hon. Minister. Out of Rs.477.39 crores, the State Government has deposited Rs.52.69 crores. Likewise, out of 421.35 hectares, 162.52 hectares has already been handed over with regard to the project. Similarly, Nadikudi - Srikalahasti new lane, Bhadrachalam - Kovvur new lane, Vijayawada - Gudivada - Bhimavaram - Narsapur new lane, Gudivada - Machilipatnam - Bhimavaram new lane, Kadapa - Bangalore -Tumkur - Rayadurga new lane, Visakhapatnam metro line, these projects are already there pending for the last several years. All these projects are non-started ones. Despite the small contribution by the Government, as per the answer, the State Government did not allocate the sufficient lands and funds. In view of these non-started projects for the last few years, is there any proposal from the Central Government, on its own, to take up the railway projects due to the financial doldrums of the State of Andhra Pradesh, in view of the present system?

SHRI ASHWINI VAISHNAW: Mr. Chairman, Sir, the Hon. Member has raised a very valid point. When there was a very clear agreement between a State Government and the Central Government for a particular project, then that agreement should be honoured. Wherever the Central Government has taken up the projects on their own, and, of course, all those decisions are taken in consultation with the State Governments, the projects have been fully funded by the Central Government. But, in

the cases that Hon. Member has mentioned, the State Government had promised to contribute because those projects had some financial viability issues. So, the State Government must honour their commitment, Sir.

MR. CHAIRMAN: Second Supplementary, Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, as per the provisions of the A.P. Reorganization Act, South-Central Railway Zone has to be established in the State of Andhra Pradesh, Visakhapatnam. Despite the proposal made by the Central Government, according to the Central Government, the State Government did not allocate the sufficient land as per the answer given earlier by the Hon. Railway Minister. But, the State Government is expressing its opinion. We have already addressed a letter to the Central Government. Despite the State Government's willingness, the Railway Department did not come forward to establish the Railway Zone.

MR. CHAIRMAN: What is your supplementary?

SHRI KANAKAMEDALA RAVINDRA KUMAR: What is the impediment in proceeding further in respect of the Railway Zone?

SHRI ASHWINI VAISHNAW: The land which has been identified so far, it is a 52 acre plot, that is the backwater of a lake. This is highly waterlogged land, which is not suitable for constructing a South-Coast Zone Building. That is why we have requested that a suitable land may be identified by the State Government. That process is on. In the meanwhile, I would also like to point out that the Hon. Prime Minister, Shri Narendra Modi, has allocated record amount of funds for development of Railways in Andhra Pradesh. During the period 2009 to 2014, the average allocation for Andhra and Telangana, the undivided State, used to be only Rs. 886 crore. In the current Budget, Hon. Prime Minister has allocated Rs.9,138 crore. Sir, the Prime Minister has always said, '*Sabka Sath, Sabka Vikas, Sabka Vishwas aur Sabka Prayas*'. That fourth element is very important '*Sabka Prayas*'. *Sabka Prayas* will mean that the State Government also must come with rapid land acquisition with support in the law and order. Out of 4,373 hectare land required for development of Railway projects in Andhra, only 2,023 hectares have been acquired so far. So, I will request the Hon. Member, through you, Sir, to kindly request the State Government as far as possible to support the development of Railways.

MR. CHAIRMAN: Third Supplementary, Shri Saket Gokhale.

SHRI SAKET GOKHALE: Sir, through you, I would like to inform the Hon. Minister that there are constant reports and complaints on social media from passengers regarding overcrowding in general compartments of trains and that unreserved passengers have now begun travelling in Sleeper and 3-Tier AC coaches. I just want to ask the Hon. Minister as to what steps the Railways are taking to reduce overcrowding in trains and how does the Railways plan to increase the passenger capacity, since it is clear today that the number of passengers far exceeds the available capacity.

SHRI ASHWINI VAISHNAW: Sir, I will request your goodself to have an orientation course of the Hon. Member because when a supplementary question has to be asked, that has to be related to the questions.

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*... Mr. Gokhale, do not make it a habit. ...*(Interruptions)*... The question is 'Implementation of Kotipalli-Narasapur Railway Project'. ...*(Interruptions)*...

SHRI SAKET GOKHALE: Sir, it is related to the Railways. The questions have been asked earlier also about things which are not related to the main question.

MR. CHAIRMAN: Now, fourth supplementary; Shri Niranjan Bishi. ...*(Interruptions)*... Sorry and do not do it like this. ...*(Interruptions)*... Do not make it a habit. ...*(Interruptions)*... Try to learn. ...*(Interruptions)*... No, no; it has become your habit. ...*(Interruptions)*... You can ask a question. ...*(Interruptions)*... Sit down first. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... Hon. Members, when questions are raised and Jairam Rameshji, you are here, when a question is raised, it is with respect to a specific matter. Am I right? The Hon. Minister is required and expected to be fully updated on that question. ...*(Interruptions)*...

SHRI SAKET GOKHALE: Sir, in the answer, he has given his election speech ....*(Interruptions)*...

MR. CHAIRMAN: I hereby name... ...*(Interruptions)*... Could you take your seat? Do not force me. Hon. Members, I need your guidance. The question was specific: 'Implementation of Kotipalli-Narasapur Railway Project'. The Hon. Minister has given response to it. The Hon. Member was not present after giving his name to a supplementary on the earlier question. Looking to the situation, he is a young Member, I again gave him precedence. We expect younger Members to read the rules and not get into such things. ...*(Interruptions)*... Mr. Gokhale, your conduct is ignoble, indecorous, against the rules. Your party leaders need to enlighten you, and Mr. Sukhendu Sekhar Ray, before you take the floor, I want to say that I am extremely pained. It is expected of the floor leader to enlighten the young Member. He makes it a habit day in and day out and force my hand... This is not a mileage matter. Would anyone in the House with any sense of proportionality expect the Hon. Minister to respond immediately on an issue which is not subject matter of the question? Sukhendu Sekhar Ray*ji*, I strongly appeal to you. Take up the matter in your parliamentary party forum; take up the matter with your leadership. I have highest regard for all political parties. I want this House to be a platform to hold the Government accountable. But you cannot be part of a shouting brigade and that also getting into absolute irrational approach. Yes, Mr. Sukhendu Sekhar Ray, what do you have to say? Do you support him at the moment?

SHRI SUKHENDU SEKHAR RAY: Sir, according to the Minister or the Chair, the question that was put by Hon. Member of my party may not be related with the main question. The Minister could have said that since is not related to the question, he will not answer it. Instead of that, in an excitement, he said that there should be an orientation course for the new Member, etc.

MR. CHAIRMAN: He did not say that. ...*(Interruptions)*... I have said it. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: He said it. Sir, I am not supporting what my Member has said. But that does not mean...

MR. CHAIRMAN: One minute...

SHRI SUKHENDU SEKHAR RAY: Sir, I am pointing out.

MR. CHAIRMAN: Please give me a minute so that I have my bit of a say. Mr. Sukhendu Sekhar Ray, when the Hon. Minister said, what he meant was that the supplementary is not related to the question. And when the Member persists, he is up on his seat; again, look at him, look at him! ...*(Interruptions)*... Sorry, I would urge Mr. Sukhendu Sekhar Ray to kindly make it convenient to see me in the Chamber today. I take a very serious view of the matter. I would greatly appreciate if you can spare time to see me in the Chamber so that this public time for which public exchequer pays hugely is not misutilised. Now, next supplementary.

SHRI NIRANJAN BISHI: Thank you Hon. Chairman, Sir, for permitting me to speak. I, first of all, express my thanks to the Hon. Minister of Railways, Shri Ashwini Vaishnaw, for granting Railway Wagon Workshop at Kantabanji and stoppage of Durg Puri express train at Loisingha. I want to appeal to the Hon. Minister to kindly approve extension of Samta Express Train from Balangir to Delhi and Prayagraj because there is no train from district headquarters of Balangir to Delhi. So, people at Railway Users' Association are demanding it. So, I appeal to our Minister to take steps in this regard.

MR. CHAIRMAN: Have you noted the appeal?

SHRI ASHWINI VAISHNAW: Yes, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. John Brittas, there is a ruling of the Chair that the Hon. Minister has noted the appeal. I think that should satisfy the Member and everyone else.

DR. JOHN BRITTAS: I am sorry, Sir.

MR. CHAIRMAN: Your 'sorry' is not taken on record, and I am so glad that Mr. Saket Gokhale is smiling. Saket, you also spare some time to see me in the Chamber today. Dr. Fauzia Khan. Before I call her, Dr. Fauzia Khan is a Member of this House who is extremely well prepared, thoroughly well prepared and asks very relevant supplementaries. Everyone asks, but I single out her because she does it invariably.

DR. FAUZIA KHAN: Sir, as per the February, 2023 flash report by the Infrastructure and Project Monitoring Division of the MoSPI on Railway projects, 173 out of 174 are delayed. The Munirabad-Mahabubnagar project faces a significant delay of 276 months while Udhampur-Srinagar Baramullah project lacks by 247 months. Sir, what

steps are being taken to address the root causes of these delays and what measures are in place to prevent similar setbacks in future projects?

SHRI ASHWINI VAISHNAW: Sir, this is a very important matter which Hon. Member has rightly raised and I support your kind observation that Dr Fauzia Khan is always very well prepared. I would like to take a couple of minutes to explain this point. When in 2014, Hon. Prime Minister, Narendra Modiji, took the responsibility of this country, at that point of time, the average pace of construction of Railway tracks in the country was only four kilometers per day. During the entire 2004-2014 period, only 14,900 kilometre tracks were laid. I am very happy to inform you and through you, to your kind self and to the entire House and the country that today the pace of construction is 15 kilometres per day. सर, आज देश में प्रति दिन 15 किलोमीटर नए रेलवे ट्रैक बन रहे हैं। 2014 से 2023-24 का अब तक का जो period है, अभी तो इस financial year में दो महीने और बाकी हैं, इसमें कुल मिला कर 30,336 किलोमीटर नए रेलवे ट्रैक्स बने हैं। काम में जितने भी systematic improvements करने थे, there are lots and lots of reforms which the Prime Minister has done in Railways. बहुत सारे डॉक्युमेंट्स का standardization करना था, बहुत जगहों पर design में दिक्कत आ रही थी, इसलिए design का standardization करना था। कई जगहों पर organization की strength को इम्प्रूव करना था, कई जगहों पर processes को चेंज करना था, जिससे कि काम तेजी से अप्रूव हो और सबसे बड़ी बात फंडिंग की थी। 2014 में जनरल बजट से एक negligible amount आता था, लेकिन आज मोदी जी ने इस बजट में रेलवे के डेवलपमेंट के लिए 2 लाख 52 हजार करोड़ रुपए का एलोकेशन किया है। सर, रेलवे गरीबों की सवारी है, रेलवे मिडल क्लास की सवारी है और इस पर मोदी जी का एकदम स्पष्ट फोकस है। यह मोदी की गारंटी है कि रेलवे टोटली ट्रांसफॉर्म होकर रहेगा।

MR. CHAIRMAN: Q. No. 78. Shri K.R.N. Rajeshkumar, not present. Any supplementaries?

**Q. No. 78. [The questioner was absent.]*

Cyber security and hacking of social media

*78. SHRI K.R.N. RAJESHKUMAR: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Ministry discusses cyber security and hacking of social media accounts (like Facebook) of individual users with leading social media platforms;

(b) if so, whether social media platforms assured Government of its security features to prevent hacking;

(c) the number of hacking/digital impersonations of public persons complaints received by Government; and

(d) the security measures and commitments of social media platforms and Government's direction to the social media platforms to ensure cyber security of citizens.

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW) (a) to (d): A statement is laid on the Table of the House.

Statement

(a) to (d) The policies of the Government are aimed at ensuring that internet in India is open, safe &trusted and accountable to all our users. Specifically, to deal with cyber security, Indian Computer Emergency Response Team ("CERT-In") is established under Section 70B of the Information Technology Act, 2000 ("IT Act"). CERT-In is the national nodal agency for responding to computer security incidents and has power to prescribe and implement reasonable security best practices. CERT-In may also call for information and give direction to the service providers, intermediaries (including social media intermediaries), data centres, body corporate and any other person for carrying out the provisions of functions under section 70B(4) of the IT Act.

CERT-In issued a direction on 28th April, 2022 mentioning types of cyber security incidents, including identity theft, spoofing and phishing attacks, to be mandatorily reported by service providers, intermediaries (including social media intermediaries), data centres, body corporate and Government organisations to CERT-In.

Additionally, CERT-In has also taken following measures to enhance awareness among organisations and users for safe usage of digital technologies and prevent cyber frauds:

a. CERT-In issues alerts and advisories regarding latest cyber threats/vulnerabilities and countermeasures to protect computers, mobile phones, networks and data on an ongoing basis. CERT-In has issued 72 advisories for organisations and users for data security, securing social media accounts and mitigating fraudulent activities.

b. On observing hacking of social media accounts, CERT-In coordinates incident response measures with affected entities and service providers.

c. CERT-In is working in coordination with service providers to track and disable phishing websites and facilitate investigation of fraudulent activities.

d. CERT-In has empanelled 177 security auditing organisations to support and audit implementation of Information Security Best Practices.

e. CERT-In operates the Cyber Swachhta Kendra (Botnet Cleaning and Malware Analysis Centre) to detect malicious programs and provides free tools to remove the same, and also provides cyber security tips and best practices for citizens and organisations.

f. CERT-In has set up the National Cyber Coordination Centre (NCCC) to generate necessary situational awareness of existing and potential cyber security threats.

g. CERT-In is regularly carrying out various activities for development of cyber security capacities, skill building, awareness and citizen sensitization with respect to cyber-attacks and cyber frauds. In order to create security awareness within the Government, Public and Private Sector organizations, CERT-In regularly conducts trainings / workshops to train officials of Government, Public and Private sector organizations across all sectors and citizens on focused topics of Cyber Security. A total of 10074 officials from Government, critical sectors, public and private sector have been trained in 26 training programs in the area of cyber security during 2023.

CERT-In regularly disseminates information and shares security tips on cyber safety and security through its official social media handles and websites. CERT-In organised various events and activities for citizens during Safer Internet Day on 7.2.2023 and Cyber Security Awareness Month in October 2023, by posting security tips using posters and videos on social media platforms and websites. CERT-In, in association with Centre for Development of Advanced Computing, conducted an online awareness campaign for citizens, covering topics such as general online safety, social media risks and safety, mobile related frauds and safety, secure digital payment practices, etc., through videos and quizzes on the MyGov platform.

Rule 3(1)(b)(v) and (vi) of the IT Rules 2021 prohibits misinformation and patently false information on the Indian Internet or that impersonates another person. MeitY has, from time-to-time, issued advisories to the intermediaries for ensuring compliance with the prescribed due diligence and grievance reporting mechanism under the IT Rules, 2021.The failure to observe these rules will amount to non-compliance with the IT Rules, 2021 and result in the concerned intermediary automatically losing exemption from liability under section 79 of the IT Act.

Government has also established Grievance Appellate Committees ("GAC") under the IT Rules, 2021 to allow users and victims to appeal online on www.gac.gov.in against decisions taken by the Grievance Officers of intermediaries.

As per information reported to and tracked by the Indian Computer Emergency Response Team (CERT-In), there were 6, 32 and 15 instances of hacking of social media accounts of users and organizations during the years 2021, 2022 and 2023 respectively. Further, 13,506 cases have been registered for cheating by personation by using computer resource (Section 66D IT Act) during year 2022.

Additionally, GAC has also received 205 appeals related of hacking/digital impersonation and 181 appeals have been disposed.

SHRIMATI JAYA BACHCHAN: Sir, I would like to ask the Hon. Minister whether the Government has considered amending the Intermediary Rules under the IT Act. If so, the reasons thereof. And, whether the Government has any plans to introduce pre-censorship on online content and, if so, the details thereon.

SHRI ASHWINI VAISHNAW: Sir, Hon. Member has asked a very, very relevant and important question. I would like to answer this supplementary in three parts. First part is, yes, we are amending the Intermediary Rules. The reason for that is, the deepfake issue has come up in a very big way. Sir, today, social media platform and internet is an integral part of our lives. Practically everything that we do, whether it is banking, entertainment, reading news, etc., we are dependent on social media platforms and internet. With the spread of misinformation, deepfakes, we must take very strict and urgent action to make sure that this menace is removed. So, we are amending the Intermediary Rules. We are coming up with provisions where there is a significant responsibility bestowed on the social media platforms, so that they can detect deepfakes, misinformation and take early action. That is the first part. The second part is: Very clearly, the context of social media platforms and the safe harbor, which was there for many decades, has changed. Today, most of the social media platforms are already having their moderation technologies, moderation requirements and on the basis of that, they are already doing a lot of moderation. In that sense, platform is no longer a pure platform as it was, let us say, thirty years back. So, today, the entire world, the global regulatory community is reaching a kind of consensus and I also request the Hon. Members to develop some sort of consensus that the social media platforms will have to take more responsibility for what they are publishing on their platforms. That is the second part. The third part, Hon. Chairman, Sir, is: We are creating an institutional framework for the digital

economy. That institutional framework has three parts — first is, having totally a new set of legislations. The Telecommunications Bill was passed by this esteemed House. The Digital Personal Data Protection Bill was passed by this esteemed House. There is another Bill in the working. The rules, regulations and the entire implementation mechanism are being converted into a total digital mechanism. We are also working very closely with almost every stakeholder to make sure that our internet is safe, trusted and delivering what it is supposed to do, Sir.

श्री राजीव शुक्लाः सभापति जी, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि आज साइबर क्राइम की स्थिति यह है कि इसका लोग इस कदर दुरुपयोग कर रहे हैं कि इसके माध्यम से वे लाखों लोगों का पैसा हड़प ले रहे हैं। तमाम राज्यों से इसको इस तरह के गैंग ऑपरेट करते हैं, जो लोगों का पैसा हड़पते हैं। इस मामले में आप क्या-क्या कदम उठा रहे हैं, वह अपनी जगह है, लेकिन इसमें जहाँ तक सोशल मीडिया का जिक्र है, तो सोशल मीडिया एक ऐसा प्लेटफॉर्म हो गया है कि उस पर फ्रीडम ऑफ एक्सप्रेशन के नाम पर कोई भी व्यक्ति किसी के खिलाफ कुछ भी लिख सकता है। उसमें प्राइवेसी का कोई सवाल नहीं है, उसकी इज्जत का कोई सवाल नहीं है और वह कंटेंट उस पर सालों तक पड़ा रहता है। उसको आप हटवा नहीं सकते, क्योंकि जो प्लेटफॉर्म ओनर्स हैं, वे कहते हैं कि साहब, आप कोर्ट से ऑर्डर लीजिए।

MR. CHAIRMAN: Your supplementary, please.

श्री राजीव शुक्लाः कोर्ट से ऑर्डर लेने कौन जाए, कौन लेता है? जब कोई आदमी उसको खोलता है और देखता है कि अश्वनी वैष्णव के नाम से कुछ है, जिसमें 10 चीज़ें लिखी हुई हैं, तो वह समझता है कि यही असली अश्वनी वैष्णव हैं या यही राजीव शुक्ला हैं। असलियत यह है कि बात कुछ और होती है और लोग उन allegations के आधार पर अपना ओपिनियन फॉर्म करते हैं। आप इसको कैसे रोकेंगे? यह एक ऐसी प्रॉब्लम हो गई है कि इससे लोगों की प्राइवेसी छिन गई है। लोगों की जो अपनी इज्जत है, respect है, reputation है, उसके साथ खिलवाड़ हो रहा है। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, Mr. Minister.

श्री राजीव शुक्लाः सर, ब्रॉडकास्टर्स के रेगुलेशंस हैं, न्यूज़पेपर्स के रेगुलेशंस हैं, लेकिन सोशल मीडिया में कोई accountability नहीं है। आप उसको कैसे फिक्स कर रहे हैं, उसका क्या प्रोविज़न ला रहे हैं? दूसरा यह कि ये कंटेंट वहां से कैसे हटें? तीसरा यह कि यू-ट्यूब चैनल वगैरह को जो आप ब्लॉक कर रहे हैं, वह एकतरफा नहीं होना चाहिए। इसके लिए कोई रूल बनना चाहिए। यह नहीं हो कि जो सरकार विरोधी है, उसको तो हटा दें और बाकी चलते रहें। इससे समस्या का हल नहीं निकलेगा। दूसरे लोग दुरुपयोग करेंगे। मेरा प्रश्न थोड़ा विस्तार से था, इसके लिए मैं क्षमा चाहता हूं। आशा है कि माननीय मंत्री जी जवाब देंगे।

MR. CHAIRMAN: Inspired by the Hon. Minister, the Hon. Member has asked his supplementary in three parts; and epicentre is Jaya Bachchan*ji*. ...*(Interruptions)*...

SHRI ASHWINI VAISHNAW: I will answer in one part, Sir. सर, मैं इस प्रश्न का उत्तर एकदम संक्षेप में देना चाहूंगा। माननीय सदस्य ने एकदम सही बात कही है और जो प्वाइंट मैंने पिछले जवाब में कहा था कि सोशल मीडिया प्लेटफॉर्म्स को ज़िम्मेदारी लेनी चाहिए और इसके ऊपर इस हाउस में भी consensus बनना चाहिए, क्योंकि विश्व भर में आज एक consensus बन रहा है। सोशल मीडिया प्लेटफॉर्म के बारे में जैसा माननीय सदस्य ने कहा, मैं बताना चाहूंगा कि ऐसा नहीं हो सकता कि कोई भी, कुछ भी लिख दे और किसी की भी reputation के साथ खिलवाड़ कर दे। ऐसा नहीं होना चाहिए। समाज में सोशल मीडिया प्लेटफॉर्म की बहुत वैल्यू है, उसकी पॉज़िटिव वैल्यू है और एक जो नेगेटिव इश्यू है, उसको सॉल्व करना भी हम सबकी ज़िम्मेदारी है। इसमें हाउस का एक consensus रहे कि जो भी गलत लिखता है, तो उसको तुरंत हटाने की पावर भी होनी चाहिए, मैथड भी होना चाहिए। सरकार ने एक institutional framework बनाया है, वह अब तक बहुत कारगर सिद्ध हुआ है और जैसे-जैसे हाउस में और consensus होगा, इसमें और कड़े कानून बनाने चाहिए।

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi. ...*(Interruptions)*...

श्रीमती जया बच्चनः सर, मंत्री जी ने बहुत अच्छा जवाब दिया है, मगर ये जो भी मैथड यूज़ कर रहे हैं, वह कामयाब नहीं है। हमारे नाम से इंस्टाग्राम पर अकाउन्ट्स हैं। I am not on social media at all. मैं आपको बहुत पर्सनल चीज़ बता रही हूं। It is very nice of you to say 'consensus of the House', and everything. But, whatever methodology you are adopting is not working and it has become worse.

MR. CHAIRMAN: Thank you, Madam. I have made an exception.

श्रीमती प्रियंका चतुर्वेदीः सर, 30 अक्टूबर को मुझे एक एसएमएस आया था, काफी opposition MPs को ई-मेल आया था। ऐप्पल ने message भेजा था, 'State-sponsored attackers may be attacking your i-phone'. उसके संदर्भ में उसी दिन मैंने माननीय आईटी मिनिस्टर को चिट्ठी लिखी थी, आज 4 महीने होने वाले हैं, उसका कोई जवाब नहीं आया है। सर, उन्होंने एक बहुत constructive suggestion दिया कि एक orientation course होना चाहिए, ऐसे ही orientation course मिनिस्टर्स के लिए भी होने चाहिए कि time bound चिट्ठी का जवाब दें।

दूसरा यह कि राज्य सभा की एक मेम्बर ऑफ पार्लियामेंट के ऊपर लोक सभा में नाम लेकर allegation न लगाएं, यह आपके संज्ञान में भी है।

MR. CHAIRMAN: I will answer for the first one. If any Hon. Member feels that an Hon. Minister is not responding to the communications of the Hon. Member, approach your Chairman. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Take your seat.

श्री अश्वनी वैष्णव: सर, अगर किसी को लगता है कि उसके फोन में कोई प्रॉब्लम है - सर, हमारे यहां एक बहुत अच्छा institutional mechanism है, CERT-In is a highly qualified technical organization. It is purely a technical organization. आप अपना फोन दीजिए। सर, हमने openly कहा है, I have said that in public through a press conference that if any Hon. Member or any honourable citizen of the country has any issue related to hacking of their phone or something, kindly share that information, kindly share the details, kindly submit your phone, we will get it technically examined. ...*(Interruptions)*...

MR. CHAIRMAN: Just one minute. ...*(Interruptions)*... Priyanka*ji*, you are a senior person. Please don't do it and take your seat.

श्री अश्वनी वैष्णव: सर, ऐसा नहीं हो सकता कि केवल allegation लगाएं। अगर कोई allegation लगाता है, तो साथ में जो law enforcement की एजेंसीज़ हैं, जो स्ट्रक्चर है, सिस्टम है, उस सिस्टम के साथ आपको co-operate भी करना पड़ेगा। वन वे नहीं चलता है...(**व्यवधान**)... वन वे नहीं चलता है।...(**व्यवधान**)... आप अगर बार-बार कहते हैं, एक माननीय सदस्य कहते हैं कि social media ...*(Interruptions)*..

MR. CHAIRMAN: No. ...*(Interruptions)*.. Hear the Hon. Minister. ...*(Interruptions)*.. Shrimati Priyanka Chaturvedi, please; first hear the Minister. ...*(Interruptions)*.. Hear the Minister. ...*(Interruptions)*.. No; please hear the Minister. ...*(Interruptions)*.. Can I allow it? You asked a question. The Minister did not get up because he was not allowed to get up. ..*(Interruptions)*...

SHRIMATI PRIYANKA CHATURVEDI: Why don't you allow, Sir?

MR. CHAIRMAN: I must have some sanction imposed and one sanction is, please ask question when I say so. Now, Hon. Minister.

श्री अश्वनी वैष्णव: अगर कोई आरोप लगाता है कि भारत सरकार...(**व्यवधान**)... माननीय सदस्य ने आरोप लगाया है, तो इनकी जिम्मेदारी बनती है as a citizen of this country and as a Member of this House to absolutely cooperate in the investigation, so that the truth would come out. This is what I have been requesting. I have done that through a

Press Conference. I have done in this House itself when the Post Office Bill was being discussed. If the Hon. Member just stands there to make allegation, that is not the way a Member should be behaving.

MR.CHAIRMAN: Now, Question No. 79. ..*(Interruptions)*.. Shrimati Geeta alias Chandraprabha. ..*(Interruptions)*.. Nothing will go on record. Dr. John Brittas, …(*Interruptions*).. No, Madam Jaya Bachchan. …(*Interruptions*).. Question No. 79, Shrimati Geeta alias Chandraprabha. …*(Interruptions)*.. Hon. Minister, Question No. 79. …*(Interruptions)*.. Yes, Madam. …*(Interruptions)*.. First supplementary, please.

Allocation of funds under various schemes

*79. SHRIMATI GEETA ALIAS CHANDRAPRABHA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to State?

(a) whether the funds allotted to Kerala, Karnataka, Assam, Maharashtra and Bihar under various schemes of the Ministry during the period 2021-24 are higher as compared to the recent past;

(b) if so, the allocation of funds thereof annually from 2021-22 to 2023-24;

(c) whether Government has approved any special packages for Kerala, Karnataka, Assam, Maharashtra and Bihar from 2021-22 to 2023-24; and

(d) if so, the list of new special packages and the amount sanctioned thereof annually during the period 2021-22 to 2023-24?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SUSHRI SHOBHA KARANDLAJE): (a) to (d) A statement is laid on the table of the House.

Statement

(a) to (d) Agriculture being a State Subject, Ministry of Agriculture & Farmer's Welfare supplements the efforts of States through appropriate policy measures and budgetary support under various schemes/programmes. Farmers are beneficiaries of some of the Schemes implemented by other Ministries like Ministry of Cooperation,

Department of Animal Husbandry and Dairying, Department of Fisheries and Ministry of Rural Development etc to make agriculture more remunerative and farmers get maximum benefit.

Funds from Budgetary Allocations are released to various States through the schemes operated by Ministry of Agriculture & Farmer's Welfare are broadly categorized as Central Sector Schemes and Centrally Sponsored Schemes. The entitlement based schemes among the Central Sector Schemes like PM-KISAN envisage direct benefit transfer (DBT) directly into the accounts of the farmers as per the extant guidelines of the scheme. The centrally sponsored schemes, on the other hand, are implemented through State Governments as per the prevailing practice.

The government's dedication to the agriculture sector is demonstrated by a consistent rise in budget allocations and the introduction of numerous new schemes, majority of which are Central Sector schemes. In the financial year 2024-25, the Ministry of Agriculture and Farmers Welfare received Rs. 1,27,469.88 crore as budget allocation, a significant rise from the Rs. 27,931.59 crore allocated in 2012-13, showcasing sustained support for farmers. List of new schemes launched is as follows:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)
4. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
5. Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)
6. National Agriculture Market (e-NAM)
7. Agriculture Infrastructure Fund (AIF)
8. National Mission on Edible Oil-Oil Palm (NMEO-OP)
9. National Beekeeping & Honey Mission (NBHM)
10. Crop Residue Management, under SMAM
11. Namo Drone Didi
12. AgriStartups programme under RKVY
13. Digital Agriculture

In addition to introducing new schemes, the government has also restructured ongoing Centrally Sponsored Schemes in to RashtriyaKrishiVikasYojana (RKVY) and KrishonnatiYojana (KY) schemes to align them with emerging changes and effectively address the evolving challenges in agriculture. Centrally sponsored schemes have significantly contributed to agricultural development. For instance, the Per Drop More Crop (PDMC) component of the RKVY has covered 78 lakh hectares under micro-irrigation from 2015-16 to 2022-23. Additionally, through the Sub Mission on

Agricultural Mechanization (SMAM) component of the RKVY, over Rs. 6748.78 crore has been released, leading to the distribution of more than 15,75,719 agricultural machinery and equipment, establishment of 23472 Custom Hiring Centres, 504 Hi-Tech Hubs, and 20597 Farm Machinery Banks. Details of achievements in respect of PDMC and SMAM in the states of Assam, Bihar, Maharashtra, Karnataka and Kerala are as follows;

Number of Machinery Distributed under Sub Mission on Agricultural Mechanization Since 2017-18 to as on date

State	TOTAL
ASSAM	970
BIHAR	28559
KARNATAKA	166538
KERALA	84778
MAHARASHTRA	65090
ALL INDIA	1575719

Year-wise area covered (2015-16 to 2023-24) under Micro Irrigation-PDMC Scheme

Area in Ha

S. N.	State	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1	Assam	0	0	782	70	10873	6731	12849	7960	1435
2	Bihar	5155	4228	3143	924	3967	1275	2087	4252	0
3	Karnataka	64220	139405	236107	234853	250591	321178	336053	166841	0
4	Kerala	561	310	358	965	583	389	385	1758	85
5	Maharashtra	35242	106172	132829	159959	171097	49878	113479	168389	0
All India		572980	839961	1048934	1158519	1172572	937114	1015074	1102576	409980

The benefit accruing from the schemes are summarized at **Annexure.**

These schemes are applicable to all the States and fund release is dependent on the proposals received from the respective State Governments. Since 2023-24, a consolidated Annual Action Plan (AAP) for Centrally Sponsored Schemes is prepared by each state at the beginning of the financial year and is approved by the State Level Screening Committee (SLSC) chaired by the Chief Secretary and representatives of other stakeholders including that of Department of Agriculture and Farmers Welfare. This provides an opportunity for state governments to prioritize their specific requirements among various schemes. Moreover, flexibility to reallocate funds from

one component to another among various components of RKVY has also been introduced, allowing states to make the best use of funds according to their specific needs. The revised system has also eliminated the multiple and varied approval mechanisms previously employed for different schemes.

Fund releases are based on utilization of previous installments and SNA balance under the schemes. No special package has been announced during the last 3 years for any State / States. The allocations/release for the 5 States from the Financial Year 2021-22 to 2023-24 are as given below:

Funds Allocated/Released During Last Three Years

(Rs. In crores)

State	2021-22			2022-23			2023-24	
	CSS*-allocation	**PM KISAN-Amount released**	**PMFBY Premium Paid (Central Share)#**	**CSS-allocation**	**PM KISAN-Amount released**	**PMFBY Premium Paid (Central Share)#**	**CSS*-allocation**	**PM KISAN-Amount released## ##**
Assam	493.82	926.47	76.07	672.67	560.57	65.69	991.53	768.93
Bihar	429.85	5033.44	-	418.17	4851.82	-	335.91	3181.83
Karnataka	1109.96	2872.39	877.95	1121.02	3414.03	1075.53	902.80	1975.20
Kerala	165.59	2186.05	47.16	184.16	1598.63	63.62	128.43	1213.80
Maharashtra	1100.67	6431.63	2455.91	1104.44	5655.85	2314.02	836.00	3850.28
Total	3299.88	17449.98	3457.08	3500.46	16080.90	3518.87	3194.67	10990.04

*Centrally Sponsored Schemes(CSS)

#Figures as on 31 Dec 2023

only2 instalments released so far in 2023-24

Annexure

ACHIEVEMENTS OF MINISTRY OF AGRICULTURE AND FARMER'S WELFARE

i. Record Production in Food and Horticulture

Food grain production has increased from 265.05 million tonnes in 2013-14 to record 329.69 million tonnes in 2022-23, which is the highest ever food grain production. The horticulture production was 351.92 million tonnes in 2022-23 which is highest ever for Indian Horticulture (as per 2nd advance estimates).

ii. Growth in Export of Agricultural commodities

The country has witnessed emphatic growth in export of agri and allied commodities. Agri and allied export has increased from 50.24 billion USD in 2021-22 to 53.15 billion USD in 2022-23 i.e. an increase of 5.8%.

iii. Increase in Minimum Support Price

Government has increased the MSP for all mandated Kharif, Rabi and other commercial crops with a return of at least 50 per cent over all India weighted average cost of production from 2018-19. MSP for Paddy (common) has increased fromRs. 1310 per quintal in 2013-14 to Rs. 2183 per quintal in 2023-24. MSP for Wheat increased from Rs. 1400 per quintal in 2013-14 to Rs. 2125 per quintal in 2022-23. Also there has been an increase in procurement from farmers.

iv. Income support and Risk Cover

PM-KISAN provides income support to farmers. Till now, Rs. 2.81 lakh crores have been transferred through Direct Benefit Transfer (DBT) to more than 11 crores beneficiaries (Farmers) through various instalments.

Pradhan MantriFasalBimaYojana (PMFBY) was launched in 2016 addressing problems of high premium rates for farmers and reduction in sum insured due to capping. A total of 5,696.8lakh farmer applications were insured under the scheme since 2016-17. Total Rs154469.0 crore has been paid as claim.

v. Institutional Credit for Agriculture Sector

Institutional credit for agriculture sector is increased from Rs. 7.3 lakh crore in 2013-14 with a target to reach Rs. 20 lakh crore in 2023-24. Benefit of concessional institutional credit through KCC at 4% interest per annum has also now been extended to Animal Husbandry and Fisheries farmers for meeting their short-term working capital needs.

Currently, a KCC Saturation drive, i.e. "GharGhar KCC Abhiyan", has been launched with a special focus on saturating PM KISAN beneficiaries to extend the benefit of KCC and interest subvention to the maximum farmers. Further, the GoI took an initiative under Vikist Bharat SankalpYatara (VBSY) to raise awareness through outreach activities to achieve saturation of various schemes, including the Kisan Credit Card (KCC). In addition, the GoI has launched the PM JANMAN Yojana, which aim to saturate PVTGs with other centrally sponsored schemes, including the Kisan Credit Card (KCC).

vi. Promotion of Organic Farming

The schemes ParamparagatKrishiVikasYojana (PKVY) and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) cater to the promotion of organic farming in the country. Under PKVY Scheme 32,384 clusters (20 ha each) formed, 6.53 lakh ha area covered and 16.19 lakh farmers have been benefitted.

GoI has already initiated Natural Farming through implementation of BhartiyaPrakriticKrishiPadhati (BPKP- a sub scheme of PKVY) since 2020-21. A total of 4.09 lakh ha area has already been covered in 8 States under BPKP. The BPKP scheme is being up scaled in Mission Mode as a separate as National Mission on Natural Farming to cover 7.5 lakh ha area by developing 15000 clusters. Under Mission for Integrated Development of Horticulture (MIDH), scheme for holistic growth of the horticulture sector, an additional area of 12.95 lakh ha. of identified horticulture crops has been covered.

vii. Agricultural Infrastructure Fund

In order to mobilize a medium - long term debt financing facility for investment in agri Infrastructure, Agriculture Infrastructure Fund (AIF) of Rs one lakh crore was launched in 2020. All loans under this financing facility have interest subvention of 3% per annum up to a limit of 2 crore. As on 26.01.2024 Rs.35,103 Crores have been sanctioned for 48,011 projects under AIF, out of this total sanctioned amount 27,782 Crores are covered under scheme benefits. These sanctioned projects have mobilized an investment of Rs 59,627 Crores in agriculture sector.

viii. Promotion of FPOs

The Government of India has launched the Central Sector Scheme for "Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)" in the year 2020. Formation & promotion of FPOs are to be done through Implementing Agencies (IAs), which further engage Cluster Based Business Organizations (CBBOs) to form & provide professional handholding support to FPOs for a period of 05 years including preparation and execution of business plan for the concerned FPOs for ensuring better marketing opportunities & market linkages on sustainable basis. So far 7,853 FPOs have been registered under the scheme in the country.

ix. Per Drop More Crop (PDMC)

In order to increase water use efficiency at the farm level through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems, Per Drop More Crop

(PDMC) scheme was launched during 2015-16. An area of 78 lakh hectare has been covered under Micro irrigation through the PDMC scheme from 2015-16 to 2022-23.. Moreover, a Micro Irrigation Fund (MIF) of initial corpus Rs 5000 crore was created with NABARD. In the Budget Announcement for 2021-22, the corpus of the fund was increased to Rs.10000 crores.

x. Promotion of Drone Technology in Agriculture

Looking into the unique advantages of drone technologies in agriculture, a Standard Operating Procedures (SOPs) has been released. In order to make this technology affordable to the farmers and other stakeholders of this sector, financial assistance @ 100 % cost of drone together with the contingent expenditure is provided for its demonstration on the farmers' fields. So far an amount of Rs.141.41 crores have been released towards Kisan drone promotion.

xi. NamoDrone Didi:

The Government has recently approved a Central Sector Scheme for providing drones to the Women Self Help Group (SHGs) for the period from 2024-25 to 2025-26 with an outlay of Rs. 1261 Crores. The scheme aims to provide drones to 15000 selected Women Self Help Group (SHGs) for providing rental services to farmers for agriculture purpose (application of fertilizers and pesticides). Under this Scheme, Central Financial Assistance @ 80% of the cost of drone and accessories/ancillary charges upto a maximum of Rs. 8.0 Lakhs will be provided to the women SHGs for purchase of drones. The Cluster Level Federations (CLFs) of SHGs may raise the balance amount (total cost of procurement minus subsidy) as loan under National Agriculture Infra Financing Facility (AIF). Interest subvention @ 3% on the AIF loan will be provided to the CLFs. The Scheme will help in infusing advance technology in agriculture for improved efficiency, enhanced crop yield and reduced cost of operation for the benefits of farmers. The scheme will also provide sustainable business and livelihood support to SHGs and they would be able to earn additional income of at least of Rs. 1.0 lakh per annum.

xii. Setting up E-NAM extension platform

Government has set up a National Agriculture Market (eNAM), a pan-India electronic trading portal which networks the existing APMC mandis to create a unified national market for agricultural commodities. 1389 mandis of 23 States and 04 UTs have been integrated to e-NAM platform and more than 1.76 Crore Farmers & 2.5 Lakh traders have been registered on e-NAM portal.

xiii. Agri Startups

Under RKVY Agri-startup Programme, since 2019-20,1524 Start-ups have been selected and Rs. Rs. 106.25 crore released as grants-in-aid for funding the Start-ups.

xiv. International Year of Millets

Since the declaration of the International Year of Millets (IYM) 2023 by the UNGA in 2021, Government has taken a proactive multi stakeholder engagement approach to achieve the aim of IYM 2023 and taking Indian millets globally. In order to investigate the gaps and challenges across the millets value chain and implementation of suitable solutions, 6 task forces were constituted. Also, 25 seed-hubs have been established to ensure availability of quality seed of latest improved varieties of Nutri cereals in the country. Millet missions have been launched across 13 states including Odisha, Tamil Nadu, Chhattisgarh, Assam, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Bihar, Himachal Pradesh, Gujrat, Rajasthan and Uttarakhand. More than 500 start-ups and 350 FPOs have been established and are operational in the millet ecosystem as of now.

xv. Release of High Yielding Varieties of Crops

During 2014-23,1890 climate resilient crop varieties including 893 of cereals, 319 of oilseeds, 338 of pulses, 103 of forage crops, 182 of fibre crops, 45 of sugar crops, and 10 of other crops were developed by the ICAR. Crop bio fortification is one of the sustainable and cost-effective approach to address the malnutrition particularly among the undernourished population. ICAR with needed policy support has accelerated the efforts to develop bio fortified varieties of crops. During 2022-23, 27 bio fortified crop varieties and 05 of Horticultural crops were developed which have higher essential nutrients.

xvi.Agristack

For better planning, monitoring, policy making, strategy formulation and smooth implementation of schemes a federated architecture is being developed.
AgriStack architecture has the following foundational layers:-

- Core registries
- Base databases
- Farmers Database: Farmers ID linked with land records

- Geo-referencing of plots
- Crop Survey, Crop planning and
- Soil Mapping, Soil Fertility
- Unified Farmers Service Interface for state.
- Data Exchange

श्रीमती गीता उर्फ चंद्रप्रभाः सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि देश में उत्पादन तथा उत्पादकता बढ़ाने के लिए सरकार ने क्या कदम उठाए हैं और इसमें दस साल के पहले की तुलना में कितने प्रतिशत वृद्धि हुई है?

सुश्री शोभा कारान्दलाजेः सभापति महोदय, कृषि क्षेत्र देश की बहुत बड़ी आबादी को ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*.. Mr. Bajpayee, why don't you sit down? ...*(Interruptions)*... But why are you getting up? ...*(Interruptions)*.. No one should get up. ...*(Interruptions)*.. And you are the Chief Whip of the Party, Sir. ...*(Interruptions)*.. Yes, Hon. Minister.

सुश्री शोभा कारान्दलाजेः महोदय, देश की बहुत बड़ी आबादी कृषि क्षेत्र और उद्योग के लिए, जीवन के लिए कृषि पूरक क्षेत्र से अवलंबित है। इतनी बड़ी आबादी, 140 करोड़ लोगों को भोजन देने का काम देश का कृषि क्षेत्र करता है, हमारे किसान करते हैं। माननीय सदस्य ने प्रश्न पूछा है कि पहले इसको सरकार से क्या मदद मिल रही थी और अभी क्या मदद मिल रही है। महोदय, 2014 में कृषि क्षेत्र का बजट केवल 27,000 करोड़ रुपये था। अभी हमने हमारे प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में देश का बजट 1, 25,000 करोड़ रुपये का रखा है। कल इस सदन में बहस हो रही थी कि इस बजट को यूज़ नहीं किया गया। मैं आपके माध्यम से माननीय सदस्यों को अवगत कराना चाहती हूं कि यह बजट हम राज्यों को देते हैं। हमारे देश में कृषि क्षेत्र में implementing agency स्टेट है। हम अलग-अलग योजनाओं के तहत स्टेट को पैसे देते हैं। उनको प्रोजेक्ट रिपोर्ट बनानी होती है। राज्य के चीफ सेक्रेटरी के नेतृत्व में एक SLA Committee है। हरेक जिले को क्या चाहिए, वहां क्या कमियां हैं, उनके आधार पर प्रोग्राम बनाना चाहिए। स्टेट्स से कई बार प्रोजेक्ट रिपोर्ट्स नहीं आती हैं, इसके कारण वहां पैसे का इस्तेमाल नहीं होता है, जिसके कारण वह पैसा वापस आ जाता है। हमारी सरकार ने अलग-अलग योजनाओं के तहत पैसे रखे हैं। सर, 2014 में देश का उत्पादन 246 मिलियन मीट्रिक टन था और अभी इस साल हमारे देश के कृषि उत्पादन में दाल में 329 मिलियन मीट्रिक टन की बढ़ोतरी हो गई है, सब्जी और फल में 355 मिलियन मीट्रिक टन की बढ़ोतरी हो गई है और हम दाल सरप्लस में उगा रहे हैं। We are producing surplus in the country. सर, हमारे देश के जीडीपी में हम कृषि क्षेत्र से 18 परसेंट का योगदान दे रहे हैं। देश में निर्यात करने में हम पांचवें नम्बर पर पहुंच रहे हैं और 54 बिलियन यूएस डॉलर का निर्यात इस साल हमने किया है। सर, इसका एक ही कारण है कि हमारे

देश के प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में हमने किसान सम्मान योजना के माध्यम से 11 करोड़ किसानों को 2 लाख 81 हजार करोड़ रुपए दिए हैं। हमने फसल बीमा योजना के माध्यम से किसानों की आपदा के समय मदद की है। हमारे देश की फसल बीमा योजना पूरे विश्व में नम्बर वन हो गई है, क्योंकि रजिस्ट्रेशन ज्यादा हो रहे हैं। किसानों के अकाउंट में 1 लाख 50 हजार करोड़ का भुगतान हमने किया है, जो कि वर्ल्ड में नम्बर वन है। इसी तरह से हम कृषि मैकेनाइज़ेशन योजना में किसानों की मदद कर रहे हैं। हमने 44 हजार किसानों को सब्सिडी पर मशीनरीज़ दी हैं। उसको 23 हजार करोड़ रुपया दिया है। 20 हजार सेंटर्स में हमने मशीनरी बैंक रखे हैं। सर, हमारे प्रधान मंत्री जी ने घोषणा की थी कि हम 10 हजार एफपीओज़ बनाएंगे, हमने 4 करोड़ 57 हजार रुपए इसके लिए रखे हैं और 7, 747 एफपीओज़ अभी तक हो गए हैं। सर, मैकेनाइज़ेशन के साथ-साथ हम डिजिटल कृषि बनाने की कोशिश कर रहे हैं। हम नमो ड्रोन दीदी को ट्रेनिंग दे रहे हैं। हम ऐसी 30 हजार नमो ड्रोन दीदियों को ट्रेनिंग देंगे। खाद के संबंध में अभी माननीय सदस्य ने पूछा कि क्या उन्नति हमने की है। पहले की सरकार ने 2014 में 71 हजार रुपए खाद के लिए रखे थे, हम 2 लाख 50 हजार करोड़ रुपए खाद की सब्सिडी पर दे रहे हैं। सर, इस तरह से पूरे प्रोग्राम के कारण हमारा उत्पादन और उत्पादकता, दोनों बढ़ रहे हैं।

श्रीमती गीता उर्फ चंद्रप्रभाः सर, मेरा माननीय मंत्री महोदया से दूसरा प्रश्न है कि एमएसपी के माध्यम से देश में कुल कितना खाद्यान्न खरीदा गया तथा देश में कुल कितने किसानों को एमएसपी का लाभ प्राप्त हुआ?

सुश्री शोभा कारान्दलाजेः माननीय सभापति जी, एमएसपी के माध्यम से पहली बार हमारा देश ज्यादा खरीदने लगा और प्रोक्योरमेंट करने लगा। वर्ष 2014-15 में गेहूं की खरीद हुई थी, प्रोक्योरमेंट हुआ था, वह 281 लाख मीट्रिक टन हुआ था और अभी लास्ट ईयर के प्रोक्योरमेंट में 433 लाख मीट्रिक टन की बढ़ोतरी हो गई है। हमने 50 लाख किसानों को इसी से पैसा दिलाया है और उसके खाते में डायरेक्ट बेनिफिट ट्रांसफर हुआ है। ऐसे ही पैडी में पहले 478 लाख मीट्रिक टन हुआ था, अब उसमें 881 लाख मीट्रक टन की बढ़ोतरी हो गई है। सर, pulses में 2014-15 के आंकड़े ही नहीं मिलते हैं, क्योंकि तब वे खरीदते ही नहीं थे। अब हम pulses को, दाल को खरीद रहे हैं। मोटे अनाज को हम खरीद रहे हैं। मोटे अनाज का निर्यात भी इंटरनेशनल मिलेट्स ईयर मनाने के बाद 30 परसेंट बढ़ गया है।

सर, 2014-15 में जब हम व्हीट खरीदते थे, उस पर एक्सपेंडिचर करते थे, तब हमने Rs. 39 thousand, 380 की खरीद की है और Rs. 85 thousand crore किसानों को डीबीटी के तहत दिए हैं। सर, जब हम पहले व्हीट खरीदते थे, तो एमएसपी के तहत Rs. 66 thousand crore किसानों तक पहुंचते थे, लेकिन अब हमने एमएसपी के तहत किसानों को 1 लाख, 72 हज़ार करोड़ का भुगतान किया है। सर, अब हम इसको बहुत बड़ी मात्रा में एमएसपी के तहत खरीदने लगे हैं। हम ऑयल सीड्ज़ और दाल भी ज्यादा खरीदने लगे हैं। पहले दाल में 40 परसेंट की कैप थी कि 40 परसेंट खरीदना है, लेकिन इस साल हमने इसको भी निकाल दिया है और किसान क्या उगाते हैं, उसको पूरा खरीदने की कोशिश की है।

MR. CHAIRMAN: Supplementary by Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तलः माननीय सभापति महोदय, मैं माननीया मंत्री जी से जानना चाहूंगा कि कृषि मंत्रालय द्वारा पिछले पाँच वर्षों में 1 लाख करोड़ का unspent budget वापस कर दिया गया है। भारत सरकार या मंत्रालय जब बजट बनाता है, तो उसके प्रावधानों को सही तरीके से लागू नहीं करने की वजह से यह पैसा, जो वापस जा रहा है, इसको रोकने के लिए क्या प्रावधान किया जा रहा है? "किसान सम्मान योजना" की राशि, जो 2019 से सिर्फ 6 हज़ार रुपये है, क्या सरकार उसे बढ़ाकर 15 हज़ार रुपये करने पर विचार कर रही है?

सुश्री शोभा कारान्दलाजेः माननीय सभापति जी, हमने अपने बजट में ज्यादा पैसा रखा है, जो 1 लाख, 25 हज़ार करोड़ है। यह पैसा स्टेट्स को जाता है क्योंकि इम्प्लिमेंटेशन एजेंसी राज्य है। वह आरकेवीवाई स्कीम हो या कोई और स्कीम हो, जैसे वहाँ cold storage बनाना हो, warehouse बनाना हो, soil testing labs बनाने हों, food testing lab बनाना हो, ये सब काम स्टेट में करते हैं। जिले की क्या आवश्यकताएं हैं, वहाँ पर क्या कमियाँ हैं, उसके आधार पर प्रोजेक्ट प्रोग्राम बनाना होता है। वहाँ स्टेट में चीफ सेक्रेटरी के नेतृत्व में एक कमेटी है, जिसका नाम State-level Screening Committee है। वे लोग वहाँ बैठकर विचार करते हैं कि हमारे राज्य में कौन से जिले को क्या चाहिए। उसके आधार पर प्रोग्राम बनाना होता है। हम यहाँ से पैसे भेजते हैं, लेकिन वे प्रोजेक्ट नहीं बनाते हैं, इस कारण से वह पैसा वापस आता है। हमने बहुत बार राज्यों को चिट्ठी लिखी है और बहुत बार रिमाइंडर भी भेजा है, फिर भी वे उधर प्रोजेक्ट नहीं बनाते हैं, इस कारण से वह पैसा वापस आता है। मैं आपके माध्यम से हर स्टेट से एक मांग करती हूं कि आप अपने स्टेट से लिए प्रोजेक्ट प्रोग्राम बनाइए और हमारे पास भेजिए, हमारा कृषि डिपार्टमेंट उसे जरूर देखेगा और हम उसके लिए पैसा भी मंजूर करेंगे।

DR. V. SIVADASAN: Sir, the question is whether funds allotted to Kerala, Karnataka and...

MR. CHAIRMAN: Please. सुश्री कविता पाटीदार, आप अपना प्रश्न पूछिए।

सुश्री कविता पाटीदारः माननीय सभापति महोदय, सरकार द्वारा "नमो ड्रोन दीदी योजना" जैसी महत्वपूर्ण पहल की जा रही है। मैं आपके माध्यम से माननीया मंत्री जी से पूछना चाहती हूं कि क्या "नमो ड्रोन दीदी योजना" के अंतर्गत महिलाओं को उपलब्ध कराए जा रहे ऋण के ब्याज में भी छूट प्रदान की जा रही है?

सुश्री शोभा कारान्दलाजेः माननीय सभापति महोदय, अभी प्रधान मंत्री जी ने 30 हज़ार ड्रोन महिला दीदी को ट्रेनिंग देने की शुरुआत की है। हम इसमें 15 हज़ार महिलाओं को ड्रोन देंगे और सब्सिडी भी देंगे। हम महिलाओं के लिए 50 परसेंट से ज्यादा सब्सिडी देने वाले हैं। वह अभी केवीके

में है और आने वाले दिनों में हम महिलाओं को सब्सिडी देकर ड्रोन देंगे और ट्रेनिंग देंगे, एक असिस्टेंट भी देंगे। इस तरह से हम टोटल 30 हज़ार महिलाओं को ट्रेनिंग देने की कोशिश कर रहे हैं।

MR. CHAIRMAN: Dr. V. Sivadasan. आप कुछ पहले बोल गए, थोड़ा इंतज़ार करते, मैंने आपका नाम लिखकर रखा हुआ था।

DR. V. SIVADASAN: Sir, the Hon. Minister has given the data relating to fund distribution and Kerala's contribution to agriculture sector. I think it is the duty of the Union Government to protect all the States. Here, the data shows that under PM-Kisan in 2021-22, Rs. 2,185.05 crore were given to the State of Kerala, but you have reduced it to Rs. 1,598.63 crore. Why has the amount been reduced? Is it because of the targeting agenda of the Union Government?

सुश्री शोभा कारान्दलाजेः सभापति जी, किसान सम्मान योजना में लैंड रिकॉर्ड राज्य सरकार के पास होता है। इस लैंड रिकॉर्ड को आधार से जोड़ना, आधार कार्ड से बैंक अकाउंट को जोड़ना, यह काम राज्य सरकार को करना है। ...(**व्यवधान**)... सर, हमने डिफरेंस ऑफ स्टेट्स जैसा कुछ नहीं किया है। हम हरेक राज्य को, हरेक किसान को एक सा देखते हैं और एक आँख से देखते हैं और यही प्रधान मंत्री जी की इच्छा है। आपका स्टेट लैंड रिकॉर्ड से आधार को जोड़ने का काम नहीं कर रहा है और आधार से कौन सा बैंक अकाउंट लिंक्ड है, इसके लिए उसे बैंक अकाउंट से जोड़ने का काम नहीं कर रहा है, जिसके कारण उधर किसान सम्मान कम मिल रहा है। सर, कुछ राज्यों में ऐसा ही क्यों हो रहा है, क्योंकि वे लैंड रिकॉर्ड को आधार से जोड़ने का काम नहीं कर रहे हैं। उधर, नीचे स्तर के अधिकारी, हॉर्टीकल्चर एंड एग्रीकल्चर के अधिकारी द्वारा किसान के पास जाकर, उसके लैंड रिकॉर्ड को चैक करके, उसे आधार से जोड़ने का काम करना जरूरी है। हम सब किसानों को इसका लाभ देंगे, except who are paying tax.

MR. CHAIRMAN: Hon. Member, at my request, yesterday, the Hon. Finance Minister had, in very great detail, responded to Shri Surjewala on this point. You kindly go through it. If there are other issues, then, you can raise them. She had graphically given details why there are different numbers and what is required. You may have a different perception. Then you can raise an issue after going through that.

MR. CHAIRMAN: Now, Q.No.80.

Plans to increase capacity of warehouses

*80. SHRI RAVICHANDRA VADDIRAJU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is planning to increase the present capacity of warehouses in the country and embarking on its implementation first in some selected districts in the country;

(b) if so, the details thereof;

(c) whether any district in the State of Telangana has been selected for this purpose, if so,the details thereof; and

(d) the quantum of funds earmarked for this purpose and the funds released to States so far?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Yes, Sir.

As far as, Department of Food & Public Distribution is concerned, as on 01.01.2024, covered storage capacity available with the Food Corporation of India (FCI) and State agencies for storage of Central Pool Food grain stock, for distribution through Public Distribution System is 762.36 Lakh MT against stored stock of 341.01 LMT.

The requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and PDS operations for mainly Rice and Wheat. FCI continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are created/hired through following schemes:-

1. Construction of Silos under Public Private Partnership (PPP) mode
2. Private Entrepreneurs Guarantee (PEG) Scheme under PPP mode
3. Central Sector Scheme (CSS) “Storage & Godowns” focus on North East
4. Hiring of godown from CWCs/SWCs/State Agencies
5. Private Warehousing Scheme (PWS)
6. Creation of godowns under Asset Monetization.

Further, in order to address the shortage of storage capacity for food grains in the country, the Ministry of Cooperation, on 31.05.2023, has approved the Plan for the "World's Largest Grain Storage Plan in Cooperative Sector", which has been rolled out as a Pilot Project. The Plan entails creation of various agri infrastructure at Primary Agricultural Credit Societies(PACS) level, including warehouses, custom hiring center, processing units, Fair Price Shops, etc. through convergence of various existing schemes of the Government of India. Gambirraopet PACS of Karimnagar district in the State of Telangana is a part of the pilot project.

SHRI RAVICHANDRA VADDIRAJU: Sir, since the Government of India has approved plan for world's largest grain storage, what is the funding pattern between the Centre and the State Governments?

साध्वी निरंजन ज्योतिः माननीय सभापति महोदय, इन्होंने स्पेशियली तेलंगाना के संबंध में प्रश्न पूछा है, तो मैं बताना चाहती हूँ कि यह बहुत मजबूत व्यवस्था है।

MR. CHAIRMAN: You see, our women Ministers are thoroughly prepared. We have seen one here a while ago and one yesterday. Give her some time. She is always very thoroughly prepared. Please go ahead.

साध्वी निरंजन ज्योतिः माननीय सभापति महोदय, इन्होंने गोदामों की क्षमता के बारे में बात की है, तो मैं बताना चाहूँगी कि तेलंगाना के अंतर्गत भंडारण क्षमता बहुत है। हमारी खाद्य सुरक्षा के अंतर्गत जो भंडारण क्षमता होती है, वह पर्याप्त है। किराये के गोदाम के अंतर्गत कुल भंडारण क्षमता 14,07,000 टन है। इसके अतिरिक्त, राज्य एजेंसियों की 17,81,000 टन की क्षमता है, कुल मिलाकर, राज्य में 31,88,000 टन की भंडारण क्षमता है। अत: एकत्रीकरण और भंडारण में कोई कमी नहीं है। यदि ये जानना चाहेंगे, तो मैं बताना चाहूँगी कि भारतीय खाद्य निगम के कुल गोदाम 11 हैं और 36 किराये पर हैं। राज्यों के पास सभी कल्याणकारी योजनाओं के लिए चार माह के खाद्यान्न आवंटन 4,24,000 टन के सापेक्ष एक साल की पर्याप्त भंडारण क्षमता है। यदि राज्य सरकार कोई प्राइवेट भंडारण क्षमता लगाना चाहे, तो वह लगा सकती है, इसमें केंद्र का रोल नहीं है।

MR. CHAIRMAN: Second supplementary, Shri Ravichandra Vaddiraju.

SHRI RAVICHANDRA VADDIRAJU: Sir, my second supplementary question is that only one Gambhiraopet PACS of Karimnagar district in the State of Telangana has been taken up by the Government. Will the Government take up more PACS in Telangana as we are the highest paddy growing State?

साध्वी निरंजन ज्योतिः माननीय सभापति महोदय, हमारी क्षमता आगे और बढ़ सके, इसके लिए सहकारिता मंत्रालय ने भारतीय खाद्य निगम एवं अन्य मंत्रालय जैसे कृषि आदि मंत्रालयों से पायलट प्रोजेक्ट तैयार किया है। विश्व की सबसे बड़ी अनाज भंडारण योजना को अनुमोदित किया गया है। मुझे लग रहा है कि जिस जिले का नाम लिया गया है, वहां उसे बढ़ाया गया है और आवश्यकता पड़ेगी, तो केंद्र प्रदेश सरकार के साथ में है। ये पीपीपी मॉडल पर भी स्थापित किए जाते हैं, तो वे वहां स्थापित कर सकते हैं।

MR. CHAIRMAN: Dr. Ashok Bajpai.

डा. अशोक बाजपेयीः माननीय सभापति जी, मैं आपके माध्यम से माननीया मंत्री जी से जानना चाहूंगा कि गोदाम निर्माण कराने की जो हमारी क्षमता है, क्या कभी जनपदवार इस तरह का सर्वे कराया गया है कि वर्ष के दौरान प्रोक्योरमेंट में किस जनपद में खाद्यान्न की कितनी आवश्यकता है? भंडारण उसी के अनुरूप कराया जाए, जिससे कि आगे ट्रांसपोर्टेशन पर होने वाल व्यय न हो। क्या इस संबंध में इस तरीके का कोई अध्ययन करा कर प्रोक्योरमेंट के लिए गोदामों का निर्माण किया जाता है?

साध्वी निरंजन ज्योतिः सभापति महोदय, मुझे इसके लिए थोड़ा पीछे जाना पड़ेगा, तो मुझे लगता है कि उसमें मुझे आपके संरक्षण की आवश्यकता है। शायद 2014 से पहले आम जनता में यह जानकारी थी कि खाद्य सामग्री बरबाद हो रही है, गेहूं सड़ रहा है, चावल बरबाद हो रहा है। मैं देश के यशस्वी प्रधान मंत्री जी का अभिनंदन करना चाहती हूं कि आज देश के अंदर कहीं भी बरबादी नहीं हो रही है और लूट भी नहीं हो रही है। माननीय सभापति महोदय, जब पूर्वोत्तर में जाते थे, वहां गुवाहाटी के आगे सामग्री ले जाने के लिए ट्रेन की व्यवस्था नहीं थी और उसे रास्ते में लूट लिया जाता था। माननीय सभापति महोदय, आज कहीं भी ट्रक नहीं लूटा जा रहा है, ट्रेन से भी कोई चोरी नहीं हो रही है और खाद्य सामग्री किसी गोदाम में नहीं सड़ रही है।

माननीय सभापति महोदय, मैं एक बात और कहना चाहती हूं। कल जब वित्त मंत्रालय के विषय पर चर्चा हो रही थी - मुझे लग रहा है कि आप मुझे संरक्षण देंगे, तो अच्छा रहेगा - तब एक विषय आया कि यदि 25 परसेंट लोग गरीबी की रेखा से ऊपर उठ गए हैं, तो गरीबों को मुफ्त राशन क्यों दिया जा रहा है? यह सवाल बार-बार आता है, चाहे मीडिया के सामने हो, चाहे सदन के अंदर हो। माननीय सभापति महोदय, मैं स्वयं उसकी भुक्तभोगी हूं। मैं कहना चाहती हूं कि माननीय प्रधान मत्री जी जो मुफ्त में राशन दे रहे हैं, वह राशन गरीबी के आधार पर नहीं दिया जा रहा है, बल्कि उन गरीबों को गरीबी से ऊपर उठाने के लिए दिया जा रहा है।

माननीय सभापति महोदय, मैं अपना एक उदाहरण देना चाहती हूं। शायद यह आपको भी याद होगा सन् 1977 में बहुत भयंकर सूखा पड़ा था। मुझे याद है कि उस सूखे की चपेट में पूरा देश था। उस समय की सरकार ने मुफ्त में राशन नहीं दिया था, काम के बदले राशन दिया था। मैं देश के यशस्वी प्रधान मंत्री जी का आभार प्रकट करना चाहती हूं कि जब पूरे विश्व के साथ हमारे देश

को भंयकर कोरोना ने चपेट में लिया, उस समय उन्होंने देश के लोगों को राशन भी दिया और मनरेगा के तहत उनको काम भी दिया।

MR. CHAIRMAN: Shrimati Phangnon Konyak.

SHRIMATI S. PHANGNON KONYAK: Sir, I think the Government, under the leadership of Prime Minister Modiji, has undertaken concentrated focus on development of the North-Eastern Region in all the sectors. My question pertains to part (d) of the Question. I seek details from the Hon. Minister on the Central sector schemes regarding storage and godowns in the North-East.

साध्वी निरंजन ज्योतिः माननीय सभापति महोदय, मैं आदरणीया सांसद का बहुत सम्मान करती हूँ। 2014 के बाद जब मैं मंत्री बनी और गुवाहाटी गई, तो वहाँ कहीं भी स्टोरेज की व्यवस्था नहीं थी। सामान ट्रक से जाता था और बरसात हो गई, तो माल भी रास्ते में खराब हो जाता था। मैं स्वयं त्रिपुरा में गोडाउन देख कर आई हूँ, वहाँ अच्छे गोडाउन की व्यवस्था है। भारत सरकार किसी भी स्टेट में इसकी व्यवस्था के लिए कंजूसी नहीं कर रही है। अब अनाज बिचौलियों के बीच नहीं जा रहा है, अब अनाज लाभार्थियों के बीच जा रहा है। माननीय सभापति महोदय, मुझे बताते हुए खुशी हो रही है कि मेरे क्षेत्र में जब लोग बाहर जाते हैं, तो वे लौट कर बताते हैं कि दीदी, हम गुजरात में अपना राशन उठा लेते हैं। अब राशन में कहीं भी कोई घोटाला नहीं हो रहा है, बल्कि यह सीधे लाभार्थी के पास पहुँच रहा है।

सभा के नेता (श्री पीयूष गोयल): सर, लास्ट क्वेश्चन में हमारी नारी शक्ति ने पूरा सिक्सर मार दिया। इस लोक सभा के लास्ट सेशन के लास्ट क्वेश्चन का नारी शक्ति ने बड़ा ही जोरदार जवाब दिया।

MR. CHAIRMAN: I have already appreciated that the two Hon. Members, coming from the other gender as you would like to call, have responded impactfully, effectively and the House shares the sentiments. The House shares the sentiments. Shobha ji was talking as if she is an agriculturist. ...*(Interruptions)*...

SOME HON. MEMBERS: She is. ...*(Interruptions)*...

MR. CHAIRMAN: She must be, and, of course, Madam was there. ...*(Interruptions)*... Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

1.00 P. M.

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it is my great pleasure and honour to indicate to this House that देश के पूर्व प्रधान मंत्री, चौधरी चरण सिंह जी को भारत रत्न से सम्मानित किया जा रहा है। भारत के प्रधान मंत्री, नरेन्द्र मोदी जी ने अपने ट्वीट में यह कहा है कि यह सम्मान देश के लिए उनके अतुलनीय योगदान को समर्पित है। उन्होंने किसानों के अधिकार और उनके कल्याण के लिए अपना पूरा जीवन समर्पित कर दिया था। वे उत्तर प्रदेश के मुख्य मंत्री रहे या देश के गृह मंत्री रहे या विधायक के रूप में रहे, उन्होंने हमेशा राष्ट्र निर्माण को गति प्रदान की है। वे आपात काल के विरोध में भी डट कर खड़े रहे। हमारे किसान भाई-बहनों के लिए उनका समर्पण भाव और इमरजेंसी के दौरान लोकतंत्र के लिए उनकी प्रतिबद्धता पूरे देश को प्रेरित करने वाली है। मेरे लिए यह परम सौभाग्य है कि मैं आपके समक्ष एक ऐसे व्यक्तित्व, जो ईमानदारी के प्रतीक रहे हैं, किसान के लिए समर्पित रहे हैं, उनको भारत रत्न देने की सूचना दे रहा हूँ।

Hon. Prime Minister has also tweeted, "It is a matter of immense joy that the Government of India is conferring *Bharat Ratna* on Dr. M.S. Swaminathan ji in recognition of his monumental contributions to our nation in agriculture and farmers' welfare. He played a pivotal role in helping India achieve self-reliance in agriculture during the challenging times and made outstanding efforts towards modernising Indian agriculture."

Hon. Members, I had the good occasion to interact with him when I first made an entry into the Parliament and I am sure, everyone associated with agriculture and farming will be delighted. It is a day of great satisfaction for every farmer, every person in this country that Chaudhary Charan Singh ji and Dr. M.S. Swaminathan ji have been accorded *Bharat Ratna*.

Hon. Members, another distinguished son of the nation, former Prime Minister, Shri P.V. Narasimha Rao Garu, has been honoured with the Bharat Ratna. Hon. Members, he was known *..(Interruptions)..* Please, G.V.L. Narasimha Rao *..(Interruptions)..* I do not appreciate it. *..(Interruptions)..* G.V.L. Narasimha Rao, I do not appreciate it. *..(Interruptions)..* Such practices must be cut down. When

the Bharat Ratna is given, it is an honour not only for the person but also for the entire nation.

Shri Narasimha Rao has been known as, and the Prime Minister has rightly noticed it, a distinguished scholar and statesman. I had many occasions to personally interact with him while he was the Prime Minister. During his tenure, there were issues on which he sought my legal advice and suggestions. Every time, I came away enlightened. His approach was sagacious and full of sublimity. Hon. Prime Minister has indicated that Narasimha Rao Garu is equally remembered for the work he did as a Chief Minister of Andhra Pradesh, a Union Minister and as a Member of Parliament and Legislative Assembly for many years. His visionary leadership was instrumental in making India economically advanced, laying a solid foundation for the country's prosperity and growth. Narasimha Rao Garu's tenure as Prime Minister was marked by significant measures that opened India to global markets, fostering a new era of economic development. His contribution to India's foreign policy, language and education sectors underscores his multifaceted legacy as a leader who not only steered India through critical transformations but also enriched its cultural and intellectual heritage. I am sure conferring the award on these three personalities is a matter of satisfaction for every Indian. It is well-earned. *..(Interruptions)..*

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I want to say one thing. *..(Interruptions)..*

MR. CHAIRMAN: Not on this. *..(Interruptions)..*

SHRI SUKHENDU SEKHAR RAY: Sir, just one line.

MR. CHAIRMAN: No, not on this. *..(Interruptions)..* Please bear with me. *..(Interruptions)..* No, please.

Hon. Members, the Business Advisory Committee had allotted two hours for one Bill, that we are taking up, and two hours for the other two Bills. Further, the Ministers are also different. So, they may be taken up consequently, if the House so agrees.

GOVERNMENT BILLS

***The Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024;**

***The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024;**

&

***The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024**

MR. CHAIRMAN: Shri Nityanand Rai to move a Motion for consideration of the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं प्रस्ताव करता हूँ:

"कि जम्मू-कश्मीर पंचायती राज अधिनियम, 1989 (1989 का 9), जम्मू-कश्मीर नगरपालिका अधिनियम, 2000 (2000 का 20) तथा जम्मू-कश्मीर नगर निगम अधिनियम, 2000 (2000 का 21) का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

(**उपसभापति महोदय** *पीठासीन हुए।*)

श्री उपसभापति: माननीय मंत्री जी, क्या आप इसके बारे में कुछ बोलना चाहेंगे?

श्री नित्यानन्द राय: महोदय, ओबीसी के हक के लिए यह विधेयक लाया गया है। पूरे देश में यह व्यवस्था लागू थी, लेकिन जम्मू-कश्मीर में पंचायती राज और नगर पालिकाओं के निकाय चुनाव में ओबीसी के लिए सीटों का आरक्षण नहीं था, इसके लिए यह लाया गया है। इसमें यह भी है कि संशोधन के द्वारा पिछड़े वर्ग के लिए आरक्षण का प्रावधान होगा। संविधान के अनुसार नगर पालिकाओं के चुनाव का संचालन एवं नियंत्रण राज्य चुनाव आयुक्त के पास होना चाहिए, जबकि केन्द्र शासित प्रदेश जम्मू-कश्मीर में यह अधिकार मुख्य निर्वाचन अधिकारी के पास है। इस प्रस्तावित संशोधन से यह अधिकार राज्य चुनाव आयुक्त को दिया जाएगा।

महोदय, संविधान में प्रावधान है कि राज्य चुनाव आयुक्त को उसी तरह से पद से हटाया जाएगा, जैसे किसी उच्च न्यायालय के न्यायाधीश के लिए निर्धारित है, जबकि जम्मू-कश्मीर में यह अधिकार उपराज्यपाल के पास है। इस संशोधन के माध्यम से इसे संविधान के अनुरूप किया जाएगा।

---

* Discussed together

महोदय, जब यह विधेयक पारित होकर जम्मू-कश्मीर के नगर निकाय और पंचायतों के चुनाव हेतु लागू होगा, तो वहाँ ओबीसी को अधिकार मिलेगा। इसके साथ ही साथ उसमें 33 प्रतिशत महिलाओं को भी अधिकार प्राप्त होगा। महोदय, मेरा यह निवेदन है कि इस पर चर्चा करके इसको पारित करने की कृपा करें, धन्यवाद।

श्री उपसभापतिः जैसा माननीय चेयरमैन साहब ने कहा कि और जो दो बिल्स हैं, उनका भी मोशन साथ-साथ ही मूव होगा, उसके बाद इन तीनों पर एक साथ डिस्कशन होगा।...(**व्यवधान**)... जैसा माननीय चेयरमैन साहब ने कहा है, मैं वैसा ही कर रहा हूँ। Now Dr. Virendra Kumar to move the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024 for consideration.

सामाजिक न्याय और अधिकारिता मंत्री (डा. वीरेंद्र कुमार): महोदय, मैं प्रस्ताव करता हूँः

"कि संविधान (जम्मू-कश्मीर) अनुसूचित जातियां आदेश, 1956 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

श्री उपसभापतिः माननीय मंत्री जी, आप इस पर कुछ बोलना चाहेंगे?

डा. वीरेंद्र कुमारः माननीय उपसभापति जी, जम्मू-कश्मीर में 'बाल्मीकि' समुदाय की लिस्ट में 'वाल्मीकि' नाम जोड़े जाने के लिए यह विधेयक लाया गया है। जब जम्मू-कश्मीर में 1956 में सफाई कर्मियों की हड़ताल हुई, तो वहाँ पर गंदगी का अंबार लग गया। उस समय पंजाब सरकार से अनुरोध किया गया कि हमें कुछ सफाई कर्मी दिए जाएँ। जम्मू-कश्मीर संघ राज्य क्षेत्र प्रशासन ने अपने दिनांक 24.8.2022 के पत्र द्वारा अनुरोध किया कि वर्ष 1957-58 में जम्मू-कश्मीर के तत्कालीन मुख्य मंत्री के अनुरोध पर पंजाब सरकार ने अमृतसर और गुरदासपुर जिलों के हमारे 'वाल्मीकि' समुदाय के 272 परिवारों को जम्मू प्रांत में सफाई कर्मचारियों के तौर पर काम करने के लिए तैनात किया। उन्होंने अनुसूजित जातियों की सूची में 'वाल्मीकि' समुदाय की क्रम संख्या 5 पर 'बाल्मीकि' के पर्याय के रूप में समावेशन की अनुशंसा की। यह केवल वर्तनी का फर्क है - 'बाल्मीकि' और 'वाल्मीकि', जिसका भारत के महारजिस्ट्रार और राष्ट्रीय अनुसूचित जाति आयोग ने भी समर्थन किया। 'वाल्मीकि' समुदाय को जम्मू-कश्मीर संघ राज्य क्षेत्र की अनुसूचित जातियों की सूची में सम्मिलित करने के लिए यह विधेयक लाया गया है। बाबा साहेब डा. भीमराव अंबेडकर जी के समता, समानता, सामाजिक न्याय और अधिकारों के ध्येय वाक्य को पूरा करने की दृष्टि से देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के द्वारा जम्मू-कश्मीर के 'वाल्मीकि' समुदाय के हमारे भाई-बहनों को न्याय दिलाने के लिए यह बिल लाने की जो शुरुआत की गई है, यह बहुत ही सार्थक और सराहनीय कदम शासन के द्वारा उठाया गया है। जम्मू-कश्मीर का 'वाल्मीकि' समुदाय वर्षों से इस बात के लिए प्रतीक्षा कर रहा था। वहाँ से धारा 370 हटने के बाद वहाँ पर समानता की बातें की जा रही थीं। हमारी घाटी के कई ऐसे समुदाय हैं, जो धारा 370 हटने की प्रतीक्षा कर रहे थे। वहाँ से धारा 370 हटने के बाद जो यह बिल लाया गया है, इससे उन

समुदायों के लोगों को न्याय मिलेगा, अधिकार मिलेगा और बाकी लोगों के समान उनको सारी चीज़ों की सुविधाओं का लाभ प्राप्त होगा।

इसी के साथ, मैं अनुरोध करता हूँ कि सदन इस पर विचार करे और इसको पारित करने में अपना सहयोग दे।

श्री उपसभापतिः अब तीसरा बिल है। Now, Shri Arjun Munda to move a motion for consideration of the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024.

जनजातीय कार्य मंत्री; तथा कृषि एवं किसान कल्याण मंत्री (श्री अर्जुन मुंडा): महोदय, मैं प्रस्ताव करता हूँ:

"कि संविधान (जम्मू-कश्मीर) अनुसूचित जनजातियां आदेश, 1989 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

The questions were proposed.

श्री उपसभापति: माननीय सदस्यगण, तीन बिल्स एक ही नेचर के हैं और जैसा कि माननीय चेयरमैन साहब ने आपको बताया कि इन पर एक साथ चार घंटे का डिस्कशन होना है, तो अब हम चर्चा शुरू करते हैं। इन तीनों बिलों पर चार घंटे की बहस है। माननीय राजमणि पटेल जी, अब आप बोलें।

श्री राजमणि पटेल(मध्य प्रदेश) : सर, हमारा चार घंटे का समय है? ...(**व्यवधान**)...

श्री उपसभापतिः आपका नहीं, आपकी पार्टी का 15 मिनट समय है। इन तीनों बिलों पर कुल चार घंटे की बहस है, जिसमें से आपकी पार्टी को 15 मिनट का समय है।

श्री राजमणि पटेलः माननीय उपसभापति महोदय, इस सदन में जो 'जम्मू-कश्मीर स्थानीय निकाय विधियां (संशोधन) विधेयक, 2024' लाया गया है, निश्चित रूप से इसका स्वागत होना चाहिए और यह स्वागत-योग्य है। अगर इसके साथ इस बात का भी उल्लेख होता कि महिलाओं के साथ-साथ ओबीसी का कितना प्रतिशत आरक्षण होगा तो और अधिक अच्छा होता।

माननीय उपसभापति महोदय, सरकार द्वारा संशोधन तो लाए जाते हैं, कानून बनाने की बात की जाती है और घोषणाएँ भी होती हैं, लेकिन ओबीसी और महिलाओं के प्रति सरकार की नीयत ठीक नहीं है। जब नीयत ठीक नहीं हो तो सारे कायदे-कानून, सारी घोषणाएँ बे-अर्थ हो जाती हैं। महोदय, किसी ने कहा था:

"लहर-लहर पर कगारों की नज़र टेढ़ी हो,
कल के चमन पर बहारों की नज़र टेढ़ी हो,

कैसे पहुँचेगी पालकी पिया के देश,
यदि भोली दुल्हन पर कहारों की नज़र टेढ़ी हो।"

माननीय उपसभापति महोदय, केवल कानून बना देने और घोषणाएँ कर देने से ही ओबीसी, एससी-एसटी और महिलाओं का कल्याण नहीं होगा। अगर यही तत्परता थी, तो अब तक जम्मू-कश्मीर में चुनाव हो जाने चाहिए थे, लेकिन सरकार वह नहीं करा सकी।

महोदय, केन्द्रीय विश्वविद्यालयों, आईआईटीज़, आईआईएम्स तथा अन्य क्षेत्रों में वर्षों से करोड़ों पद खाली पड़े हुए हैं, जिनको काफी समय से भरा नहीं जा रहा है और हमारे ओबीसी तथा एससी-एसटी के युवा बेरोज़गार ओवरएज हो रहे हैं, क्योंकि उनको नौकरी नहीं मिल रही है। इससे सरकार की नीयत जाहिर होती है। जिन युवाओं ने कर्जा लेकर पढ़ाई की, वे ओवरएज होने की स्थिति में आत्महत्या कर रहे हैं। महोदय, आज इस तरह की व्यवस्था इस देश में हो रही है। इन संस्थानों में ओबीसी की भागीदारी नगण्य है और उस भागीदारी को भरने का प्रयास भी नहीं किया जा रहा है। भर्ती नियमों में रोस्टर बदल दिया गया है, जिसके कारण ओबीसी और एससी-एसटी के हमारे जो बेरोज़गार युवा हैं, उनको मेरिट के आधार पर जो स्थान मिलना चाहिए और उनका चयन हो जाना चाहिए, वह नहीं हो पाता है। आज यहाँ यह हो रहा है। महोदय, जातीय गणना एक आवश्यक विषय है।

महोदय, जब भी कोई प्रस्ताव या योजना आती है, तब विभाग द्वारा मांगा जाता है कि इनकी जनसंख्या क्या है। जनसंख्या के सही आंकड़े न मिल पाने के कारण जिन योजनाओं का लाभ हमारे ओबीसी, एससी/एसटी के छात्रों को मिलना चाहिए, वह लाभ उन्हें नहीं मिल पाता। यह बहुत ज़रूरी है, जिसको सरकार कराना उचित नहीं समझ रही है। पिछड़े वर्गों की दुहाई दी जाती है, पिछड़े वर्ग के उत्थान की बात की जाती है, लेकिन गणना नहीं कराई जा रही है, जबकि इस देश में कुत्ते, बिल्ली और अन्य जानवरों तक की गणना होती है, लेकिन ओबीसी के लोगों की गणना नहीं हो रही, यह निश्चित रूप से खेद का विषय है। सरकार को इसे गम्भीरता से लेना चाहिए।

माननीय उपसभापति महोदय, जब पिछड़ों की बात आती है, तब हमारे माननीय प्रधान मंत्री, मोदी जी द्वारा यह जानकारी दी जाती है कि हमने इतने पिछड़ों को मंत्री बना दिया, हमने मध्य प्रदेश में मुख्य मंत्री बना दिया, इससे कल्याण हो गया, लेकिन मुख्य मंत्री और मंत्रियों की संख्या बता कर किस तरह से पिछड़े वर्ग की अनदेखी की जा रही है, वह सोचने का विषय है। माननीय उपसभापति महोदय, पिछड़ों को लाभ मिलना चाहिए, लेकिन मंत्रियों और मुख्य मंत्री के हाथ बांध दिए जाते हैं कि आपको कोई निर्णय लेने का अधिकार नहीं है, आप कोई काम नहीं कर सकते, आपकी संख्या के आधार पर हम देश के पिछड़ों को गुमराह करते रहेंगे, इस तरह का प्रयास हो रहा है।

महोदय, जब भी ओबीसी की बात आती है, तब सरकार द्वारा बड़े ज़ोरदार शब्दों से यह कहा जाता है कि सरदार वल्लभभाई पटेल का सम्मान कांग्रेस ने नहीं किया। उन्हें प्रधान मंत्री बन जाना चाहिए था, लेकिन कांग्रेस ने नहीं बनने दिया। हमने सरदार पटेल का दुनिया का सबसे बड़ा स्टेच्यू बना दिया, लेकिन उसके पीछे नीयत को समझने की आवश्यकता है। इनकी जो नीयत है, इनकी असली कार्यवाही है कि मूर्तियां बना दो, मूर्ति में माला और विचारधारा पर ताला! मूर्ति बना

दो, लेकिन इस देश के प्रति, आज़ादी के प्रति, इस देश को बनाने के प्रति सरदार वल्लभभाई पटेल का विचार क्या था, उस विचारधारा पर ताला लगा दिया जाता है और कहा जाता है कि हम उनके हमदर्द हैं। महोदय, मैं स्पष्ट करना चाहता हूं, इनसे पूछना चाहता हूं कि अगर वास्तव में सरदार वल्लभभाई पटेल से आपको हमदर्दी थी, आप उनके विचारों को मानते हैं...

श्री उपसभापतिः माननीय सदस्य, आप विषय पर बोलिए।

श्री राजमणि पटेलः महोदय, ओबीसी के विषय पर ही बोल रहे हैं। ओबीसी का किस तरह से शोषण किया जाता है, मैं वही कह रहा हूं। मैं इतना पूछना चाहता हूं कि जिस समय सरदार वल्लभभाई पटेल इस देश की आज़ादी के लिए संघर्ष कर रहे थे, इस देश को आज़ाद कराने के लिए बलिदान दे रहे थे, उस समय सरदार पटेल का सम्मान करने वाले ये लोग कहां थे? अगर सरदार वल्लभभाई पटेल के साथ होते, तो मैं मानता कि सरदार वल्लभभाई पटेल और उनकी विचारधारा का सम्मान करते हैं, लेकिन तब तो उनकी * और आज अब सरदार पटेल के नाम पर इस देश के ओबीसी को गुमराह करने का प्रयास किया जाता है।

श्री उपसभापतिः माननीय सदस्य, आपकी सूचना के लिए बता हूं कि Jammu and Kashmir Local Bodies Laws पर तीनों बिल हैं, कृपया, आप उस पर concentrate करें।

श्री राजमणि पटेलः महोदय, मैं उसी से जुड़ी अहमियत से यह कहना चाहता हूं कि चाहे महिलाओं का आरक्षण हो, महिलाओं के आरक्षण में भी यही किया गया। घोषणा हो गई, लेकिन कब लागू होगा, इसका कुछ पता ही नहीं है। यहां भी घोषणाएं की गईं, लेकिन कब लागू होगा, यह पता ही नहीं है। मैं इन्हें इतना ही कहना चाहता हूं कि सरकार अपनी मस्ती में मस्त है, सरकार को कोई लेना-देना नहीं है कि पिछड़ों/ओबीसी का दर्द क्या है! केवल बातों में और भाषणों में पिछड़े वर्ग के हिमायती बनना चाहते हैं, यह इस देश का पिछड़ा वर्ग भी समझ रहा है। मैं अंत में इतना ही कहना चाहता हूं कि ये क्या जानें - किसी शायर ने कहा था -

"मोर के मन का नशा बादल न जाने,
और आंख की अंतरदशा काजल न जाने।
मुग्ध है अपनी मधुर झनकार में है,
पांव है कितना कसा, पायल न जाने।।"

यह सरकार केवल बातें करती है। पिछड़े वर्गों का कहां हक-अधिकार दबाया जा रहा है, कहां उनका शोषण हो रहा है, इससे उनको कुछ लेना-देना नहीं है। मैं सरकार से आग्रह करना चाहता हूं कि अगर आपकी नीयत अच्छी है, तो अच्छी नीयत के साथ कोई विधेयक लाइए, अच्छी नीयत के साथ कोई घोषणा कीजिए, जिससे इस देश के एससी/एसटी और ओबीसी वर्ग का भला हो

* Expunged as ordered by the Chair.

सके, तभी आपकी घोषणाओं का कोई अर्थ रहेगा। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं, धन्यवाद।

श्री उपसभापतिः डा. कल्पना सैनी। आपकी पार्टी के लिए कुल 13 मिनट का समय है।

डा. कल्पना सैनी (उत्तराखंड)**:** आदरणीय उपसभापति जी, मैं हृदय की गहराइयों से आपका आभार व्यक्त करती हूं कि आपने मुझे दि जम्मू एण्ड कश्मीर लोकल बॉडीज़ लॉज़ (अमेंडमेंट) बिल, 2024 पर बोलने का अवसर प्रदान किया। महोदय, सर्वप्रथम मैं अपने आदरणीय प्रधान मंत्री जी और आदरणीय गृह मंत्री जी का आभार व्यक्त करती हूं, जिन्होंने जम्मू-कश्मीर में धारा 370 व 35ए को हटा कर उसको मुख्यधारा में लाकर विकास की राह पर अग्रसर किया।

मैं स्पष्ट रूप से प्रसन्नता व्यक्त करती हूं कि उन्होंने जम्मू-कश्मीर के अन्य पिछड़े वर्ग की अन्तर्वेदना की गंभीरता पर गहन चिंतन, मनन के उपरांत सशक्त निर्णय लेकर संशोधन विधेयक प्रस्तुत कर 75 वर्षों से स्वतंत्र भारत में भी अपने अधिकारों से वंचना की जंजीरों से जकड़े अन्य पिछड़े वर्ग को मुक्त किया है।

महोदय, यशस्वी प्रधान मंत्री जी के नेतृत्व में आदरणीया वित्त मंत्री श्रीमती निर्मला सीतारमण जी ने निकाय में संशोधन बिल प्रस्तुत कर 'सबका साथ, सबका विकास' कहा ही नहीं है, बल्कि कर दिखाया है। जम्मू-कश्मीर पंचायती राज अधिनियम, 1989 के संशोधन में धारा 2 का संशोधन और धारा 2क का प्रतिस्थापन तथा कतिपय पदों के प्रति निर्देश का नियम, अन्य पदों द्वारा अर्थान्वयन, धारा 4 का संशोधन, धारा 27 का संशोधन, धारा 36क का संशोधन, धारा 36ख का प्रतिस्थापन, धारा 36घ का संशोधन, धारा 39 का संशोधन तथा धारा 45क का संशोधन एवं जम्मू-कश्मीर नगरपालिका अधिनियम, 2000 के संशोधन में कतिपय पदों के प्रति निर्देश का कतिपय अन्य पदों द्वारा अर्थान्वयन, धारा 2 का संशोधन, 2004 का जम्मू-कश्मीर अधिनियम 14, जिसके अंतर्गत धारा 11क का संशोधन, धारा 282 का संशोधन, नई धारा 282क का अंतःस्थापन, जम्मू-कश्मीर पंचायती राज अधिनियम, 1989 कतिपय उपबंधों का लागू होना। जम्मू-कश्मीर नगर निगम अधिनियम, 2000 का संशोधन, कतिपय पदों के प्रति निर्देश का कतिपय अन्य पदों द्वारा अर्थान्वयन, धारा 2 का संशोधन, नई धारा 9क का अवस्थापन, जम्मू-कश्मीर पंचायती राज अधिनियम, 1989 और जम्मू-कश्मीर नगरपालिका अधिनियम, 2000 के कतिपय उपबंधों का लागू होना, नई धारा 10क का संशोधन। यही नहीं, आदरणीय प्रधान मंत्री जी ने पूरे देश में अन्य पिछड़ा वर्ग को बहुत सम्मान दिया है और सम्मान ही नहीं, उन्हें विकास की राह की तरफ आगे बढ़ाया है। मैं अपने सांसद भाई को यह बताना चाहती हूं कि आदरणीय प्रधान मंत्री जी ने 2018 में अन्य पिछड़ा वर्ग के आयोग को संवैधानिक दर्जा देकर, उसे शक्तिशाली बना कर इस वर्ग को संरक्षण दिया, जिसके कारण अन्य पिछड़ा वर्ग के गरीब, किसान, युवा व महिला आज अपने अधिकारों का पूर्णतया प्रयोग कर रहे हैं, उन्हें न्याय मिल रहा है। यही कारण है कि अन्य पिछड़ा वर्ग अपने प्रधान मंत्री जी के प्रति अमिट विश्वास व कृतज्ञता का भाव रखता है। इसकी मैं स्वयं प्रत्यक्षदर्शी हूं।

आदरणीय सभापति जी, मैं राज्य सभा में आने से पूर्व उत्तराखंड राज्य के ओबीसी आयोग की अध्यक्ष थी। आज भारत अपने आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी पर अमिट विश्वास रखता है। मैं चंद स्वरचित पंक्तियां इसके लिए व्यक्त करती हूं।

"कठिन पथरीली राह है मेरी, भारत माता रोती थी
समय की दूरी बढ़ती जाती, भयभीत सारी जनता थी
देवदूत सा अवतरित हो आया भारत मां का लाल
कंकड़ पत्थर सब चुन दूंगा, 56 सीना उन्नत भाल
हर जन का विश्वास बना है, भारत मां सपने बुनती है
इसीलिए तो देश की जनता मोदी जी को ही चुनती है। "

महोदय, इसी के साथ मैं अपनी वाणी को विराम दूंगी, धन्यवाद। जय हिन्द।

श्री उपसभापतिः श्री मोहम्मद नदीमुल हक। आपको 6 मिनट बोलना है।

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, thank you for allowing me to speak on the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024.

श्री उपसभापतिः माननीय नदीमुल जी, तीन बिल्स हैं, आपको तीनों बिल्स पर एक साथ बोलना है। There are three Bills.

श्री मोहम्मद नदीमुल हकः हां, 6 मिनट मैं बोलूंगा और 6 मिनट जवाहर सरकार जी बोलेंगे।

'आसान नहीं है मुझे पढ़ लेना,
लफ़्ज़ों की नहीं जज़्बातों की किताब हूं मैं।'

[†]**جناب محمد ندیم الحق** : ہاں، چھ منٹ میں بولوں گا اور چھ منٹ جواہر سرکار جی بولیں گے۔

آسان نہیں ہے مجھے پڑھ لینا
لفظوں کی نہیں جذباتوں کی کتاب ہوں میں۔

Sir, I would like to remind this House of the Hon. Prime Minister's words in 2016. He said and I quote, "I want to bring back those days when the rest of India used to look forward to come and visit Kashmir. Kashmir has suffered a lot over the years. Generations have seen their dreams being crushed." But since then, more people are suffering today and having their dreams crushed under this draconian regime. The Government appears to have perfected the art of projecting an illusion of normalcy while a tempest of unrest raises through the valleys of Kashmir.

'तुमने समझा ही नहीं, आंख में ठहरे हुए दुख को,
तुम भी हंसती हुई तस्वीर पर मर जाते हो।'

[†] Transliteration in Urdu script.

†تم نے سمجھا ہی نہیں، آنکھ میں ٹھہرے ہوئے دکھ کو،
تم بھی ہنستی ہوئی تصویر پر مرجاتے ہو۔

Sir, I ask, if normalcy has been restored, why did the Government find it necessary to subject prominent opposition leaders of J&K to a twelve hour house arrest to bulldoze legislative measures? The Government stripped Kashmir of this statehood in 2019. The Supplementary List of Business on the J&K Reorganisation Bill, 2019 was discussed and passed on the very same day. In the last winter Session, the J&K Reorganisation (Amendment) Bill was introduced and passed in less than half a day.

'लोग अपने लम्हों को संवारने की खातिर,
दूसरों की जिंदगियों को बरबाद कर जाते हैं।'

†لوگ اپنے لمحوں کو سنوارنے کی خاطر
دوسروں کی زندگیوں کو برباد کرجاتے ہیں۔

Sir, if normalcy has been restored, why is the Union Government resorting to electoral gerrymandering in J&K where you manipulate the boundaries of an electoral constituency with the intent of creating undue advantage for one party? The revised electoral rolls have added 2.5 million voters who are non-locals. I ask again, if normalcy has been restored, why is it that the last elections to the J&K Assembly were held ten years ago. The elections have been conducted in Kashmir previously under insecure conditions as well. Governments under Prime Minister, Narasimha Rao and Prime Minister, Atal Bihari Vajpayee held Assembly elections when deaths due to armed conflict were at their height in the State.

MR. DEPUTY CHAIRMAN: Nadimul Haque*ji*, I will again remind the subject. It is Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024.

SHRI MOHAMMED NADIMUL HAQUE: Yes, Sir. Thank you.

MR. DEPUTY CHAIRMAN: So, please speak on that Bill.

SHRI MOHAMMED NADIMUL HAQUE: It has now become evident that the Government's us *versus others* agenda has failed to win the hearts of Kashmiris.

† Transliteration in Urdu script.

'हां ठीक है हर शख्स बद्दुआ नहीं देता,
मगर देखो हमेशा दिल दुखाया नहीं करते।'

†ہاں ٹھیک ہے ہر شخص بد دعا نہیں دیتا،
مگر دیکھو ہمیشہ دل دکھایا نہیں کرتے۔

In reply to a parliamentary question in 2020, the Government admitted to not having assessed the loss to the tourism industry since 2019, neither was any information on revenue generation maintained. According to the Kashmir Chamber of Commerce and Industry, Jammu and Kashmir incurred economic losses exceeding Rs.40,000 crores. Sir, on 7th February, 2024, a non-local man was killed by terrorists in Srinagar. This is the second terrorist attack of the year. In November, 2023, five soldiers were martyred in Rajori.

MR. DEPUTY CHAIRMAN: Again, I remind you, as per Rules and Procedure, we have to discuss the Bill. Please be on the subject.

SHRI MOHAMMED NADIMUL HAQUE: Yes, Sir. Thank you.

MR. DEPUTY CHAIRMAN: Be on the subject. We are not discussing law and order; we are discussing this Amendment Bill. Please confine yourself to that.

SHRI MOHAMMED NADIMUL HAQUE: Sir, since 2019, Kashmir has seen month-long internet blackout and hour-long power outrages that have disrupted the lives of millions. Students, patients, small business owners, handicraft artisans have suffered. In Kashmir, newspapers have been forced to discontinue operations. ...*(Interruptions)*...

श्री उपसभापतिः मोहम्मद नदीमुल हक जी, आप law and order पर काफी बोल चुके हैं, subject पर भी बोलिए, as per Rules and Procedures.

श्री मोहम्मद नदीमुल हकः सर, मैं सब्जेक्ट पर ही बोल रहा हूं।

†**جناب محمد ندیم الحق:** سر، میں سبجیکٹ پر ہی بول رہا ہوں۔

† Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: This is not the subject. Subject is, 'Jammu and Kashmir Local Bodies Laws (Amendment) Bill'.

SHRI MOHAMMED NADIMUL HAQUE: Sir, Kashmir is the subject. I am talking about Kashmir.

MR. DEPUTY CHAIRMAN: Kashmir is a different subject. This is a particular Amendment. Please speak on the subject.

श्री मोहम्मद नदीमुल हक: सर, अमेंडमेंट बिल ला रहे हैं, तो मैं कश्मीर पर ही बोल रहा हूं।

†**جناب محمد ندیم الحق:** سر، امینڈمینٹ بل لارہے ہیں، تو میں کشمیر پر ہی بول رہا ہوں۔

MR. DEPUTY CHAIRMAN: Again, I request you to speak on the subject.

श्री मोहम्मद नदीमुल हक: सर, मैं कश्मीर पर ही बोल रहा हूं।

†**جناب محمد ندیم الحق:** سر، میں کشمیر پر ہی بول رہا ہوں۔

MR. DEPUTY CHAIRMAN: You are a very senior Member. You know the Rules and Procedure.

श्री मोहम्मद नदीमुल हक: सर, जे. एंड के. लोकल बॉडीज़ पर जो अमेंडमेंट बिल ला रहे हैं, वहाँ दस सालों से तो इलेक्शन भी नहीं हुए हैं। उस पर क्या नहीं बोलें? हमें तो कश्मीर की हालत पर ही बोलना होगा।

†**جناب محمد ندیم الحق:** سر، جے اینڈ کے لوکل باڈیز پر جو امینڈمینٹ بل لا رہے ہیں، وہاں دس سالوں سے تو الیکشن بھی نہیں ہوے ہیں۔ اس پر کیا نہیں بولیں؟ ہمیں تو کشمیر کی حالت پر ہی بولنا ہوگا۔

MR. DEPUTY CHAIRMAN: Please speak. ...*(Interruptions)*... Continue please. ...*(Interruptions)*...

श्री मोहम्मद नदीमुल हक : सर, मैं कश्मीर की हालत पर ही बोल रहा हूं।

†**جناب محمد ندیم الحق:** سر، تو میں کشمیر کی حالت پر ہی بول رہا ہوں۔

MR. DEPUTY CHAIRMAN: Now, conclude. ...*(Interruptions)*... Your time to speak is going to be over.

श्री मोहम्मद नदीमुल हक: सर, मैं यह कहना चाहता हूं कि,

† Transliteration in Urdu script.

'मातम कीजिए, हमारी बेबसी पर, चाहकर भी राब्ता नहीं कर सकते।'

†**جناب محمد ندیم الحق**: سر، میں یہ کہنا چاہتا ہوں کہ ؎

ماتم کیجئے، ہماری بے بسی پر، چاہ کر بھی رابطہ نہیں کرسکتے۔

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI MOHAMMED NADIMUL HAQUE: Sir, it is said that the first step in liquidating the people is to erase its memory, destroy its book, its culture, its history. Reference to the fact, that the J&K accession to India was based on the condition that the State would remain autonomous, has been deleted from NCERT text books. It needs to be rectified. Sir, in the end, मैं खत्म कर रहा हूं। ...*(Time-bell rings)*...

MR. DEPUTY CHAIRMAN: Overall, your time is over. ...*(Interruptions)*... You have not spoken on the subject. ...*(Interruptions)*... Please. Now, Mr. R. Girirajan. You will speak in Tamil. You have nine minutes to speak.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, this Bill provides for reservation for Other Backward Classes (OBCs) under the three Acts. Seats in certain institutions in Jammu and Kashmir are reserved for Scheduled Castes and Scheduled Tribes. The institutions are panchayats, municipalities, municipal corporations, block development councils and other district development councils. The reserved seats are proportional to the population of these groups in the area covered by the respective institutions. One-third of such seats are reserved for women. The Bill extends reservation to OBC as well. OBCs are groups notified as weak and underprivileged by the Government of the Union, now Jammu and Kashmir. There are several thousand such incidents that happened, but not being reported or registered, shows the dark and ugly side of the society we are in. Sir, whatever done so far in Kashmir has two sides. Today, the Government proclaims that they have restored peace in Kashmir. After the abrogation of Article 370, I would like to know from the Hon. Home Minister as to how many military or defence personnel are deployed in Kashmir? But, the majority Muslim population of Kashmir apprehends that the real intention of the Government is to somehow change the demographic character to suit their tension for winning elections. So, whether the Hindu or Muslim or Christian or Sikh or Parsi or any other religious seat, they are all the Indians first. And, I would urge the Union Government to take all necessary steps to facilitate the State Election Commission, conduct fair and free elections in Kashmir and Jammu Valley. And, also

† Transliteration in Urdu script.

elections to the Assembly and Lok Sabha seats are coming. Sir, my piece of advice to the Union Government is, please do not take the country back to the days of Manu and play with the life of SC, ST, OBC and the minority people of this country. On the one side, you preach *Sanatan Dharma,* but, you practice *Adharma* which is detrimental to the future of our country, India. Do not be afraid of the name 'INDIA'.

MR. DEPUTY CHAIRMAN: Please speak on the subject, Giriraj*an*ji, speak on the subject.

SHRI R. GIRIRAJAN: I will come, Sir. Another point is providing SC, ST status to communities is important. But what is more important is to protect and promote their education, employment and economic status. This is where the Union Government has failed miserably. Sir, Tamil Nadu has reached its milestone way back in 2020. This was possible because of one great man, Thanthai Periyar. He propounded the Dravadian Code and propelled the people of Tamil Nadu with equality, social justice and brotherhood.* "Social justice, equality and Justice for all are our ways of life, as taught by our *Thanthai Periyaar*. The lovely command of our leader *Aringar Anna* is, "Duty, Dignity and Discipline". "Studies, culture and meaningful life" is the eternal doctrine taught by our leader *Muthamil Aringar* (Scholar of 3 branches of Tamil) *Kalaingar."*

Sir, our Hon. Chief Minister, Thalapathy M. K. Stalin is spearheading the vision and mission of improving Tamil Nadu, the number one State in the country in every parameter of growth. His visionary Mission of "Naan Muthalvan" Scheme will revolutionize the social pyramid and catapult the SC, ST, OBC and the Minorities to reach high pedestal in their life. I wish Government of India to take a leaf out of the social transformations happening in Tamil Nadu. Then only the country will prosper. The drop-out of students belonging to SC, ST, OBCs from IITs, IIMs, NITs and the Central Universities and the students committing suicides are on the rise in the last ten years. It is shocking to know that maximum number of dropouts occur among students belonging to the SC, ST, OBC and Minority communities.

MR. DEPUTY CHAIRMAN: Mr. R. Girirajan, please speak on these Bills.

SHRI R. GIRIRAJAN: Sir, all the Bills have been clubbed; that is why; I am talking about the reservation as well as the election issues.

---

* English translation of the original speech delivered in Tamil.

Sir, I urge the Government to take necessary steps to curtail the dropouts of SC, ST, OBC students from premier institutions and conduct appropriate counselling of students from poor and deprived communities to combat peer pressures to stop suicides in these institutions. Sir, the atrocities against the SC, ST and oppressed people are on the rise. As per the report of the National Crime Records Bureau (NCRB), Ministry of Home Affairs, more than five lakh atrocity cases been registered in the last ten years, under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. On an average, more than 50,000 cases were registered under this law. It is really unfortunate to see a country which proclaims as the third largest economy in the world, also faces such social stigma and shame. The attack and atrocities against the SC, STs and oppressed communities are on the rise since 2014. Therefore, there is need for a comprehensive law to provide socio-economic and political safety to the people belonging to the SC, ST as well as from other vulnerable communities.

Before I conclude, Sir, my piece of advice to the Union Government is, please do not take the country back to the days of Manu and play with the life of SC, ST, OBC and the Minority people of this country. On one side, you preach *sanatana dharma,* but, you practice a*dharma* which is detrimental to the future of our country, India. Do not be afraid of the name 'INDIA'. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Hon. Members, आपकी सुविधा के लिए पुनः I would like to inform कि हम अभी तीन बिलों पर चर्चा कर रहे हैं – The Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024, The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024 and The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024.

My request will be, as per rules and procedures, please speak on the subject. Please speak on the subject. These are the three Bills we are discussing. In the beginning, Hon. Chairman informed you about it. I am also telling regarding this all the time. But don't deviate from the rules, please. My request will be, please don't deviate from the rules.

डा. अशोक कुमार मित्तल (पंजाब): उपसभापति महोदय, आपका धन्यवाद आपने मुझे जम्मू कश्मीर से संबंधित इन तीन बिलों पर बोलने का अवसर दिया - दि जम्मू एंड कश्मीर लोकल बॉडीज़ लॉज़ (अमेंडमेंट) बिल, 2024, दि कॉन्स्टिट्यूशन (जम्मू एंड कश्मीर) शैड्यूल्ड कास्ट्स ऑर्डर (अमेंडमेंट) बिल, 2024 और दि कॉन्स्टिट्यूशन (जम्मू एंड कश्मीर) शैड्यूल्ड ट्राइब्स ऑर्डर (अमेंडमेंट) बिल, 2024.

सर, मैं जम्मू-कश्मीर के बदलते हुए हालात के बारे में एक शेर के साथ अपनी बात शुरू करूंगा -

"हमारी एक पीढ़ी ने जम्मू और कश्मीर को
अलगाववाद की आग में झुलसते देखा है,
आंतकवाद की तेग में तड़पते देखा है,
और सांप्रदायिक अतिवाद के तूफान से लड़ते देखा है,
लेकिन अब दौर आ गया है अलगाववाद की जगह राष्ट्रवाद का,
आतंकवाद और अतिवाद की जगह लोकतांत्रिक संवाद का,
एक दौर था जब युवाओं के चेहरों पर नकाब और हाथों में पत्थर था,
पर अब उन्हीं युवाओं हाथों में काबिलियत की डिग्री और
आंखों में सफलता की आशा है।
एक दौर था जब कश्मीर की महिलाएं और बच्चे
आतंक के साये में अपनी उम्मीदों को झोंक देते थे,
लेकिन अब उन्हीं उम्मीदों को अवसरों के पंख लगाकर नई गति दे दी है।"

सर, यह पूरी भारत सरकार और इस सदन किया है। यह बिल हमारी लोकल बॉडीज़ में ओबीसी को आरक्षण देने की बात कर रहा है, कॉन्स्टिट्यूशन के थ्रू शैड्यूल्ड कास्ट्स की कुछ कास्ट्स को आरक्षण देने की बात कर रहा है और शैड्यूल्ड ट्राइब्स की कुछ कास्ट्स को आरक्षण देने की बात कर रहा है, तो मैं अपनी पार्टी की तरफ से इस बिल का पुरजोर समर्थन करता हूं। इससे समाज के पिछड़े वर्ग को वे अधिकार प्राप्त होंगे, जिसके लिए वे अभी तक वंचित थे। सर, इस बिल में मुझे एक बहुत ही महत्वपूर्ण बात लगी। बिल में कहा गया है कि सभी स्थानीय निकायों के चुनाव जम्मू-कश्मीर के मुख्य निर्वाचन अधिकारी के बजाय एक राज्य चुनाव आयोग के द्वारा आयोजित किए जाएंगे। यह डीसेन्ट्रलाइज़ेशन का एक अच्छा स्टेप है और बहुत सराहनीय है, जिसमें राजा राज्य चुनाव आयुक्त होगा। मैं भारत सरकार की इस पहल के लिए उनको बधाई देना चाहूंगा।

सर, सरकार ने जब धारा 370 हटाने का निर्णय लिया, तब हमारी आम आदमी पार्टी ने उसका पुरजोर समर्थन किया था और उसके पक्ष में मतदान किया, क्योंकि हमारी पार्टी को इस बात का संज्ञान था कि इन सबसे शैक्षणिक सुधार आएंगे, रोजगार के अवसर बढ़ेंगे, इंडस्ट्रियल विकास होगा, स्थानीय उत्पादों को बढ़ावा मिलेगा और समाज कल्याण के भी बहुत से मुद्दे हैं, जिनका लाभ वहां के लोगों, पिछड़े समाज और अन्य समाज को मिल पाएगा। सर, हमें खुशी है और पूरे देश को खुशी है कि इन सब कदमों से वहां की हिंसक घटनाएं, जो कि एक पैरामीटर होती हैं, उनमें कमी हुई है। 2004 से 2014 के बीच कुल 7,217 घटनाएं हुईं, लेकिन 2014 से 2024 में ये कम होकर 2,224 रह गई हैं, यानी 69 प्रतिशत कम हो गईं, इसके लिए पूरा भारत बधाई का पात्र है। सर, वहाँ बहुत अच्छा माहौल बना और उसी अच्छे माहौल को देखते हुए भारत सरकार ने जम्मू-कश्मीर में जी20 का सफलतापूर्वक आयोजन किया, उसके लिए भी पूरा सदन बधाई का पात्र है। जम्मू-कश्मीर आगे बढ़े, इसमें टूरिज्म एक बेहतर रोल अदा कर सकता है। हमें खुशी है कि वहाँ 2 करोड़ से भी ज्यादा पर्यटक पहुँचे हैं, जिससे वहाँ के लोकल लोगों को पैसा मिल रहा है

और शैड्यूल्ड कास्ट्स को, छोटे तबकों को अपनी रोजी-रोटी कमाने के और अवसर पैदा हो रहे हैं। वहाँ का जीडीपी भी 8 प्रतिशत पर ग्रो कर रहा है। इसके लिए भी हमें सराहना करनी चाहिए।

सर, ये कुछ अच्छे कदम हैं, जो वहाँ की सरकार ने लिए, भारत सरकार ने लिए, लेकिन मैं थोड़ी सी बातों पर इस सदन का और सरकार का संज्ञान चाहूँगा। वहाँ पर कैपिटा इनकम 1,70,000 है, जो कि हमारे देश की नेशनल एवरेज 1,97,000 से कम है। वहाँ इन्फ्लेशन भी 6.9 परसेंट है, जो भारत के एवरेज से थोड़ा ज्यादा है। सरकार ने जम्मू-कश्मीर के लिए एक इंडस्ट्रियल पॉलिसी बनाई थी, जिसमें 42 सेक्टर्स में 85 हजार करोड़ का निवेश लाने के बारे में सोचा गया था, लेकिन अभी तक सिर्फ 414 यूनिट्स आई हैं, जिनमें सिर्फ 2,500 करोड़ का निवेश आया है। जम्मू-कश्मीर में बहुत पोटेंशियल है। मैं सरकार से निवेदन करूँगा कि वह इसके बारे में थोड़ा सा ध्यान दे और इसका संज्ञान ले।

सर, जम्मू-कश्मीर में नदियाँ बहती हैं, तो वहाँ हाइडल पावर का बहुत पोटेंशियल है, लेकिन 2023 की कैग रिपोर्ट के मुताबिक 1,725 मेगावॉट के 374 प्रोजेक्ट्स में से सिर्फ 10 प्रोजेक्ट्स शुरू हुए हैं। इन प्रोजेक्ट्स को शुरू करने में भी 4 साल से 7 साल की देरी हुई है, जिससे एक तरफ प्रोजेक्ट की कीमत बढ़ जाती है और दूसरी तरफ, एक जो अच्छी अपॉर्चुनिटी है, वह हम लूज़ कर जाते हैं।

सर, इस बिल के माध्यम से हम वहाँ की म्युनिसिपल कॉरपोरेशंस में और बाकी सब में ओबीसी वर्ग को भी आरक्षण दे रहे हैं। हम जानते हैं कि हमारे देश की आबादी का तकरीबन आधा हिस्सा ओबीसी है, लेकिन उसके लिए एक डेडिकेटेड मंत्रालय नहीं है। मैं भारत सरकार से निवेदन करूँगा कि वह इसके बारे में विचार करे।

सर, मैं इन तीनों बिलों का समर्थन करते हुए अपनी बात जम्मू-कश्मीर के बारे में इन छोटी सी पंक्तियों से खत्म करना चाहूँगा,

"पहाड़ों के जिस्मों में बर्फों की चादर,
चिनारों के पत्तों पे शबनम के बिस्तर,
हसीं वादियों में महकती है केसर,
कहीं झिलमिलाते हैं झीलों के जेवर,
है कश्मीर धरती के जन्नत का मंजर।"

धन्यवाद।

श्री उपसभापतिः धन्यवाद, डा. अशोक कुमार मित्तल जी। अब डा. सस्मित पात्रा जी। You have eight minutes.

डा. सस्मित पात्रा (ओडिशा)**:** मान्यवर, बहुत शुक्रिया। बहुत दिनों बाद ऐसा समय और मौका मिला है। आपने बहुत अहम बिल पर मुझे बोलने का अवसर दिया, इसके लिए मैं आपका बहुत धन्यवाद ज्ञापन करता हूँ। मान्यवर, हमारे सामने तीन अहम बिल हैं, जो साथ ही में लिए जा रहे हैं।

पहला है - The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023. The Bill seeks to amend the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 1956, जिसके तहत कई ऐसी अहम कास्ट्स हैं, deemed to be as Scheduled Castes, उनको इस कानून के माध्यम से अपना हक मिलेगा and I think it is a very good step going forward. अपनी पार्टी बीजू जनता दल की तरफ से और हमारे नेता, माननीय मुख्य मंत्री, श्री नवीन पटनायक जी की तरफ से हम इन तीनों बिलों का पुरजोर समर्थन करते हैं। We welcome the Bills. We support the Bills and we thank the Government for bringing these very important Bills for Jammu and Kashmir.

दूसरा बिल है - The Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024. It seeks to provide reservation to OBCs in the local bodies and bring consistency in the laws with the provisions of the Constitution. इसके साथ, the Bill seeks to amend certain provisions of the J&K Panchayati Raj Act, Municipal Act, Corporation Act with the consonance of Provisions Part 9 and Part 9A of the Constitution. यह हमारे ओबीसी भाई-बहनों के लिए, उनके हक के लिए जम्मू-कश्मीर में बहुत जरूरी था। मैं सरकार का धन्यवाद ज्ञापन करता हूँ कि वह यह बिल लाई है।

महोदय, तीसरा बिल है - The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024. It proposes to amend the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989, to create a separate list for STs for UTs of J&K and Ladakh. ये तीनों ही बिल्स बहुत अहम हैं। हमारे माननीय सांसदगण ने कई विषयों पर चर्चा भी की। मान्यवर, मैं इन तीनों विषयों पर चर्चा करते हुए, तीनों विषयों का समर्थन करते हुए, सरकार की सराहना करते हुए और मेरी पार्टी बीजू जनता दल तथा मेरे नेता श्री नवीन पटनायक जी का पुरज़ोर समर्थन देते हुए एक विषय की ओर आपकी दृष्टि आकर्षित करना चाहूँगा, जिसको शायद इस डिस्कशन में आने की आवश्यकता है।

कुछ साथियों ने आर्टिकल 370 के बारे में कहा। मैं आर्टिकल 370 के बारे में एक सकारात्मक सोच देना चाहता हूँ, but not from a political perspective, एक राजनैतिक सोच से नहीं, लेकिन आर्टिकल के 370 हटने के बाद या उसके हटने से क्या अच्छाई हुई है, मगर from the eyes of jurisprudence through Parliament. So, I wanted to use the lens of jurisprudence to be able to appreciate what has been done for abrogation of Article 370. मान्यवर, हमने 2019 में पार्लियामेंट में Article 370 का abrogation पारित किया। फिर मामला कोर्ट में जाता है, सुप्रीम कोर्ट में जाता है। मान्यवर, वहाँ पाँच जजेज़ की बेंच बैठती है, उस पर चर्चा होती है और उसके बाद एक बहुत अहम विषय आता है। कई बार हम ज्युडिशियरी पर टीका-टिप्पणी करते हैं कि उन्होंने NJAC को strike-down कर दिया, उन्होंने फलां बिल को strike-down कर दिया, लेकिन यह सराहना का विषय है कि पार्लियामेंट से पारित आर्टिकल 370 abrogation को सुप्रीम कोर्ट ने upheld किया। उसको अलाऊ किया और कहा कि पार्लियामेंट ने जो कहा था, वह सही था। It is a very good thing. जब 11 दिसम्बर, 2023 को यह जजमेंट आया, तो जितना समर्थन, जितनी सोच, as a Parliament, हमें सपोर्ट करना चाहिए था, शायद उतना पुरज़ोर सपोर्ट हमने नहीं किया है। इसलिए इस मंच पर इस विषय को मैं रखना

चाहता हूँ, for the judiciary, that आपने आर्टिकल 370 पर जो अपना जजमेंट पास किया था, जिसकी वजह से आज कश्मीर में एक बदलाव का दौर आ रहा है, एक ट्रांसफॉर्मेशन का दौर आ रहा है, एक अच्छाई का दौर आ रहा है, इसलिए सराहना करने की आवश्यकता है।

मान्यवर, मेरे पास साढ़े तीन-चार मिनट और हैं। मैं उतने समय में अपनी बात रखूँगा। चीफ जस्टिस ऑफ इंडिया, जस्टिस चंद्रचूड़ साहब ने, on behalf of himself, Justice B.R. Gavai and Justice Suryakant, 456 पेजेज़ के जजमेंट में से 352 पेजेज़ खुद लिखे। He himself wrote it. Apart from that, जस्टिस एस.के. कॉल साहब ने 121 पेजेज़ लिखे और जस्टिस संजीव खन्ना साहब ने a concurring judgment के 3 पेजेज़ लिखे। They all believed, unanimously. जनरली कभी एक dissenting note आ जाता है कि 'नहीं', 'शायद', 'शायद नहीं', लेकिन यह एक बड़ा अच्छा विषय है कि आर्टिकल 370 abrogation को जिस तरह से माननीय सर्वोच्च न्यायालय ने एक पॉजिटिविटी के साथ लिया, it shows that we should be appreciative. And, I am sure, the Government is very appreciative, लेकिन कई बार as a Parliament, we need to speak more. तो उस जजमेंट से, उस ज्युरिस्प्रुडेंस से क्या निकलता है? It upheld that Jammu and Kashmir did not retain its sovereignty, Article 370 is a temporary provision, constitutional validity of proclamation under President's Rule, Parliament enjoys both law-making and non-law-making powers of the State Legislature under President's Rule and the Constitution of J&K stands inoperative after the Constitution of India came through.

मान्यवर, कई बार जब पार्लियामेंट में जम्मू-कश्मीर का विषय आता है, तो कई बार जो आलोचनाएँ होती हैं, मैं समझ नहीं पाता हूँ कि जब एक स्पेसिफिक जजमेंट आ चुका है, 400-500 पेजेज़ का एक जजमेंट आ चुका है, उसके बाद हमें इस शंका में नहीं रहना चाहिए कि यह सही हुआ या गलत हुआ। यह सही हुआ है और इसे हमें accept करना पड़ेगा और उसको आगे और बेहतर कैसे कर सकते हैं, उसके लिए काम करना पड़ेगा।

मान्यवर, उसके साथ ही कई बार ऐसा होता है कि पार्लियामेंट में जब भी कोई विषय आता है, तो सरकार को अपना पक्ष रखने का मौका मिलता है। लेकिन दुख का विषय यह है कि जब पाँच जजेज़ की सुप्रीम कोर्ट बेंच ने अपना जजमेंट दिया, उसको डिफेंड करने के लिए कोई नहीं था।

2.00 P.M.

कुछ लोग थे, जिन्होंने टीका-टिप्पणी शुरू कर दी। कुछ लोगों ने कहा, 'It is, in my view, an incorrect appreciation of the Constitution, which I did not expect'. एक Eminent Jurist ने कहा, मैं उनका नाम नहीं ले रहा हूँ, because he is not a Member of this House. एक और जुरिस्ट ने कहा that the Supreme Court has erred and cannot be proud of its Kashmir Judgement. किसी और Eminent Jurist ने कहा, 'It is very disturbing and impacts federalism'.

मान्यवर, मुझे कई बार ऐसा लगता है that sometimes it seems that Judiciary से हम accountability accept करते हैं कि हमने जो लॉज़ पास किए हैं, उनके संबंध में अगर वहाँ कोई अपील होती है, तो वे पार्लियामेंट की sovereignty और legacy को प्रोटेक्ट करें, वे हमारे डिसीज़न को प्रोटेक्ट करें। लेकिन जब सुप्रीम कोर्ट की उस बेंच और उनके जजमेंट पर टीका-टिप्पणी हुई, तब हममें से, यानी पार्लियामेंट की तरफ से उनके लिए खड़ा होने के लिए कोई नहीं था। मैं सरकार को नहीं बोल रहा हूँ, बल्कि मैं बोल रहा हूँ कि पार्लियामेंट की तरफ से उनके लिए खड़ा होने के लिए कोई नहीं था, क्योंकि वह डिसीज़न पार्लियामेंट का था, सरकार का नहीं था। Parliament decided to abrogate Article 370. लेकिन उस वक्त कोई नहीं था। माननीय चीफ जस्टिस ऑफ इंडिया ने तब इस विषय पर क्या कहा? उन्होंने अपनी चुप्पी तोड़ते हुए बड़ी सरलता से कहा, 'The Judges speak their mind through their judgement which becomes a public property after the pronouncement and people in a free society can always make their opinion about it'. (*Time-bell rings.*) Just one more minute, Sir. I will conclude. The Chief Justice of India further said, 'As far as we are concerned, we decide according to the Constitution and the law. I don't think that it would be appropriate for me either to respond to the criticism or mount a defence on my judgement. What we have said in the judgement is reflected in the reason present in the signed judgement and I must leave it at that'.

मान्यवर, आखिर में, मैं सिर्फ इतना कहना चाहता हूँ that sometimes when the Parliament makes a law, and we send it to society, and it is then going to the Judiciary, and the Judiciary upholds the Parliament's view, let us have the same sense of appreciation for the Judiciary. जहाँ पर हमें लगेगा कि Judiciary separation of powers में हमारी powers को कहीं ले रही है, तब हम सवाल जरूर उठाएँगे। जब क्रिमिनल लॉज़ का बिल आया था, तब मैंने इसी फोरम से खड़े होकर उसके बारे में और केशवानंद भारती जजमेंट के बारे में अपनी राय रखी थी। मगर मैं यह जरूर कहना चाहूँगा that when the Judiciary and the highest court of the land, the Supreme Court, stands up the test of time, stands up against all these words that are against them, I think, the Parliament should also unanimously stand up and say that we believe in what you have done and we stand with you. Thank you very much, Sir.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir, for allowing me to discuss on the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024; the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024; and, the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024. Over the recent years, notable advancements have occurred in Jammu & Kashmir and I commend the Government for effectively executing these initiatives. We, from YSR Congress Party, support all these three Bills.

First of all, I would like to say a few things on the OBC Bill. This Bill provides for enhanced representation in local bodies by facilitating the inclusion of Other Backward Classes. As highlighted by the Government, this Bill will mark a historic moment, ensuring justice for the citizens of Other Backward Classes in Jammu & Kashmir for the first time in seventy-five years of India's independence.

Sir, by guaranteeing the reservation for women, including those from marginalized communities such as SCs, STs, and BCs, the legislation advances gender parity in grassroot administration. This marks a significant stride towards empowering women, ensuring their active involvement and representation in decision-making process at the local level. I request the Government to look at the following measures, while approving this Bill. A separate Ministry for OBCs should be established. This is a request from our party. Establishing a dedicated Ministry for Other Backward classes could address their specific challenges effectively.

This proposed Ministry would ensure the effective implementation of OBC's quotas in education and employment while addressing the discrimination they face. It could oversee policies to improve socio-economic conditions and ensure that OBC's concerns are represented nationally promoting social justice and equality. Enhancing the OBC representation in the Government also should be looked at. Also, from our YSR Party, we have initiated some very good programmes like YSR EBC Nestham, YSR Cheyutha – financial assistance to OBC students, etc.,-- at the State level and they are giving very good results. We want the Government of India to look at these things while implementing initiatives for the OBCs. So, from the YSRCP side, we, as a Party, want to say that any form of caste-based discrimination contradicts the principles of our Constitution. Urgent measures must be taken to eliminate it and empower the Backward Class community through education, employment, social mobilisation and the political representation. I urge the Centre to address the issues I have highlighted and, with that, we support this Bill.

Coming to the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024 and the Constitution (Jammu and Kashmir) Scheduled Tribes (Amendment) Bill, 2024, again, this is a very good step and we fully support these Bills. Some of the issues that tribals are facing need to be addressed. Tribals are the most deprived. Disturbances and conflicts are there in the tribal regions. They need to be supported with the best of the education. As regards the concentration of Eklavaya Model Schools, in a few districts they are there; they need to be brought very close to the entire tribal communities. Problems relating to health and nutrition faced by tribal communities and Scheduled Castes should be addressed. (*Time-bell*

rings.) Then, issues related to poverty and indebtedness also need to be addressed and empowerment of tribal women need to be looked at.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI AYODHYA RAMI REDDY ALLA: Then, erosion of cultural identities also need to be addressed. Low representation of Scheduled Castes and Scheduled Tribes in senior positions also need to be addressed. Sir, with all these things, our Chief Minister, Shri Jagan Mohan Reddy, has extended the SC/ST Sub-Plan of Andhra Pradesh further by 10 years to provide more growth and development opportunities. (*Time-bell rings*.)

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI AYODHYA RAMI REDDY ALLA: I request the Minister to address these issues and with this, we support this Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. John Brittas. You have two minutes.

DR. JOHN BRITTAS (Kerala): Sir, since three Bills are clubbed, please give me a little more time.

MR. DEPUTY CHAIRMAN: Time here mentioned is two minutes. I will follow that, please. It is not in my hands; it is as per rules.

DR. JOHN BRITTAS: Sir, I admire Sasmit Patra*ji* for his overwhelming support to the Government and I wish that he drifts a little further to the Left side. He talked about the Supreme Court's verdict. Is he not aware of the fact that Article 3 which has been used to downgrade a State to Union Territory, affects his State also? Any State can be made a Union Territory in future.

MR. DEPUTY CHAIRMAN: I have appealed to all Members to discuss on the subject only, to all.

DR. JOHN BRITTAS: Sir, he spoke…*(Interruptions)*..

MR. DEPUTY CHAIRMAN: To all.

DR. JOHN BRITTAS: But you did not say anything... ...*(Interuptions)*.. Yes, Sir. I would request my honourable brother Sasmitji to listen to what Justice Nariman spoke about. There has been a commitment by Hon. Amit Shahji and also the Solicitor General in the Supreme Court that the Statehood would be restored. I would have expected the Minister to come forward and say that there is a timeline set and the Statehood is being restored so that J&K is brought back to democracy. Sir, now, when we talk in terms of these three Bills, is the Government aware of the massive shut down that happened in Ladakh? They are urging the Government of India to give Statehood to them. They have declared, nothing across party lines, affiliations, religions; they wholeheartedly said that their position in the erstwhile J&K was better than the current status. Is not the Government aware of it? Anything which seems to be innocuous and innocent, but there is a design from the part of the Government. I will just point out two points which are very relevant to this Bill. Firstly, Sir, in order to amend the salary allowance, they have removed a sub-clause in 36 (a), which relates to the disqualification of a retired Election Commissioner against accepting new jobs after retirement. (*Time-bell rings*.)

MR. DEPUTY CHAIRMAN: Please conclude.

DR. JOHN BRITTAS: Sir, it is very relevant. I do not understand what was the need to remove this clause; that means an Election Commissioner can be made pliable. And, one more thing, Sir. Another clause which they have removed is this. As per the general rule, any person who is of unsound mind, stands so declared by a competent court, will not be eligible to be part of the electoral roll. Sir, another clause is being brought saying that 'such other grounds as may be determined by the State Election Commission.' What is this new clause? ...(*Time-bell rings.*)... How are you giving this overriding power to Central Election Commission?

Mr. DEPUTY CHIARMAN: Please conclude, John Brittasji.

DR. JOHN BRITTAS: Sir, the last thing is, if these two clauses ... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please conclude and speak on the subject. Please.

DR. JOHN BRITTAS: If these two clauses have come in or rather this removal has come in an inadvertent way, I would request the Government to correct and stand. Thank you.

MR. DEPUTY CHIARMAN: Thank you.

माननीय सदस्यगण, बहस शुरू होने से पहले से ही मैं सभी माननीय सदस्यों से अपील कर रहा हूं कि हम तीन बिल्स पर डिस्कशन कर रहे हैं। As per rules and procedure, you have to confine your arguments in support or against it. Please do not deviate. I am requesting all the time. You know कि अगर आप deviate करते हैं, तो उसके लिए क्या प्रोविज़न है। So, please cooperate with the Chair. Shri Sandosh Kumar P. Three minutes.

SHRI SANDOSH KUMAR P (Kerala): Sir, I take this opportunity to demand one important thing. The first and foremost responsibility of the Government is to ensure a free and fair Assembly election in Jammu and Kashmir. It is the duty of the State Government to see that these local body elections are conducted. So, there must be a State Election Commission as well. The Government should take initiative to have an elected State Assembly in Jammu and Kashmir. The Government can make many claims that things are normal, peace has come back. Everything can be stated on the floor of the House. But the reality is that day before yesterday, two persons were shot dead in Srinagar city itself. Sir, they were claiming that soon after the abrogation of Article 370, everything will be ...

MR. DEPUTY CHAIRMAN: I again request you to speak on the subject, on these three Bills.

SHRI SANDOSH KUMAR P: Sir, I am talking about Kashmir. It is a very important thing.

MR. DEPUTY CHAIRMAN: Not on Kashmir. These are specific Bills of Kashmir. As per rules, you are supposed to speak on them.

SHRI SANDOSH KUMAR P: Sir, how can I speak like that?

MR. DEPUTY CHAIRMAN: Please.

SHRI SANDOSH KUMAR P: So, the important thing is, number one, there must be an elected State Assembly, and that must be the priority of the Union Government. Secondly, we are talking about the OBC reservations and all those things. We all support it. There is no doubt about it. But where is the data available? On all decades, Census used to take place in this country. Last decade, we missed it. So,

on what basis, they can say that this much of people are OBCs, these are STs, and like that, all sections of society. There must be a comprehensive census, and, based on that Census data only, you can move forward.

I take this opportunity to demand one more thing that Caste Census is also an important issue because in the absence of concrete data, you cannot make provisions as to whether it is required or whether it is to be increased or decreased. So, Caste Census is also a must.

Finally, सर, मुझे इस सदन में आए हुए डेढ़ साल हो गया है, तो हर समय मैंने 370 के बारे में सुना था। While you are attcking Article 370, मैं हाथ जोड़कर ट्रेज़री बैंचेज़ के लोगों को यह बताना चाहता हूं कि यह प्रोविज़न Constitution के अंदर कैसे आया। पहले 306A था और फिर अंतिम रूप में 370 आया, in the final Constitution. यह नेहरू, अब्दुल्ला और सरदार वल्लभ भाई पटेल, इन तीन महान नेताओं का एक एग्रीमेट था। आप इतिहास के ऊपर इतना ज्यादा हमला मत कीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please confine to the subject. ...*(Interruptions)*...

श्री संदोष कुमार पी: महोदय, जब सस्मित पात्रा जी ने 370 के बारे में बोला, तो आपने मना नहीं किया!...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I have appealed to all and to you also. I am appealing to you all. ...*(Interruptions)*...

श्री संदोष कुमार पी: लेकिन जब वे बोले थे, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I am appealing to you.

SHRI SANDOSH KUMAR P: Sir, I accept it. But the thing is that बार-बार यह कहा जाता है कि नेहरू ने यह किया, वह किया। स्वतंत्रता संग्राम के टाइम में यह किया। यह बात बिल्कुल ठीक नहीं है। आप किसी भी University से पढ़कर और बाहर आकर ऐसा कुछ भी मत बोलिए। Artcile 370 was an agreement between the three stalwarts of Indian Freedom Movement, Jawaharlal Nehru, Abdullah and Sardar Vallabhai Patel. I request one more thing. मैं हाथ जोड़कर यह भी कहना चाहता हूं, 'Integration of The Indian States' is a well-written book by V.P. Menon. I request them to go through it, study it. With these words, I would like to conclude my speech. Thank you.

श्री उपसभापति: श्री आदित्य प्रसाद। प्रसाद जी, आप कम से कम विषय पर बोलिएगा।

श्री आदित्य प्रसाद (झारखंड): आदरणीय उपसभापति महोदय, मैं आपको धन्यवाद देना चाहता हूं कि आपने मुझे जम्मू-कश्मीर स्थानीय निकाय विधियां (संशोधन) विधेयक, 2024 पर बोलने का अवसर प्रदान किया है। मैं कहना चाहता हूं कि सात दशक के बाद, 70 साल के बाद जिस प्रकार से जम्मू और कश्मीर में पिछड़ा समाज आरक्षण के बगैर हर क्षेत्र में भाग लेने से वंचित था, इसके अलावा अन्य समाज भी वंचित थे। उस स्थिति को समझते हुए यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी और देश के गृह मंत्री आदरणीय अमित शाह जी ने बिल को लाकर धारा 370 को खत्म करने का काम किया, इसके लिए मैं फिर से दिल की गहराइयों से उनके प्रति आभार प्रकट करता हूं, उनको धन्यवाद देता हूं।

आदरणीय उपसभापति महोदय, कुछ फैसले ऐसे होते हैं, जो बदलाव की मिसाल बन जाते हैं। जम्मू-कश्मीर से धारा 370 की विदाई एक ऐसा ही फैसला है, जिसने करोड़ों कश्मीरवासियों के जीवन को बदल दिया। पिछले सात दशक से पूरे देश की यह भावना थी कि अगर जम्मू-कश्मीर हमारा है, तो वहां अलग कानून क्यों हैं, नीति और नियम अलग क्यों हैं, क्यों अंग्रेजों के बनाए हुए कानूनों पर चलने को हम मजबूर हैं? ऐसा हम लोगों का कहना था। ऐसे ही बहुत से सवाल हमारे मन में थे। फिर एक निर्णायक कदम आया, जब हमारे देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी की अगुवाई में धारा 370 को हटाने का काम किया गया।

महोदय, जम्मू-कश्मीर पहले विकास से कोसों दूर था, वहां के लोग दिनों-दिन पिछड़ते चले जा रहे थे, वहां पर विकास की किरण पहुंच नहीं रही थी। महोदय, जब से जम्मू-कश्मीर से धारा 370 समाप्त की गई है, सिर्फ 2019 से 2024 के बीच वहां पर 5,300 करोड़ रुपए खर्च हुए हैं, पिछले पांच सालों में वहां पर 58 प्रोजेक्ट्स लागू किए गए हैं, जिनमें से अब तक 32 प्रोजेक्ट्स का काम पूरा हो चुका है। जम्मू-कश्मीर में दुनिया का सबसे ऊंचा रेलवे ब्रिज, चिनाब ब्रिज बनकर तैयार हो चुका है। जम्मू-कश्मीर में पिछले पांच साल में 170 नये ब्रिज बनाने का काम शुरू किया गया है।

महोदय, देश के कोने-कोने से, देश के हर वर्ग के लोगों को गांव, गरीब, किसान, महिला, पिछड़ा, अनुसूचित जाति, जनजाति और अन्य समाज को एक साथ, एक धागे में पिरोने का काम किया गया है और सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास के भाव से, इस मूल मंत्र से भारत को ऊंचाई पर ले जाने का काम आदरणीय प्रधान मंत्री जी के नेतृत्व में चल रहा है।

महोदय, जम्मू और कश्मीर में पंचायतों और नगरपालिकाओं में अन्य पिछड़ा वर्ग को वंचित किया गया। पहले उनके लिए सीटों के आरक्षण का कोई प्रावधान नहीं था। आखिर पिछड़े समाज की क्या गलती थी कि 70 वर्षों तक उनकी कई पीढ़ियां चली गईं, कई युग बीत गए? उनको आरक्षण से वंचित करने का क्या कारण था, यह कांग्रेस को बतलाना चाहिए। हमारी सरकार ने हर वर्ग को उसका अधिकार देने का काम किया है। आजादी के 75 साल बाद, पहली बार जम्मू-कश्मीर में पिछड़ा वर्ग के नागरिकों को न्याय मिलेगा।

महोदय, वर्षों के बाद जम्मू-कश्मीर के स्थानीय लोगों को अपने अधिकार इस बिल के पास होने से मिलेंगे। महोदय, आखिर वहां के पिछड़े समाज के लोगों की क्या गलती थी, क्या दोष था, उन्होंने क्या पाप किया था कि 70 वर्षों तक उनको कांग्रेस ने आरक्षण से वंचित रखा!

श्री उपसभापतिः ये जो तीन बिल हैं, इन पर ही आप बोलें। जम्मू-कश्मीर में आर्टिकल 370 जो पहले ही सैटल हो चुका है, उस पर हम डिस्कशन नहीं कर रहे हैं।

श्री आदित्य प्रसादः महोदय, कई पीढ़ियां चली गईं, कई युग बीत गए, लेकिन वहां के पिछड़े वर्ग के लोगों को आरक्षण का फायदा नहीं मिला। एक तरफ देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी सबका साथ, सबका विकास के भाव से समाज के सभी लोगों को आगे बढ़ा रहे हैं और निरंतर सेवा करने का कार्य कर रहे हैं, दूसरी तरफ देश में लगभग 65 वर्षों तक राज करने के बाद भी कांग्रेस को कभी पिछड़ा समाज याद नहीं आया। इन्होंने कभी पिछड़ों के लिए काम करने के बारे में चिंता नहीं की। देश आज़ाद होने के बाद बाबा भीमराव अम्बेडकर जी ने आदरणीय नेहरू जी से कहा था कि कानून में प्रावधान हो कि पिछड़ों को संवैधानिक दर्जा देने का काम किया जाए। बाबा भीमराव अम्बेडकर जी द्वारा बार-बार आग्रह करने के बावजूद भी नेहरू ने इन्हें अनदेखा करने का काम किया, इनकी बातों को अनदेखा करने का काम किया गया, लेकिन 70 वर्षों के बाद, देश में एक गरीब बाप का बेटा, एक पिछड़े वर्ग से आने वाले व्यक्ति का बेटा जब देश का प्रधान मंत्री बना, तो उसने देश आज़ाद होने के 70 वर्षों के बाद पिछड़े समाज को संवैधानिक दर्जा देकर सम्मान देने का काम किया, एक नया इतिहास बनाने का काम किया। जैसा कि सभी जानते हैं कि ये पिछड़ों की बात करते हैं, तो सिर्फ वोट लेने का काम करते हैं और वोट से ठगने का काम करते हैं, * बनाने का काम करते हैं। माननीय उपसभापति महोदय, आपका झारखंड से बहुत ही गहरा रिश्ता रहा है, लगाव है, ठीक जम्मू-कश्मीर की तरह झारखंड की सरकार, जो कांग्रेस के समर्थन से वहाँ पर चल रही है, 2019 से पहले, जब वहाँ पर पंचायत का चुनाव हुआ था, नगर निकाय का चुनाव हुआ था...(**व्यवधान**)..

श्री उपसभापतिः जम्मू-कश्मीर चुनाव।

श्री आदित्य प्रसादः सर, मैं वही बता रहा हूं। इस प्रकार से वहाँ की सरकार ने कांग्रेस के समर्थन से पिछड़ों के आरक्षण को वहाँ पर भी लूटने का काम किया है। 2019 से पहले पंचायत के चुनाव में, नगर निकाय के चुनाव में पिछड़ों को आरक्षण देने का काम किया गया।

MR. DEPUTY CHAIRMAN: I am appealing to all. All of you have to ...*(Interruptions)*...

श्री आदित्य प्रसादः माननीय उपसभापति महोदय, 2019 के बाद जब झारखंड में पंचायत के चुनाव हुए, तो जिस प्रकार से वहाँ के पिछड़े समाज को पंचायत के चुनाव के आरक्षण से वंचित करने का काम किया गया, ठीक उसी प्रकार से इनका मनोबल इतना ऊंचा है कि जब वहाँ पर नगर निकाय के चुनाव की घोषणा हुई, तो इन्होंने वहाँ भी पिछड़े समाज को आरक्षण से वंचित करने का काम किया। जब पिछड़े समाज के लोग न्यायालय गए, तो न्यायालय ने हस्तक्षेप करके

* Expunged as ordered by the Chair.

वहाँ चुनाव रोकने का काम किया और पंद्रह दिनों में न्यायालय ने निर्णय सुनाया कि आप तीन सप्ताह के अंदर चुनाव की तिथि तय करें और जो संविधानसम्मत है, उस निर्णय को मानते हुए पिछड़ों को आरक्षण देने के बाद ही वहाँ पर चुनाव कराने का काम करें।

श्री उपसभापतिः जम्मू-कश्मीर पर बोलिए।

श्री आदित्य प्रसादः माननीय उपसभापति महोदय, इस प्रकार से यह कांग्रेस का स्वभाव है, उसकी आदत है कि जब-जब वह सत्ता में आती है, जब-जब सरकार में आती है, तो जिस प्रकार से जम्मू एंड कश्मीर में पिछड़ों को सताने का काम किया, दबाने का काम किया, पिछड़ों को विकास के दूर रखने का काम किया - आज जिस प्रकार से जम्मू और कश्मीर में विकास की गंगा बह रही है, जिस प्रकार से पिछड़े समाज के साथ-साथ अन्य समाज भी विकास की मुख्य धारा से जुड़े हैं, जिस प्रकार से पहले जब वहाँ कोई धोती पहनकर जाता था, तो उस पर पत्थरबाज़ी होती थी और गोलियाँ चलाई जाती थीं, धोती पहनकर जाने से उन लोगों को लगता था कि यह जम्मू-कश्मीर में रहने वाला व्यक्ति नहीं है और इस प्रकार से वहाँ जम्मू-कश्मीर में बाहर के लोगों के साथ अन्याय और अत्याचार किया जाता था, पिछड़ों को बार-बार प्रताड़ना दी जाती थी, उन्हें आरक्षण से वंचित करने का काम कांग्रेस पार्टी ने किया है। महोदय, अंग्रेज़ चले गए, लेकिन उनके कानूनों द्वारा बताए हुए रास्ते पर चलकर कांग्रेस ने जम्मू और कश्मीर में लगातार शासन किया। आज सौभाग्य है कि भारत के यशस्वी प्रधान मंत्री जी के नेतृत्व में वहाँ के पिछड़े समाज को एक संवैधानिक अधिकार देने का काम किया गया है और जो वंचित बचे हुए थे, जम्मू एंड कश्मीर में पिछड़ों की जो एक सबसे बड़ी आबादी है, उस पिछड़े समाज को अधिकार देने का काम किया है। मैं आज के दिन पुन : देश के यशस्वी प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी और अमित शाह जी को बधाई देते हुए और यह बात प्रकट करते हुए अपनी वाणी को विराम देता हूं, आपका बहुत-बहुत धन्यवाद।

श्री उपसभापतिः माननीय नीरज डांगी जी, अब आप बोलिए।

श्री नीरज डांगी (राजस्थान)**:** उपसभापति महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर प्रदान किया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

[**उपसभाध्यक्ष महोदया** (**श्रीमती ममता मोहंता**) *पीठासीन हुईं।*]

महोदया, मैं यह कहना चाहूंगा कि सरकार ने अनुसूचित जाति आदेश के माध्यम से वाल्मीकि समाज एवं अनुसूचित जनजाति आदेश के माध्यम से इस संशोधन बिल में पहाड़ी जातियों और कोली समुदाय को सम्मिलित करने की बात कही है, लेकिन सरकार देश भर में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए क्या कर रही है - यह तथ्य किसी से छुपा हुआ नहीं है। जो प्रावधान किए गए हैं और जो सुविधाएं आरक्षण के अंतर्गत उन्हें मिलनी चाहिए, क्या सरकार उन्हें पूरा करने का कार्य कर रही है? महोदय, इस पर भी गौर करने की आवश्यकता है।

मैं यह कहना चाहूंगा कि अनुसूचित जाति और अनुसूचित जनजाति समुदाय के लोगों के लिए जो उत्थान की बात करते हैं और विशेष रूप से जो लक्ष्य निर्धारित किए जाते हैं, क्या वे लक्ष्य पूर्ण किए जा रहे हैं? क्या इन बिलों के माध्यम से जम्मू-कश्मीर के लोगों को बेहतर बनाने के लिए, एससी-एसटी के लिए किसी प्रकार का कोई विशेष पैकेज या कोई विशेष परियोजनाएं लाई गई हैं, जिनसे उनके जीवनयापन का स्तर ऊपर बढ़ सके? मैं इस मामले में छः मुद्दों पर बात करना चाहूँगा और मैं समझता हूँ कि इस सरकार को इन छः मुद्दों पर विचार करने की आवश्यकता है। सबसे पहले तो मैं कहना चाहूँगा कि जम्मू-कश्मीर में भारतीय जनता पार्टी ने शायद चुनाव हारने के डर से वहाँ असेम्बली के चुनावों को नहीं कराने का निर्णय लिया है। सबसे पहले तो जम्मू-कश्मीर के लोगों की चुनाव से जो उम्मीदें हैं, वे पूर्ण होनी चाहिए। वहाँ जल्द-से-जल्द चुनाव की घोषणा होनी चाहिए, अन्यथा इस वक्त वहाँ पर सिर्फ एलजी के माध्यम से ही शासन चल रहा है, वह सिर्फ नौकरशाहों के अधीन है। यह मॉडल अंग्रेज़ों के जमाने का है, जिसे काँग्रेस ने नकारा था, लेकिन आज उसे भारतीय जनता पार्टी ने अख्तियार कर लिया है। दूसरी बात, आज आप देख रहे हैं कि लद्दाख में लोग सड़कों पर उतर गए हैं। वहाँ पर लोगों ने सड़कों पर उतर कर सरकार का विरोध किया है। उनकी माँग है कि उन्हें छठी अनुसूची में सम्मिलित किया जाए। वहाँ पर ऐसी परिस्थितियाँ हैं कि लेह-लद्दाख के अंदर माइनस 15 डिग्री टेम्परेचर है, कड़ाके की ठंड है, उस ठंड के अंदर भी वे प्रदर्शनकारी सड़कों पर उतर कर प्रदर्शन कर रहे हैं। उन्होंने जल, जंगल और जमीन की बात की है। इसमें उनका यह कहना है कि यह सरकार इन्हें पूँजीपतियों को बेचने पर उतारू है। यह इस बात का परिचायक है – भारतीय जनता पार्टी ने वादा किया था कि लद्दाख को यूनियन टेरिटरी कैटेगरी में डालने के बाद भी उनका पूरा ध्यान रखा जाएगा, लेकिन समृद्धि के इन वादों के बावजूद भी पिछले पाँच वर्षों में मात्र 211 करोड़ रुपये निवेश किये गये हैं। यह उनके राजनीतिक अधिकारों की, स्वायत्तता की बलि है या राजनीतिक उपयोग है?

मैं अब चौथी बात कहना चाहूँगा। अनुच्छेद 370 हटाने के वक्त गृह मंत्री जी ने सदन में क्या कहा, यह किसी से छिपा हुआ नहीं है, लेकिन यह कहा गया था कि धारा 370 हटाने के बाद जम्मू-कश्मीर पूरे तरीके से आतंकवाद मुक्त होगा, लेकिन पिछले पाँच सालों में वहाँ आतंकवाद की अनगिनत घटनाएं घटी हैं, जिनका आंकड़ा सामने है। वहाँ पर अभी 579 आतंकवादी घटनाएं हुई हैं, जिनके परिणामस्वरूप सुरक्षाबल के 247 जवान शहीद हुए हैं, 230 आतंकवादी और 157 नागरिक मारे गए हैं। अगर 2014 और 2018 के बीच की तुलना की जाती है, तो मृतकों और ऐसी घटनाओं की संख्या में निरंतर वृद्धि होती चली गई है। इसे देखने की जरूरत है। ...(**व्यवधान**)... बोलने दीजिए। ...(**व्यवधान**)... मंत्री महोदय, आप लास्ट में बोल लीजिएगा। ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्रीमती ममता मोहंता**): आप बैठिए, आप बैठिए। ...(**व्यवधान**)... उन्हें बोलने दीजिए। ...(**व्यवधान**)... उन्हें बोलने दीजिए। ...(**व्यवधान**)...

श्री नीरज डांगी: यदि जम्मू-कश्मीर में सब कुछ ठीक-ठाक चल रहा है, तो क्यों इस तरह की घटनाएं निरंतर बढ़ती जा रही हैं? सब कुछ ठीक-ठाक चल रहा है, तो क्यों ऐसी घटनाएं हो रही हैं? मैंने अभी कुछ दिन पहले जम्मू-कश्मीर में एक दौरा किया था। हमें सिक्योरिटी क्यों दी जा

रही है? अगर सब कुछ ठीक है, तो वह सिक्योरिटी क्यों दी जा रही है? वहाँ पर आम नागरिक सुरक्षित नहीं है, इस बात को समझने की आवश्यकता है।

मेरा पाँचवां प्वाइंट बहुत महत्वपूर्ण है। क्या सरकार इस बात पर विचार कर रही है कि जम्मू-कश्मीर को राज्य का दर्जा कब दिया जाएगा, यह तय किया जाए। इसके लिए सरकार एक डेट मुकर्रर कर दे और बताए कि चुनाव कब होगा और वह चुनाव जम्मू-कश्मीर की यूनियन टेरिटरी कैटेगरी में होगा या स्टेट की कैटेगरी में होगा? आप इसे भी सुनिश्चित करिए, इसे क्लीयर करने की आवश्यकता है।

छठा मुद्दा, अगर आज हम महिलाओं के खिलाफ अपराधों की बात करें, तो महिलाओं के खिलाफ अपराधों में 21 प्रतिशत की वृद्धि हुई है। इस पर भी सरकार को बात करनी चाहिए। सिर्फ अमेंडमेंट करने से एससी, एसटी के अधिकारों की पूर्ति नहीं होगी। आज भी छुआछूत कितना है, मंदिरों में प्रवेश नहीं है, किस प्रकार के हालात पूरे देश और जम्मू-कश्मीर में बने हुए हैं, यह किसी से छिपा नहीं है। मैं कहना चाहूंगा कि अगर अनुसूचित जाति और जनजाति के लोगों के उत्थान के प्रति सरकार की इतनी ही मानसिकता है, तो क्यों नहीं इन्होंने उनके लिए काम किया। यहां हम इस भवन, इस सदन में बैठकर अनुसूचित जाति और जनजाति के उत्थान की बात कर रहे हैं। इसी भवन के अंदर हमारी माननीय राष्ट्रपति महोदया को इन्विटेशन भी नहीं मिला था। आप इस बात को मत भूलो। इतना ही नहीं, आपने राम मंदिर का मुद्दा उठाया, तब आपने उस अनुसूचित जाति की महिला, हमारी जो राष्ट्रपति हैं, उनको इन्विटेशन क्यों नहीं दिया? आपने उन्हें क्यों नहीं बुलाया? यह आपकी मानसिकता दर्शाता है कि आप लोग अनुसूचित जाति और जनजाति के विरोधी हैं। ...(**व्यवधान**)... मंत्री जी, आप लास्ट में रिप्लाई दे देना ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती ममता मोहंता): आप बैठिए ...(**व्यवधान**)... उनको बोलने दीजिए। ...(**व्यवधान**)...

श्री नीरज डांगी: मंत्री का जो रिप्लाई होता है, ये वह देना चाहते हैं ...(**व्यवधान**)... मैं कहना चाहता हूं कि *..(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती ममता मोहंता): आप उनको बोलने दीजिए। ...(**व्यवधान**)... इनकी स्पीच खत्म होने के बाद, आपका भी टाइम आएगा। ...(**व्यवधान**)...बोलने दीजिए ...(**व्यवधान**)...

श्री नीरज डांगी: * इस सरकार ने देश के अंदर किस प्रकार के हालात पैदा कर दिए! ...(**व्यवधान**)... मैं बड़ी लंबी चौड़ी बात नहीं कहूंगा। आज भी एससी/एसटी के लोगों के क्या हालात हैं? क्या आप manual scavenging को खत्म कर पाए?

(**सभापति महोदय** *पीठासीन हुए।*)

* Not recorded

Manual scavenging का मामला आज भी जिंदा है और आप वाल्मीकि समाज को मुख्य धारा में लाने की बात करते हैं! यहां इनके साथ कुठाराघात जरूर हो सकता है, इनके प्रति संवेदनाएं कभी नहीं आ सकती हैं। यह सरकार इनको न्याय नहीं दिला सकती है। एससी, एसटी पर अत्याचार बढ़ रहे हैं। उनको रोकने का काम आप लोग नहीं कर पा रहे हैं। अभी यूजीसी का पहला ही...(**व्यवधान**)... आप बार-बार खड़े हो रहे हैं, तो आप ही बोल लीजिए और मैं बैठ जाता हूं। ...(**व्यवधान**)... सर, बार-बार खड़े होने का क्या मतलब है?...(**व्यवधान**)... इनको जवाब देना है, तो वे बाद में दे दें। ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Neeraj Dangi, one minute. ...*(Interruptions)*... Let the House calm down. ...*(Interruptions)*... Mr. Neeraj Dangi represents the State of Rajasthan. Though there are several Members of Parliament of Congress Party from Rajasthan but he is the only one belonging to Rajasthan. ...*(Interruptions)*...

SHRI NEERAJ DANGI: Sir, in fact, for Congress, for both the Houses.

MR. CHAIRMAN: You are the only Congress representative belonging to Rajasthan here. We have Dr. Manmohan Singh, we have Shri K.C. Venugopal, we have Randeep Singh Surjewala ji, we have Pramod Tiwari ji, we have Mukul Wasnik ji. Therefore, I can understand your compulsion but to be forceful, you do not have to raise the decibel.

श्री नीरज डांगी: सर, अगर आवाज को दबाने की कोशिश की जाएगी, तो आवाज को उठाना भी पड़ेगा।

MR. CHAIRMAN: We had on the Chair a very experienced gracious lady. Put your proposition. ...*(Interruptions)*... आपको कहावत तो पता ही है - 'हाथ कंगन को आरसी क्या, पढ़े लिखे को फारसी क्या'।

SHRI NEERAJ DANGI: Definitely, Sir. सर, आपकी इजाज़त हो, तो मैं अपनी बात आगे कहूं।

श्री सभापति: ठीक है, बोलिए।

श्री नीरज डांगी: अभी जब हम बात कर रहे थे कि किस प्रकार से अत्याचार अनुसूचित जाति, जनजाति पर होते हैं और उनकी अनदेखी हो रही है। ये उनको न्याय नहीं दिलाना चाहते हैं, न्याय दिलाना होता, तो अभी ज्वलंत उदाहरण मैं बताना चाहूंगा। अभी यूजीसी की जो ड्राफ्ट गाइडलाइन आई थी, अगर उस पर विरोध नहीं किया होता, तो उस ड्राफ्ट गाइडलाइन के अंदर डीरिज़र्वेशन की बात चल रही थी। धीरे-धीरे आरक्षण को किस प्रकार से खत्म किया जाए, इस

पर व्यवस्था चल रही है। एससी, एसटी के जब कैंडिडेट्स नहीं मिलते हैं, तो जनरल कैटेगरी से उन भर्तियों को पूर्ण कर लिया जाता है। आप बताएं कि ऐसा क्यों होता है? चुपके-चुपके की गई यह कार्रवाई हमारी समझ के बाहर है।

अगर हम आदिवासी और दलित समाज की बात करें, तो भाजपा सरकार में हर 2 घंटे के अंदर 5 ऐसी घटनाएं होती हैं, जिनमें उस समाज के लोगों के खिलाफ अपराध की बात आती है। मैं बात करूँगा नेशनल क्राइम रिकॉर्ड ब्यूरो की। जब हम अनुसूचित समुदाय के खिलाफ अपराध की बात करते हैं, तो 2014 से लेकर 2022 के बीच ऐसी घटनाएँ 40,401 से बढ़ कर 57,582 हो गई हैं, जो 42 प्रतिशत की वृद्धि है। ऐसे ही एसटी समुदाय में 2014 से लेकर आज तक यह वृद्धि 47 प्रतिशत हुई है, जो 6,827 से बढ़ कर 10,064 हो गई है। इसका जवाब देने की आवश्यकता है। हम किस प्रकार की कार्रवाई कर रहे हैं, यह आप खुद देख लीजिए। अगर वास्तविकता है, तो जातीय जनगणना होनी चाहिए। एससी-एसटी को क्या मिलना चाहिए, कितने प्रतिशत मिलना चाहिए, दूध का दूध, पानी का पानी हो जाएगा, जैसा अभी सभापति महोदय ने कहा। मैं कहना चाहूँगा कि इस पर कोई पॉलिसी बननी चाहिए। अगर डाटा नहीं होगा, तो हम इन लोगों के लिए किस प्रकार की पॉलिसीज़ बनाएँगे, यह सोचने की आवश्यकता है। अगर हम रिजर्व्ड कैटेगरी की पापुलेशन के हिसाब से देखें, तो चाहे वे नौकरियाँ हों, मंत्रालयों में ब्यूरोक्रेट्स हों, न्यायपालिका हो, मीडिया हो या कॉरपोरेट घराने हों, जब सभी जगहों के ऊपर का डाटा सामने होगा, तो मैं समझता हूँ कि उनकी भागीदारी प्रतिशत के हिसाब से सही मायने में सुनिश्चित हो सकेगी। 2011 की जनगणना का जो आँकड़ा है, वह एक मूल्यवान स्नैपशॉट जरूर प्रदान करता है, लेकिन यह डाटा उपयोग में सामाजिक न्याय पर प्रगति को ट्रैक करने का हो सकता है या इन क्षेत्रों की पहचान करने के लिए हो सकता है कि किस प्रकार से इनकी आवश्यकताओं को पूर्ण किया जाए। जातीय जनगणना के बिना प्रभावी सामाजिक न्याय और सशक्तिकरण कार्यक्रमों के लिए आवश्यक महत्वपूर्ण डाटा गायब है। मैं कहना चाहूँगा कि हमें इसे आवश्यकतापूर्वक अमलीजामा पहनाना चाहिए।

अगर हम जम्मू-कश्मीर के इस बिल की बात करें, तो निश्चित रूप से हम रोजगार की और नौकरियों की भी बात करेंगे। आज केन्द्र सरकार में लगभग 10 लाख रिक्तियाँ हैं और अगर हम संपूर्ण विभागों की बात करें, चाहे सरकारी विभाग हों, बैंक हों, सार्वजनिक उपक्रम हो, सशस्त्र बल हो, शिक्षण संस्थाएँ हों या स्वास्थ्य संस्थाएँ हों, हम इन तमाम विभागों का, संस्थाओं का डाटा उठा कर देखेंगे, तो ये रिक्तियाँ 30 लाख तक होती हैं। जब हम 50 प्रतिशत रिजर्वेशन की बात करते हैं, तो ये रिक्तियाँ 15 लाख होती हैं। अगर सरकार इन 15 लाख रिक्तियों को भरने की कार्रवाई नहीं कर रही है, जो यह दो करोड़ नौकरियों की बात कर रही थी, जो वादाखिलाफी की गई है, तो वह दो करोड़ नौकरियाँ क्या देगी, यह देश देख रहा है, यह किसी से छिपा हुआ नहीं है।

मैं इस मौके पर कहना चाहूँगा कि किस प्रकार से ...(**समय की घंटी**)... Sir, I was allocated 17 minutes.

श्री सभापतिः एक बात है कि आप टाइम को भी मॉनिटाइज़ नहीं कर रहे हैं। You are making a political speech.

SHRI NEERAJ DANGI: Sir, I was allotted 17 minutes. I have started just now.

MR. CHAIRMAN: Your time is over. Thank you. Now, Shri Jawhar Sircar. *..(Interruptions)..* Your time is over. *..(Interruptions)..* Nothing will go on record now. *..(Interruptions)..*

श्री नीरज डांगी: सर, मुझे आधे मिनट का समय दे दीजिए।

MR. CHAIRMAN: Okay.

श्री नीरज डांगी: मैं सिर्फ दो पंक्तियों के साथ अपनी बात को समाप्त करूँगा,

"लगा दो जाति का लेबल लहू की बोतल पर,
देखते हैं कितने लोग रक्त लेने से मना करते हैं।"

बहुत-बहुत धन्यवाद। जय हिन्द!

MR. CHAIRMAN: Jawhar Sircar *ji*, six minutes, please.

SHRI JAWHAR SIRCAR(West Bengal): Thank you, Sir, for giving me time.

MR. CHAIRMAN: One minute, Jawhar ji. Hon. Minister wants to say something.

श्री नित्यानन्द राय: सर, इनका यह * अगर उन्होंने कुछ किया होगा, कहीं कुछ साबित हुआ होगा, कुछ सिद्ध हुआ होगा, कुछ साक्ष्य मिला होगा, तो उसके लिए कानूनी कार्रवाई करने की जो संस्थाएँ हैं, वे कार्रवाई करती हैं। मुझे लगता है कि यह बात रिकॉर्ड से हटनी चाहिए। वे यह बोले, यह आरोप है।

MR. CHAIRMAN: I will look into it. अगर यह बात है, तो it cannot go on record. Agencies work in the country. System works and the rule of law is there. Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR: Sir, thank you for giving me the time to say a few words on the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024.

* Not recorded

Sir, I would start by noting that gujjars and bakarwals are among the STs who are being given reservation under this Order. It is very strange that selective Muslim tribes have been brought in into the Scheduled Tribe Order whereas Muslims are debarred by and large from availing of SC and ST facilities. If there is a Christian ST, a tribal who has adopted Christianity as his religion by volition or by whatever historical reasons, he is debarred. But here you bring a constitutional order bringing one section of the Muslims as ST to give them security, reservation privilege. Basically, Sir, I can submit that it is divide and rule. When you talk of gujjars and bakarwals, this Government has made a lot of outreach to them. We are aware of it. We are also aware of the firing on civilians that took place recently after an encounter incident which is very sad because the victims were the same gujjars and bakarwals. Of course, enquiries have been taken up. Now the issue that I would like to raise, if you kindly permit, in the context of J&K and in the wider context is that the politics of castes and tribes is a colonial hangover. When you speak of colonial hangover, why do you perpetuate it? Either you accept the fact that certain people in India who are deemed to be Scheduled Tribes today have gone through the same experiences of repression, deprivation, subjugation and non-entitlement. Just because a part of them have moved on to accept some other religion, you cannot go on penalising them. You burnt them when they were Hindus. You boiled them. Now they have left Hinduism. You can't have it two ways. छाती बड़ी कीजिए, दिल बड़ा कीजिए। This is not the way to run a country. When I look back at the steps taken by the Government, even in J&K, I am tempted to point out developments in my State of West Bengal. The literacy rate of SCs and STs in West Bengal is at least 8-10 per cent higher. If you want, I can quote it. The all India SC Gross Enrolment rate is 75 and ours is 85. On every count, when you wonder why West Bengal stands ahead of certain other States in terms of social equity and justice, you must look back at these figures. It is good that you have gone in for reservation. I hope that the Scheduled Castes that you are talking about are locals. There is a feeling that the locals are being pushed back to the wall. There is a feeling that this Government is blase, is indulgent when it comes to reservation. My good friend Neeraj Dangi mentioned about the De-reservation Order that the UGC had drafted. Sir, I express the apprehension of the House across the Benches at the fact that the reservation policy is being nibbled away and is sought to be diluted. It is not in the interest of the nation to seek excuses and to keep diluting the order. It was started with De-reservation Order on SCs and STs in education. Tomorrow, it will extend to employment. Tomorrow, it will extend to other area. Please take a firm resolve across the table that de-reservation is a crime. It should not be touched. Whereas if you do not find suitable candidates even after the second or

third attempt, dilute the provision by 10-20 per cent. But please do not touch reservation. Please do not go in for any step that militates against centuries of oppression.

Sir, about Kashmir, I would humbly submit this. I would not get into the politics of a State in which security is involved but I would humbly submit that there is a vast and a strong impression that we are acting almost as an occupation force. This impression should not be there. We should get into the hearts of the people and not talk down to tell them what is wrong with them. No people anywhere in India would accept a forceful order telling them how to behave. We have to make sincere attempts to give the feeling that law and order is a select subject, is a surgical matter and not a boxing glove. That is all. With that, I have made my comment on both the Orders. Thank you, Sir.

MR. CHAIRMAN: Now, Shri Ryaga Krishnaiah; four minutes.

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Respected Chairman, Sir, I support this Bill because it is extending to Jammu and Kashmir. Sir, I would speak in Telugu. *"Even after 76 years of Independence, people belonging to Scheduled Castes, Scheduled Tribes and Backward Communities still do not have the opportunity to develop on an equal basis when compared with people from other communities in this country. Dr. Babasaheb Ambedkar's Constitution provided reservations for Scheduled Castes and Scheduled Tribes in the fields of education, job and politics, but due to the lack of sincerity from the previous Governments, these castes are lagging behind in all fields. The entire society needs to think about this. Unfortunately, the country is divided on caste lines. It is very unfortunate to note that no one has brought such a basic concept of the abolishment of the caste system. So, there is a need to investigate this thoroughly and comprehensively and take necessary measures in this regard. There is a need for every member of the society to think about this with a positive perspective. It is because all the citizens of India are equal. People belonging to these sections should also progress like others. On the one hand, we say '*Lokah Samastah Sukhino Bhavantu*' and '*Sarve Jana Sukhino Bhavantu*' but on the other hand, if more than half the population belonging to some sections are drowning in innocence, ignorance, misery and poverty, then, it is not correct, Sir. This kind of approach is not practised in any other country but only in our country. To eliminate this effectively, measures should be taken for the development

* English translation of the original speech delivered in Telugu.

of SC, ST and BC communities. In the case of people from Other Backward Communities, injustice is still meted out to them. They do not have the reservation based on their population percentage. OBCs have only 20% of the reservation even if they make up for more than 50% of the population. It is still being implemented as per the Mandal Commission recommendations. Even after 30 years, 16% of jobs reserved for them are not filled. In the Central Secretariat, there are 97 secretaries of IAS cadre of which only 3 belong to the OBC. This is gross injustice. Unfortunately, no leader from any party raises any issue about these groups. Moreover, there is no scheme, no financial incentive and no Ministry for the development of OBCs in the Central Government. Sir, though seats are reserved for OBCs in the Central Institutes like IITs and IIMs, as there is no financial and scholarship support, they are not taking up admission even after securing admission to these prestigious institutions. Sir, even after such gross injustice to these communities, basic action was not taken up in their regard. The Central Government has to take necessary action in this regard. At present, we have a great Prime Minister. If he cannot take any step, then no Prime Minister can take any step. Sir, through you, I request the Central Government to create a Ministry for the OBC and also to enhance the budget for the OBCs.

MR. CHAIRMAN: Thank you. Very impactful! Shri A.A. Rahim, two minutes.

SHRI A. A. RAHIM (Kerala): Sir, today, I am not opposing the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024 and the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024. But I would like point out the intention of Union Government's vote bank politics behind this Bill. This is just a continuation of the delimitation that took place in 2022 which was another divisive and vote bank politics of the Union Government. In the delimitation, they had combined the Anantnag region in the Valley and Rajouri and Poonch of the Jammu region which was a Muslim majority area. Through this, they have made a Hindu majority constituency. Also, the Delimitation Commission allocated six seats to Jammu and only one seat to Kashmir in Assembly. Now, Jammu has 43 seats which means 44 percentage of the population getting 48 percentage of the seats and in Kashmir, 56 percentage of the population getting only 52 percentage of the seats. What the Union Government is doing is, it is dividing the people to grab power. The fear that if another election is held, the people would not choose BJP is forcing the Union Government to introduce delimitation and these types of Bills. Why is the Union Government running away from the State Assembly election? Even the Supreme Court in its verdict on the abrogation of Article 370 has asked for immediate election.

Is the Government ready to say before this august House that the Assembly elections would be ensured in Kashmir? Two days ago, I was listening to the reply of Hon. Minister for Social Justice and Empowerment, Dr. Virendra Kumar, when he said that there is equality in Jammu and Kashmir after scrapping of Article 370 of the Constitution. I would like to remind you about the answer that was given to me by the Minister, Shri Ramdas Athawale, in the 260th Session of the Rajya Sabha. In the answer, it is said that there is more than a ten-fold increase in cases of atrocities against SCs in Jammu and Kashmir from 2017.

MR. CHAIRMAN: Dr. M. Thambidurai, three minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Chairman, Sir, we are taking up the Bills for consideration and passing regarding the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024, the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024 and the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024. Our two Hon. Ministers are here giving reply about the Scheduled Castes and Scheduled Tribes. Here, it is said about Kashmir that they are going to include the *Valmiki* community in the Scheduled Castes. But, if you see Karnataka, it is a Scheduled Tribe. If you see Tamil Nadu, Telangana and Andhra Pradesh, that community has status of Backward Class. I could not understand what our nation is doing. We all along are demanding that this *Valmiki* community be included in the Scheduled Tribes. I am in Tamil Nadu where my assistant is working. He is from *Valmiki* community and is called a Backward Class. His marriage was held in Karnataka. His wife is from a Scheduled Tribe. What is the contradiction, I cannot understand. But I am, for long requesting our Hon. Ministers, nobody is taking care of our Tamil Nadu's interests. Regarding the reservation for local bodies, nearly 50 per cent has to be reserved for women. In Tamil Nadu, under the leadership of the former Chief Minister, Madam Jayalalithaa*ji*, 50 per cent of women were given reservation in local bodies. That has to be in Jammu and Kashmir also. In the same way, our Dravidian Party, especially the Justice Party in 1926 became a model for the Indian country to implement the reservation policy in this country. At that time, reservation policy for Backward Classes was brought in Tamil Nadu. You know very well that afterwards, our M.G.R. became the Chief Minister and he made 69 per cent reservation for the people. That has to be implemented in Jammu and Kashmir also. Apart from that, when Amma was the Chief Minister, this 69 per cent reservation was made to included in the XI Schedule and give, the constitutional right because that must not deprive them; many

people are going to the Supreme Court. Therefore, constitutional provision must be given for this kind of reservation, which you are asking.

Sir, regarding atrocities on * and all, now, Girirajan*ji* has said that in the present Government, we are having a good law and order situation and there are no atrocities. But, Sir, in one village, that is, Vengaivayal Village in Pudukkottai District, Tamil Nadu, where the human stools are mixed in the drinking water. It is a Scheduled Tribe colony. But, who did this, still, we could not investigate.Therefore, I request the Central Government to intervene as to how the atrocities are taking place on the Scheduled Castes' people in Tamil Nadu. *(Time-bell rings.)* It has to be looked into seriously. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Rakesh Sinha.

श्री राकेश सिन्हा (नाम-निर्देशित): माननीय सभापति महोदय, आज एक अत्यंत ही महत्वपूर्ण मुद्दे पर सदन विचार कर रहा है। यह सदन जिस बात को विमर्श में लाया है, जो संशोधन बिल आया है, वह कोई सामान्य बिल नहीं है, इसलिए सामान्य नहीं है कि हिंदुस्तान के तमाम राज्यों में मंडल कमीशन की रिपोर्ट को लागू कर दिया गया था। 16 नवम्बर, 1992 को 9 जजेज़ की बेंच ने जब फैसला लिया था, तो जम्मू-कश्मीर को छोड़कर सभी प्रान्तों ने लागू किया, लेकिन आर्टिकल 370 को समाप्त कर के माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने भारतीय गणतंत्र को पूर्णता ही नहीं दी, बल्कि भारतीय समाज के हर उस वर्ग को, जो संवैधानिक अवसर और संवैधानिक प्रावधानों से वंचित था, उसे संवैधानिक प्रावधान और संवैधानिक अवसरों तक पहुंचाने का काम किया है। उसमें जम्मू-कश्मीर के एससी, एसटी और ओबीसी तीनों ऐसे समुदाय हैं - कोई भी राष्ट्र और राज्य तब तक विकसित नहीं होता है, जब तक उस राज्य और राष्ट्र में एक बड़ा वर्ग अपने आपको ठगा हुआ या वंचित महसूस करे। न्याय की अवधारणा यह कहती है कि राज्य का यह दायित्व होता है, सिर्फ संविधान के आधार पर ही नहीं, बल्कि नैतिकता के आधार पर उन सभी वर्गों में यह विश्वास दिलाए कि यह राज्य उनके लिए है, राज्य उनका है, लेकिन जम्मू-कश्मीर में ऐसा नहीं हो पाया।

सभापति महोदय, वर्ष 1956 में जम्मू-कश्मीर राज्य ने गजेन्द्रगडकर कमीशन का गठन किया, उस कमीशन की रिपोर्ट का कोई लाभ नहीं हो पाया। वर्ष 1969 में वज़ीर कमीशन का गठन हुआ, उसका कोई लाभ नहीं हो पाया। वर्ष 1977 में आदर्श सेन आनंद कमीशन का गठन हुआ, जिसने मात्र 2 प्रतिशत रिज़र्वेशन ओबीसी को दिया। इन परिस्थितियों में यह ज़ाहिर होता है कि आर्टिकल 370 को समाप्त करना, वह ऐतिहासिक कदम हुआ कि हाशिये के लोग, जो पिछड़े थे, जो दशकों से ही नहीं, बल्कि शताब्दियों से अपनी पहचान के कारण, अपने जन्म के कारण आर्थिक, सामाजिक और शैक्षणिक चीज़ों से वंचित होते थे, राज्य ने उनकी इस वंचना को समाप्त

* Expunged as ordered by the Chair.

करके मुख्य धारा में लाने का काम किया, इसका श्रेय माननीय प्रधान मंत्री नरेन्द्र मोदी जी को जाता है।

एक सबसे महत्वपूर्ण प्रश्न जो उठता है कि ओबीसी समाज को हम किस रूप में देखें, किस रूप में उन्हें लाभ मिलना चाहिए था? महोदय, इस देश में लम्बे समय से विमर्श चला था, काका कालेलकर कमीशन का गठन हुआ था। बैरिस्टर शिवदयाल सिंह चौरसिया ने 84 पेज का dissent नोट दिया था। जिस प्रकार से सरकार ने काका कालेलकर कमिटी को ठंडे बस्ते में डाला, उसके बाद मंडल आयोग का गठन हुआ। यह दुर्भाग्य की बात है कि यदि हम सामाजिक, आर्थिक संवेदना के साथ काम करते, तो अपनी जातीय पहचान और जातीय विशेषाधिकार का सवाल हमारा पीछा नहीं करता, लेकिन लोक सभा में उस वक्त जो बहस चली, बड़े दुर्भाग्य की स्थिति है कि उस समय की सबसे बड़ी विपक्षी पार्टी ने मंडल आयोग पर जो स्टैंड लिया, मैं लोक सभा की डिबेट में स्वर्गीय राजीव गांधी का भाषण पढ़ रहा था। यह भाषण वर्ष 1990 का है। इस देश का हर व्यक्ति जातिविहीन समाज की कल्पना करता है।

3.00 **P.M.**

लेकिन जातिविहीन समाज की कल्पना करने में, उसकी आड़ में, उस मुखौटे में जो पिछड़ी जातियां हैं, उनका दमन नहीं होना चाहिए, उनकी उपेक्षा नहीं होनी चाहिए। राजीव गांधी जी ने जो कहा, उसको मैं शब्दशः अभिव्यक्त करता हूं। एक तरफ राममनोहर लोहिया जी, दीनदयाल उपाध्याय जी और हमारे प्रधान मंत्री नरेन्द्र मोदी जी, ये सभी संकीर्णताओं से ऊपर उठने की बात कर रहे हैं और उन संकीर्णताओं से ऊपर उठने में हम किसी जाति विशेष को, पिछड़ों को, हाशिए के लोगों को दबाना नहीं चाहते हैं। राजीव गांधी जी ने जो कहा, मैं उसको क्वोट करता हूं। He said, "Is our goal a casteist society?" मंडल कमीशन पर बहस चल रही थी। मंडल कमीशन को लागू करने की बात चल रही थी, तब He said, "You must avoid taking any step which takes you towards a caste-ridden society." क्या मंडल कमीशन का लागू किया जाना, पिछड़ों को अधिकार देना, जो स्कूल नहीं पहुंच पाते थे, जो कॉलेज नहीं पहुंच पाते थे, जो Government of India में सचिव के पद तक नहीं पहुंच पाते थे, Under Secretary तक नहीं पहुंच पाते थे, क्या इनको अधिकार देना caste-ridden society पर जाना था? उन्होंने आगे कहा - "Unfortunately, the step that we are taking today, the manner in which it is put, is a casteist formula. We must dilute that formula and break that formula by adding something on it." जो सूत्र अपनाया जा रहा है, जो formula अपनाया जा रहा है, वह formula हमें casteist सोसायटी की ओर ले जा रहा है। यदि समाज के हाशिए के लोग, जो दशको तक स्कूल का दरवाजा नहीं देख पाए, जिन्हें रोजगार के अवसर नहीं मिल पाते थे, जो संसदीय जनतंत्र को एक voter के नाते देखते थे, उनको अधिकार दिया जाना, क्या जातिवाद को बढ़ावा देना है! उस मानसिकता से कांग्रेस पार्टी नहीं निकल पाई। आज जम्मू-कश्मीर के Scheduled Tribes, Scheduled Castes और OBC को आरक्षण मिल रहा है।

महोदय, इस बिल का महत्व इसलिए है कि पहली बार जम्मू-कश्मीर में राजनीतिक आरक्षण दिया जा रहा है। 4,130 सरपंच हैं, 19,170 पंच हैं, कुल मिलाकर लगभग 29,170 सरपंच

हैं। कुल मिलाकर 32,000 लोगों में अब OBC का प्रतिनिधित्व होगा। कल तक जो three-tier democracy हमारे पास थी, उनमें OBC का प्रतिनिधित्व नहीं था। क्या हमने सोचा कि 1947 के बाद जब देश आजाद हुआ, तो जो लोग पाकिस्तान से, अपने घर से निर्वासित होकर कश्मीर आए थे, क्या जम्मू-कश्मीर का Scheduled Tribe झारखंड के Scheduled Tribe से अलग है, क्या जम्मू-कश्मीर का Scheduled Caste असम और बंगाल के Scheduled Caste से अलग है, क्या जम्मू-कश्मीर का OBC, उत्तर प्रदेश और बिहार के OBC से अलग है! जो लोग OBC के लिए घड़ियाली आंसू बहाते हैं, मगरमच्छ की तरह रोते हैं, वे देश को बताएं कि 1947 से लेकर अब तक OBC, SC और ST को वंचित क्यों रखा गया है? इसके लिए वे दोषी नहीं हैं, तो और कौन है?

महोदय, 370 के हटने के बाद एक महत्वपूर्ण परिवर्तन आया है। राजनीति की ओर तो हम बढ़े ही हैं, constitutional mannerism, constitutional morality दोनों को हमने लागू किया है, लेकिन विकास का जो पैमाना तय हुआ है, उसकी एक medical पत्रिका है, स्वास्थ्य की पत्रिका है 'The Lancet', जो लंदन में छपती है। जनवरी के महीने में William Joe and S. V. Subramanian का एक आर्टिकल आया है। जो National Health Survey Report के आधार पर 129 indicators बनाए गए थे, उस report में एक बड़ी अच्छी बात कही गई कि लगातार कई वर्षों से - उन्होंने 2021 तक का सर्वे किया, बल्कि तीन साल का सर्वे बाकी था - 48 indicators में, यानी 129 में से 48 indicators में Scheduled Castes की अद्भुत प्रगति हुई है, radical transformation हुआ है। अब यह बताइए कि अगर 370 नहीं हटती, तो उनकी आवाज ही नहीं सुनी जाती - वे अनशन पर बैठते थे, धरना देते थे, सरकार को memorandum देते थे, लेकिन अखबार में केवल तीन पंक्तियां छपकर रह जाती थीं। उनके सिर पर 370 का इतना दबाव था कि वे आगे नहीं बढ़ पाते थे। 29 indicators में आज वहां के Scheduled Castes, Scheduled Tribes हिन्दुस्तान के अन्य भाग के लोगों से, यानी अन्य राज्यों की तुलना में आगे हैं। यह जो प्रगति हुई है, इस प्रगति का श्रेय आप किसे देंगे! क्या पंडित जवाहरलाल नेहरू की उस शासन व्यवस्था को देंगे, जो यूनाइटेड नेशंस में जम्मू-कश्मीर के मसले को लेकर गए! क्या उनको देंगे, जिन्होंने शेख अब्दुल्ला को बैठाकर हिंदुस्तान के अपने ही बच्चों को, अपने ही बेटों को एकलव्य बनने के लिए बाध्य किया है! क्या हम एकलव्य की कहानी से अपरिचित हैं! जिस एकलव्य ने एम.ए. पॉलिटिकल साइंस से किया, चूंकि वह बाल्मीकि समाज का बेटा था, उसे कहा गया कि तुम्हें सफाई कर्मचारी ही बनना पड़ेगा। वे सफाई कर्मचारी, जो पंजाब से तब आए थे, जब जम्मू-कश्मीर में सफाई कर्मचारियों का आंदोलन था, जब वहां पर सफाई की व्यवस्था नहीं हो पा रही थी, तब वे वहां आए। वे आपात स्थिति में साथ देने के लिए आए थे, उनकी पीढ़ियां बढ़ीं, उनकी संख्या बढ़ी, समय बदला और आधुनिक भारत बन गया, लेकिन बाल्मीकि समाज के बेटों को कहा गया, बाल्मीकि समाज की बेटियों को कहा गया कि आप बाल्मीकि हैं, आप सिर्फ सफाई कर्मचारी का काम कर सकते हैं। आप न तो बैंक की नौकरी में जा सकते हैं, न आईएएस की नौकरी में जा सकते हैं, आप तो इसी के लिए बने हैं। इस देश पर 70 साल राज करने वाली कांग्रेस पार्टी, आधे दर्जन प्रधान मंत्री देने वाली कांग्रेस पार्टी और उनके नुमाइंदे जो जम्मू-कश्मीर में बैठते थे, उनको जबाव देना पड़ेगा। अगर वे जबाव देने की स्थिति में नहीं हैं, तो कम से कम विकास के साथ कदम बढ़ाना पड़ेगा - कम से कम देश के उस क्षेत्र में, जिस क्षेत्र में प्रधान मंत्री श्री नरेन्द्र मोदी जी ने एक मजबूत बुनियाद दी है। जब धारा 370 को हटाया जा रहा था, तो कहा जाता था कि देश में खून की

नदी बह जाएगी। धारा 370 हटने का जो जश्न है - ये 29 हजार पंच और 4 हजार से अधिक सरपंच लोग कौन हैं, वे बाहर से आयातित नहीं किए गए हैं, वे वहीं के पंच, वहीं के सरपंच हैं। आज गांवों में विकास का पैसा पहुंच रहा है, पंच और सरपंच अपने हाथों से उस पैसे से गांव का विकास कर रहे हैं। जिस बारामूला में, जिस शोपियां में आंतकवादियों का गढ़ था, वहां विकास के केन्द्र बन गए हैं। बारामूला में दूध का प्रोडक्शन इतना अधिक हो रहा है कि वहां से दूध बाहर जा रहा है, वहां पर श्वेत क्रांति आ रही है। जहां पर खून की नदी बहती थी, वहां आज दूध की नदी बह रही है। इन परिस्थितियों को देखते हुए आज कांग्रेस पार्टी को और विपक्ष के उन लोगों को जम्मू-कश्मीर के ऊपर आत्म-चिंतन करना पड़ेगा। यह इसलिए करना पड़ेगा, क्योंकि इन्हीं की पार्टी के द्वारा 1964 में धारा 370 को हटाने के लिए प्राइवेट मेम्बर्स बिल लाया गया था। जब भागवत झा आजाद भी थे, कम्युनिस्ट पार्टी के सरजू पांडे भी थे, सोशलिस्ट के मधु लिमये थे, राम मनोहर लोहिया थे। एकमत से सदन ने कहा कि धारा 370 को हटाइए। उस समय कांग्रेस पार्टी की क्या बाध्यता थी कि अपने ही सदस्य के द्वारा लाए गए प्राइवेट मेम्बर्स बिल - यह बिजनौर के सांसद द्वारा लाया गया था, जो इंडिपेंडेंट थे, लेकिन कांग्रेस से सहमति थी - उस बिल पर क्यों कांग्रेस पार्टी की सरकार ने कहा कि हम आगे इस कानून को समाप्त करेंगे, तत्काल इसको नहीं मानेंगे और उस पर वोटिंग हुई। ...(**समय की घंटी**)... मैं कहना चाहता हूं कि धारा 370 समाप्त होने के पश्चात देश प्रगति की ओर बढ़ रहा है। जो सुविधाएं, जो अवसर बिहार, उत्तर प्रदेश, बंगाल, असम, ओडिशा के ओबीसी भाइयों और बहनों को मिल रहा है, वही अवसर जम्मू-कश्मीर के ओबीसी भाइयों और बहनों के मिलेगा। कांग्रेस पार्टी ओबीसी, एससी, एसटी को सताने के लिए देश से माफी मांगे। जो लम्बे समय तक सताए गये हैं, अब उनकी आवाज मुखर हुई है। ...(**समय की घंटी**)... आज जम्मू-कश्मीर हिंदुस्तान के एक ऐसे राज्य के रूप में दुनिया के सामने खड़ा है, जिसका कोई मुकाबला नहीं कर सकता है, धन्यवाद।

श्री सभापतिः श्रीमती सुमित्रा बाल्मीक। आपके बोलने का समय 13 मिनट है।

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश)**:** माननीय सभापति महोदय, आपका कोटि-कोटि धन्यवाद कि आपने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर दिया। मैं खुद भी बाल्मीकि समाज से आती हूं, जिनके हितों का संरक्षण इस बिल के माध्यम से किया जा रहा है।

महोदय, बाल्मीकि समाज कौन है - इस विधेयक के माध्यम से जिस जाति, समुदाय का उत्थान रुका हुआ है, उसे न्याय दिया जा रहा है। यह जरूरी है कि हम इस इतिहास की संवेदनाओं से ऊपर घटित दशकों की प्रताड़ना को समझें। महोदय, मैं बाबा साहेब के बाद माननीय मोदी जी के माध्यम से बाल्मीकि समाज की पहली महिला सदस्य उच्च सदन में आई हूं, यह एक इतिहास में दर्ज होने वाली स्थिति है। महोदय, मैं माननीय मोदी जी के साहसपूर्ण निर्णय धारा 370 हटाने पर अपनी दो पंक्तियाँ बोल रही हूं,

"हे भारत के महामानव, हम करते बारम्बार प्रणाम,
सदियाँ बीतीं, तुम आए, तो बदल दिया हिंदुस्तान।"

बाबा साहेब अम्बेडकर जी के सपनों को साकार करते हुए माननीय मोदी जी ने सभी को साथ लेकर चलने, समरसता का भाव और गरीब-अमीर, ऊंच-नीच की खाई को समाप्त करने का संकल्प लिया।

(**उपसभापति महोदय** *पीठासीन हुए।*)

महोदय, मैं आज यहाँ पर जम्मू-कश्मीर के वाल्मीकि समुदाय के बारे में बोल रही हूं। 1947 में वाल्मीकि समुदाय के 272 लोगों को पंजाब से महिलाओं और बच्चों सहित लाया गया था। उसका कारण यह था कि पहले वहाँ पर क्रिश्चियन कम्युनिटी सफाई का कार्य करती थी, उन्होंने एक जज के ऊपर कचरा फैंक दिया था और स्ट्राइक पर चली गई थी। वहाँ की सरकार ने उस समय के तत्कालीन प्रधान मंत्री जी को पत्र लिखा और पंजाब से वाल्मीकि समुदाय के 272 परिवारों को लाया गया। तब से लेकर यह समुदाय जम्मू-कश्मीर में गटर साफ करने जैसे नारकीय कार्य करने को मजबूर है। यह समुदाय वर्षों से इसी काम को कर रहा है।

महोदय, एक सत्ताधारी पार्टी कांग्रेस ने कभी इनकी सुध नहीं ली। इन्होंने घोर उपेक्षा को ही अपना नसीब मान लिया। महोदय, आज कई पीढ़ियां अपना अस्तित्व बचाने के संघर्ष में लगी हुई हैं। इस वर्ग की कुरबानी इतिहास में दबी पड़ी हुई है। रक्षा के लिए सर्वस्व न्योछावर करने वाली कौम को जम्मू-कश्मीर में न्याय नहीं मिला।

महोदय, जैसे 'चूड़ा' शब्द है - 'चूड़ा' शब्द गाली है और जो 'भंगी' शब्द प्राप्त हुआ है, यह 'भंगी' शब्द जब मान भंग होता है, तब उसे भंग कहा जाता है, लेकिन उसका नाम दिया गया कि 'भंगी' है।

महोदय, 'मेहतर' शब्द उर्दू शब्द है। यह भी गुलामी की निशानी का प्रतीक है। वहाँ की सरकार ने और उस समय की तत्कालीन सरकार ने हमें जिल्लत से भरे शब्द दिए। महोदय, इन शब्दों के लिए मैं कहना चाहूंगी कि जो एक 'चूड़ा' शब्द लगाया गया है - जब वहाँ पर बाल्मीकि समाज के लोग प्रमाण-पत्र मांगने जाते हैं, तो उन्हें 'चूड़ा' शब्द दिया जाता है, यानी एक गाली वाला प्रमाण-पत्र दिया जाता है। महोदय, "बाल्मीकि" और "वाल्मीकि" स्पेलिंग मिस्टेक के कारण "वाल्मीकि" और 'बाल्मीकि' में अंतर देखा जा रहा है, जबकि यह एक ही है और इसके कारण उन्हें सरकारी लाभ के प्रमाण-पत्र नहीं दिए जा रहे हैं। अब मोदी जी ने ऐतिहासिक निर्णय लेकर उन्हें न्याय दिया है।

महोदय, 2014 में हमारे देश में हिंदुस्तान की बागडोर जनता ने संत स्वभाव के व्यक्ति मोदी जी को सौंपी और मैं कहना चाहूंगी कि,

"नया सवेरा, नया उजाला
आया है कोई नई इबारत लिखने वाला,
वो है मोदी हिम्मतवाला।"

महोदय, उन्होंने इस शब्द को चरितार्थ किया है। उन्होंने स्वयं अपने हाथों में झाड़ू उठा ली और सभी को यह संदेश दिया कि स्वच्छता किसी एक समुदाय का कार्य नहीं है, बल्कि यह समग्र

समाज का कर्तव्य है कि यदि वह स्वच्छता में रहता है, तो स्वच्छता रखे। उन्होंने सभी को स्वच्छता रखने की प्रेरणा दी।

महोदय, उन्होंने धारा 370 एवं 35(ए) हटाकर वाल्मीकि समाज को जीने का अधिकार दिया है। माननीय मोदी जी ने शोषण करने वालों के पंजों से छुड़ाकर पोषण करने का संकल्प लिया है। आज भारत में वाल्मीकि समुदाय में एक नई उमंग, एक नई रोशनी दिखाई दी है। महोदय, मैं आपके माध्यम से यह बताना चाहती हूं कि 70 वर्षों से कांग्रेस सत्ता में रही, लेकिन इन्होंने इनकी कभी कोई चिंता नहीं की। भारत के सच्चे सपूत माननीय मोदी जी ने दस वर्षों में ऐतिहासिक निर्णय लिए हैं, तो कॉंग्रेस ने 70 वर्षों में क्यों नहीं लिए थे? इस दुर्दशा की चिंता क्यों नहीं की? दुर्दशा में जीने के लिए वाल्मीकि समाज को क्यों मजबूर होना पड़ा? यदि वाल्मीकि समाज का त्याग और तप देखा जाए, तो वाल्मीकि समाज धर्म-परंपराओं को मानने वाला है और हमारी पूजा पद्धति इसका प्रमाण है। महर्षि वाल्मीकि के अनुयायी भगवान राम की प्राण प्रतिष्ठा के पहले मोदी जी ने महर्षि वाल्मीकि एयरपोर्ट को नाम दिया। इससे पूरे भारत में वाल्मीकि समुदाय का मान बढ़ा है। महोदय, हमारे वर्ग में रोम-रोम में राम है।

"रोम रोम में राम बसे, सांसों में घनश्याम,
नेत्रों में काशी बसे, मन में चारों धाम।"

हम यह मानते हैं कि हर सदी में महामानव आते हैं। एक तप, त्याग, समर्पण के कारण इस धरती की दशा और दिशा सुधारते हैं। इन्होंने अमृत काल को कर्तव्य काल बनाया। महोदय, मैं कहना चाहती हूँ कि हमारे ज्ञानी पुरुषों ने कहा है कि शरीर की रचना से चार वर्णों की रचना हुई है। यदि माना जाए, तो सिर ब्राह्मण है, भुजाएं क्षत्रिय हैं, पेट वैश्य है और पैर शूद्र हैं। माननीय प्रधान मंत्री, मोदी जी ने परसों यहाँ पर कहा कि यदि पैर में काँटा चुभता है, तो हाथ यह नहीं कहते कि पैर में काँटा लगा है, बल्कि उसकी रक्षा करने के लिए वहाँ पर तुरंत पहुंचते हैं। इसी धारणा को चरितार्थ करते हुए, माननीय मोदी जी ने वाल्मीकि समाज की चिंता की है कि जो लोग जम्मू-कश्मीर में 70 दशक से नारकीय जीवन जी रहे हैं, उन्हें न्याय मिलना चाहिए।

महोदय, हमें 1947 में आजादी मिली और पहले प्रधान मंत्री जी उनके नेता बने। उनकी गलतियों को मोदी जी सुधार रहे हैं। चार पीढ़ियों ने जो भुगता है, उन्हें आज हमारे मोदी जी न्याय दे रहे हैं। मैं कहूँगी कि अब चौथी पीढ़ी के उनके कुंवर जी भारत जोड़ो यात्रा निकाल रहे हैं, तो यह भी एक दुर्भाग्य है। महोदय, वाल्मीकि समाज को अधिकारों से वंचित करने में 70 सालों में कॉंग्रेस ने अपनी निर्दयता का परिचय दिया है। यदि ये चाहते, तो जब ये 1957 में वहाँ पहुंचे थे, तब इन्हें वहाँ रहने, वहाँ वोट डालने का अधिकार मिलता, लेकिन आज तक इन्हें जम्मू-कश्मीर में रहने का अधिकार नहीं है। आप अस्थायी किरायेदार के रूप में रह सकते हैं। आप देखिए कि 1957 से सात दशक बीत चुके हैं और ये वहां रह रहे हैं। इनके साथ में ऐसा अमानवीय व्यवहार किया गया कि इन्हें वोट देने का भी अधिकार नहीं था। जब एक माँ अपने बच्चे को कोख से जन्म देती है, दूध पिलाकर समाज को समर्पित करती है तो वह समाज और राष्ट्र की संपत्ति हो जाता है। हमारे यहाँ जो काम करने वाले व्यक्ति थे, उनकी कॉंग्रेस सरकार ने कोई चिंता नहीं की और उन्हें उसी नरक में जीने के लिए मजबूर किया है। आज उसी का परिणाम है कि ये स्वयं स्वीकार कर रहे हैं कि

मोदी जी 400 पार हैं और आज इनकी दशा देखिए कि ये कोने में बैठे हुए हैं। वही दलित वर्ग, वही अनुसूचित जाति वर्ग, वही गरीब वर्ग, झोपड़ी में रहने वाला, जिसे पानी नहीं मिला, जिसे छत नहीं मिली, जिसे न्याय नहीं मिला, आज उन्होंने काँग्रेस को कहाँ बैठा दिया है! महोदय, माननीय प्रधान मंत्री जी ने हमेशा ...(**व्यवधान**)...

श्री उपसभापतिः कृपया सीट पर बैठकर आपस में बात न करें। ...(**व्यवधान**)...

श्रीमती सुमित्रा बाल्मीकः समाज के अंतिम छोर पर खड़े व्यक्ति को साथ लेकर चलने की बात कही। इन्हें न सिर्फ पहचान दी, बल्कि सम्मान से योजनाओं का भी लाभ दिया और आर्थिक, सामाजिक तौर पर आगे बढ़ने के भी अवसर दिए। सफाई कर्मचारियों को बेहतर सफाई उपकरण, स्वास्थ्य सेवाएं, परिवार कल्याण में सहायता और बेहतर अवसर प्रदान किए।

उपसभापति महोदय, सरकार ने वर्ष 2023-24 में पोस्ट मैट्रिक छात्रवृत्ति योजना के माध्यम से अनुसूचित जाति और ज्यादातर सफाई कर्माचारियों से संबंधित छात्र-छात्राओं को लाभ पहुंचाया है। इनका आंकड़ा 50 लाख पहुंच गया है। मैं इस ऐतिहासिक सफलता के लिए माननीय मोदी जी को बधाई देना चाहती हूं। मानवीय चेतना को साकार करने में आज माननीय मोदी जी की जितनी योजनाएं हैं, उनके संबंध में मैं कहना चाहती हूं कि वे आज दलित और गरीबों के लिए वरदान साबित हो रही हैं। महोदय, सफाई कर्मचारियों का योगदान आप जानते हैं, वह किसी से छिपा नहीं है। आप देख लीजिए कि कोरोना काल में सारे लोग घर में मास्क लगाकर किसी से नहीं मिलते थे, लेकिन हमारे हिंदुस्तान में सफाई कर्मचारी सुबह चार बजे से ही आपको सड़कें साफ करके देते थे। आप इनके त्याग और तप को देखिए।

महोदय, अंत में मैं यह कहना चाहूंगी कि न हो मायूस, क्योंकि आ रही है फिर मोदी सरकार! 400 से ज्यादा सीटें आएंगी, यह आप खुद बता रहे हैं।

"हुआ है वह सब जो दी थी मोदी जी ने गारंटी,
रामलला के चरणों में भी हमको माथा लगाना आ गया।"

...(**समय की घंटी**)... महोदय, मैं इस बिल का मन, वचन, कर्म और धर्म से समर्थन करती हूं। जय हिंद!

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात)**:** धन्यवाद, माननीय उपसभापति जी। हमारे ट्राइबल अफेयर्स मंत्री मुंडा जी संविधान (जम्मू-कश्मीर) अनुसूचित जनजातियां आदेश (संशोधन) विधेयक, 2024 लेकर आए हैं, इस बिल पर मैं अपने विचार रखने के लिए खड़ी हुई हूँ।

माननीय उपसभापति जी, जम्मू-कश्मीर में रहने वाले, पहाड़ी विस्तार में रहने वाले पडारी, कोली, गद्दा ब्राह्मण और पहाड़ी एथेनिक ग्रुप, इन चार समुदायों को जम्मू-कश्मीर में रहने वाले जो मूल निवासी समुदाय हैं, उन समुदायों में सम्मिलित करने का प्रावधान इस बिल में रखा गया है। माननीय उपसभापति जी, मैं इस बिल के बारे में बोलने से पहले भारी पीड़ा से जम्मू-कश्मीर की बात रखना चाहती हूं। देश आजाद जरूर 1947 में हुआ, लेकिन सही मायने में जब

डा. बाबा साहेब ने संविधान बनाया था, तब जम्मू-कश्मीर में रहने वाले हमारे ट्राइबल भाई-बहन आजाद हुए थे, सही मायने वे लाभार्थी बने थे। मगर आज मैं इस समय सदन में गर्व से कहूंगी कि 2019 में जम्मू-कश्मीर में रहने वाले हमारे ट्राइबल भाई-बहनों के लिए सूर्योदय हुआ। देश के प्रधान मंत्री माननीय मोदी जी और हमारे यशस्वी गृह मंत्री अमित भाई शाह जी इस सदन से जम्मू-कश्मीर से धारा 370 को हटाकर वहां रहने वाले हमारे पिछड़े भाई-बहनों के लिए सूर्योदय लाए।

माननीय उपसभापति जी, इतना ही नहीं, वहाँ अब्दुल्ला-मुफ्ती का जो राज था, वह गरीबों के लिए, ट्राइब्स के लिए, पिछड़े समाज के लिए एक अभिशाप था, उसका अंत आ गया। हमारे मोदी जी अपने पुरुषार्थ से इन गरीबों के लिए, इस पिछड़े समाज के लिए अपने बल पर काम करने लगे। माननीय उपसभापति जी, आपके माध्यम से इन कांग्रेस वालों से मैं पूछना चाहती हूँ कि उन्होंने इतने वर्षों से हमारे समाज को, हमारे ट्राइब समाज को 70-70 वर्ष तक इन लाभों से, आरक्षण से क्यों वंचित रखा? हमारे इस हिस्से में रहने वाले युवक-युवतियों को पाठशाला में भेजने के बजाय आपने गैर-कानूनी प्रवृत्तियों में धकेलने का काम क्यों किया, आतंकवादी प्रवृत्ति में धकेलने का काम क्यों किया और उनकी जिंदगी को नर्क का कारागर क्यों बना दिया?

माननीय उपसभापति जी, आज हमारे मोदी जी के नेतृत्व में जम्मू-कश्मीर में बदलाव आ रहा है और हम आमूल परिवर्तन देख रहे हैं। एक समय जम्मू-कश्मीर स्वर्ग था, आज जम्मू-कश्मीर फिर से स्वर्ग बन कर उभर रहा है। हजारों की संख्या में आज यात्री वहाँ आ रहे हैं। हमारे ट्राइबल समुदाय के लिए हमारे मोदी जी ने वहाँ एकलव्य रेसिडेंसी स्कूल, कॉलेज, आईटीआई की व्यवस्था की। वहां टूरिज्म क्षेत्र में आमूल परिवर्तन आया है, होमस्टे बन रहा है और हमारे ट्राइबल युवक-युवतियाँ आज गाइड बन कर आत्मनिर्भर बन रहे हैं। इतना ही नहीं, जम्मू-कश्मीर एक समग्र पहाड़ी इलाका है। वहाँ जन औषधि भी मिल रही है, वन औषधि भी मिल रही है और वन केन्द्र के माध्यम से बहुत सारी बिक्री करके भी वे अपने जीवन में बदलाव ला रहे हैं।

माननीय उपसभापति जी, हमारे कांग्रेस के सदस्य, नीरज डांगी जी अभी बात कर रहे थे कि इस सरकार ने शोषित समाज के लिए क्या किया, एससी समाज के लिए क्या किया, एसटी समाज के लिए क्या किया। वे हमारे पड़ोसी राज्य, राजस्थान से आते हैं। मैं उनके बगल में गुजरात में रहने वाली एक ट्राइब हूँ। मुझे मालूम है कि वर्षों तक कांग्रेस ने ट्राइब के लिए क्या किया। ट्राइब के लिए तो कांग्रेस ने डिपार्टमेंट भी अलग नहीं किया था, तो वह विकास की बात क्यों करे! हमारे देश के प्रधान मंत्री ने गुजरात का मुख्य मंत्री रहते हुए हमारे गुजरात में अम्बाजी से उमरगाम तक, जहाँ ट्राइब की आबादी एक करोड़ से ज्यादा है, उनके सर्वांगीण विकास के लिए वन बंधु कल्याण योजना 15 करोड़ से शुरू की थी, आज वह सिलसिला एक करोड़ से ज्यादा बन कर समग्र देश में एक मॉडल के रूप में काम कर रहा है। माननीय उपसभापति जी, इतना ही नहीं, देश के प्रधान मंत्री के रूप में मोदी जी कोने-कोने में रहने वाली ट्राइब्स के लिए काम कर रहे हैं। चाहे वे मैदान में रहें, चाहे वे पहाड़ में रहें, चाहे वे दुर्गम एरिया में रहें, चाहे वे जंगल में रहें, उनके सर्वांगीण विकास के लिए वे काम कर रहे हैं।

माननीय उपसभापति जी, मैं एक घटना के बारे में बताना चाहती हूँ कि मोदी जी ट्राइबल्स के लिए कितने समर्पित हैं। मैं यह एक बात करके अपनी बात समाप्त करूँगी। आज मैं 15 जनवरी, 2024 की घटना सदन में रखना चाहती हूँ। मोदी जी कितने समर्पित हैं, कितना लगाव रखते हैं,

उन वन बंधुओं के लिए, जो पिछड़ा समाज था, आदिम जाति थी। उन्होंने समग्र देश में जाँच की। 18 स्टेट्स और एक केन्द्र शासित प्रदेश में उस समुदाय की आबादी 1,09,20,057 है। उन 93 समुदायों की सूची बना कर खुद माननीय प्रधान मंत्री जी ने झारखंड के खूँटी ग्राम से उन सबके साथ संवाद किया। इतना ही नहीं, पीएम जनमन योजना के तहत 24 हजार करोड़ से 3 साल का प्लान बना कर इस पिछड़े समाज को अन्य समाज के समान लाने के लिए उन्होंने जो काम किया है, वह हमारे लिए एक आदर्श बन कर काम कर रहा है। इसलिए मैं अपने मित्रों से कहती हूँ कि आप वाद-विवाद और टीका-टिप्पणी मत कीजिए। मोदी जी पिछड़े समाज के लिए काम कर रहे हैं, तो आइए, हम सब मिल कर इन समाजों का सम्मान करें। मोदी जी जो काम कर रहे हैं, उसके लिए उनका आभार व्यक्त करके मैं यहाँ अपनी बात समाप्त करती हूँ। धन्यवाद।

श्री उपसभापतिः श्री शंभू शरण पटेल जी।

श्री शंभू शरण पटेल (बिहार)**:** उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे एक महत्वपूर्ण बिल पर बोलने का मौका दिया है। आज मैं जम्मू-कश्मीर स्थानीय निकाय विधियाँ (संशोधन) विधेयक, 2024 के पक्ष में बोलने के लिए खड़ा हुआ हूँ।

महोदय, मैं देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी, गृह मंत्री श्री अमित शाह जी और आज इस बिल को सदन में पेश कर रहे देश के गृह राज्य मंत्री माननीय नित्यानन्द राय जी को भी धन्यवाद देना चाहता हूँ कि आपने जम्मू-कश्मीर में रह रहे पिछड़ों की हितों की रक्षा के लिए एवं स्थानीय निकायों में राजनीतिक रूप से उनकी भागीदारी को सुनिश्चित करने के लिए इस बिल को राज्य सभा में प्रस्तुत किया है। इस बिल के आ जाने से जम्मू-कश्मीर में रह रहे लाखों पिछड़ों को स्थानीय निकायों में रिजर्वेशन मिलेगा और वे उसमें अपनी भागीदारी सुनिश्चित कर पायेंगे।

महोदय, मैं बिहार जैसे एक पिछड़े प्रान्त से आता हूँ, प्रधान मंत्री जी के शब्दों में एक 'आकांक्षी प्रान्त' से आता हूँ। अभी कुछ दिन पहले ही हमारे प्रधान मंत्री जी ने हमारे बिहार के पूर्व मुख्यमंत्री जननायक कर्पूरी ठाकुर जी को, जोकि अति पिछड़ों और पिछड़ों के नेता थे, उनको 'भारत रत्न' देने का कार्य किया है। उसके लिए इस सदन के माध्यम से, पूरे बिहारवासियों की ओर से, मैं उनको तहे दिल से धन्यवाद देना चाहता हूँ। साथ ही साथ उन्होंने देश के पूर्व उपप्रधान मंत्री और भारतीय जनता पार्टी के पूर्व राष्ट्रीय अध्यक्ष आडवाणी जी को भी 'भारत रत्न' दिया, उसके लिए भी मैं आदरणीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ।

महोदय, देश को आज़ाद हुए 75 साल बीत गये। इन 75 वर्षों में कांग्रेस ने 60 साल तक इस देश में राज किया। इन 60 वर्षों में उसने पिछड़ों और दलितों को सिर्फ वोट बैंक के रूप में इस्तेमाल किया। जब 2014 में हमारे नरेन्द्र मोदी जी देश के प्रधान मंत्री बने, तब उन्होंने नारा दिया कि 'देश के अन्तिम पायदान पर बैठा हुआ जो व्यक्ति है, जब तक उसका विकास नहीं हो जाता है, तब तक हम विकसित राष्ट्र की कल्पना नहीं कर सकते हैं।' इसी कड़ी में उन्होंने जम्मू-कश्मीर से लेकर नॉर्थ-ईस्ट तक और केरल से लेकर कामाख्या तक, सभी स्टेट्स में एक समान विकास करने की अवधारणा को परिणत किया।

महोदय, नरेन्द्र मोदी जी की सरकार इस बात के प्रति संकल्पित है कि समाज के अन्तिम पायदान पर बैठे हुए व्यक्ति के विकास और जम्मू-कश्मीर जैसे राज्यों के विकास के बिना इस प्रगतिशील राष्ट्र को एक विकसित राष्ट्र नहीं बनाया जा सकता है।

महोदय, 2014 के पहले देश में जो सरकारें थीं, उनके राज में व्यापक भ्रष्टाचार था। नॉर्थ-ईस्ट से लेकर जम्मू-कश्मीर तक देश जल रहा था। जम्मू-कश्मीर में सेना पर पत्थर फेंके जा रहे थे। जब 2014 में नरेन्द्र मोदी जी देश के प्रधान मंत्री बने, तो उन्होंने - पहले हमारे जो नेता रहे, श्यामा प्रसाद मुखर्जी जी, वे कहा करते थे कि "एक देश, दो विधान, दो संविधान, दो प्रधान - नहीं सहेगा हिन्दुस्तान," उन्होंने उनकी आकांक्षाओं के सहित 140 करोड़ भारतीयों की आकांक्षाओं को पूर्ण करने के लिए जम्मू-कश्मीर से धारा 370 और 35ए को हटाया। वहाँ से उसके हटने के बाद कांग्रेस के लोग पूछते हैं कि धारा 370 हटाने के बाद वहाँ क्या परिवर्तन हुआ? सबसे पहले तो मैं उनको बताना चाहता हूँ कि उनके जो युवराज हैं - राहुल गांधी जी, जब अभी वे 'भारत जोड़ो यात्रा' में जम्मू-कश्मीर के दौरे पर थे, तो उस लाल चौक पर वे तभी भाषण कर पाए, जब वहाँ से धारा 370 हटायी गयी। क्या इससे पहले उनकी हिम्मत थी, कांग्रेस के किन्हीं नेताओं में हिम्मत थी कि वे जम्मू-कश्मीर के लाल चौक पर जाकर अपनी स्पीच दे पायें? यह तभी संभव हो पाया, जब जम्मू-कश्मीर से धारा 370 हटाई गई। जम्मू-कश्मीर से धारा 370 हटने के बाद वहाँ पत्थरबाज कम हुए और अलगाववादी या तो अपने बिल में घुस गए या जेल की सलाखों के पीछे हैं। इसके कारण वहाँ पर्यटन बढ़ा है। इसके बाद वहाँ के नौजवानों, दुकानदारों, होटलों और पर्यटन व्यवसाय को अधिक से अधिक रोजगार मिल रहा है। इस तरह से लोग मुख्य धारा से जुड़ रहे हैं और ये लोग पूछ रहे हैं कि धारा 370 हटने के बाद जम्मू-कश्मीर में क्या हुआ! धारा 370 हटने के बाद जम्मू-कश्मीर में जी20 जैसा आयोजन किया गया - यह हुआ धारा 370 हटने के बाद। धारा 370 हटने के बाद अमरनाथ यात्रियों की संख्या में व्यापक वृद्धि हुई, दशकों बाद वहाँ के शारदा पीठ सरस्वती मंदिर में दीपक जलाया गया - यह तभी संभव हो पाया, जब जम्मू-कश्मीर से धारा 370 को हटाया गया।

महोदय, पूर्व की काँग्रेस सरकार हमेशा से पिछड़ा और दलित विरोधी रही है। आज देश आजादी का अमृत महोत्सव मना रहा है। हमें स्वतंत्र हुए 75 वर्ष हो गए। इन 75 वर्षों में लगभग 60 वर्षों तक काँग्रेस ने देश पर राज किया - शासन नहीं किया, बल्कि राज किया। चूँकि उनके एक परिवार का ही शासन चलता रहा, इसलिए हम लोग उसको राज ही कहेंगे, लेकिन उन्होंने ओबीसी समाज को कभी सही न्याय नहीं दिया। मैं इसका एक छोटा सा उदाहरण आपको बताना चाहता हूँ। 1953 में देश के तत्कालीन राष्ट्रपति डा. राजेन्द्र प्रसाद जी के निर्देश पर पं. नेहरू जी ने 'काका कालेलकर आयोग' का गठन किया और यह कहा कि पिछड़ी जातियों की आर्थिक तथा सामाजिक स्थितियों का अध्ययन करके रिपोर्ट प्रस्तुत की जाए। उन्होंने दो वर्ष के बाद ही 1955 में अपनी रिपोर्ट उस समय के तत्कालीन प्रधान मंत्री, पं. नेहरू जी को सौंप दी, लेकिन जितनी भी काँग्रेस की सरकारें आईं, उन्होंने उस रिपोर्ट को सार्वजनिक नहीं होने दिया। यह दर्शाता है कि आपकी मानसिकता पिछड़ा और दलित विरोधी रही है। देश की आधी आबादी पिछड़ी जातियों की है और उन पिछड़ी जातियों के लिए जो 'पिछड़ा वर्ग आयोग' था, उसको संवैधानिक दर्जा भी प्राप्त नहीं था। जब नरेन्द्र मोदी जी सत्ता में आए, तब उन्होंने कहा कि मैं इस आयोग को संवैधानिक

दर्जा दूँगा। इसके बाद माननीय नरेन्द्र मोदी जी के नेतृत्व वाली सरकार ने 'पिछड़ा वर्ग आयोग' को संवैधानिक दर्जा दिया। अब पिछड़ा वर्ग समाज के लोगों के साथ भी न्याय हो पाएगा।

महोदय, 'पिछड़ा वर्ग आयोग' को संवैधानिक दर्जा देने के बाद हमारी सरकार ने जस्टिस (रिटायर्ड) जी. रोहिणी की अध्यक्षता में 'रोहिणी आयोग' का भी गठन कर दिया है, जो अन्य पिछड़ा वर्ग समाज की आर्थिक और सामाजिक स्थिति का मूल्यांकन करेगा और आने वाले समय में अन्य पिछड़ा वर्ग में भी वर्गीकरण करने का कार्य होगा।

महोदय, काँग्रेस के लोग कहा करते हैं कि हमारी सरकार पिछड़ा विरोधी है। मैं जिस प्रांत से आता हूँ, इस देश में जब-जब पिछड़ों और दलितों को आरक्षण देने की बात आई है, चाहे वह राजनीति में हो, चाहे नौकरियों में हो, उसमें हमारी सरकार सबसे आगे रही है। 1977 में जब कर्पूरी जी बिहार प्रांत के मुख्य मंत्री थे, उस समय भी जनता पार्टी के रूप में तत्कालीन हमारे भारतीय जनता पार्टी के भीष्म पितामह कहे जाने वाले पं. कैलाशपति मिश्र जी उस सरकार में वित्त मंत्री थे। उसी समय कर्पूरी जी ने ओबीसी को नौकरियों में आरक्षण दिया। इसके साथ ही वे ओबीसी और ईबीसी का वर्गीकरण तभी कर पाए, जब हमारी सरकार ने उनको सपोर्ट किया। जब 2005 में बिहार में पहली बार एनडीए की सरकार बनी, तब 2006 में हमारी सरकार ने वहाँ की त्रिस्तरीय पंचायती राज व्यवस्था में अति पिछड़ों को आरक्षण देने का काम किया। जो पिछली सरकार थी, लालू जी के नेतृत्व वाली सरकार थी, वह अति पिछड़ों का सिर्फ शोषण करने का काम करती थी। उनको पंचफोरना बोलने का काम करती थी। उस पंचफोरन वाले समाज, चाहे वह नाई समाज हो, चाहे मल्लाह समाज हो, चाहे बिंद समाज हो, चाहे नोनिया समाज हो, चाहे बेलदार समाज हो, चाहे धानुक समाज हो, चाहे अमात समाज हो, चाहे केवट समाज हो - इन सभी समाज को जब 2006 के बाद वहाँ पर त्रिस्तरीय पंचायती राज व्यवस्था में आरक्षण मिला, तब वे मुखिया, सरपंच, जिला परिषद के चेयरमैन, ब्लॉक प्रमुख, आदि बन पाए। यह हमारी सरकार की उपलब्धि है और यह दिखाता है कि हमारी सरकार समावेशी विकास करती है तथा समाज के सभी धर्मों एवं सभी वर्गों के लिए परस्पर विकास की कामना करती है।

महोदय, 'जम्मू-कश्मीर स्थानीय निकाय विधियां (संशोधन) विधेयक, 2024' आ जाने से जम्मू-कश्मीर में रह रहे ओबीसी समाज के लोगों को अब वार्ड मेम्बर, जिला परिषद का चेयरमैन, ब्लॉक प्रमुख और पंच बनने का मौका मिलेगा। राजनीतिक भागीदारी, जो कि गाँव से शुरू होती है, पंचायत से शुरू होती है, वार्ड से शुरू होती है, उसको अब वे शुरू कर पाएँगे। महोदय, बोलने के लिए बहुत कुछ है।

उपसभापति महोदय, हमारी सरकार ने ओबीसी समाज के लिए बहुत सारे कार्य किए हैं और मैं सरकार की उन उपलब्धियों को आपको बताना चाहता हूँ। अभी पूरे हिन्दुस्तान में भारतीय जनता पार्टी के सबसे अधिक विधायक ओबीसी समाज से आते हैं। अभी केन्द्र सरकार में जो 35 परसेंट मंत्री हैं, वे ओबीसी समाज से हैं, अभी सबसे ज्यादा सांसद ओबीसी समाज से हैं। यही नहीं, केन्द्रीय विद्यालय, नवोदय विद्यालय और सैनिक स्कूल के दाखिले में भी ओबीसी समाज को 27 परसेंट के आरक्षण की व्यवस्था हमारे नरेन्द्र मोदी जी की सरकार ने की है। यही नहीं, ओबीसी समाज अपना व्यापार ठीक से कर पाए, इसके लिए उन्होंने पेट्रोल पम्प और गैस एजेंसी जैसे बिज़नेस में भी उनको आरक्षण देने का काम किया है।

हमारे प्रधान मंत्री जी ने अभी 'पीएम-विश्वकर्मा योजना' को लागू किया। यह अपने आप में दर्शाता है कि प्रधान मंत्री मोदी जी देश के पिछड़े और दलित समाज के लोगों के लिए कितने चिंतित हैं। अब बढ़ई समाज, विश्वकर्मा समाज, कुल्हड़ बनाने वाले लोगों का समाज और नाई समाज के लोग बिना किसी गारंटी के तीन लाख तक का लोन प्राप्त कर सकते हैं। मतलब, प्रधान मंत्री जी का कहना है कि समाज का कोई भी व्यक्ति विकास से अछूता न रहे और जो भी करना पड़े, उसके लिए प्रधान मंत्री जी हरसंभव प्रयास कर रहे हैं।

महोदय, मैं एक शेर कहना चाहूँगा:

"हज़ारों साल नर्गिस अपनी बे-नूरी पर रोती है,
बड़ी मुश्किल से होता है चमन में दीदा-वर पैदा।"

महोदय, वर्ष 2014 से पहले लगभग 60-65 वर्षों तक ओबीसी समाज के लोग अपने अधिकार से वंचित थे। वर्ष 2014 में श्री नरेन्द्र मोदी जी के रूप में एक मसीहा आए और अब वे जम्मू-कश्मीर सहित पूरे भारत में रह रहे ओबीसी समाज के लोगों को उनके अधिकार देने का कार्य कर रहे हैं।

महोदय, 'जम्मू-कश्मीर स्थानीय निकाय विधियां (संशोधन) विधेयक, 2024' आ जाने से जम्मू-कश्मीर में रह रहे पिछड़े समाज के लोगों को उनके स्थानीय निकायों के चुनावों में आरक्षण मिलेगा और वे अपने अधिकारों की रक्षा कर पाएँगे। इन्हीं शब्दों के साथ, मैं इस बिल का समर्थन करते हुए अपनी वाणी को विराम देता हूँ। जय हिन्द, जय भारत, वन्दे मातरम्!

MR. DEPUTY CHAIRMAN: Thank you. Shri Nityanand Rai to reply to the portion of discussion pertaining to the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024. माननीय मंत्री जी, आपका जवाब।

श्री नित्यानन्द राय: महोदय, इस विशेष विधेयक पर हुई चर्चा में आज लगभग 19 लोगों ने भाग लिया। यह एक महत्वपूर्ण विधेयक है और इस पर सब लोगों ने बड़ी स्पष्टता से अपनी बात रखी है, लेकिन यहाँ सामने बैठे हुए लोग अपने कन्फ्यूज़न के सिस्टम को ठीक नहीं कर रहे हैं, ये अभी भी समझ नहीं पा रहे हैं। क्यों, हम ठीक कह रहे हैं न? ...(**व्यवधान**)... यह पंचायती राजव्यवस्था और नगरपालिकाओं के चुनावों में ओबीसी को अधिकार देने वाला विधेयक है। ओबीसी को यह अधिकार देने में भी बार-बार बातों को डायवर्ट करके रखना, यह इस महत्वपूर्ण बिल पर उनके भाषणों में स्पष्ट दिखाई पड़ता है। कहा गया है, 'Looking London, going Paris'. हम लोग देहात के रहने वाले लोग हैं।

श्री उपसभापति: माननीय मंत्री जी, चेयर को संबोधित कीजिए।

श्री नित्यानन्द राय: इसका अर्थ होता है, देखना कहीं, और चलना कहीं। हो सकता है कि हम लोगों के देहात में कहीं-कहीं इसको दूसरे शब्द में कहा जाता हो। महोदय, ओबीसी के कितने

विरोधी लोग हैं, इसकी काफी चर्चा हुई है। जब मंडल कमीशन दोबारा बना और उसकी सिफारिशें यहां लायी गईं, उस समय विपक्ष में रहते हुए कांग्रेस के लोगों ने उसका काफी विरोध किया था। हम सुनते हैं, पढ़ते हैं कि पानी पी-पी कर विरोध किया था कि लागू नहीं हो। किसी तरह मंडल आयोग की सिफारिशें लागू हो गईं, उस समय भारतीय जनता पार्टी की सरकार भी थी और एक आयोग बना। हम उदाहरण के माध्यम से यह कहना चाह रहे हैं कि किस प्रकार से माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने ओबीसी को न्याय और अधिकार देने का काम किया है, उसका सबसे बड़ा उदाहरण है कि जब आयोग बना - पहले पिछड़ा वर्ग आयोग एक एग्ज़ीक्यूटिव ऑर्डर से बनाया गया था, उस ऑर्डर का क्या मतलब हो सकता है, उस आयोग के पास कितनी ताकत हो सकती है, इसको समझाने की ज़रूरत नहीं है, लोग समझ रहे हैं। इसके पहले इसको संवैधानिक सपोर्ट नहीं था, इसके अधिकार और कामकाज की मर्यादा थी, वह कभी भी बदली जा सकती थी। एक एग्ज़ीक्यूटिव ऑर्डर था, एग्ज़ीक्यूटिव ऑर्डर से ही यह बदला भी जा सकता था, लेकिन जब आयोग को अधिकार मिल गया, संवैधानिक अधिकार मिला, संवैधानिक स्टेटस मिलने के बाद अब अन्य पिछड़ा वर्ग आयोग के अधिकार में कोई कमी नहीं कर सकते तथा उसके कामकाज में कोई interfere नहीं कर सकता है। इसकी बड़ी लम्बी कहानी है, क्या-क्या अधिकार मिले हैं, यह कहने की बात है। ओबीसी के लिए इस सरकार ने क्या किया है - पहली बार वर्ष 2014 में प्रधान मंत्री जी सदन में आए और सेंट्रल हॉल के भाषण में उन्होंने कहा कि हमारी सरकार पिछड़ों को समर्पित है। उन्होंने पिछड़ों के लिए अपने संकल्प को हमेशा कायम रखने का प्रयास ही नहीं किया है, बल्कि परिणाम के रूप में भी दिया है। मंत्रिमंडल में ओबीसी समुदाय के 35 प्रतिशत से अधिक मंत्री बनाए, ओबीसी कमीशन को संवैधानिक मान्यता प्रदान की गई, जिसकी मैंने अभी चर्चा की, ऑल इंडिया कोटा स्कीम के अंतर्गत एमबीबीएस और एमडी के दाखिले में ओबीसी आरक्षण का प्रावधान किया गया। कई माननीय सदस्य बता रहे थे कि ओबीसी का कोटा वहां नहीं है, यदि है तो उस पर उनकी नियुक्ति नहीं होती है, उनको रिज़र्वेशन नहीं मिलता है, लेकिन प्रधान मंत्री जी ने इसमें भी ओबीसी के लिए प्रावधान किया। केंद्रीय विद्यालय नवोदय विद्यालय और सैनिक स्कूल्स के दाखिले में ओबीसी समुदाय को 27 प्रतिशत आरक्षण की सुविधा मिल रही है। पिछले 9 वर्षों में ओबीसी छात्रों के नामांकन में 33 प्रतिशत से भी ज्यादा की वृद्धि हुई है। एक लाख रुपये तक की जिनकी आय है, आईआईटी में उन ओबीसी श्रेणी के छात्रों की ट्यूशन फीस माफ करने का प्रावधान किया गया है। नीट की परीक्षा में ओबीसी समुदाय के बच्चों के आरक्षण की व्यवस्था की है। महोदय, न सिर्फ नौकरियों में ही प्राथमिकता के आधार पर उनको मज़बूत किया गया है, बल्कि अन्य जगह पर भी मज़बूत किया गया है। आप देखिए कि पेट्रोल पम्प और गैस एजेंसी के आवंटन में भी ओबीसी को 27 परसेंट आरक्षण मिला है, जो ओबीसी की आर्थिक स्थिति को सुदृढ़ करेगा। महोदय, ओबीसी उद्यमियों के लिए Venture Capital Fund के तहत रियायती वित्त प्रदान करने की व्यवस्था की गई है। 'PM Young Achievers Scholarship Award' स्कीम के तहत छात्रों को वार्षिक 4 हज़ार से 1 लाख 25 हज़ार रुपये तक की वित्तीय सहायता का प्रावधान किया गया है।

ओबीसी के छात्रों को पूर्ण वित्तीय सहायता प्रदान करने की व्यवस्था की गई है। राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम की ऋण योजनाओं के अंतर्गत तीन लाख रुपये तक की वार्षिक आय वाले ओबीसी वर्ग के लिए 2022-23 में दो लाख लाभार्थियों को 678 करोड़ रुपये की मंजूरी दी गई है। इस प्रकार से यह बिल जम्मू-कश्मीर के निकायों के लिए है। जम्मू-कश्मीर

सरकार ने माननीय प्रधान मंत्री जी के मार्गदर्शन में ओबीसी के कल्याण के लिए कई कदम उठाए हैं। खुद माननीय प्रधान मंत्री जी की प्रेरणा और नेतृत्व में माननीय गृह मंत्री जी लगातार जम्मू-कश्मीर के लिए जो काम करते हैं, अपने मार्गदर्शन में उन्होंने वहां के विकास को गति दी है, यह पहल सामूहिक रूप से केंद्रशासित प्रदेश में समान अवसर सुनिश्चित करने और ओबीसी आबादी के सामाजिक, आर्थिक विकास को बढ़ावा देने के लिए सरकार की प्रतिबद्धता को दर्शाती है। महोदय, केंद्रशासित जम्मू-कश्मीर के शैक्षणिक संस्थानों में भी सीधी भर्तियां और प्रवेश आरक्षण नीति का सख्ती से पालन किया जाता है। यह नीति सुनिश्चित करती है कि ओबीसी को रोजगार के अवसरों और शैक्षणिक संस्थानों, दोनों में उचित प्रतिनिधित्व मिले। वहां छात्रवृत्ति की व्यवस्था की गई है। वहां ओबीसी के लिए छात्रावासों की व्यवस्था की गई है। वहां अन्य पिछड़ा वर्ग बोर्ड बनाया गया है। पिछड़ा वर्ग समुदाय के कल्याण और विकास के प्रति यह हमारी प्रतिबद्धता है। वहां जम्मू-कश्मीर सरकार ने अन्य पिछड़ा वर्ग के कर्मचारियों के हितों की रक्षा के लिए एक संपर्क अधिकारी की भी नियुक्ति की है। वह उपराज्यपाल की अध्यक्षता में अन्य पिछड़ा वर्ग के कल्याण और विकास के लिए जम्मू-कश्मीर सलाहकार बोर्ड, जम्मू-कश्मीर में अन्य पिछड़ा वर्ग के कल्याण और विकास की सक्रिय रूप से देख-रेख की वकालत तो करता ही है, बोर्ड के सचिव जम्मू और कश्मीर में ओबीसी समुदाय के हितों को आगे बढ़ाने में भी महत्वपूर्ण भूमिका निभाते हैं। कई माननीय सदस्यों ने कहा कि एससी और एसटी के लिए यह सरकार क्या करती है? पूरे देश के एससीज़ और एसटीज़ के लिए क्या किया गया है, यह सब जानते हैं, लेकिन यह बिल जम्मू-कश्मीर पर है, इसलिए मैं उसके विषय में कहना चाहता हूं कि एससी/एसटी की महिलाओं, बच्चों और वरिष्ठ नागरिकों, सभी को समानता और निष्पक्षता की गारंटी मोदी सरकार ने दी है। पहाड़ी समाज को भी चार प्रतिशत का आरक्षण और अंतर्राष्ट्रीय सीमा के पास के गांवों के निवासियों को भी इसमें आरक्षण दिया गया है। महोदय, बहुत सारी बातें हो रही थीं कि जम्मू-कश्मीर में धारा 370 हटने के बाद क्या हुआ? आप इस विषय को लाए हैं, अगर मैं इस पर कुछ न कहूं, तो आप सोचेंगे कि जो आप बोल रहे हैं, उसमें दम है। सर, जो ये बोल रहे हैं, उसमें जीरो प्रतिशत भी दम नहीं है और कहीं कोई सच्चाई नहीं है। धारा 370 हटने के बाद कश्मीर की थोड़ी-सी झलक मैं यहां दिखाना चाहूंगा। आपने कम समय निर्धारित किया, तो उसी दायरे में मैं चाहूंगा कि बताऊं। धारा 370 हटने से इस राष्ट्रीय मूलधारा में कश्मीर तो जुड़ा ही जुड़ा है, उसके विकास को गति मिली ही है, लेकिन धारा 370, जो इस देश की एकता और अखंडता के लिए बाधा और कलंक थी, उसको भी मोदी सरकार ने समाप्त कर दिया है। आज जम्मू-कश्मीर के भाई-बहन राष्ट्रीय मूलधारा से जुड़े हुए हैं। जब से धारा 370 समाप्त हुई है, तो वहां पर विकास, रक्षा, सामाजिक, आर्थिक आयामों में व्यापक परिवर्तन हुए हैं। महोदय, वहां बुनियादी ढांचों में उल्लेखनीय सुधार हुआ है। पावर जेनरेशन, जो 70 साल में सिर्फ 3,050 मेगावाट था, उसे हम पांच वर्षों में 5,000 मेगावाट बनाएंगे - पीछे जो प्रारंभ किया है और आगे आने वाले पांच सालों में 5000 मेगावाट बिजली का उत्पादन कश्मीर में होगा, इसकी नींव रख दी गई है और इसका उत्पादन भी प्रारंभ हो गया है। हमारा लक्ष्य पांच वर्षों में 5,000 मेगावाट का है, उसको हम पूरा करेंगे। सिंचाई परियोजना, सड़क, रेल, हवाई यातायात का विकास, कृषि उद्योग, स्वास्थ्य, पर्यटन में प्रगति - इनके आंकड़े

बहुत लंबे हैं। सर, समय कम है। वहां आईटी, प्रौद्योगिकी, ऑनलाइन सेवाओं में अनुपालन और जवाबदेही को सुनिश्चित किया गया है।

महोदय, वहां पर पंचायती राज व्यवस्था भी मजबूत की है। जब वहां पर पंचायती राज का चुनाव हुआ था, तो वहां पर 35 हजार प्रतिनिधियों ने पंचायती राज व्यवस्था को रिप्रेजेंट किया था। औद्योगिक विकास की बात कही जा रही थी। लोग कह रहे थे कि जम्मू-कश्मीर में औद्योगिक विकास होगा, इसके बारे में मैं बताना चाहूंगा कि औद्योगिक विकास के लिए स्थानीय उत्पादों को बढ़ावा इस प्रकार से दिया गया है कि वहां बहुत सारी पहलों के कारण उत्पादन बढ़ा है, पर्यटन भी बढ़ा है। महोदय, जम्मू-कश्मीर के लिए औद्योगिक क्षेत्र के लिए 6362 प्रस्ताव आए हैं और 90,182 करोड़ रुपये के निवेश का प्रस्ताव पहुंचा है। एक सदस्य बोल रहे थे कि 2,000 करोड़ का भी नहीं हुआ और आप इतनी लम्बी-चौड़ी बातें कर रहे हैं! मैं बताना चाहूंगा कि उनके पास गलत आंकड़ा है, वहां ज़मीनी स्तर पर 5,000 करोड़ रुपये से भी ज़्यादा के काम किये गए हैं, निवेश हुए हैं। इससे 4 लाख से भी ज़्यादा रोज़गार के अवसर प्राप्त होंगे। वर्ष 2022 में भारत में निर्यात की रैंकिंग में यू.टीज़. में नम्बर 1 स्थान पर जम्मू-कश्मीर आया है। भारत सरकार की आतंकवाद के खिलाफ ज़ीरो टॉलरेंस है। वे घटनाओं का भी गलत आंकड़ा दे रहे थे, वे कह रहे थे कि वहां क्या हुआ, लेकिन धारा 370 हटने के बाद जम्मू-कश्मीर में शांति और स्थिरता बनाए रखने के लिए सुरक्षा उपायों को बहुत मज़बूत किया गया है। यही कारण है कि सुरक्षा के परिदृश्य में जम्मू-कश्मीर में अभूतपूर्व सुधार हुए हैं। वहां पत्थरबाजी और संगठित हड़ताल अतीत की बात हो गई है। महोदय, आतंकी घटनाएं काफी कम हो गई हैं। मैं निश्चित रूप से कहना चाहूंगा कि वर्ष 2004 से वर्ष 2014 के बीच कुल 7,217 घटनाएं हुई थीं, लेकिन वर्ष 2014 से 2023 के बीच मात्र 2,224 घटनाएं हुईं, इन घटनाओं में करीब 69 प्रतिशत की कमी आई है। अगर हम उसको bifurcate करके देखें, तो वर्ष 2004 से वर्ष 2014 तक नागरिक और सिक्योरिटी फोर्सेज़ के लोगों की कुल मृत्यु 2,829 हुई थीं, जो वर्ष 2014 से वर्ष 2023 के बीच में घट कर मात्र 913 रह गई हैं, इसमें 68 प्रतिशत की कमी आई है। हम यह नहीं मानते हैं, हम ज़ीरो टॉलरेंस अपनाते हैं, घटनाओं को भी ज़ीरो करेंगे और आतंकवादियों को भी समाप्त करेंगे। तो घटनाओं में जो कमी आई है, जो सुधार हुए हैं, जो कठोर कार्रवाई की गई है, मैं यहां उसका परिणाम बता रहा हूं। वर्ष 2004 से वर्ष 2014 के बीच 1,769 नागरिकों की मृत्यु हुई थी, जबकि वर्ष 2014 से वर्ष 2024 के बीच वह घटकर मात्र 339 रह गई है, इसमें करीब 81 प्रतिशत की कमी आई है। वर्ष 2004 से वर्ष 2014 के बीच 1,060 security personnel की मृत्यु हुई थी, जो वर्ष 2014 से वर्ष 2024 के बीच घटकर मात्र 574 रह गई है, इसमें करीब 46 प्रतिशत की कमी आई है।

महोदय, वहां stone pelting से नागरिकों की जो मृत्यु होती थी, वह संख्या वर्ष 2010 में करीब 112 थी, जो अब घटकर ज़ीरो हो गई है। वर्ष 2004 से वर्ष 2010 तक stone pelting से ज़ख्मी नागरिकों की संख्या 6,235 थी, वह भी घट कर अब ज़ीरो हो गई है, यानी इसमें 100 प्रतिशत की कमी आई है।

महोदय, अंत में मैं यह कहना चाहूंगा कि यह विधेयक बहुत ही महत्वपूर्ण है। यह जो विधेयक यहां लाया गया है, इसमें तीन प्रकार के सुधार की बात है।

4.00P.M.

जम्मू-कश्मीर में जो पंचायती राज व्यवस्था है, उस व्यवस्था में और नगर-निगम में जन प्रतिनिधियों के चुनाव में वहाँ पर अभी तक आरक्षण नहीं था, लेकिन आज इस प्रावधान से वह आरक्षण होगा। इसमें महिलाओं के लिए 33 प्रतिशत आरक्षण की व्यवस्था है।

महोदय, इसके अलावा इसमें संविधान के अनुसार नगर पालिकाओं के चुनाव का संचालन एवं नियंत्रण राज्य चुनाव आयुक्त के पास होना चाहिए, जबकि केंद्रशासित प्रदेश जम्मू-कश्मीर में यह अधिकार मुख्य निर्वाचन अधिकारी के पास है, लेकिन इस संशोधन से यह अधिकार राज्य चुनाव आयुक्त को दिया जाएगा। महोदय, संविधान में प्रावधान है कि राज्य चुनाव आयुक्त को उसी तरह से पद से हटाया जाएगा, जो व्यवस्था किसी उच्च न्यायालय के न्यायाधीश के लिए निर्धारित है, जबकि जम्मू और कश्मीर में यह अधिकार उपराज्यपाल के पास है। इस संशोधन के माध्यम से इसे संविधान के अनुरूप किया जाएगा।

महोदय, यह बहुत महत्वपूर्ण बिल है, इसलिए मेरा सभी से आग्रह है कि जम्मू-कश्मीर में ओबीसी के हित में यह जो बिल लाया गया है, उस बिल को यहाँ सर्वसम्मति से समर्थन करते हुए पारित करें। मेरा सभी से इस बात के लिए निवेदन है।

महोदय, मोदी सरकार का संकल्प है कि हम ओबीसी को न्याय के साथ अधिकार दें और अधिकार के साथ उनका विकास भी करें। हमारे माननीय प्रधान मंत्री जी के नेतृत्व में जिस प्रकार से इस देश में गरीबी मिट रही है - क्योंकि ओबीसी एक बड़ा वर्ग है, शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स भी एक बड़ा वर्ग है, इसलिए मैं एक बात कहकर अपनी बात समाप्त करना चाहूंगा कि विवेकानंद जी की एक भविष्यवाणी थी कि 21वीं सदी में भारत ऐसा भारत होगा, जिसमें कोई भूखा, कोई नंगा, कोई बेघर, कोई बेबस और कोई अशिक्षित नहीं होगा। विदेश यात्रा के दौरान विवेकानंद जी से किसी ने कहा था कि तुम तो उस देश के संन्यासी हो, जो देश भूखा है, जो देश नंगा है, जो देश बेबस है, जो देश अशिक्षित है, जिस देश के लोग बेघर हैं। उस समय उन्होंने 21वीं सदी की यह भविष्यवाणी की थी कि हमारी भारत विश्व गुरु बनी हुई है और हमारी भारत माँ की धरती पर, उसकी गोद में कोई बेबस नहीं होगा, कोई भूखा नहीं होगा, कोई अशिक्षित नहीं होगा, कोई बेघर नहीं होगा। ऐसी भविष्यवाणी करने वाले विवेकानंद जी के बचपन का नाम भी नरेंद्र था और आज दुनिया के सबसे लोकप्रिय नेता, भारत के कर्मयोगी प्रधान मंत्री, आध्यात्मिक पुरूष, यशस्वी प्रधान मंत्री आदरणीय नरेंद्र मोदी जी का नाम भी नरेन्द्र है। एक नरेंद्र ने भविष्यवाणी की थी, दूसरे नरेन्द्र उसे पूरा कर रहे हैं। जरूरत है, तो सबको मिलकर इसके लिए काम करने की। भारत माँ तेरी जय हो, विजय हो - इसी गुणगान से भारत गुंजायमान हो और हम इसमें अवयव बनें। उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Dr. Virendra Kumar to reply the portion of discussion pertaining to the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024.

डा. वीरेंद्र कुमारः उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। जम्मू-कश्मीर संघ राज्य क्षेत्र की अनुसूचित जातियों की सूची में बाल्मीकि समुदाय को शामिल करने के लिए यह बिल लाया गया है। आज की चर्चा में पक्ष-विपक्ष के सदस्यों ने इसमें काफी बड़ी संख्या में भाग लिया और अपने विचार भी रखे। यह चर्चा राजमणि पटेल जी से प्रारंभ हुई थी। इसमें डा. कल्पना सैनी, श्री मोहम्मद नदीमुल हक, श्री आर. गिरिराजन, डा. अशोक कुमार मित्तल, डा. सस्मित पात्रा, श्री अयोध्या रामी रेड्डी आला, डा. जॉन ब्रिटास, श्री संदोष कुमार पी, श्री आदित्य प्रसाद, श्री नीरज डांगी, श्री जवाहर सरकार, श्री रायगा कृष्णैया, श्री ए. ए. रहीम, डा. मु. तंबी दुरै, श्री राकेश सिन्हा, श्रीमती सुमित्रा बाल्मीक, श्रीमती रमिलाबेन बेचारभाई बारा और श्री शंभू शरण पटेल को मिलाकर लगभग 19 सदस्यों ने इस चर्चा में अपने विचार रखे हैं। मैं उन सभी माननीय सदस्यों का धन्यवाद करना चाहता हूं। जब माननीय सदस्यों द्वारा अपने विचार रखे जा रहे थे, तब मैं उन्हें देख रहा था और कुछ सदस्यों की बातों को क्वोट भी करना चाहूंगा।

अभी हमारे साथी, माननीय गृह राज्य मंत्री, नित्यानन्द राय जी अपने बिल के संबंध में बात रख रहे थे, तब उन्होंने बिल के संबंध में काफी तथ्यात्मक जानकारी रखी। देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी के कुशल मार्गदर्शन में पिछले नौ वर्षों में अनुसूचित जाति वर्ग के कल्याण के लिए जो कल्याणकारी योजनाएं बनाई गईं, उनसे अनुसूचित जाति वर्ग की सामाजिक, आर्थिक, शैक्षणिक और पारिवारिक स्थितियों में एक बहुत बड़ा बदलाव देखने में आया है। आदरणीय प्रधान मंत्री जी की जो सोच है – सबका साथ, सबका विकास, सबका विश्वास और देश को आत्मनिर्भर बनाने में सभी का सामूहिक प्रयास, इसकी प्रतिध्वनि माननीय सदस्यों के उद्बोधन में निकलकर आई है। जितने भी सदस्यों ने वाल्मीकि समुदाय को समर्थन देने की बात कही, सभी की यही अंतरध्वनि निकल कर आई थी। धारा 370 के कारण और 'व' और 'ब' की मात्र वर्तनी के कारण, जम्मू-कश्मीर के वाल्मीकि समुदाय को जम्मू-कश्मीर में वर्षों से शासन की योजनाओं के लाभ से वंचित रखा गया था। आज इस बिल के पास होने से वाल्मीकि समुदाय के लोगों को न केवल राज्य सरकार की, बल्कि केंद्र सरकार की भी सारी योजनाओं का लाभ मिलेगा। वाल्मीकि समुदाय को सम्मान देने के काम में देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी का इलाहाबाद कुंभ का दृश्य याद आता है। जब इलाहाबाद के कुंभ में देश-विदेश से करोड़ों की संख्या में श्रद्धालु इकट्ठे हुए थे तो इतनी बड़ी संख्या में श्रद्धालुओं के इकट्ठे होने पर उस परिसर को साफ और स्वच्छ रखने में वहाँ के सफाईकर्मियों, वाल्मीकि समुदाय के बंधुओं ने जो योगदान दिया था, उस योगदान को भुलाया नहीं जा सकता है। देश के पंतप्रधान जी ने हमारे सफाईकर्मियों को बिठाकर, जल के कलश से उनके पैर धोकर, उन्हें सम्मान देने का काम किया। मैं देख रहा था कि आदरणीय पंतप्रधान जी उनके पैर धो रहे थे और जिन सफाईकर्मियों के पैर धो रहे थे, टॉवल से उनके पैर पोछ भी रहे थे। जब पंतप्रधान जी उनके पैर धो रहे थे, तब जो हमारे वाल्मीकि समुदाय के बंधु थे, जिनके पैर धोए जा रहे थे, उनकी आँखों से आश्चर्यजनक मित्रता के आंसू आ रहे थे और वे आंसू देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी के हाथों पर गिर रहे थे। उन्हें यह बड़ा सपने जैसा लग रहा था। उनके द्वारा सफाई का जो काम किया जाता है, उस सफाई का काम करने वाले बंधुओं को भी इतना सम्मान देने का काम देश के प्रधान मंत्री द्वारा किया गया! भारत मंडपम् के समय भी हमने यह दृश्य देखा कि भारत मंडपम् का निर्माण करने वाले श्रमवीरों का सम्मान करने का काम देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी के द्वारा किया गया। उन्हें

बिठाकर, स्वयं खड़े होकर, उनके ऊपर पुष्प वर्षा करके, उनका सम्मान करने का काम किया गया। देश के सबसे बड़े पद पर बैठे हुए प्रधान मंत्री जी के द्वारा जो सम्मान किया जा रहा था, यह उन श्रमवीरों के लिए भी किसी अनोखी दुनिया से, सपने की दुनिया से कम नहीं था।

सर, भारत के इस विकास की यात्रा में अनुसूचित जाति वर्ग के हमारे बंधुओं का बहुत बड़ा योगदान है। चाहे राष्ट्रीय राजमार्गों की बात हो, प्रधान मंत्री ग्राम सड़क योजना की बात हो, इंजीनियरिंग कॉलेजेज़, मेडिकल कॉलेजेज़ के निर्माण की बात हो, विश्वविद्यालयों की बात हो, आईआईटी-आईआईएम के भवन, उद्योग धंधों के कल-कारखानों को गगनचुंबी भवन बनाने की बात हो, चंद्रयान 3 में भारत की अभूतपूर्व सफलता की बात हो, जी20 की बैठक के दौरान विश्व पटल के सामने एक सफल आयोजनकर्ता के रूप में साबित होने की बात हो, इन सभी क्षेत्रों में अनुसूचित जाति समाज का बहुत बड़ा योगदान रहा है। सफाई से लेकर सुरक्षा तक, सामाजिक जीवन के प्रत्येक क्षेत्र में अनुसूचित जाति के लोगों ने अपने परिश्रम, विश्वास और दृढ़ इच्छाशक्ति से भारत को विकसित राष्ट्र बनाने के संकल्पों को सिद्धि की ओर ले जाने में अपना योगदान दिया है। महोदय, मैं सबसे पहले हमारे सम्माननीय सदस्य, डा. अशोक मित्तल का उल्लेख करना चाहता हूँ। अपनी बात रखना, केवल विरोध के लिए विरोध नहीं करना और जो अच्छी बातें हैं, सरकार के द्वारा कोई अच्छा काम किया जा रहा है, उस अच्छे काम को भी appreciate करना चाहिए। जम्मू-कश्मीर का उस समय का क्या दृश्य था, किस तरह के वातावरण से जम्मू-कश्मीर गुजर रहा था और आज जम्मू-कश्मीर में जो परिवर्तन आया है, उसके बारे में माननीय सदस्य, अशोक कुमार मित्तल जी के द्वारा बात रखी गई, यह लोकतंत्र की एक पहचान है। लोकतंत्र में पक्ष-विपक्ष दोनों अपनी बात रखते हैं, लेकिन लोकतंत्र में जब विपक्ष की ओर बैठे हुए व्यक्ति भी सरकार के द्वारा किए गए श्रेष्ठ कार्यों को - वे श्रेष्ठ कार्य सरकार की पार्टी के लिए नहीं होते हैं, वे श्रेष्ठ कार्य समाज के लिए होते हैं, वे श्रेष्ठ कार्य राष्ट्र के लिए होते हैं और जब राष्ट्र के लिए और समाज के सबसे अंतिम पंक्ति के अंतिम छोर के व्यक्तियों को न्याय दिलाने की पहल सरकार के द्वारा की जाती है और श्रेष्ठ कार्यों को स्वीकार करने का काम जब डा. अशोक कुमार मित्तल सरीखे हमारे माननीय सदस्यों के द्वारा किया जाता है, तो हमारी काम करने की क्षमताओं को और भी ज्यादा ऊर्जा, उत्साह, उमंग के साथ आगे बढ़ाने के लिए समर्थन मिलता है। उन्होंने कहा था कि हम दिल से इस बात का समर्थन करते हैं। मैं अशोक मित्तल जी को धन्यवाद देना चाहता हूं कि उन्होंने जम्मू-कश्मीर के हमारे बाल्मीकि समुदाय के उन बंधुओं की पीड़ा को समझा और सरकार के द्वारा यह जो संशोधन बिल लाया गया है, इस संशोधन बिल को समर्थन दिया है। हमारे डा. तंबी दुरै जी ने और कई और सदस्यों ने कुछ जातियों को अनुसूचित जाति में शामिल करने के संबंध में बात कही। माननीय तंबी दुरै जी ने कर्णाटक की एक जाति के संबंध में उल्लेख किया। हमारे माननीय तंबी दुरै जी बहुत वरिष्ठ सांसद हैं। वे लोक सभा में भी हमारे साथ रहे हैं। मैं उनको बताना चाहता हूं और उनको सारी प्रक्रिया का ध्यान है कि इस संबंध में भारत सरकार ने क्या प्रक्रिया निर्धारित की है। राज्यों व संघ राज्य क्षेत्रों से प्रस्ताव आने पर वे आरजीआई के पास जाते हैं, आरजीआई जब उन पर सहमति दे देता है, तो वे आयोग के पास जाते हैं और वहां से आने के बाद फिर केंद्रीय मंत्रिमंडल का अनुमोदन होने के बाद लोक सभा और राज्य सभा में पास होते हैं। उसकी एक प्रक्रिया होती है। हमारे जो वरिष्ठ सांसद हैं, वे सभी इस बात को जानते हैं कि सरकार की इस संबंध में एक प्रक्रिया होती है।

महोदय, जम्मू-कश्मीर में धारा 370 हटने के बाद वहां पर बाल्मीकि समुदाय लगभग 60 साल से भी ज्यादा समय से इस बात के लिए प्रतीक्षा कर रहा था, लगातार इस बात के लिए संघर्ष कर रहा था, इंतजार कर रहा था कि कब हमें बाकी अन्य समुदायों की तरह समान अधिकार मिलेंगे। दलित वर्ग का जो बाल्मीकि समुदाय है, जिसे विभिन्न राज्यों में अलग-अलग नाम से संबोधित किया जाता है, लेकिन यहां पर जम्मू-कश्मीर में केवल 'ब' और 'व' का फर्क, वर्तनी का फर्क होने के कारण वे शासन की योजनाओं के लाभ से वंचित थे। रामायण के रचयिता ऋषि बाल्मीकि को अपना मानने वाले, उनको अपना भगवान मानने वाले बाल्मीकि समुदाय के लोग कचरा उठाने का काम, गंदगी उठाने का काम वर्षों से कर रहे थे। हमारे राकेश सिन्हा जी ने उनकी पीड़ा को भावनात्मक रूप से यहां पर रखा कि कैसे उनको पंजाब से ले जाया गया। जब जम्मू-कश्मीर में आंदोलन, हड़ताल चल रही थी और वहां पर गंदगी के ढेर लग गए थे, तब पंजाब सरकार से जम्मू-कश्मीर की सरकार ने आग्रह किया, प्रस्ताव भेजा कि आप हमें कुछ सफाई कर्मी दीजिए। 272 हमारे सफाई कर्मी वहां गए और आज उनकी संख्या हज़ारों में हो गई। जब वे वहां पर गए थे, तब उनके साथ जो वायदा किया गया था, जो सपने दिखाए गए थे, वे सपने पूरे नहीं हुए। इस संशोधन बिल के पास होने से अब इस समुदाय के लोगों के मन में एक उम्मीद जगी है कि उन्हें समान अधिकार मिलेंगे, नए मौके मिलेंगे, रोजगार के नए अवसर भी प्राप्त होंगे। हमारे कई भाई बोल रहे थे कि जम्मू-कश्मीर में यह बिल पास होने से क्या लाभ मिलेगा? मैं आपको बताना चाहता हूं कि आपको भी इस बात का ध्यान है, क्योंकि लंबे समय से आपने उस चीज़ को अनुभव किया है, लेकिन आपने साहस नहीं किया - स्थायी प्रमाण पत्र नहीं होने की वजह से बाल्मीकि समाज के लोग वहां पर संपत्ति नहीं खरीद पाते थे - आपने 60 साल में कभी इस बात की चिंता नहीं की। इतना ही नहीं, उनके बच्चों को वहां की राज्य सरकार की छात्रवृत्ति योजना का लाभ नहीं मिल पाता था। बाल्मीकि समुदाय के छात्रों को वहां राज्य सरकार के मेडिकल, इंजीनियरिंग और टेक्निकल कोर्स के कॉलेज़ों में एडमिशन नहीं मिल पाता था। बाल्मीकि समुदाय के लोग वहां पर लोक सभा में तो वोट कर पाते थे, लेकिन विधान सभा के चुनाव में उनको वोट करने का अधिकार नहीं मिलता था। जम्मू-कश्मीर में धारा 370 हटने के बाद कई लोगों ने इस प्रश्न को उठाया कि धारा 370 हटने के बाद क्या हुआ? हमारे बहुत सारे साथियों ने इस बात का उल्लेख किया कि धारा 370 हटने के बाद वहां पर बहुत बड़ी संख्या में बदलाव आया। वहां पर पर्यटन के क्षेत्र में अपार संभावनाएं बढ़ीं और आज वहां पर जाने वाले जो पर्यटक हैं, उनमें हमारे देशी पर्यटकों के साथ-साथ बहुत बड़ी मात्रा में विदेशी पर्यटक भी वहां जा रहे हैं। इसलिए चाहे वह डल झील की सफाई हो, चाहे वह निशात बाग की बात हो, चाहे वह शालीमार बाग की बात हो, इन सारे स्थलों को साफ-स्वच्छ रख कर उन्होंने जो मनोहारी दृश्य बनाए, इन सभी से पर्यटकों की संख्या में गुणात्मक वृद्धि हुई। हमारी बहन, सुमित्रा बाल्मीक जी बहुत सही बोल रही थीं कि जब हम सुबह सोकर नहीं उठते हैं, जब हम ठिठुरती ठंड में रजाई ओढ़ कर घर में पड़े रहते हैं या फिर तपती धूप में जब हम एसी कमरों में बने रहते हैं, जब हम बर्फों के बीच में बाहर निकलने का साहस नहीं कर पाते, ऐसी कठिन परिस्थितियों के दौरान भी हमारे ये ही सफाईकर्मी भाई-बहन होते हैं, जो घरों से बाहर निकल कर जम्मू-कश्मीर में वहाँ पर सफाई का काम करते हैं। चाहे डल झील की बात हो, चाहे जम्मू में सफाई की बात हो, जम्मू-कश्मीर में सफाई में अपना योगदान देने में हमारे वाल्मीकि समुदाय के बंधु कभी पीछे नहीं रहे। कई लोगों के द्वारा यह कहा

गया कि इससे क्या होगा, आपने उनके लिए क्या किया। आपने उनके लिए 60 साल में क्या किया? यह बिल पास होने के बाद आने वाले कल में उनको इतने सारे अधिकार, इतनी सारी योजनाओं का लाभ मिलेगा। उनके बच्चे भी शिक्षित होकर, संस्कारित होकर अब गवर्नमेंट जॉब में जा सकेंगे, अच्छे स्थानों पर जा सकेंगे। उनको भी शासन की, राज्य सरकार और केन्द्र सरकार की सारी योजनाओं का लाभ मिलेगा। 1957-58 में, जैसा हमने बताया कि वहाँ के तत्कालीन प्रधान मंत्री के अनुरोध पर पंजाब से 272 परिवार वहाँ गए। 272 परिवारों ने वहाँ जाकर जम्मू-कश्मीर में सफाई व्यवस्था में अपना योगदान दिया। जम्मू-कश्मीर की सरकार ने अपने 24.8.2022 के पत्र के द्वारा अनुशंसा करके राज्य सरकार के वाल्मीकि समुदाय को क्रमांक 5 पर 'बाल्मीकि' के पर्याय के रूप में शामिल करने का प्रस्ताव किया था, जिसका आरजीआई ने भी समर्थन किया, आयोग ने भी समर्थन किया और केन्द्रीय मंत्रिमंडल ने भी समर्थन किया। इस पर गृह मंत्रालय, वित्त मंत्रालय, कार्मिक, लोक शिकायत और पेंशन मंत्रालय, जनजातीय कार्य मंत्रालय, विधि और न्याय मंत्रालय, सबने अपनी अनापत्ति दर्ज की। इसके बाद केन्द्रीय मंत्रिमंडल की भी स्वीकृति हो गई। वाल्मीकि समुदाय के अनुसूचित जातियों की सूची में शामिल होने पर उनको सारी सुविधाओं का लाभ मिलेगा और वे सामाजिक रूप से, आर्थिक रूप से, शैक्षणिक रूप से सशक्त होंगे और देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी का 2047 में भारत को विकसित राष्ट्र बनाने का जो सपना है, उस सपने को साकार करने में हमारे वाल्मीकि समुदाय के बंधु भी अपना योगदान दे सकेंगे। इस बिल के पारित होने से हमारे वाल्मीकि समुदाय के बंधुओं को बहुत सी योजनाओं का लाभ मिलेगा। वहाँ पर प्रधान मंत्री आवास योजना का लाभ उनको मिलेगा; लोक सभा, विधान सभा चुनाव में आरक्षण का लाभ उनको मिलेगा; पंचायती राज संस्थाओं में आरक्षण का लाभ उनको मिलेगा; नगर पालिकाओं में आरक्षण का लाभ उनको मिलेगा; प्री-मैट्रिक और पोस्ट-मैट्रिक छात्रवृत्ति का लाभ उनको मिलेगा; नेशनल ओवरसीज छात्रवृत्ति का लाभ उनको मिलेगा; उच्च श्रेणी शिक्षा के लिए छात्रवृत्ति का लाभ भी उनको मिलेगा; राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम और राष्ट्रीय अनुसूचित जाति वित्त एवं विकास निगम से रियायती दरों पर लोन भी उनको मिलेगा; अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम का भी लाभ उनको मिलेगा; हमारी जो 'नमस्ते' स्कीम है, जिसका नीरज डांगी जी ने उल्लेख किया था, राष्ट्रीय मशीनीकृत सफाई ईकोसिस्टम, उस योजना का भी उनको लाभ मिलेगा; अनुसूचित जातियों के लिए उद्यम पूंजीगत निधि की जो वेंचर कैपिटल फंड की शुरुआत की गई है, उस वेंचर कैपिटल फंड योजना का भी लाभ हमारे जम्मू-कश्मीर के वाल्मीकि समुदाय के बंधुओं को आने वाले समय में मिलेगा। इतनी सारी योजनाओं के लाभ से वे 60 साल से भी ज्यादा लंबे समय से वंचित थे। अगर इसकी शुरुआत पहले की गई होती, तो जम्मू-कश्मीर के हमारे वाल्मीकि समुदाय के बंधु आज विकास की दौड़ में बहुत आगे निकल गए होते, लेकिन कभी उनके बारे में सोचा नहीं गया।

अनुसूचित जाति वर्ग के लोगों को केवल एक वोट बैंक की राजनीति के रूप में उपयोग किया गया। हमारे ए.ए. रहीम जी वोट बैंक की राजनीति के विषय में कह रहे थे। हम वोट बैंक की राजनीति नहीं करते हैं, हम सामाजिक-आर्थिक-शैक्षणिक विकास की बात करते हैं, उनके सशक्तिकरण की बात करते हैं और उनके सशक्तिकरण के लिए ही इतनी सारी योजनाओं की शुरुआत देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी के द्वारा की गई। देश के प्रधान मंत्री,

नरेन्द्र मोदी जी के द्वारा डा. भीमराव अंबेडकर जी का पंचतीर्थ बनाने की पहल की गई, उनको सम्मान देने का काम किया गया। मैं पूछना चाहता हूँ कि 60 साल में एक भी तीर्थ बनाने का काम क्यों नहीं किया गया? इसके बारे में कभी सोचा नहीं गया कि डा. भीमराव अंबेडकर जी को इस रूप में सम्मान देने की पहल की जानी चाहिए। इनमें से पहला स्थान उनकी जन्मस्थली 'मऊ' है, जहाँ पर एक भव्य स्मारक बनाने का काम हमारी सरकार ने किया। दूसरा स्थान लंदन स्थित 'शिक्षा भूमि' है। वहाँ पर जिस मकान में रह कर उन्होंने शिक्षा प्राप्त की थी, उस मकान को खरीद कर राष्ट्रीय स्मारक घोषित किया गया। तीसरा स्थान नागपुर की 'दीक्षा भूमि' है। उस 'दीक्षा भूमि' में भी सरकार ने विस्तारीकरण और आधुनिकीकरण करने का काम किया। चौथा स्थान दिल्ली स्थित 26 अलीपुर रोड है, जहाँ पर डा. भीमराव अम्बेडकर जी रहते थे। बाबा साहेब अम्बेडकर जी ने वहाँ जिस मकान में रह कर संविधान की कृतियों को रचनात्मक स्वरूप देने का काम किया था, वहाँ पर लगभग 100 करोड़ की लागत से भव्य 'डा. अम्बेडकर राष्ट्रीय स्मारक' बनाने का काम देश के पंतप्रधान आदरणीय नरेन्द्र मोदी जी के द्वारा किया गया। पाँचवाँ स्थान 'चैत्य भूमि' है, जहाँ पर डा. भीमराव अम्बेडकर जी का अन्तिम संस्कार हुआ था। वहाँ पर इंदु मिल के साथ वर्षों से विवाद चल रहा था, लेकिन उस विवाद को सुलझाकर, उस भूमि का अधिग्रहण करके वहाँ पर कोई भव्य स्मारक बनाने की पहल की जाए, ऐसा कभी नहीं सोचा गया। वहाँ पर 275 करोड़ रुपये की लागत से इंदु मिल वाली जगह पर डा. भीमराव अम्बेडकर जी का एक भव्य स्मारक बनाया गया। इसके साथ ही साथ 15 जनपथ पर एक भव्य 'डा. अम्बेडकर अन्तरराष्ट्रीय केन्द्र' लगभग 185 करोड़ रुपये की लागत से उनकी याद में बनाया गया। यह मैंने पंचतीर्थों के बारे में बात की।

महोदय, मेरा मूल निवास सागर का है। मैं चार बार वहाँ से सांसद रहा, अभी मैं टीकमगढ़ से आ रहा हूँ। पिछले दिनों आदरणीय प्रधान मंत्री जी जब सागर गए थे, तब उनके द्वारा वहाँ 100 करोड़ रुपये की लागत से संत रविदास जी का एक भव्य मन्दिर बनाने की पहल की गयी। 60 सालों में कभी नहीं सोचा गया कि संत रविदास जी को भी सम्मान देने के लिए इसी तरह की कोई पहल की जानी चाहिए। अभी हमारी बहन सुमित्रा बाल्मीक जी ने उल्लेख किया था। अयोध्या में महर्षि बाल्मीकि जी के नाम पर एयरपोर्ट का नाम रखने का साहस दिखाने की शुरुआत भी देश के पंतप्रधान आदरणीय नरेन्द्र मोदी जी के द्वारा की गयी।

महोदय, 'प्रधान मंत्री मुद्रा योजना' की बात हो, 'स्वनिधि' की बात हो, 'वेंचर कैपिटल फंड' की बात हो - 235 संस्थानों को 'वेंचर कैपिटल फंड' के माध्यम से, हमारे अनुसूचित जाति वर्ग के बन्धुओं को आर्थिक रूप से सशक्त बनाने की पहल आदरणीय प्रधान मंत्री जी के द्वारा की गयी। हमारा जो 'राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम' है ...(**व्यवधान**)... शुक्ला जी, आप सुन लीजिए। आप मेरी बात सुन लीजिए। मैं भी आपकी बात धैर्य से सुन रहा था।

महोदय, जो 'राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम' है, उसमें कश्मीर के हमारे बाल्मीकि समुदाय के बन्धु 'नमस्ते योजना' से जुड़ कर मशीन से - जो आपके 60 साल में सिर पर कचरा उठाते थे, उससे बाहर निकल कर अब वे मशीनीकृत सफाई व्यवस्था के साथ जुड़ेंगे। उनको प्रशिक्षण दिया जाएगा, उनको सब्सिडी दी जाएगी। देश के बाल्मीकि समुदाय के बाकी बन्धुओं के समान जम्मू-कश्मीर के भी हमारे बाल्मीकि समुदाय के बन्धु 'नमस्ते योजना' के साथ जुड़ सकेंगे।

महोदय, हमारे कुछ बन्धुओं ने कुछ बिन्दु उठाये। 2013-14 में हमारे सामाजिक न्याय और अधिकारिता मंत्रालय का जो बजटीय आवंटन था, वह 6,065 करोड़ रुपये का था और यह बजटीय आवंटन 2023-24 में 12,847.2 करोड़ रुपये हो गया। यानी यह 6,782.2 करोड़ की वृद्धि को दर्शाता है, जो 2013-14 की तुलना में लगभग 111.82 परसेंट अधिक हुआ है। इसी तरह से अगर हम अनुसूचित जाति वर्ग के लिए योजनाओं की बात करें, तो इसके लिए जो बजट 2013-14 में 4,665 करोड़ रुपये था, वह 2023-24 में बढ़ कर 10,095 करोड़ रुपये हो गया। यह 5,430 करोड़ रुपये की वृद्धि को दर्शाता है, यानी 2013-14 की तुलना में सामाजिक न्याय और अधिकारिता मंत्रालय के द्वारा 146 परसेंट अधिक आवंटन किया गया।

महोदय, इसी तरह से अगर हम अनुसूचित जाति वर्ग के छात्रों के लिए छात्रवृत्ति की योजनाओं की बात करें, तो 2013-14 में इसके लिए जो बजटीय आवंटन था, वह 2,506 करोड़ रुपये था, जिसे बढ़ा कर 7,183 करोड़ रुपये किया गया। यानी 2023-24 में इसमें 183.63 परसेंट की वृद्धि हुई। इसी तरह से पोस्ट-मैट्रिक और प्री-मैट्रिक छात्रवृत्ति को डीबीटी के मोड में लाया गया। अब पैसा सीधे छात्र के खाते में जाएगा। बजटीय आवंटन 1,500 करोड़ रुपये 2013-14 में था, इसको बढ़ा कर 6,359.14 करोड़ रुपये 2023-24 में किया गया। यानी हर क्षेत्र में बजटीय आवंटन में वृद्धि की गयी। अगर हम 'नेशनल ओवरसीज़ स्कॉलरशिप' की बात करें, तो 2013-14 में यह मात्र 6 करोड़ रुपये थी और 2023-24 में बढ़कर 50 करोड़ रुपये हो गयी। 2013-14 के बाद अनुसूचित जाति के लिए एक 'शीर्ष श्रेणी की शिक्षा' नामक एक नयी योजना जोड़ी गयी। 'शीर्ष श्रेणी की शिक्षा' में बजटीय आवंटन 2023-24 में 111 करोड़ किया गया। यानी, अनुसूचित जाति के कल्याण, उत्थान और उनके सामाजिक, आर्थिक और शैक्षिक सशक्तिकरण के लिए जो प्रयास किए गए, उन प्रयासों से जम्मू-कश्मीर के 'बाल्मीकि' समुदाय के बंधु, जो अब तक इनसे वंचित थे, आज उनको इन सारी योजनाओं का लाभ मिलेगा। चाहे वह छात्रवृत्ति की बात हो, चाहे उनके आर्थिक सशक्तिकरण की बात हो, इन सारी योजनाओं का लाभ उनको मिलेगा। जवाहर सरकार जी ने एक बात कही थी कि हमारे जो बंधु ईसाई और इस्लाम धर्म को अपना लेते हैं, उनको अनुसूचित जाति का दर्जा दिए जाने और शासन की योजनाओं का लाभ दिए जाने के बारे में सोचा जाए। जहां तक शासन की योजनाओं का लाभ देने की बात है, तो केंद्र सरकार की सभी योजनाओं का लाभ समाज के सभी पात्र व्यक्तियों को दिया जाता है, चाहे वह आवास की बात हो, चाहे 'उज्ज्वला योजना' की बात हो, चाहे 'सौभाग्य योजना' की बात हो। उसमें कहीं किसी तरह का भेदभाव नहीं किया जाता है, लेकिन अनुसूचित जातियों की सूची को विनिर्दिष्ट करने संबंधी जो राष्ट्रपति के आदेश हैं, उसमें अन्य बातों के साथ यह भी कहा गया है कि कोई भी व्यक्ति, जो हिन्दू, सिख या बौद्ध धर्म से भिन्न धर्म को अपनाता है, वह अनुसूचित जाति का सदस्य नहीं माना जाएगा। ऐसा इसलिए, क्योंकि अस्पृश्यता की परंपरा केवल हिन्दू धर्म में ही पाई जाती है, बाकी किसी अन्य समुदाय में नहीं पाई जाती है। इसलिए 6.10.2022 की अधिसूचना के द्वारा उच्चतम न्यायालय के सेवानिवृत्त मुख्य न्यायाधीश की अध्यक्षता में जो एक आयोग की नियुक्ति की गई है, वह इस मामले की गहनतम जाँच करेगा और 2 वर्ष के भीतर अपनी रिपोर्ट देगा।

नीरज डांगी जी ने एक और बात कही थी। उन्होंने atrocity की बात कही थी। न्यायालय के द्वारा जब-जब आरक्षण पर प्रतिकूल आदेश हुआ, उस पर हमारी सरकार का पक्ष सदैव इन वर्गों के हित में रहा है, वह चाहे श्रद्धेय अटल बिहारी वाजपेयी जी की सरकार का समय हो या

आदरणीय नरेन्द्र मोदी जी की सरकार का समय हो, सरकार ने अनुसूचित जाति वर्ग के बंधुओं के हितों को कहीं अनदेखा नहीं होने दिया। संविधान का 81वाँ, 82वाँ और 85वाँ संशोधन इसके उदाहरण हैं, जिनके द्वारा पदोन्नति के मामले में आरक्षण के लिए किसी परीक्षा में अंकों में छूट देने या मूल्यांकन के मानकों को घटाने के लिए उपबंध करने और पदोन्नति के मामले में अनुसूचित जाति और अनुसूचित जनजाति के सदस्यों को परिणामी वरिष्ठता देने संबंधी प्रावधान किए गए हैं।

नीरज डांगी जी ने manual scavenging की बात कही थी। मैं उनको बता देना चाहता हूँ कि manual scavenging की प्रथा पूरी तरह से समाप्त हो चुकी है और सरकार 'नमस्ते' स्कीम के माध्यम से उनको मशीनीगत व्यवस्था से जोड़ रही है, वह उनको इसके लिए प्रशिक्षण भी दे रही है, सब्सिडी भी दे रही है, ताकि देश के अन्य भागों के साथ-साथ जम्मू-कश्मीर के हमारे 'बाल्मीकि' समुदाय के लोगों को भी इस योजना का लाभ मिल सके।...(**व्यवधान**)...

श्री उपसभापतिः कृपया बैठ कर न बोलें।

डा. वीरेंद्र कुमारः महोदय, अंत में, मैं यह कहना चाहता हूँ कि जम्मू-कश्मीर का 'बाल्मीकि' समुदाय, जो वर्षों से न्याय की आशा के लिए संघर्ष कर रहा था, उनके हितों की रक्षा करने वाला यह बिल है और इसका अधिकांश सदस्यों ने समर्थन किया है, इसलिए मैं आपसे अनुरोध करता हूँ कि इसको ध्वनिमत से, सर्वसम्मति के साथ पारित किया जाए, ताकि उनकी वर्षों की अपेक्षा पूरी हो सके।

MR. DEPUTY CHAIRMAN: Now, Shri Arjun Munda to reply to the portion of discussion pertaining to the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024.

श्री अर्जुन मुंडाः आदरणीय उपसभापति महोदय, आज आपने सदन में जम्मू-कश्मीर से संबंधित तीन विधेयकों पर संयुक्त रूप से चर्चा के लिए स्वीकृति दी और काफी माननीय सदस्यों ने बहुत गंभीरता से इस चर्चा में भाग लिया। जम्मू-कश्मीर की लोकल बॉडीज़, बैकवर्ड क्लासेज़, शेड्यूल्ड कास्ट एवं शेड्यूल्ड ट्राइब्स - इन सभी वर्गों को ध्यान में रखते हुए इन तीनों विधेयकों को प्रस्तुत किया गया। हमारे सहयोगी गृह राज्य मंत्री, श्री नित्यानन्द राय जी ने हम सबको उन प्रावधानों के बारे में और सदन में जो विषय उभर कर आए, उन सबके बारे में बताया। आदरणीय सामाजिक न्याय और अधिकारिता मंत्रालय के माननीय मंत्री, हमारे वरिष्ठ साथी, वीरेंद्र कुमार जी ने शेड्यूल्ड कास्ट से संबंधित विषय के बारे में बताया। उसी के साथ, हमारा यह जनजातीय समुदायों का एक विधेयक है, जिस पर हुई सामूहिक चर्चा में काफी सदस्यों ने भाग लिया और अपने-अपने बहुमूल्य सुझाव दिए, जिसके लिए हम उनके आभारी हैं।

उपसभापति महोदय, ये तीनों विधेयक उस कश्मीर में रहने वाले लोगों के लिए हैं, जिस कश्मीर की पृष्ठभूमि कश्यप ऋषि से जुड़ी हुई है। कश्यप ऋषि की तपोभूमि में रहने वाले लोगों को न्याय मिलने का एक नया स्वर इस विधेयक के माध्यम से नरेन्द्र भाई मोदी के नेतृत्व में इस

समय सदन में चर्चा के लिए लाया गया है और वह जनता के लिए समर्पित हो, यह सुनिश्चित किया जा रहा है।

उपसभापति महोदय, जिस तरीके से अयोध्या की राम जन्मभूमि में रामलला की प्राण प्रतिष्ठा हुई, उसी तरीके से धारा 370 हटने के बाद जम्मू-कश्मीर के तमाम नागरिकों को न्याय मिले, यह इन तीनों विधेयकों के माध्यम से सुनिश्चित हो रहा है। ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक)**:** आप बिल पर बोलिए। ...(**व्यवधान**)...

श्री अर्जुन मुंडा: थोड़ा तो धीरज रखिए! हमने कब तक धीरज रखा है? हमने 60 साल आपका इंतजार किया और 75 साल में यहाँ पहुँच गए। ...(**व्यवधान**)...

श्री उपसभापति: माननीय मंत्री जी, चेयर को देखकर बोलें।

श्री अर्जुन मुंडा: उपसभापति महोदय, आज उन सारे समुदायों को संवैधानिक अधिकारों के साथ सही तरीके से आगे बढ़ने का मौका मिले, इसके लिए इस विधेयक का प्रारूप सदन में है। यह सुनिश्चित कर रहा है कि धारा 370 हटने के बाद यह कानून वहाँ पर लागू हो। इससे पहले जब संसद में देश के लिए ऐसे कानून बनाए जाते थे, तो जो चर्चा कर रहे हैं, वैसे लोगों को स्मरण होगा कि तब उसमें यह लिखा जाता था कि यह कानून जम्मू-कश्मीर को छोड़कर पूरे देश में लागू होगा, लेकिन अब इस देश में जब कानून बन रहा है, तो यह कानून कश्मीर से कन्याकुमारी तक लागू होगा। इस तरह की व्यवस्था अब इस देश की बन गई है, इसलिए इस देश की जनता अपने आपको गौरवान्वित महसूस करती है। भारत का वह कश्मीर, भारत के उस अभिन्न हिस्से को लोगों ने जिस तरीके से बनाकर रखा था, उस भूमि को माननीय नरेन्द्र भाई मोदी ने धारा 370 और अनुच्छेद 35ए से मुक्त करते हुए देश भर के लोगों को गौरव हासिल कराया। आज दुनिया इस बात को मान रही है कि भारत इन सारे विषयों को सुनिश्चित करते हुए समाधान के साथ आगे बढ़ रहा है और इसलिए आज ऐसे कानून बनाए जा रहे हैं, ऐसे नियम और विधेयक बनाए जा रहे हैं।

महोदय, अनुसूचित जनजाति से संबंधित विषय पर मैं निश्चित रूप से यह बात कहूँगा कि आज भारत सरकार ने यह सुनिश्चित किया है कि वहाँ रहने वाले जो अनुसूचित जनजाति वर्ग के गद्दी, बकरवाल और गुज्जर समुदाय के लोग हैं, उनके साथ-साथ इसमें यह पूरी आबादी जुड़ जाएगी। साथ ही साथ, उनके एजुकेशन और नौकरी में जो रिज़र्वेशन है, उस रिज़र्वेशन को बरकरार रखते हुए उन्हें अतिरिक्त रिज़र्वेशन के साथ न्याय दिया जाएगा। किसी के रिज़र्वेशन का नुकसान न हो, यह सुनिश्चित करने का काम इस विधेयक के माध्यम से किया जा रहा है। यह सुनिश्चित किया जा रहा है कि कश्मीर का वह हिस्सा पूर्ण रूप से विकसित हो, वहां के लोगों को न्याय मिले। यह बात सामने आ चुकी है कि लम्बे अरसे तक वहां के लोगों को पोलिटिकल रिज़र्वेशन नहीं मिला। यह विधेयक पास होने के बाद पोलिटिकल रिज़र्वेशन सुनिश्चित होगा, वहां से जनजाति समाज के विधायक चुनकर आएंगे, सीट्स निर्धारित होंगी। इसी तरह से जम्मू-कश्मीर में हमने जो कानून बनाए, वे कानून, खासकर जनजातीय मंत्रालय के कानून, The Forest Rights Act (FRA), 2006 अब जम्मू-कश्मीर में भी लागू होंगे और वहां के स्थानीय लोगों

को community forest rights मिलेंगे। इसके साथ-साथ individual rights भी मिलेंगे। हमारी जितनी योजनाएं हैं, उन योजनाओं का लाभ वहां के रहने वाले तमाम लोगों को मिलेगा। जैसे आर्टिकल 275(1) के तहत जो प्रेज़िडेंशियल बजटीय उपबंध है, उस उपबंध का लाभ अब जम्मू-कश्मीर के लोगों को मिलेगा। आने वाली 12 तारीख को माननीय प्रधान मंत्री जी जनजातीय विद्यार्थियों के लिए खोले गए एकलव्य मॉडल रेसिडेंशियल स्कूल्स के लिए 10 हज़ार नियुक्ति पत्र देने वाले हैं। देश भर के एकलव्य मॉडल रेसिडेंशियल स्कूल्स में पढ़ाने के लिए शिक्षक नियुक्त किये जा रहे हैं। इसी तरह से विभिन्न योजनाओं का लाभ वहां की जनता को कैसे मिले, देश भर के जनजातीय समाज को सशक्त बनाने का जहां कार्य चल रहा है, वहीं स्वाभिमान के साथ यह समाज आगे बढ़े, देश का वह समाज जो आज पीछे की तरफ दिखाई देता है, वह अग्रिम पंक्ति में आए, इसके लिए लगातार प्रयास हो रहे हैं और उदाहरण आपके सामने है कि आज हम गर्व से कह सकते हैं कि इस देश की महिला राष्ट्रपति जनजातीय समाज से हैं। उसी तरह से आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में देश ने भगवान बिरसा मुंडा के जन्मदिन को गौरव दिवस के रूप में मनाने का संकल्प लिया है। यह सुनिश्चित करता है कि हम डेवलपमेंट के बारे में राशियों का आवंटन विभिन्न क्षेत्रों में, देश भर में रहने वाले जनजातीय समाज के लिए, उनके गावों के विकास, उनके क्षेत्र के विकास, वहां की आधारभूत संरचना के निर्माण, वहां के विद्यार्थियों के बहुआयामी व्यक्तित्व के निर्माण के साथ-साथ उनके सार्वभौमिक जीवन पद्धति, संस्कृति, परम्पराओं को अच्छे ढंग से किस तरह से वे आगे लेकर चलें - इसके लिए करते हैं। पिछले दिनों सदन में चर्चा भी हुई। माननीय प्रधान मंत्री जी ने खासतौर से FRA का उल्लेख किया कि किस तरह से FRA यानी The Forest Rights Act, 2006 का implementation देश भर में उन सभी क्षेत्रों में कर रहे हैं, एकलव्य मॉडल रेसिडेंशियल स्कूल्स के माध्यम से कैसे नामांकन हो रहा है, जिससे विद्यार्थियों की संख्या में वृद्धि हो रही है। जैसे आंकड़ों में बताया गया कि आज जनजातीय समाज के बच्चों का नामांकन 65 प्रतिशत से अधिक बढ़ा है। यह पिछले 10 वर्षों के अंदर होने वाले परिवर्तन हम लोगों के सामने दिखाई दे रहे हैं। यह जो विधेयक है, इसका उद्देश्य है कि जो मन, जो सूत्र और जो भाव देश ने व्यक्त किया है, उसके तहत प्रधान मंत्री जी के आह्वान पर सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास के साथ देश आगे बढ़ना चाहिए। उस दिशा में देश आगे बढ़ रहा है, जम्मू-कश्मीर आज मुक्त वातावरण में है। हमारे जितेन्द्र जी कश्यप गोत्र से हैं। महोदय, मैं आपको बताना चाहता हूं कि जितनी भी totemic आबादी देश की है, उन्हें यह नहीं पता कि गोत्र को कैसे बताया जाए, क्या कहा जाए। जब पूजा होती है, तो कश्यप गोत्र के माध्यम से ही उसकी पूजा कराई जाती है, तो उस कश्यप ऋषि की भूमि कश्मीर में, जनजाति, अनुसूचित जाति, बैकवर्ड क्लासेस सभी के लिए न्याय मिले, यह सुनिश्चित करने का काम हो रहा है। इसलिए मैं बहुत ज्यादा नहीं कहते हुए इतना ही कहूंगा कि ऐसे विधेयक को पक्ष-विपक्ष से ऊपर उठकर सर्वसम्मति से पारित करते हुए यह सुनिश्चित करना चाहिए कि देश का कोई हिस्सा, कोई समाज, कोई वर्ग पीछे न रहे। हम सब मिलकर 'सबका साथ, सबका विकास' को सुनिश्चित करें और 21वीं सदी के भारत को विकसित भारत के रूप में हम सब मिलकर बनाएं। इन्हीं शब्दों के साथ मैं निवेदन करते हुए इस विधेयक को पारित करने का प्रस्ताव सदन के समक्ष रखते हुए अपनी वाणी को विराम देता हूं। आपका बहुत-बहुत धन्यवाद।

श्री उपसभापतिः अर्जुन मुंडा जी, आपका बहुत धन्यवाद। अब इन तीनों बिलों पर चर्चा के बाद और माननीय मंत्रियों के जवाब के बाद, I shall first put the motion regarding the Jammu and Kashmir Local Bodies Laws (Amendment) Bill, 2024 to vote. The question is:

"That the Bill further to amend the Jammu and Kashmir Panchayati Raj Act, 1989 (IX of 1989), the Jammu and Kashmir Municipal Act, 2000 (XX of 2000) and Jammu and Kashmir Municipal Corporation Act, 2000 (XXI of 2000), as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 19 were added to the Bill.

The Preamble, Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री नित्यानन्द रायः महोदय, मैं प्रस्ताव करता हूंः

कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding the consideration of Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2024 to vote. The question is:

"That the Bill further to amend the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

डा. वीरेंद्र कुमारः महोदय, मैं प्रस्ताव करता हूंः

कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding the consideration of the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2024 to vote. The question is:

"That the Bill further to amend the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री अर्जुन मुंडा: महोदय, मैं प्रस्ताव करता हूं:

कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We will now take up the Public Examination (Prevention of Unfair Means) Bill, 2024. Dr. Jitendra Singh to move a motion for consideration of the Public Examinations (Prevention of Unfair Means) Bill, 2024.

The Public Examinations (Prevention of Unfair Means) Bill, 2024

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I rise to move:

"That the Bill to prevent unfair means in the public examinations and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

श्री उपसभापतिः माननीय मंत्री जी, क्या आप इस बिल पर कुछ बोलना चाहते हैं? Let him speak and then we will move the motion. आप इस बिल के बारे में कुछ बता दीजिए। ...*(Interruptions)*...

DR. JITENDRA SINGH: I will do whatever is the sense of the House, but I think, the sense is in favour of expediting it. So, I will speak a few sentences to say that the Bill has already been passed in the Lower House. We had an extensive discussion and it received support across the lines regardless of ideological leanings or other considerations and now this important Bill has come to the Upper House, which is also known to be the House of the Elders. I am sure the Elders will also bless it with the same spirit and bless the resolve with the conviction with which this Bill has been brought in. This legislation also happens to be the first of its kind in the history of Indian Parliament, and maybe, it is the first of its kind also because the founding fathers of the Constitution and the Penal Code may not have visualized that there would be one day a situation arising like this because this legislation seeks to address a very recent phenomenon. It seeks to address an issue which has emerged in very recent times and, as you know, the Government headed by the Prime Minister, Shri Narendra Modi, has always placed the youth at a very high priority and, therefore, it is the responsibility of each one of us. We have huge stake in the youth of the country who comprise more than 70 per cent of India's population and, therefore, none of us would like the vital youth energy and youth power to be sacrificed at the altar of handful of selfish interests. So, this Bill essentially deals with those who tend to manipulate the examinations, be those for the selection examination for recruitment of Government jobs or be those for the competitive examinations for higher education. But, at the outset, I also wish to make it very clear that the *bona fide* candidate or the student or the job aspirant has been kept out of the purview of this Bill. So, let not a message go that this is meant to harass a candidate or a *bona fide* candidate. This is only meant to serve as a deterrent against those who tend to cause injustice in the competitive processes and for them, as of now, we did not have a specific law in place. So, this 'unfair means' law will make up for that deficiency because, as I said, it was a recently emerged phenomenon. Time and again we have been facing such issues, such reports emanating from almost 15 States and Union Territories of this country. We had three or four such scams successfully happening in Rajasthan in the last three years. We had the Police scam, we had the teacher's selection scam. Then we had a series of scams from West Bengal. I would get into the details of this later on. In order to, therefore, move in that direction, to prevent this happening because it is not only playing with the future of our youth but, as I said, these are

youth who are going to be the architects of the New India in the next 20 years and who are also going to shape the face and destiny of India in 2047. So, there have been occasions when this has not only led to loss of valuable merit, but it has also caused huge amount of disillusionment, frustration, disenchantment among the young students and their parents. In the Lower House, I felt tempted to quote one of the suicide notes of a small child of Class 12 who passed away in very tragic circumstances only about a few days back. She left a note, 'Mummy, Papa, please forgive me. I cannot do it. I am the worst daughter.' And, I am sure, none of us would ever wish that any of our children would have to face such a fate or go through that.

So, I think, this Bill, in a single sentence, is dedicated to the youth of this country, to the students of the country and to the young job aspirants of this country whom we hail as the builders of India, that is, to rise to the pedestal in the next two decades. Thank you, Mr. Deputy Chairman, Sir.

The question was proposed.

श्री उपसभापतिः धन्यवाद। Motion moved.

अब माननीय सदस्य इस पर चर्चा करेंगे। माननीय सदस्यण, मैं आपको बताना चाहता हूं कि पहला नाम डा. अमी याज्ञिक का है, पर उनकी जगह मैं श्री दिग्विजय सिंह को बुला रहा हूं।

श्री दिग्विजय सिंह (मध्य प्रदेश)**:** माननीय उपसभापति महोदय, मैं लोक परीक्षा (अनुचित साधन निवारण) विधेयक, 2024 का मूल रूप से समर्थन करता हूं, क्योंकि पिछले कुछ वर्षों में जो परीक्षाएं निष्पक्ष होनी चाहिए थीं, वे एक बहुत बड़ा व्यवसाय बन गई हैं। पेपर लीक, ऑनलाइन एग्ज़ामिनेशन के अंतर्गत छेड़छाड़ और यहाँ तक कि जो ऑनलाइन एग्ज़ामिनेशन होता है, रिज़ल्ट आने के बाद कौन-सा पेपर आसान था, उसमें नंबर बढ़ा दिये जाते हैं और जो कठिन था उसमें नंबर कम कर दिए जाते हैं। महोदय, इसको normalization कहते हैं। यह बहुत बड़े भ्रष्टाचार का माध्यम बन गया है और मैं यहाँ पर इसका उल्लेख करना चाहता हूं।

माननीय उपसभापति जी, शिक्षा Concurrent Subject है, लेकिन राज्यों में जो परीक्षाएं हुई हैं, जो रिक्रूटमेंट्स हुए हैं, उसका सबसे बड़ा घोटाला मध्य प्रदेश में व्यापम में हुआ है। इसके साथ ही आज तक एक अजीब बात भी हुई कि जिन्होंने पैसा देकर बच्चों की भर्ती कराई, उनको तो जेल भेज दिया गया, लेकिन जिन लोगों ने अवैधानिक रूप से पैसा लेकर भर्ती की, वे आज भी खुले घूम रहे हैं, आज भी जेल से बाहर हैं। इसमें मूल रूप से भ्रष्टाचार के खिलाफ कार्रवाई होनी चाहिए और हम इसके पक्ष में हैं। महोदय, मोदी जी कहते थे कि न खाऊंगा, न खाने दूंगा, * मैं आपका ज्यादा समय नहीं लूंगा, मैं आपसे अनुरोध करना चाहता हूं कि सबसे पहली बात तो यह है

* Expunged as ordered by the Chair.

कि यह एक Concurrent Subject है, इसलिए केंद्र सरकार को यह अधिकार है कि राज्यों के बीच जो एग्ज़ामिनेशन्स होते हैं, उनको इसमें लिया जाए। इस शैड्यूल में दिया गया है कि such other authority as may be notified by the Central Government.

[THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO) *in the Chair*.]

मैं माननीय मंत्री जी से अनुरोध करूंगा कि चूंकि यह Concurrent Subject है, इसलिए राज्यों में भी यदि इस प्रकार की कोई मांग आती है, तो उसमें इसको शामिल किया जाए। माननीय उपसभाध्यक्ष महोदय, दूसरी बात यह है कि ऑनलाइन एग्ज़ामिनेशन के कारण हमारे पास लाखों की संख्या में इतने कंप्यूटर्स वगैरह नहीं हैं, जिसकी वजह से एक दिन, एक क्वेश्चन पेपर का एग्ज़ामिनेशन नहीं हो पाता है, इसलिए अलग-अलग दिनों पर, अलग-अलग क्वेश्चन्स के आधार पर परीक्षा होती है। उन्होंने उसमें ही normalization का यह प्रॉसेस शामिल कर दिया है, इसलिए ऑनलाइन परीक्षा भ्रष्टाचार का एक बहुत बड़ा कारण बन गई है, उसका एक माध्यम बन गई है। इसमें ऐसी कंपनीज़ शामिल हो गई हैं, जो ब्लैक लिस्टिड होने के बाद भी दूसरे प्रांतों में जाकर अपने ठेके ले लेती हैं। इसका खुले आम व्यवसाय हो रहा है। मैं माननीय मंत्री जी से अनुरोध करना चाहता हूं कि जितनी परीक्षाएं हों, उसमें ऑनलाइन परीक्षाएं बंद करें और ये परीक्षाएं ऑफलाइन होनी चाहिए। यह एग्ज़ामिनेशन ऑब्जेक्टिव पेपर पर आधारित हो और वहीं पर जाँच करके उसके नतीजे भी घोषित कर देने चाहिए। मैं एक और अनुरोध करना चाहता हूँ। मेरे कुछ अमेंडमेंट्स भी हैं। हालांकि आज ही हमें यह बिल मिला और आज ही अमेंडमेंट के लिए टेबल ऑफिस कह रहा है कि आपका स्वीकार नहीं कर रहे हैं, जबकि मैंने टाइम पर दे दिया था। क्लॉज़ 1(2), पेज नंबर 1-2 - मेरा यह अमेंडमेंट है कि इसका दायरा केंद्र, राज्यों तथा केंद्रशासित प्रदेशों के आयोगों, भर्ती संस्थानों तक होगा। यह मेरा अमेंडमेंट नंबर वन है। दूसरा अमेंडमेंट क्लॉज़ 10(2) पेज नं 6 की चौथी लाइन के संबंध में है। वह कंपनी, जो इसमें दोषी पाई जाती है, उसके लिए इन्होंने कह दिया है कि उसे चार वर्षों के लिए अयोग्य कर दिया जाएगा। जो कंपनी आरोपी हो चुकी है, उसे चार वर्षों के लिए ही क्यों, बल्कि आजीवन प्रतिबंधित कर देना चाहिए। तीसरा अमेंडमेंट - इसमें इसका नाम परीक्षा प्राधिकरण रखा गया है, लेकिन आयोग भी होते हैं, बोर्ड भी होते हैं, इसलिए माननीय मंत्री जी से मेरा निवेदन है कि इसमें परीक्षा प्राधिकरण शब्द के बाद, आयोग और चयन बोर्ड शब्द को भी जोड़ा जाना चाहिए। मेरा आखिरी अमेंडमेंट क्लॉज़ 11, पेज 6 के संबंध में है। इसमें सब-क्लॉज़ 11(3) जोड़ा जाए, जिसमें उल्लेख हो कि परीक्षा में घोटाला सिद्ध होने पर परीक्षा को तत्काल निरस्त किया जाए, इसके साथ-साथ, दोषियों को भी दंडित किया जाए और तत्काल रूप से उसकी परीक्षा ली जाए। उदाहरण के लिए, मध्य प्रदेश में पब्लिक सर्विस कमीशन की 2018-19 की परीक्षा हुई थी और वह विवादित हो गई, क्योंकि पेपर आउट हो गया था। उसमें आज तक कोई निर्णय नहीं हो पाया है, इसलिए मेरा अनुरोध यह है कि इसमें भी समय-सीमा तय की जानी चाहिए।

महोदय, मैं अंत में आपसे यही अनुरोध करूँगा कि चूँकि यह concurrent सब्जैक्ट है, इसलिए अगर राज्यों की माँग आती है, तो या तो वे खुद इस प्रकार का कानून अपने राज्य में लाएं

या चूँकि आपको अथॉरिटी दी जा सकती है, तो इस कानून को लागू करने के लिए भी आपको ऑथराइज़ किया जाए। यह क्लॉज़ भी शामिल की जाए।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): I am happy to be in the Chair on a day when former Prime Minister, Shri P.V. Narasimha Rao, an illustrious and outstanding statesman and a *Telugu Bidda*, has been named for Bharat Ratna. I would like to thank Hon. Prime Minister for naming him for Bharat Ratna. The second speaker is Shri Prakash Javadekar. ...*(Interruptions)*... Yes; yes. There are two other illustrious sons of the soil, Shri Charan Singh and Dr. M.S. Swaminathan, who have also been named for Bharat Ratna.

श्री प्रकाश जावडेकर (महाराष्ट्र): सर, ये जो परीक्षाएं भ्रष्ट होने लगीं और पेपर लीकेज से लेकर कॉपी तक, सब प्रकार शुरू हो गए, यह केवल सरकारी भर्ती परीक्षा में नहीं होता है, बल्कि पहले स्कूल में, फिर कॉलेज में, फिर ऊपर, इसका यह एक क्रम है। आपने देखा होगा कि कुछ साल पहले जब बिहार में एक स्कूल में विजिलेंस टीम पहुंची, तो पैरेंट्स तीसरे माले तक सीढ़ियाँ लगाकर, ऊपर जाकर गाइड बुक्स दे रहे थे, यह सबने देखा।

5.00 P.M.

अभी 12वीं फेल मूवी आई है। यह जीवन पर एक्चुअल स्टोरी है, वे आईआरएस अधिकारी बने, जो अभी डीजी हैं, वे 12वीं फेल हो गए, क्योंकि वहां पूरा कॉपी का ही राज था और सारे फेल हो रहे थे। वहां वैसे ही पास होते थे। इस तरह से यह स्कूल में पहले शुरू होता है। मैं दिनेश शर्मा जी का अभिनंदन करूंगा, जब मैं शिक्षा विभाग मंत्री था, तब वे उत्तर प्रदेश के उप मुख्य मंत्री और शिक्षा मंत्री थे। उन्होंने जो काम किया है, उसको सभी लोगों को समझना चाहिए, क्योंकि उन्होंने कॉपी पूरी तरह से खत्म की। इस लॉ में बहुत सारे प्रोविज़न्स उस लॉ के ही हैं, जो उनके द्वारा बनाया गया था। दिनेश शर्मा जी ने ऐसे कड़ाई से उस पर अमल किया कि कॉपी करने वाले सारे बच्चे डर गए और परीक्षा में आवेदन 60 लाख आए, लेकिन 49 लाख बच्चे ही बैठे। बाद में सबको पता चला कि अध्ययन करके ही पास हो सकते हैं और इसलिए संख्या धीरे-धीरे बढ़ी। मैं एक छोटा उदाहरण देता हूं। मैं 24 साल की उम्र में सीनेट मेम्बर बना था। महाराष्ट्र में पुणे यूनिवर्सिटी के एरिया में हमारा एक notorious centre था - नंदुरबार। वहां खुले आम leakage or copy होती थी। मैं छात्र जैसा ही दिखता था। मैंने यूनिवर्सिटी वाइस चांस्लर से बात करके अपना एक admit card लिया कि ये पूना के छात्र हैं, लेकिन वे फैमिली के किसी काम से आए हैं, तो उनको नंदुरबार में एग्ज़ामिनेशन सेंटर में बैठने दो। मैं छात्र बनकर गया, अंदर बैठा और पेपर दिया। मैंने देखा कि वहां कितनी कॉपी हो रही है। हमने सबको पकड़ा और पूरा भांडा फूट गया। जो इन्वेस्टिगेटिंग टीम जाती थी, जो inspection team जाती थी, उनको पहले ही खबर मिल जाती थी और सब लोग अपना सामान बाहर फेंक देते थे। उस समय टेक्नोलॉजी नहीं थी, तो कागज ही होता था, वे उसे फेंक देते थे, लेकिन अब टेक्नॉलोजी आई है, तो इसके बहुत तरीके हो गए हैं कि वे कहां-कहां

छुपाते हैं, कैसे कान में छोटा सा माइक लगाकर उत्तर सुनते हैं और बाहर गैंग्स बैठते हैं, जिनको क्वेश्चन पेपर मिलते ही वे तुरंत जवाब भेजना शुरू करते हैं। टेक्नोलॉजी से लोग इन चीज़ों को कहां-कहां छुपाते हैं और कैसे सुनाई देगा, इसकी व्यवस्था करते हैं, फिर वैसा वे लिखते हैं। पेन में भी बहुत सारी जगहों पर गड़बड़ी होती है। इससे क्या हुआ - जो राज्य की सेवाओं की भर्ती परीक्षा होती है- राजस्थान में वह परीक्षा 8-10 साल में 19 बार कैंसिल हो गई, फिर परीक्षा ही नहीं होती है। इसमें इतने तरीके अपनाए जाते हैं कि जो गड़बड़ी करने वाले हैं, उनको इसमें वरीयता मिलती है।

मैं पिछले चार महीने तेलंगाना चुनाव में था। वहां Telangana State Public Service Commission की 10 साल में एक भी परीक्षा नहीं हो पाई। वहां 12 बार पेपर लीक हो गए और वह परीक्षा खत्म हो गई। परीक्षा नहीं होने से छात्रों और युवाओं की एक पीढ़ी का नुकसान हो गया। ऐसा अनेक राज्यों में हो रहा है। यह समझने के बाद मोदी सरकार ने एक निर्णय लिया। मोदी जी का आग्रह था कि परीक्षा शुद्धता से हो और इसलिए हमने National Testing Authority (NTA) की स्थापना की। जैसे आईआईटी में जेईई को आईआईटी का ही एक बोर्ड conduct करता है, उसमें कभी कोई गड़बड़ी की खबर नहीं आई, उसी तरह से NTA में भी सुचारू रूप से सारी यंत्रणा तैयार की गई और इसके कारण उसमें नीट परीक्षा भी होने लगी, बाकी परीक्षाएं भी होने लगीं, तो उसमें कॉपी करना समाप्त हो गया। यह नोएडा में है। मैं सभी सांसदों से कहूँगा कि आप वहाँ जाकर देखिए, एनटीए का जो कंट्रोल रूम है, वह बहुत बड़ा है। वहाँ आपको डायरेक्ट दिखता है कि सभी केन्द्रों पर क्या चल रहा है। इलेक्ट्रॉनिक गैजेट्स के साथ छेड़छाड़ नहीं कर सकते, इस तरह के प्रोविजंस किए गए हैं। लेकिन मैंने अभी देखा कि पिछले साल एनटीए की परीक्षा में भी कुछ लोगों ने गड़बड़ करने का प्रयास किया। इसलिए यह चोर-सिपाही का खेल होता है। सिपाही एक यंत्र तैयार करेगा, तो चोर और आगे का काम करते हैं। इसलिए इसके ऊपर काम करना पड़ेगा, लेकिन एक ऑथेंटिकेट परीक्षा हो। पहले एनईईटी अलग होती थी, इसलिए एनईईटी करें या न करें, मंत्रालय में यह तय नहीं हो रहा था। लेकिन जैसे ही एनटीए का क्रेडिट स्थापित हुआ, तो उसने तुरंत एनईईटी की परीक्षा भी शुरू की। इस तरह से सभी परीक्षाएँ होने लगीं। यह एक बहुत महत्वपूर्ण बात है। वही एनटीए यहाँ आ रही है।

यह नया बिल इसलिए महत्वपूर्ण है कि जो अध्ययन करने वाला स्टूडेंट है, मेरिट वाला स्टूडेंट है, उसकी मेरिट का कोई मतलब ही नहीं रहता, क्योंकि सबको सभी मार्क्स मिलेंगे, तो कोई मतलब नहीं रहेगा। फिर वे कहेंगे कि हम अध्ययन क्यों करें, मेहनत क्यों करें। वह समाज प्रगति नहीं कर सकता, जो मेरिट की पूजा नहीं करता। छात्रों को मेहनत करने की सीख समाज को स्कूल से ही देनी चाहिए। बिना मेहनत के सफलता नहीं मिलती, यह समझाने की जरूरत है। इसलिए यह जो बिल आया है, यह टेक्निकली केवल एग्जामिनेशन के बारे में नहीं है। सभी राज्यों में पेपर्स लीक हो रहे हैं, लोग गिरफ्तार हो रहे हैं, पैसे ले रहे हैं। इसमें एक बहुत इंस्टिट्यूशनलाइज्ड करप्शन हो गया है। जैसा दिग्विजय सिंह जी ने कहा, ऑनलाइन एग्जामिनेशन लेने वाली कई खास कंपनियाँ तैयार हो गईं। जिन कंपनियों का एनएसई पर शेयर चलता है, वे इसमें नहीं हैं, बल्कि जिनका कुछ नहीं चलता है, उनकी सरकार में चल रही है। उसके कारण ऐसी कंपनियाँ आईं, जिन्होंने परीक्षा का कबाड़ा कर दिया। इसलिए मेरा मानना है कि यह बिल बहुत महत्वपूर्ण है। मोदी जी का हमेशा आग्रह रहा है कि अच्छी शिक्षा मिले, अच्छे

नागरिक बनें। हमने जब शिक्षा नीति बनाई, तब भी उनका मार्गदर्शन यही था कि लर्निंग आउटकम्स क्या हैं। तब उनका यही मार्गदर्शन आया कि बच्चा अपने-अपने विषय पढ़ेगा, वह ठीक है, लेकिन पढ़ने के बाद वह एक अच्छा इंसान भी बने, उसके लिए महत्व होना चाहिए। इसकी प्राथमिक शिक्षा यह है कि मैं कभी भी पेपर लीक नहीं करूँगा।

अंत में मैं अपना एक उदाहरण बताता हूँ। यह निजी है, लेकिन महत्वपूर्ण है। मेरी माँ प्राथमिक स्कूल टीचर थीं। चौथी कक्षा में वे मेरी टीचर थीं, लेकिन वे घर में माँ थीं और वहाँ टीचर थीं। मैंने पेपर दिया, बाद में उन्होंने असेसमेंट करके मुझे पेपर नहीं दिखाया कि कितने मार्क्स मिले। उन्होंने घर में असेसमेंट किया, लेकिन मुझे दिखाया नहीं। जब मैं स्कूल गया, मुझे पेपर दिया गया, तो मैंने देखा कि मेरे दो मार्क्स कम थे। मैंने माँ से झगड़ा किया कि यह क्या है, मुझे आपने दो मार्क्स कम दिए। वे बोलीं कि हाँ, दिए। मैंने पूछा कि क्यों, तो वे बोलीं, क्योंकि कोई यह न कहे कि मेरा बेटा है, इसलिए उसको दो मार्क्स ज्यादा दिए। यह जीवन का मूल्य होता है। अगर हमें समाज में इसे स्थापित करना है, तो इस तरह से परीक्षाओं की शुद्धता बहुत महत्वपूर्ण है। यह बहुत अच्छा बिल है और मैं इसका बहुत जोर से स्वागत करता हूँ। धन्यवाद।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you. Thank you, Prakashji. The next speaker is, Shri Abir Ranjan Biswas. Three minutes only.

SHRI ABIR RANJAN BISWAS (West Bengal): Six minutes, Sir; it is a two-hour Bill.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Three minutes. Please.

SHRI ABIR RANJAN BISWAS: We have only one speaker. It is two-hour Bill, ना?

उपसभाध्यक्ष (श्री जी.वी.एल. नरसिंहा राव): आपके एक और स्पीकर भी हैं।

SHRI ABIR RANJAN BISWAS: No; it is only one speaker.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Okay. You will take his time also?

SHRI ABIR RANJAN BISWAS: Yes, it is only one speaker.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Then it is okay. Total six minutes for the Trinamool Congress.

SHRI ABIR RANJAN BISWAS: Sir, I rise to stand in support of the Public Examinations (Prevention of Unfair Means) Bill, 2024. As we know, the Bill seeks to

curb paper leaks and malpractices in recruitment examinations and entrance tests such as NEET and JEE. It is good that besides UPSC, SSC, Railways Recruitment exams, Banking and Government Departmental exams, this Bill covers all online exams conducted by the NTA, that is, the National Testing Agency.

Sir, we are all against unfair means because this is something which, essentially, harms the future of the youth of the country. The problem of using unfair means has nowadays become endemic. This is a very serious problem and we do not want to politicise such an issue. It is a very appropriate and timely Bill and we all should be on board on this. Sir, all of us, cutting across party lines, have come together and we wish to eradicate this malice.

Sir, I would like to highlight how Bengal has been harnessing technology to work towards eradicating such malpractices. Recently, during a Class X Board-level examination, all the question papers were marked with small QR codes besides each question. What happened in the process was, the moment a picture was taken and circulated, the particular question centre was known and soon, within one hour, we were able to apprehend two culprits. The whole process, which could have blown out of proportion, could be brought under control. So, Sir, this is one positive example from my State and I believe all of us should use the good practices from all the States for a better future. I am sure many other States and the Union Government will also use technology in innovative ways to eliminate such malpractices.

Sir, I would like to say that we stand in support of the Bill, but just passing the Bill and having a new law in place will not solve the problem. The real challenge lies in its implementation. We have often seen how even officers are complicit in the whole affair. We have to change the whole ecosystem and the way of our thinking because the magnitude of this problem is large. A recent report studying documented instances of 41 leaks over the last five years across 15 States revealed that these leaks affected the future of around 1.5 crore aspirants. These range from Teacher Eligibility Tests in Rajasthan and Uttar Pradesh, the Police recruitment examinations in Assam, Karnataka, Jammu and Kashmir, a Forest Recruitment Examination in Uttarakhand and Engineering Recruitment Examinations in Telangana, Arunachal Pradesh and Jammu and Kashmir. Sir, I am not blaming any State. I don't intent to blame anyone, but I am sure every State Government is doing what is best at their disposal to tackle this problem. Sir, what the aspirants go through when something like this happens is, just as the previous speaker, Shri Prakash Javadekar was referring, years and years of their hard work is wasted. It is tragic that some students even commit suicide. That is most deplorable. All of this is happening at a time when the country is already witnessing an unprecedented job crisis.

Sir, in the recently concluded quarter of October to December, 2023, joblessness among youth in the age group of 22 to 24 has grown to 45 per cent, which means that two out of five Graduates under the age of 25 are unemployed. On the other hand, there are a lot of vacancies in Government departments. So, the priorities need to be sorted first. We all remember who promised two crore jobs every year. So, Sir, while we welcome this Bill, we must address the more serious problem of joblessness in this country. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you, Biswas*ji*, for completing within time. Thiru P. Wilson; five minutes.

SHRI P. WILSON (Tamil Nadu): Sir, the Public Examinations (Prevention of Unfair Means) Bill, 2024, seeks to curb unfair means and malpractices such as leakage of question papers, organised malpractices, etc., committed during the recruitment examination and entrance examination. The question also arises: Why should there be an entrance examination for professional courses when already students are qualified through Board examination? I can understand competitive examinations can be conducted for recruitment. There is no need for holding entrance examination so far as the professional courses are concerned. I would like to quote Dr. Ambedkar what he said. I quote, "Examination is something quite different from education. But in the name of raising the standard of education, they are making the examination so impossible and so severe that the backward communities, which don't have chance of entering the university, are absolutely kept out." Sir, this Bill equally applies to the NEET Examination conducted by the National Testing Agency. The question is: Is there any need for such an entrance examination called NEET? NEET's introduction has brought Dr. Ambedkar's fear into the life. Under the garb of raising the quality of education, they made it impossible, if not close to impossible, for the students belonging to the Scheduled Castes, Scheduled Tribes and OBCs undertaking medical education. The medical education for these people is not only inaccessible but an unfulfillable fantasy. NEET has become a booming business for coaching centres which capitalise upon the students' dreaming to become doctors which only affluent people can afford. In India, NEET coaching centres are generating income of around Rs.5,000 crore annually which shows that coaching centres are an industry by itself. This has forced some of the students to take extreme steps such as resorting to malpractices. Some students commit suicide out of frustration and realisation that their dream of becoming a doctor will never be achieved. Till now, in the State of Tamil Nadu, NEET has taken the lives of 16 students by shattering their dreams.

Instances of malpractices in NEET such as impersonation, aiding other candidates, directly or indirectly, and attempting to communicate with others have become increasingly common. Why can't the Union Government allow the States to opt out of the NEET when the students have already qualified by undertaking Board examination? I would like to bring to your notice that Tamil Nadu Legislative Assembly has passed the NEET Exemption Bill and the Bill was reserved for the assent of the Hon. President in February, 2022. But, till now, the fate of the Bill is not known. I raised a parliamentary Question No.405, dated 6th February, 2024. I asked: What is the status of the NEET Exemption Bill? To my shock, there is no response at all given by the Hon. Minister. Such an evasive answer or no answer is in violation of Rule 12 of the Procedure and Conduct of Business in Rajya Sabha, where it is clearly stated that an answer should be specific and complete. When Ministers cannot give answers to Member of Parliament's Question, how do you expect students to answer the questions? I have also introduced the NEET Exemption Bill as Private Members' Bill. Coming back to the Bill under discussion, malpractices should be prevented at any cost.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please conclude.

SHRI P. WILSON: There are certain provisions which need clarification and re-consideration. I run through them. Clause 3 qualifies something as 'unfair means' only when it is committed for a monetary or wrongful gain. So, only when an offence is committed for the purpose of...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Mr. Wilson, you have to conclude.

SHRI P. WILSON: Sir, I will take only two minutes.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please conclude.

SHRI P. WILSON: Sir, I have time.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): I think, your time is over.

SHRI P. WILSON: Sir, it is a very important Bill. It affects the students across the country.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): But we have many speakers. So, please conclude.

SHRI P. WILSON: Clause 3 qualifies something as 'unfair means' only when it is committed for a monetary or wrongful gain. I would suggest that the words 'monetary or wrongful gain' should be removed, and if any undue advantage is being caused by exercise of their powers, then Clause 3 should be attracted.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please conclude.

SHRI P. WILSON: So far as Clause 4 is concerned, the language employed is very vague. The word 'facilitate indulgence' is also very vague. They should have utilised some word, like 'commission of any such unfair means'. The draftsman, probably, would have slept here. The word 'employed' here is not appropriate. Likewise, Clause 10(2)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you very much. You have already overshot your time.

SHRI P. WILSON: Sir, this is very important. There are only a few speakers.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): There are many speakers.

SHRI P. WILSON: Yes, Sir, I will finish. Don't worry. They are bringing 'service providers' under Clause 10(2). Whoever commits offences under Clause 10(1), even the service providers, under Clause 10(2), will be equally liable to be punished. That is unnecessary because if you want to punish a person who is indulging in unfair means, you can punish him and not all the service providers.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Mr. Wilson, I think, I will have to move on the next speaker.

SHRI P. WILSON: I will finish.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please stop here.

SHRI P. WILSON: Regarding Clause 12, the power of the Central Government is not there to refer the matter to a Central investigating agency.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): I will move on to the next speaker.

SHRI P. WILSON: One minute, Sir. I will finish.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): No; I think, you have overshot your time by two minutes.

SHRI P. WILSON: The power is only vested with the State. The subject 'law and order' belongs to the State List. Therefore, they cannot say that they will refer it to the Central agencies.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you. Now, the next speaker - Shri Sandeep Kumar Pathak.

SHRI P. WILSON: Just give me one minute. I will finish.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): I think, we are already pushing to 6 o'clock. So, we cannot really give more time. So, please conclude.

SHRI P. WILSON: The power under Clause 12 encroaches upon the States' power. It is illegal and void. Therefore, I would say that the Hon. Minister should see that this Bill, except for this clause, as I have suggested other amendments, should be amended and suitably introduced before this august House.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you. Now, Shri Sandeep Kumar Pathak. You have five minutes. Please confine to the time limit.

श्री संदीप कुमार पाठक (पंजाब): वाइस चेयरमैन सर, लाखों विद्यार्थियों और परीक्षार्थियों के संघर्ष की आवाज़ बनने का मुझे सौभाग्य मिला है, इसके लिए मैं इस सदन और अपनी पार्टी का बहुत-बहुत आभारी हूँ।

सर, जैसे पूत के पाँव पालने में ही पता चल जाते हैं, 10 साल की शुरुआत में ही पता चल जाता है, सरकार को इस पर काम शुरू कर लेना चाहिए था। 10 साल हो गए, आज इस कार्यकाल के अंतिम सेशन के अंतिम दिन इतने महत्वपूर्ण बिल पर चर्चा कर रहे हैं, इसी से पता चलता है कि

सरकार की इस पर नीयत क्या है। सर, मैं दो मिनट में यह बताना चाहूँगा कि पिछले सात सालों में 70 पेपर्स लीक हुए हैं। ये 70 पेपर लीक्स रिपोर्टेड हैं, अनगिनत तो बिना रिपोर्टेड ही चले जाते हैं। इसमें लगभग डेढ़ करोड़ से दो करोड़ बच्चों के भविष्य को बेचा गया, उस पर धंधा किया गया।

ऑनरेबल सर, मैं आपके माध्यम से बता दूँ कि यह कोई सामान्य बिल नहीं है। मैं यह सबको स्पष्ट कर दूँ कि यह पेपर लीक कोई टेक्निकल मिस्टेक नहीं है, बल्कि यह बड़ा नेक्सस है, माफिया है। इसमें पोलिटिशियंस भी हैं, इसमें बड़े-बड़े बिज़नेसमेन भी हैं और इसमें बहुत सारे ऐसे लोग हैं, जो इसको धंधा बना रहे हैं। सर, सबसे पहले इसे टेक्निकल मिस्टेक न समझा जाए, बल्कि यह एक धंधा, एक माफिया है। * इसमें ऐसा हुआ कि जो बच्चे भुक्तभोगी थे, उन पर केस चलाया गया और जिन्होंने पेपर लीक किया था, उन पर कोई केस नहीं हुआ। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Sandeep*ji*, please do not make allegation, or, you have to authenticate it.

SHRI SANDEEP KUMAR PATHAK: Yes, Sir. I am coming to this point. This is very important for the country. *10 बच्चों की मेरिट लिस्ट निकली, उसमें से 7 बच्चे एक ही सेंटर से सफल हुए। *...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Sandeep ji, by the end of the day today, please substantiate and authenticate the allegations you are making.

श्री संदीप कुमार पाठक: सर, *सर, मैं आपके सामने इसके तथ्य रखता हूं।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Mr. Pathak, you have to authenticate the allegations you are making by the end of the day; otherwise, they will have to be expunged from the record.

SHRI SANDEEP KUMAR PATHAK: Sir, I will authenticate everything. सर, पिछले 10 सालों में... ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): When you make such allegations, it has to be based on irrefutable evidence.

श्री संदीप कुमार पाठक: सर, पिछले 10 सालों में 24 पेपर्स लीक हुए।...(**व्यवधान**)...

---

* Not recorded.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please authenticate by the end of the day today; otherwise, it will be expunged from the records. ...*(Interruptions)*...

श्री संदीप कुमार पाठक: सर, यह पब्लिक डोमेन में है। 24 papers लीक हुए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): It will then have to be expunged from the records.

श्री संदीप कुमार पाठक: सर, वर्ष 2014 में, वर्ष 2015 में तलाटी, वर्ष 2016 में तलाटी... ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Sandeep ji, one second. I will give you time. मंत्री जी कुछ कहना चाह रहे हैं।

DR. JITENDRA SINGH: Has the Hon. Member any supporting documents over here? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): I have already asked that all allegations have to be authenticated by the end of the day today. ...*(Interruptions)*...

SHRI SANDEEP KUMAR PATHAK: I will authenticate, Sir. It is in public domain. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): I have already given the ruling that without authentication, it will be expunged from the records. ...*(Interruptions)*...

SHRI SANDEEP KUMAR PATHAK: I will authenticate, Sir. It is in public domain. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Do it by the end of the day today.

श्री संदीप कुमार पाठकः * it goes on. सर, जब ऑफलाइन में गड़बड़ियां शुरू हुईं, तब ऑनलाइन की परीक्षा आई। सर, * मैं इसमें कोई राजनीति नहीं कर रहा। यह सभी पार्टियों को introspect करना पड़ेगा। यह कोई छोटा-मोटा केस नहीं है, हम जिस अमृतकाल की बात करते हैं, उस अमृतकाल का आधार ही यही है। यह कैसा अमृत है, इसमें अमृत तो वे पीते जा रहे हैं, जो भ्रष्टाचारी हैं, माफिया हैं और ज़हर जनता को मिल रहा है।

महोदय, जो एक्टिविस्ट्स हैं, वे जेल में भेजे जा रहे हैं और जो माफिया है, वह फ्री रन कर रहा है। सर, इस बिल के माध्यम से हम क्या कर रहे हैं। हम इस बिल के माध्यम से यह कर रहे हैं कि जो गुनहगार है, उसको तीन से दस साल की सज़ा दे रहे हैं।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please conclude.

श्री संदीप कुमार पाठकः सर, चोरी को रोकने की क्या प्रक्रिया है, बच्चों के भविष्य को खराब होने से रोकने की क्या प्रक्रिया है, इस पर सोचना पड़ेगा। सर, इस बिल में तीन से दस साल की सज़ा और 10 लाख रुपये से 1 करोड़ रुपये जुर्माने का प्रावधान है।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Please conclude. Your time is over.

श्री संदीप कुमार पाठकः मैं सरकार को सुझाव देता हूं कि इसमें उम्रकैद का प्रावधान करना चाहिए और संपूर्ण संपत्ति ज़ब्त करनी चाहिए। जब एक व्यक्ति की हत्या में उम्रकैद होती है तो लाखों बच्चों के भविष्य की हत्या करने पर तीन साल और दस साल की सज़ा का प्रावधान, क्या यह मज़ाक है? इस धंधे को अगर बंद करना है, तो उम्रकैद की सज़ा का प्रावधान किया जाए, मैं आपके माध्यम से सलाह देता हूं।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you, Mr. Pathak. I think, you have to conclude now.

श्री संदीप कुमार पाठकः सर, अंतिम सबसे important बात यह है कि राजनीति बदलनी पड़ेगी। राजनीति ही इसका मुख्य कारण है, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you, Mr. Pathak. *...(Interruptions)...*

* Not recorded

डा. जितेन्द्र सिंहः माननीय सदस्य ने जो सुझाव दिया है, इस हिसाब से तो जितने भी आप पार्टी के नेता अंदर हैं, उनकी पूरी संपत्ति ज़ब्त हो जानी चाहिए।

श्री संदीप कुमार पाठकः सर, ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): No further discussion. ...*(Interruptions)*... Nothing else will go on record.

SHRI SANDEEP KUMAR PATHAK: *

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Whatever allegations have been made by you, Mr. Pathak, they have to be authenticated with evidence by the end of the day today. Otherwise, all the political allegations and naming of a State without any basis, will be expunged from the records. ...*(Interruptions)*... I am only following the rules set by the Hon. Chairman. ...*(Interruptions)*...

DR. JITENDRA SINGH: Before the passage of the Bill, these have to be authenticated. Otherwise, it will not become part of the record. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): No, no. ...*(Interruptions)*... Hon. Chairman has ruled on many occasions that by the end of the day, business day, the record has to be placed. Now, Shri Muzibulla Khan. You have five minutes' time.

श्री मुजीबुल्ला खान (ओडिशा)**:** उपसभाध्यक्ष महोदय, आज आपने मुझे इस बिल पर बोलने का मौका दिया, उसके लिए मैं आपका धन्यवाद करता हूं। मैं एक बात बोलना चाहता हूं। जो भी परीक्षाएं होती हैं, चाहे यूपीएसी की हो, स्टाफ सेलेक्शन की हो, रेलवे बोर्ड हो, बैंकिंग हो, सेंट्रल गर्वनमेंट की नेशनल एजेंसीज़ हों या राज्य सरकार का कोई एग्जामिनेशन हो - मैं किसी एक राज्य का नाम नहीं लेना चाहता हूं। भारतवर्ष में करीब बहुत से राज्यों में यह धांधली हो रही है, जिसके कारण यह बिल लाया गया है, उसके लिए मैं माननीय मंत्री महोदय को धन्यवाद देना चाहता हूं। मैं एक छोटा-सा उदाहरण देना चाहता हूं। आप जानते हैं कि जब महात्मा गांधी जी छोटे थे, तो उनके स्कूल में परिदर्शक आए थे और उनको कुछ क्वेश्चन के आंसर्स लिखने के लिए बोला गया था। उनकी क्लास के सभी बच्चे राइट लिख रहे थे, सिर्फ वे ही गलत लिख रहे थे। तब उनके टीचर बोले कि तुम साइड वाले बच्चे से देखकर लिख लो। उनके टीचर ने बहुत इशारे किए, लेकिन उन्होंने नहीं सुना। इसलिए आज गांधी जी हमारे जातीय पिता हैं, Father of the

* Not recorded

Nation हैं। आज के जो हालात है, देश के जो हालात हैं, आज बहुत-सी जगहों पर धांधलियां हो रही हैं। जो बच्चे पढ़-लिखकर मेहनत करते हैं, कोशिश करते हैं, उनके साथ अन्याय हो रहा है, क्योंकि जो कॉपी करते हैं, जो पकड़ा-पकड़ी करके आगे बढ़ जाते हैं, वे लोग पास हो जाते हैं और जो मेहनत करते हैं, उन लोगों के मार्क्स कम रह जाते हैं और वे पीछे हो जाते हैं। मैंने बहुत बार एक-दो लोगों से सुना है कि एग्जामिनेशन में, परीक्षा में बैठे बिना भी बच्चे पास हुए हैं। एग्जाम में बैठकर पास होना अलग बात है। एक बार एक बच्चे ने परीक्षा दी थी, उसके सामने वाले बच्चे ने परीक्षा नहीं दी, वह सीट खाली थी, वह सीरियल नंबर खाली था, लेकिन जब रिजल्ट निकला, तो वह सीरियल नंबर पास हो गया। ऐसा भी बहुत बार हुआ है। हमारे भारतवर्ष के पहले शिक्षा मंत्री मौलाना अबुल कलाम आजाद का कहना था - 'दिल से दी गई शिक्षा समाज में क्रांति ला सकती है।' 'अपने सपने को सच करने से पहले आपको सपने देखने होंगे' - यह डा. अब्दुल कलाम आजाद ने कहा था। डा. ए.पी.जे. अब्दुल कलाम आजाद ने कहा था - 'अगर तुम सूरज की तरह चमकना चाहते हो, तो पहले सूरज की तरह जलना सीखो'। 'अगर मेहनत करना सीख लोगे, तो जीत भी तुम्हारे पास होगी। आज जो पढ़ाई आपको दर्द दे रही है, जो दर्द लग रही है, आगे चलकर वह पढ़ाई आपको सबसे बड़ी ताकत देगी।' यह डा. ए.पी.जे. अब्दुल कलाम आजाद ने कहा था। सर, आप जानते हैं कि शिक्षा देने का सिलसिला कई जमाने से चला आ रहा है। रामायण और महाभारत के समय भी शिक्षा दी जाती थी और सब छात्र गुरुकुल में जाकर पढ़ते थे। उनका भी प्रैक्टिकल एग्ज़ाम होता था, ऐसा मेरा मानना है। जब शिक्षा समाप्त होती थी, तो बड़े-बड़े ऋषि-मुनि आते थे और कहते थे कि हमारी पूजा में विघ्न हो रहा है, राक्षस पूजा में बाधा डाल रहे हैं। जो युवक शिक्षा लेते थे, फिर वे लोग जाकर राक्षस लोगों को मारा करते थे। वह उनका प्रैक्टिकल एग्जाम होता था। आज जो परिस्थिति है, आज जो समाज में हालत है, मैं आपको इतना ही कहना चाहता हूं कि हम लोग कानून तो बना देते हैं, लेकिन इस कानून को लागू कैसे किया जाएगा, यह सबसे बड़ी बात होती है। यहां बहुत सारे कानून हैं, इस बात को मैं मना नहीं कर रहा हूं। यह भी बहुत अच्छी बात है कि गलत शिक्षा-पद्धति को रोकने के लिए इतना सुंदर कानून लाया गया है, क्योंकि कानून होने के बावजूद भी जो चोरी करता है, जो धांधली करता है, वह नए-नए रास्ते निकाल लेता है। जैसा कि कहावत है कि एक राजा बनने के लिए 16 कला की दरकार होती है, एक मंत्री बनने के लिए उसको 32 कला चाहिए, लेकिन एक चोर बनने के लिए उसको 64 कला की दरकार पड़ती है, वरना वह इतने लोगों को एडजस्ट नहीं कर सकेगा। अभी हमें 124 कला लानी पड़ेगी, तभी जाकर हम यह सब रोक सकते हैं, नहीं तो बहुत समस्या हो जाएगी।...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Mr. Khan, please conclude.

श्री मुजीबुल्ला खानः मैं आज इस बिल का समर्थन करता हूं और उम्मीद करता हूं कि हमारे देश की शिक्षा नीति को सुधारने के लिए मंत्री महोदय जो बिल लाए हैं, वह बच्चों के काम आएगा और आगे चलकर इस देश का भविष्य भी अच्छा होगा, धन्यवाद।

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMHA RAO): Thank you, Muzibulla Khan ji. This is not a forum, this is not a House where you can make unsubstantiated, unverified, baseless allegations, which can become a part of the record. I have already given a ruling, in line with the kind of rulings that were given by the Hon. Chairman from here. If Mr. Pathak does not submit evidence or if he does not authenticate what he has stated in the House, I think, it will not become part of the record. I further state that this should not go on to the social media and the media because then this can become a matter of breach of privilege of this House. I would like everyone to make note of it. Next speaker is, Shri Ayodhya Rami Reddy Alla. You have five minutes.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Sir, for giving me the opportunity to speak on the Public Examinations (Prevention of Unfair Means) Bill, 2024. This Bill represents a crucial step towards ensuring integrity and fairness in public examinations across India. We know how cut-throat competition can get, especially in nationwide examinations. This is a welcome move. We, from YSR Congress Party, support this Bill. This Bill extends to a wide array of critical examinations conducted by the esteemed bodies such as UPSC, SSC, RRB, NTA, IBPS and various Central Government Departments. This Bill paves the way for standardization of measures and protocols to prevent the usage of unfair means.

By addressing a comprehensive list of offences including paper leaks, collusion and digital tampering, this Bill sets forth stringent penalties to deter malpractices. However, I wish to bring the following issues to the notice of Hon. Minister to prevent and minimize the malpractices.

One is integration of technology and another is capacity building. When it comes to integration of technology, the scale at which these examinations are conducted make technological integration in malpractice prevention very economical. Here are certain ways this can be achieved. First one is, artificial intelligence enabled digital surveillance system. Development of a centralized digital surveillance system to monitor examination centres in real-time using artificial intelligence to detect any irregularities or malpractices instantly. Not only would this vastly increase the propensity of catching cheaters but would also pre-emptively deter potential cheaters from engaging in such activities when they are aware of the sophisticated machinery in place. Next is cybersecurity protocols for evaluation stage. End to end measures which are beyond the examination room are also important. Many times, unfair means are also implemented by manipulating the evaluation of answer sheets. Mandation of robust cyber security protocols for all digital aspects of examination

process, including submission and evaluation of answer sheets, is likely to help in this. Next is data analytics for oversight. A large issue that persists is that of resource mobilization. The number of test-takers often overwhelms the resources put in place to prevent malpractices. Hence, appropriate resource mobilization becomes pivotal. Application of data analytics tools to scrutinize examination results and performance metrics across different centres and regions, spotting inconsistencies or irregularities that could indicate malpractice, is likely to help in accurate judgment. Next is virtual proctoring. Another way to tackle the large test-taking population is virtual proctoring. This can also help provide good proctoring to areas which are either geographically inaccessible or economically costly to reach for invigilators. For online examinations, integration of virtual proctoring tools that include features like eye-tracking, keystroke analysis, and browser lock would go a long way in ensuring fairness.

Second point is capacity building in the entire examination process. A significant problem is that invigilators and administrators at other test centres are unaware of proper procedures and protocols. This can create inefficiencies at best and lead to proliferation of malpractices at worst. There are multiple ways this can be remedied. Next is, training programmes and certifications. Development of comprehensive training material on fair and ethical practices as well as booklets defining all common protocols to be followed during test administration could prove to be very beneficial. Moreover, to ensure that these training programmes are adhered to, certification from these programmes could be made mandatory for all individuals wishing to serve as invigilators.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMA RAO): Please conclude.

SHRI AYODHYA RAMI REDDY ALLA: Then, I come to simulation exercises and workshops. While technology has been a boon, its ever-changing nature also means new innovating ways of utilizing technology to engage in malpractices are always coming up. Workshops which provide information about these ways and best methods to prevent their occurrences should be provided. Moreover, a simulation of exam scenarios could also be provided to invigilators with necessary experience, which is required to administer the actual exam.

Sir, this is a very, very good Bill. With these suggestions, we welcome it from our Party, YSR Congress Party, and on behalf of our Chief Minister, Y.S. Jagan Mohan Reddy, and we support this Bill in totality. Thank you.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMA RAO): Dr. V. Sivadasan; two minutes.

DR. V. SIVADASAN (Kerala): Sir, now, the people of India are facing a very hard test. This Bill is also a test because it includes a lot of seeds of enmity and centralization. The words in the Bill say that the Central Government shall have power to refer the investigation to any Central investigation agency. That means, today, we are discussing ED, IT and CBI raids; tomorrow, this legislation will promote another type of raids. So, we should oppose this kind of centralization of education and other sectors. This is the power grab of the Central Government. This power grab should not be allowed in India. India has a great decentralization character; India has a federal character. Respected Chair, I wonder if the intention is genuine, then, you please conduct tests for recruitment. In BSNL, after 2017, recruitment is not done; in Railways, about two lakh posts are lying vacant. You are not conducting tests for recruitment but you are making legislations for prevention of malpractices. Okay, prevention of malpractices is good. But in States, State Governments have a lot of mechanisms. Education is in the Concurrent List. So, you should conduct discussions with the State Governments. Don't grab the power of the States. Again, I am mentioning it here.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMA RAO): Please conclude.

DR. V. SIVADASAN: Sir, in this Bill, this Government is doing a lot of encroachment into the powers of the States. So, the Government should keep in mind one thing that power corrupts and absolute power corrupts absolutely. That is what we are seeing here. I would like to add one word. Here, this Bill is not for the prevention of malpractices. Basically, this is part of a big project of centralization. Earlier, they formed the National Eligibility Test.

THE VICE-CHAIRMAN (SHRI G.V.L. NARASIMA RAO): I am calling the next speaker.

DR. V. SIVADASAN: One minute, Sir. Earlier, they formed the National Testing Agency; now they are making these kinds of legislations. That means it will affect the entire educational sector and the federal structure of the nation. Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Vice-Chairman, Sir, on behalf of AIADMK Party and also Mr. Edappadi Palaniswami, I rise to participate in the Bill which seeks to prevent unfair means in the public examinations. Sir, please listen to me. I am very sorry to say this. Most of the Members -- Mr. Digvijaya Singh and others -- said that 'Education' was a State subject earlier and was encroached upon by the Central Government. Who has done all these things? In 1970s, in the Emergency period, former Prime Minister of India, Indira Gandhiji, took it from the State List to the Concurrent List. Why could the Congress and the DMK people not get it back? They have not done so. Therefore, unnecessarily, they are putting the blame on this Government. I oppose that. If they are so sincere, let them make efforts to support bringing 'Education' once again in the State List.

Regarding the NEET examination, it was also introduced by the Congress Government. When the UPA Government was there in 2010, at that time, the DMK was a part of the Government. At that time, they could not oppose it. *...(Interruptions)...* Then, afterwards, now they are telling that they want to bring a thing. *...(Interruptions)...* That is why they have given the wrong election promise also. *...(Interruptions)...* They could not fulfil it but now they are blaming this Government. *...(Interruptions)...* This is not the Government which has brought this Bill. *...(Interruptions)...* It is because of the UPA Government. *...(Interruptions)...* At that time, when the UPA Government was in power, in 2010, the NEET examination was introduced. *...(Interruptions)...*

(MR. CHAIRMAN *in the Chair*.)

They conducted that examination in 2012. Because of that only, we are suffering now. ...(*Time-bell rings*.)... At the same time, Edappadi Palaniswami during his period, to save the students who are studying in Government schools, gave 7.5 per cent reservation for whoever was writing NEET examination. This is a historical thing done by the A.I.A.D.M.K. Government to save the people of Tamil Nadu. Now, on that ruling Government is not taking any steps to stop the NEET examination. ...(*Time-bell rings*.)... They are giving wrong information to the House. ...(*Time-bell rings*.)... Thank you.

MR. CHAIRMAN: Dr. Amee Yajnik. You have eight minutes.

DR. AMEE YAJNIK: Sir, ten minutes. I want ten minutes but anyway, I will...

MR. CHAIRMAN: Hon. Minister, she wants ten minutes, allocated eight minutes. Is it fine with you? *...(Interruptions)...* Mr. Gohil, you have no idea about the generosity of the Hon. Minister. I have enjoyed it, felt it for a very, very long time. *...(Interruptions)...* Then the observation must be withdrawn. Secondly, you are not on your seat. *...(Interruptions)...* Yes, Madam.

DR. AMEE YAJNIK (Gujarat): Sir, I rise to speak on the Public Examinations (Prevention of Unfair Means) Bill, 2024. It is a much needed Bill. However, it has come at a very late stage. As earlier speakers have mentioned, it started with Vyapam. The State Government should have taken very stringent action. Several States are there, I don't want to talk about the individual States but the last ten years have seen a spate of paper leaks that have happened. Almost about 1.5 crore students have suffered. When we are talking about the youngsters of today who are taking these competitive exams, we are talking about computer platforms where they are taking these exams; we have moved forward. When the present Government came in 2014 and thought that it should make everything digitalized -- it rides on that wave of 'Digital India' -- I think, it should have made corresponding arrangements and platforms to see that these menaces are curbed. Yet, it has not happened. I have gone through the Bill. The Bill is very exhaustive but to find words like 'organized crime', when we are talking of unfair practices, when we are talking about service providers, when we are talking about electronic platforms, when we are talking about intermediaries, the kind of investigation required for these kinds of unfair practices which are telling upon the life and the careers of young students, I request the Hon. Minister to look into the investigation part of this particular typical kind of offences. They are not the normal offences that should go to a police station. I see in one of the Clauses that the DSP is given the duty in order to investigate but these police stations are flooded with investigations of murders, dowry deaths, cheating and having all kinds of offences and to bring the same offence, a specialized offence that is taking place, is in the same purview. I think, we need specialized personnel, investigative personnel who would look into these specialized investigations. I would request the Hon. Minister not to look at this offence as a general offence. It is a very specialized offence and that is why we are unable to nab these offenders. That is why we need to have a corresponding change also in the Evidence Act. We would need electronic evidence, we would need to have a regulatory authority which is not in place to investigate where these companies are and where these service providers are. We may just use these broad terms that service providers should be booked, every director, every company person sitting on the board should be held responsible and

be dragged into this offence. But who is going to investigate this? This very detailed investigation required is in the digital space. The digital space means that you are talking about having surveillance cameras in the examination centres. You need to have certain kind of very specialized service providers for that. Sir, you do not know from where these companies are operating. When you find the question answer shots on the WhatsApp, you can imagine how far they have driven into this particular un-known space which we don't know. It is not like a murder happening and you catch hold of the murder weapon and you give it and go on questioning people. This is a very strange, very unique and a very specific arena where you need investigation of a very specific kind. I am pained to see that the youngsters and the students, they suddenly go to the centres and they find--they have travelled distances--that the examination is cancelled because of the paper leak. How can a paper leak happen when we are talking of Digital India transactions? You know what has happened to Paytm and all kinds of these frauds. How can we promise our youngsters a new India, a modern India and India which will go in the next decade, when we don't have these particular set-ups? Sir, when we brought certain kinds of sections in the Indian Penal Code, at that time, we made corresponding changes in the Criminal Procedure Code, the procedure as well as the Evidence Act that this should be collected by way of evidence in this particular kind of offence. For these digital offences, when we don't have a regulator and a mechanism in place, and when you don't know as to who these companies who are operating are, how can we not know when we know who the paper-setters are? I think, we are turning a blind eye to these particular aspects in this particular Bill, and I think, these are the most important. Then, Sir, describing organized crime and when we are talking of young students, what kind of words we are using for our educational system and for our youngsters, I think, we need to have more stakeholders come into; maybe, you have further meetings when you draft the rules for every State because this is a Central legislation and you have made an observation that the States may adopt this Bill at the State level and make their own Bills. But, when you frame the rules, if these aspects are not taken, the DSPs and the Police Officers would be burdened with all kinds of offences. How would they investigate when you don't know it specifically? When you have mentioned that the *Bharatiya Nyaya Sanhita,* whenever it comes, till then, the Indian Penal Code will operate. Today, I mean, you make a submission, and it is out of this context but there are sessions going on to explain what are the new Bills that have come; the *Bharatiya Nyaya Sanhita,* and there is a confusion. So, you will have to give this clarification that they will be governed by the Indian Penal Code, these are the Sections, and this will be the way of procedure for investigations. Then, when you are

mentioning one crore fees, 1.5 crores penalty, Sir, they will have to pay when they get convicted. If they don't get convicted, these fees and these enormous numbers are of no use. It is because you have seen the backlog in the judicial system. Where is the special judicial infrastructure? You will have to provide for special courts, a timeline that in this particular period, the investigation will be over, and in this period of time, the chargesheet would be filed and the trial will go on. If this is not done, then, it will add to those five or six crores of cases which are languishing, and we do not know what would be the situation, if you nab the accused what would we think. It is because, here, the ultimate result is not punishment or showing some kind of penal actions against the offenders or what the Government is doing. The ultimate result is our youngsters, our youth should feel safe. They should think, 'Yes', when we are going to take this exam, we are completely protected by the Government. Our papers will go on as per the rules and norms. Earlier, we used to check the students for the chits, they would take out from the pockets or from wherever. Here, there is nothing. Are the examination centres going to be having surveillance cameras and these platforms? Are you going to have very, very stringent monitoring systems, as far as this digital space is concerned? We are lagging much behind in the digital infrastructure, and the digital investigations and also the digital surveillance. I think, I would request the Hon. Minister to look into these main aspects which are governing these. This Bill is, definitely, a welcome step. We are very much at a belated stage. One of my colleagues mentioned as to what happened in Gujarat, and he would, definitely, authenticate that. But, it is in public domain. Name a State and there have been paper leaks. Name the number of students and they are dejected. I think, when we talk about competitive exams, we talk about hiring *Talathis* and we talk of hiring medical people, I think, somewhere, we have not made foolproof platforms where they can go and apply, and then, still feel secure that 'Yes', there will not be any frauds in this kind of digital infrastructure or digital space. Sir, I would request the Hon. Minister to look into these very, very strong points which I have made. Unless and until you won't promise, "Yes, we will nab them at the very first point of time and we will see that we are going to create a regulatory structure for the service providers from wherever they are operating", how can things work? We do not even know from where they are operating, where those companies have been registered and where are these companies. Despite the Bill being a very laudable step in curbing the menace of paper leaks--our youngsters are looking at this--I am glad that the candidates are not in its purview. I would request the Hon. Minister to take it very seriously on an urgency basis and plug the loopholes which are there in the Bill. Thank you, Sir.

MR. CHAIRMAN: Now Dr. Dinesh Sharma; ten minutes.

डा. दिनेश शर्मा (उत्तर प्रदेश): माननीय सभापति महोदय, आपका आभार कि आपने मुझे बोलने की अनुमति दी। मैं सबसे पहले माननीय मंत्री जी को साधुवाद और बधाई इसलिए दूँगा कि उन्होंने इसका इतना गहन परीक्षण और विस्तृत आकलन करने के बाद यह विधेयक प्रस्तुत किया है। मैंने यह इसलिए कहा, क्योंकि जैसा अभी माननीय प्रकाश जावडेकर जी ने कहा कि जब मैं उत्तर प्रदेश में शिक्षा मंत्री था, तब मैं वहाँ की परीक्षाओं के लिए, उच्च शिक्षा एवं सेकेण्डरी एजुकेशन के लिए इस प्रकार का विधेयक लाया था। उसमें लगभग इसी प्रकार के प्रावधान थे और बाद में जो अन्य सरकारी नौकरियाँ थीं, उनमें भी लगभग वे ही प्रावधान लागू किए गए। बाद में गुजरात, हरियाणा और जो अन्य कई भाजपा शासित प्रदेश थे, उन्होंने लगभग इसी प्रकार की व्यवस्थाओं को किया। मैंने यह इसलिए कहा कि माननीय मंत्री जी ने इस प्रकार के जो सारे ड्राफ्ट्स थे, लगभग उन सबका समावेश अपने इस विधेयक में किया है। अभी यहाँ पर तमाम वक्ता चले गए। मैं बचपन में देखता था कि जब हम क्रिकेट खेलने जाते थे, तो उस समय हम लोग छोटे थे, हमने पहले बैटिंग कर ली और जब बॉलिंग की नौबत आई, तो पता चला कि बैट छोड़ कर भाग गए। वैसे ही हैं तमाम आरोप लगाने वाले और बोलने वाले लोग! जो वक्ता थे, वे इस समय नहीं हैं, लेकिन मैं उनकी जानकारी के लिए बताऊँ कि उन्होंने इस विधेयक को ठीक से पढ़ा नहीं है। उनकी जो अपेक्षाएँ थीं, कांग्रेस के एक वरिष्ठ एवं पूर्व मुख्य मंत्री सदस्य ने अपनी अपेक्षा रखी थी कि इसमें जुर्माना हो, उनके साथ क्या होगा, इसका भी ज़िक्र हो। मैं यह बताना चाहता हूँ कि इसमें जुर्माना भी है और जुर्माने के साथ-साथ उनकी संपत्ति की कुर्की और ज़ब्ती का भी प्रावधान है। इसके अलावा, इसमें उनको एग्जेम्प्ट करने, डिफॉल्टर घोषित करने तथा उस प्रकरण को किसी भी केन्द्रीय जाँच एजेंसी को हस्तांतरित करने का भी प्रावधान है। इसमें किसी भी बिन्दु को छोड़ा नहीं गया है। हमारे विद्वत वक्ताओं ने तमाम चीजें रखी हैं। मैं इतना ही कहूँगा कि यूपीएससी, एसएससी, एनईईटी, जेईई, सीयूईटी जैसी परीक्षाओं में पेपर लीक और नकल की आशंकाओं को दूर करने के इरादे से ही इसको लाया गया है। इसमें 15 गतिविधियों को शामिल किया गया है।

मैं माननीय मंत्री जी को एक बात के लिए फिर से बधाई दूँगा कि उन्होंने इसमें परीक्षार्थियों का ख्याल रखा है। उन्होंने कहा है कि परीक्षार्थियों के संबंध में संबंधित विद्यालयों या जहाँ वे बैठते हैं, उनकी संस्था की जो नियामक नीति है, वही लागू होगी। इसमें इस एक्ट की धारा उन पर लागू होगी, जो एक नियोजित तरीके से संगठित रूप में मालाफाइड इंटेंशन से परीक्षा के प्रश्न पत्र को लीक कर देते हैं या लीक करने की गतिविधियों में शामिल हैं या सवालों का हल बताते हैं या अभ्यर्थियों को परीक्षा के दौरान प्रश्न का उत्तर लिखने में किसी भी तरह से मदद करते हैं या आंसर शीट के असेसमेंट में बिना किसी अधिकार के बदलाव लाते हैं, इन तमाम ऐसी छोटी-छोटी चीजों को इसमें रखा गया है। हमारे विद्वत वक्ता ने अभी कहा कि परीक्षा में जो संबंधित टेक्नोलॉजी है, जैसे कंप्यूटर या नेटवर्क में किसी तरीके से अगर जान-बूझ कर गड़बड़ी की गई, तो उसके लिए भी कठोर दंड का प्रावधान इसमें है। परीक्षा संचालन में किसी भी व्यक्ति या संस्था को अगर किसी तरह से धमकाने की भी स्थिति आई, दबाव बनाने की स्थिति आई, तो इसके लिए भी दंड का प्रावधान है। परीक्षा में धाँधली के इरादे से अगर अभ्यर्थी की सिटिंग अरेंजमेंट तक को बदला, परीक्षा केन्द्र को बदला, तो इसके लिए भी इसमें दंड का प्रावधान है।

6.00 P.M.

मैं समझता हूँ कि इसमें फर्जी हथकंडे इस्तेमाल करने वाले जो भी लोग होंगे, वे निश्चित रूप से इससे हतोत्साहित होंगे।

MR. CHAIRMAN: Hon. Members, now it is 6.00 p.m. The Business Advisory Committee has already recommended that the House may sit beyond 6.00 p.m. to transact the Business listed for the day. Therefore, the time of the House is extended beyond 6.00 p.m. till the disposal of the Business listed for the day. Hon. Member, please continue.

डा. दिनेश शर्माः मान्यवर, इसमें जो मुख्य बिन्दु हैं, उनको मैं इंगित करना चाहूँगा। यह एक केन्द्रीय कानून है। अभी एक माननीय सदस्य कह रहे थे कि इसमें प्रदेश के अधिकारों का अतिक्रमण होगा। यह बिल्कुल भी अतिक्रमण नहीं है। यह एक केन्द्रीय कानून है और इसमें संगठित अपराध, माफिया, साठगाँठ में शामिल लोगों के खिलाफ कार्रवाई का प्रावधान है। इसके दायरे में संयुक्त परीक्षाओं के साथ-साथ केन्द्रीय विश्वविद्यालयों में जो प्रवेश की परीक्षाएँ हैं, उनको भी शामिल किया गया है। इसमें पारदर्शिता रहे, दंड ठीक से दिया जा सके - जैसा कि हमारी विद्वत् सदस्या कह रही थीं कि उसको कैसे जाँचा जाएगा कि कौन अपराध कर रहा है। इसमें उपाधीक्षक या सहायक पुलिस आयुक्त के रैंक से नीचे के अधिकारी इस अधिनियम के अन्तर्गत अपराधों की जाँच नहीं करेंगे, यानी इसमें उच्च स्तरीय जाँच का प्रावधान सरकार ने रखा है। मैं कह सकता हूँ कि पूरे देश में इस प्रकार की जो घटनाएँ बढ़ी थीं, उनको देखते हुए इसे बनाया गया है। इस विधेयक के कानून बनने के बाद, यह राज्यों के लिए एक मॉडल होगा। यह मॉडल ड्राफ्ट के रूप में है। अगर वे चाहें, तो अपने विवेक से इसे अपना सकते हैं। यह राज्यों की राज्य स्तरीय सार्वजनिक परीक्षाओं के संचालन में बाधा डालने से आपराधिक तत्वों को रोकने में सहायक होगा।

मान्यवर, इसमें तमाम चीजें और भी हैं। उनके बारे में आपको माननीय मंत्री जी बतायेंगे। आदरणीय प्रकाश जावडेकर जी ने इसके संदर्भ में एक बात कही थी। जब वे शिक्षा मंत्री थे, तब उनका एक दिन निर्देश आया था कि नौकरियों के लिए जो परीक्षाएँ हैं, उनके लिए एक अच्छा विधेयक बने, यह उच्च निर्देशों के अन्तर्गत है, आपको अपने प्रदेश में बनाना है। मान्यवर, हमने एक टेक्नोलॉजी अपनायी। आप लोगों को भी यह बात अजीब सी लगेगी, बाद में उसके बारे में एक पिक्चर भी बनायी गयी कि उत्तर प्रदेश में नकल कैसे रोकी गयी। हम लोगों ने त्रिपक्षीय लोगों का एक समूह इकट्ठा किया था। हमने उसमें एसटीएफ की एक टीम भी बैठा ली थी। एसटीएफ के इंचार्ज एक कोने में बैठे, एक कोने में परीक्षा को संचालित करने वाले हमारे अधिकारी बैठे, एक तरफ हम और हमारे उच्च स्तरीय अधिकारी बैठे और चौथी तरफ जो बैठे थे, वे कौन थे - वे ऐसे पुराने लोग थे, जिनको नकल कराने का अनुभव था, जो दागी लोग थे, जो माफिया किस्म के लोग चिह्नित किये गये थे, जो सजा पाकर वापस आये थे, उनको हम लोगों ने वहाँ बिठा लिया। इसके जो एक्सपर्ट्स थे, उनको वहाँ बिठा लेने के बाद हमने उनको कहा कि अगर आप अब अपने

अपराधों का पश्चाताप करना चाहते हो, तो सही-सही बताओ कि आप कैसे-कैसे काम करते हो। हमने एसटीएफ को कहा कि उसको आप कैसे रोक सकते हैं तथा हमने अपने अधिकारियों को कहा कि इसमें आप किन बिन्दुओं पर काम करके इस पर अंकुश लगा सकते हैं।

मान्यवर, उन्होंने जो बताया, वह ताज्जुब की बात थी। उनका यह कहना था कि हम लोग कॉपी के ऊपर के पन्ने को हटा देते हैं। उन्होंने कहा कि हम परीक्षा केन्द्र वहीं देते हैं, जहाँ पर दीवार नहीं होती, जहाँ टॉयलेट्स नहीं होते, जहाँ बत्ती नहीं होती। उसके बाद उन्होंने कहा कि हम इंटरनल जगहों पर यह देते हैं। उन्होंने सबसे बड़ी बात यह बतायी कि जब प्रश्न पत्र आते हैं, तब हम लोग पहले ही उसका सील खोल कर फिर से चिपका देते हैं और बाद में हम लोग उसके पैसे ले लेते हैं। हमने उनसे पूछा कि इनको कहाँ से लाते हैं? उन्होंने कहा कि हम लोग इसमें कोचिंग सेंटर्स के मेधावी छात्रों को लेखक के रूप में यूज करते हैं। एक सॉल्वर गैंग चलता था। अरबों रुपयों का माफियाओं व्यवसाय था। उनका यह कहना था कि आप नकल तभी रोक सकते हैं, जब ये जो परीक्षा केन्द्र हैं - उन परीक्षा केन्द्रों के लिए पोलिटिकल प्रेशर होता है, ज्यादातर बड़े-बड़े लोगों के स्कूल्स होते हैं, संस्थाएँ होती हैं, जहाँ परीक्षा केन्द्र होते हैं, आप उनको नहीं रोक सकते है। आप लोग जहाँ परीक्षा केन्द्र लें, वहाँ सेंटर अच्छे तरीके से बने और पेपर में, जो आन्सर शीट है, उसमें डीकोडिंग हो जाए। आन्सर्स इस प्रकार हों कि अगर 60 लाख विद्यार्थी बैठते हों, तो एक जैसा पूरे में नहीं जाए।

मान्यवर, पहली बार हम लोगों ने कॉपी में डीकोडिंग की, हर पन्ने पर डीकोडिंग की, जैसा इसके प्रावधान में भी है। दूसरा काम हम लोगों ने यह किया कि जैसे एक क्लास में एक विद्यार्थी बैठा है, अगर उसके वाले पेपर में 'बाबर कौन था' 1 नम्बर पर है, तो उसके बगल में बैठे हुए विद्यार्थी के पेपर में 'बाबर कौन था' 7वें नम्बर पर हो, ताकि अगर वह नकल भी करना चाहे या उसके लिए कोई आन्सर शीट लाए, तो वह ऐसा नहीं कर पाए। मान्यवर, ये सारे प्रावधान करने के बाद परीक्षा केन्द्र पर स्टैटिक मजिस्ट्रेट appoint हुए। स्टैटिक मजिस्ट्रेट के बाद ऑनलाइन की बात हुई। इसके लिए सीसीटीवी कैमरे लगाने थे, टॉयलेट्स बनाने थे, जेनरेटर लगाना था। परीक्षा केन्द्रों पर इन सभी सुविधाओं को तैयार करना था, जिसके लिए एक अरब रुपए से ज्यादा की आवश्यकता थी, लेकिन इसके लिए सरकार के पास पैसे नहीं थे। हम लोगों ने announce किया कि हम सीसीटीवी कैमरे लगाएँगे, लेकिन कहाँ से लगाएँगे, क्योंकि हमारे पास पैसा नहीं था। उसके बाद अखबार में एक स्टेटमेंट दिया और उस स्टेटमेंट में यह कहा गया कि उन्हीं को परीक्षा केन्द्र चुना जाएगा, जिन परीक्षा केन्द्रों पर सीसीटीवी कैमरे होंगे, चहारदीवारी होगी, टॉयलेट्स होंगे, centralized control room होगा। आप आज के इस युग में आश्चर्य करेंगे कि बगैर मेरे पैसा दिए सबने अपनी जेब से पैसे लगा लिये। ऐसा क्यों हुआ? ऐसा इसलिए हुआ, क्योंकि जो सेंटर थे, वे 20-20, 25-25 लाख रुपए में बिकते थे।...(**समय की घंटी**)... मैंने एक रुपया नहीं दिया, लेकिन सब जगह सीसीटीवी कैमरे voice recording के साथ लग गये, टॉयलेट्स बन गए, जेनरेटर लग गए। मान्यवर, आखिर में, मैं उस बिन्दु पर आता हूँ कि यह क्यों हुआ। 2017 के पहले चुनाव के समय माननीय प्रधान मंत्री जी उत्तर प्रदेश गए थे और उन्होंने कहा था कि यहाँ नकल के टेंडर उठते हैं। उसी संदर्भ एवं दिशा-निर्देशों के अंतर्गत इस प्रकार के कानून बनाए गए।...(**समय की घंटी**)... सर्विस में इस प्रकार के कानून बनाए गए। हमारे यहाँ उत्तर प्रदेश में साढ़े पाँच लाख सरकारी नौकरियों की बहाली हुई, जिनमें से डेढ़ लाख लोग शिक्षा विभाग में और 1 लाख 37

हजार लोग पुलिस में भर्ती हुए। इनमें से एक में भी किसी प्रकार की अनियमितता नहीं आई। मैं आदरणीय जितेन्द्र सिंह जी को बधाई देता हूँ कि उन्होंने इन छोटे-से-छोटे बिन्दुओं को भी नहीं छोड़ा है। मैं देख रहा था कि शायद किसी अध्यादेश में एक बिन्दु छूट गया हो, लेकिन एक भी नहीं छूटा। अंत में, मैं इसका समर्थन करता हूँ और आपका आभार व्यक्त करता हूँ।

MR. CHAIRMAN: The next speaker is Shri Sandosh Kumar P; you have two minutes.

SHRI SANDOSH KUMAR P (Kerala): Sir, it is a matter of deep concern that frauds related to exams are on the rise in the country. So, that way, this is a welcome step. But, as it is expressed by my fellow Member from Kerala, Dr. V. Sivadasan, it should not be a problem to the States. Sir, why am I stating this? In the Statement of Objects and Reasons, it is clearly mentioned in Para No. 4 that 'the Bill shall serve as a model draft for States'. That part is okay because this time Centre did not try to snatch away the rights of the States. We have every right to formulate rules and regulations related to the exams. But, in the name of investigation, it should not be a problem for the States. My friend from Uttar Pradesh, while taking part in the discussion, mentioned about Section 12. Sir, Clause No. 2 is a worrying point. Anytime any Central agency can intervene in this matter and that will be a problem for the States. So, Sir, it should be taken into account.

Sir, I would like to add one more thing. Recently, an interesting article was written by Jayant Sinha, the Member of Lok Sabha, who belongs to the Ruling Party. In that article, he has mentioned about the impact of Artificial Intelligence on elections. So, it is clearly written that EVMs can be tampered from outside the country because the technology has gone up to such a level. So, in this era of Artificial Intelligence, we have to take into account the growth of Artificial Intelligence. How can we handle technology-driven frauds, that also should be taken into account. That is why I have deliberately mentioned about the EVMs; do not take it otherwise. I am not going to make any political comment on that. My worry is that we are living in a world where Artificial Intelligence and Chat GPT is introduced. So, it should be taken into account while dealing with exam-related frauds.

Thirdly, and finally, Sir, unemployment is on the rise. These types of cosmetic changes cannot solve the real issue of Indian youths and students. Thank you, Sir, for allowing me.

MR. CHAIRMAN: The next speaker is Shri Kartikeya Sharma; not present. The next speaker is Dr. Fauzia Khan. You have two minutes.

DR. FAUZIA KHAN (Maharashtra): Sir, I stand here to welcome this Bill which has been brought in to curb unfair practices in examinations. Curbing unfair practices is required in every level of education and in every sphere of life because unless we curb unfair practices, we cannot enhance the gross domestic happiness of our nation, GDH of our nation, which is very important. Sir, I wish here that the definition of 'public examinations' had been more comprehensive and inclusive as building a culture of honesty and integrity is imperative in the field of education for this is the very objective of education. Sir, there are several unfair practices that exist at several levels of education, right from pre-primary to whatever the highest level. This Bill primarily focuses on punitive measures. We need to address the underlying reasons for the cheating. Sir, I believe that deterioration is there at moral values in all across society. In schools, we don't particularly focus on value education because these are the formative years where we need to instil values of honesty. Honesty and integrity is very, very important in our society. It is said that the purpose of education is to turn mirrors into windows. We need to turn mirrors into windows and that is why the school education is very important where this has to be addressed. Sir, addressing these concerns require a comprehensive approach that combines punitive measures with preventive measures, and systemic reform to promote fairness and integrity in examinations. (*Time-bell rings.*) I am just concluding, Sir. Legal experts caution against the disproportionate penalties and ambiguous definitions which may lead to confusion and redundancy in enforcement whereas the definitions provided in the Bill are exhaustive and can be interpreted in several ways. This can create confusion and redundancy. Sir, at the end, I would only like to say that we have to also address the issue of plagiarism in research. This is a very important aspect because we tend to cut paste and give our research thesis. So, we have to address these things. There are several things to say about this topic, but I welcome the Bill. Thank you.

MR. CHAIRMAN: Dr. Jitendra Singh to reply to the discussion.

DR. JITENDRA SINGH: Mr. Chairman, Sir. At the outset, I wish to, through you, thank the Hon. Members for having furnished their valuable inputs, including some of the suggestions. Shri Digvijaya Singhji, Shri Prakash Javadekarji, Shri Adhir Ranjan Biswasji, Shri P. Wilsonji, Shri Sandeep Pathakji, Shri Muzibulla Khan, Shri Ayodhya Rami Reddyji, Dr. Sivadasanji, Dr. M. Thambiduraiji, Dr. Amee Yajnik, Dr. Dinesh Sharmaji, Sandosh Kumarji and Dr. Fauzia Khanji have spoken on the Bill. Before I respond to some of the specific points raised over here, I wish to reiterate once again that this Bill has been brought with the same spirit and the same

resolve, with which this Government of NDA took over when Shri Narendra Modi was sworn in as the Prime Minister on the evening of 26th May, 2014. He had said that our approach would be to reach out to those sections of society which have not received the kind of priority that they deserved by the earlier Governments. Therefore, youth was one of those categories. If you look back at ten years, Sir, this Government headed by Prime Minister Modi, I can say with certain amount of confidence, has walked the talk. When we are talking precisely in the context of the youth-centric reforms and to be more specific in the context of the discussion this evening pertaining to the selection of youth to various Government jobs, also selection of students to different higher education institutions, there have been a number of decisions taken to ensure that (a) there is more and more transparency; (b) there is a level playing field regardless of whichever socio-economic strata a candidate or youth comes from. (c) that there is time bound selection process and, therefore, you would realise because as students of Science, we have been taught not to speak without evidence; within three or four months of having taken over as Prime Minister, I think it was just about September or October, 2014, a decision was taken by the Prime Minister whereby we did away with a hundred year rule which I would say a legacy, rather a dubious legacy of the British empire. We expected every youth to get his documents, certificates attested by a gazetted officer and this is a rule which should have been abolished right away at the midnight of freedom. I don't know what was the reason to keep it alive for so many decades, but with the evolution of this rule, a message went across the country that, look here, now a new Government has taken over, a new Prime Minister has taken over who has the confidence to trust the youth of this country and if we don't trust the youth of our country, how are we going to do business with them that I don't trust my own children and ask them to get their certificates and mark sheets attested by a gazetted officer, If I don't trust my son or daughter, how am I going to run the family? So, that was one of the earliest messages sent by the Prime Minister, Modiji, as far as the declaration of intent of bringing in fairness in all the selection procedures were concerned. Soon thereafter, Sir, in his Independence Day Address from the ramparts of Red Fort, he gave a call for abolishing interviews in the recruitment process. You would bear me out, as would all the Members, there had been recurrent complaints coming that a certain candidate would get hundred marks in the written test and would not find himself in the selection list whereas someone else who had not done so well, but was favoured through the interview marks would make it to the list. So, there were allegations of nepotism, allegations of favouritism, allegations of corruption. It was not an easy decision to

take. Many complained. 'How would we adjust our own candidates', even for the political class, across party lines. But the Prime Minister, Modji, taught us that we would fill in the gaps which have been left unfilled. We will step in where we are required to step in. We will go by the conviction and leave the rest to the discretion of the people of this country. That abolition of interview not only brought in a fair play or a fair chance to every candidate but also brought in heavy savings on the State's exchequer which were involved in conducting interviews for years and years. For weeks and weeks together, we had thousands and thousands of interviews. Thereafter, in most of the examinations, we have important recruitment agencies like Staff Selection Commission, the Recruitment Board, the Banking Services which we had inherited in 2014 from the earlier Government for conducting exams through OMR, Optical Mark Recognition. It was all transferred on-line. That was done to ensure transparency as much as possible and, at the same time, to have a time bound selection process system in place and even today, as far as Staff Selection Commission is concerned, we have seen times where one selection process would go on for almost two years or more. Now it has been brought down to just 7-8 months and we hope to bring it still further. The endeavour is still continuing. Very recently, with the vision and direction of our Prime Minister, we introduced the process of Rozgar Mela so that the vacancies could be filled in bulk, 50,000, 60,000, one lakh appointment letters are being issued together in all fairness, in all public view, in all virtual view in 45 stations across the country getting connected and, therefore, it was there for everybody to see what was happening. In the last ten years, it has helped us and is being visibly appreciated across the media, across all sections of society, even academia and the level of the merit of the new appointees has gone up. Now, in the recent months, which I mentioned in my introductory remarks, this is a Bill which is possibly the first of its kind in the history of Indian Parliament. I don't blame the predecessors. Maybe, the founding fathers of the Constitution, the founding fathers of the Penal Code did not visualize such a situation happening where we would be confronted with an issue which is ruining the future of children, which is sacrificing youth energy, youth power at the altar of handful of selfish interests. And, at a time, when we have such a huge stake in our youth whom we call the architects of the new India of the next 20 years and who will also be determining the face of India in 2047. So, we have a stake in this, Sir. While we are doing this for youth, actually, we are doing each one of us. We have to reach that pedestal which we have envisaged for ourselves, which the Hon. Prime Minister, Shri Modi, keeps describing as Viksit Bharat. Then, each and every citizen of India will have to contribute as much as possible, depending on his might,

his potential and his capabilities. Therefore, we cannot allow any of the potentials of this collective nation getting squandered away.

When we bring in this Bill, we also have an ecosystem which is, actually, acting as a kind of a facilitator. It was optimum use of technology, coupled with integrity which was sought to be placed to the maximum extent possible. Hon. Prime Minister spoke from the Red Fort about StartUp India and StandUp India. From just 350, we went up to more than 1 lakh. Today, we are ranked number three in the world. I am not saying this. This Government is not saying this. The BJP is not saying this. The world is saying this. I am talking only of the global parameters. As I said, I will not talk without evidence. In the Global Innovation Index — somebody was saying where our integrity is and where is our honesty — we were 81. Today, we have jumped 41 places and reached 40. The world is saying this, not me. And, this is all part of the reforms happening; the continuity of which we are seeing today. In the space sector, it is embarrassing to say that we had just one StartUp; it was a single digit! Today, we have over 190. In just 8 months, beginning from April 1st to 30th December, we had private investment of more than Rs. 1,000 crores, because this sector was opened up and shackles of the past have been done away with. We were unwarrantedly keeping ourselves behind a veil of secrecy. In the bio-sector, we had just 50 StartUps. We are now having 6,000 StartUp. We are ranked one of the top five bio manufacturing countries of the world. The world is saying, not me. ...*(Interruptions)*...Yes, yes. I come to you.

श्री जयराम रमेश (कर्नाटक): आप बात मत घुमाइए, सीधा बोलिए।

DR. JITENDRA SINGH: Yes, yes. यह घुमाना जरूरी है, because so much of debate has been *घुमाऊ फाइव* I Sir, from fragile five, if we are to one of the top five, it is not me who is saying this. It is the world which is saying this.

Sir, I am not making any subjective statement. I am not saying on behalf of the Government of India or on behalf of the BJP. I am saying what the world is saying. Today, Hon. Prime Minister visits Washington. The President of America solicits an Indian astronaut to accompany his astronauts to the International Space Station, because they value the worth of our craftsmanship and our skill. So, the world is soliciting this. Today, we are setting the deadlines — Net Zero by 2070. We are not waiting for others.

Now, somebody was talking about what happens now and what happens then. I will take two minutes and then come specifically to these points also, Sir. We were almost one-and-a-half decades behind the other countries as far as technology

is concerned! Dr. Thambidurai has rightly pointed out. I will come to that also. But, before that, I will talk about technology. I said that I will not talk without evidence. I will also not talk subjectively. I will talk what the world says.

Sir, Television started in the USA in 1950s. The famous election of 1960 in which Mr. John F. Kennedy, dramatically, defeated Mr. Richard Nixon was determined by way of a TV debate. The whole world knows this. This is on record. In India, we did not know what TV is and what debate is. We got the first glimpse of TV somewhere in 1970. Same is the case with computer. Today, we are among six or seven elite nations of the world as far as quantum technology is concerned. We are not behind anybody. We are way ahead. Today, our Chandrayaan – Americans started before us – has reached the South Pole before them. Having set the record straight, I come to specific points. Now, I specifically come to the points which were raised here. Digvijaya Singh*ji* had raised a point about Concurrent List, which has partly been answered by Thambidurai*ji*, Emergency is known for a series of amendments that were brought in. I don't have to reiterate that, else they will again say that I go back. But it is you who have raised this issue. You took so many decisions which were reversed. Even the Lok Sabha term was increased to six years, which was again rolled back when Shri Morarjibhai came. So, amongst those dubious decisions, this was one of them. It was a State List. You had brought it. But, you have the habit to hunt with hounds and run with hare. Our friend from DMK is opposing NEET. He had earlier supported NEET. The DMK had voted in favour of NEET. ...*(Interruptions)*...

MR. CHAIRMAN: Just one second. ...*(Interruptions)*... I will take note of it. ...*(Interruptions)*... Please, please. ...*(Interruptions)*... Mr. Thambidurai, what is this? ...*(Interruptions)*... I don't appreciate this. ...*(Interruptions)*...

DR. JITENDRA SINGH: You were a part of the Government. ...*(Interruptions)*... You were a part of the Government. ...*(Interruptions)*... That is what I am saying. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Wilson, please take your seat. ...*(Interruptions)*...

DR. JITENDRA SINGH: Hon. Chairman, Sir, that is precisely what I am saying. That is the meaning of the proverb – hunting with hounds, running with hare. They want to be both at the same time. They want to be a part of the Government which is passing NEET; they want to be a part of the Government which is opposing NEET.

...(Interruptions)... I would not have got into all this right now because, when I began, I began absolutely with a very apolitical approach because I thought this was a Bill which was being welcomed across all parties. And, in fact, I came with an opinion that this Bill has been supported by all the political parties in the Lok Sabha and I was sure that the Elders would also bless it in the Upper House. But, if you want to give it that tilt, then, we have the answers. That's what I have to say about the Concurrent List.

An issue was also raised that the States' domain was being encroached upon. I think, this is a Government which has not only supported cooperative federalism, but it is also supporting competitive cooperative federalism. Soon after this Government came in power, the Hon. Prime Minister, Modi*ji*, was the first one in support of increasing the States' share because he, as the Chief Minister of Gujarat, had gone through the worse in the ten years of UPA rule. Today, when we are saying, in fact, we are allowing liberty to the States to decide and, in good faith, advising that it will be good if you adopt it. We are not forcing it. That is the spirit of cooperative federalism. Yes, if you want to adopt it, our services, our support, our resources will be available for that.

Then, Madam Yajnik has said — she has supported — and I agree. Why we have DSP is because we have to function within the system. We cannot go outside the system. We cannot throw the baby out with the bathwater. By bringing in DSP, we have stressed this point that this is an investigation of a very serious and sensitive nature and that a junior officer should not handle it. So, DSP will have a supervisory role. Normally, some of your FIRs may be dealt with by a Sub-Inspector or an Inspector also. So, that itself is a pointer to that. But, of course, as we move on, we will frame rules very diligently. I take your word. Of course, you have a point that we have to take into consideration everything. In fact, why I did not speak was because that was not mentioned in the Bill. But, we had visualised and planned that when we frame rules, we will have something called 'National Technical Committee with experts from all those domains that you have referred to. I go one step beyond what you have said. This is going to be a dynamic phenomenon. The issue of technological problems today may not be there tomorrow. It may be something else with the advent of Artificial Intelligence and other things. So, we need to have a committee in place, a system in place which will (a) Help us in surveillance; (b) keep us updating; (c) also help us in creating uniformity. Some of the Members rightly said that the number of examinees is going up; number of people appearing in these exams has gone up. They are in lakhs and lakhs. The Staff Selection Commission has 50-60 lakhs. But the number of agencies is limited. Maybe, in future, we are going to look into that

direction also. So, when the sub-letting happens, the uniformity is the casualty. Of course, Dr. Fauzia Khan was right in the integrity part and I am sure if we, all of us, have that kind of integrity, then, we would not require that kind of a Bill.

MR. CHAIRMAN: No; on this point, the entire House must generate an ecosystem.

DR. JITENDRA SINGH: Yes, Sir.

MR. CHAIRMAN: There must be greater morality in the society as such.

DR. JITENDRA SINGH: Absolutely. I agree with you, Sir. That is in the spirit of what Bapu Mahatma Gandhi said, "The non-violence is not the weapon of the meek and the poor." If I am meek, feeble and I am attacked by a strong person, I will say, "Look here, मैं अहिंसा का पुजारी हूं, मेरे ऊपर हमला मत करना।" That is not the virtue. It has to come within. It has to come through a value system. But till we evolve, and once we evolve to that level, we will not require Anti Corruption Bureau, we will not require Vigilance Commission and we may not even require courts! But, till then, we need to have deterrence because we cannot allow the virtue to be eroded by the vice; we cannot allow the merit to be hijacked by the non-merit; and, we cannot allow the vital youth power of this country to be surrendered or to be sacrificed at the altar of handful few. So, I am not going to take long because already the Hon. Members have waited with a huge amount of patience. We will cover, of course... When we talk of service providers, we talk of the other parties involved; it will, of course, by natural course also, wherever required, cover the coaching centres, the impersonators but, very cautiously, I, once again, before concluding say that we have kept the *bona fide* candidate out of the purview of the law, be that the job aspirant, be that the student; so that the message does not go that this new legislation is meant to harass the youths of this country. It is only meant to deter those who are playing with their future, and, thereby the future of the nation. So, with these few words, I am sure the entire House will, in one voice, support this. This is one step towards that direction. It is a dynamic journey that we have started. It will move on from one level to the other.

MR. CHAIRMAN: The question is that the Public Examinations (Prevention of....

DR. JOHN BRITTAS: Sir, I have an amendment.

MR. CHAIRMAN: What makes you feel, I will not read it? You are a senior Member. I have not yet taken up the consideration and you are saying 'I have an amendment.' If there is an amendment validly moved, taken on record; surely, it will be put forth before the House. Please, bear with us.

The question is:

"That the Bill to prevent unfair means in the public examinations and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. I. In Clause 2, there are seven Amendments; Amendments (Nos.4 and 5) by Dr. V. Sivadasan. Are you moving it?

Clause 2 — Definitions

DR. V. SIVADASAN (Kerala): Sir I move:

(No.4) That at page 2, line 39, ***after*** the words "such other", the word "Central", be ***inserted***.

(No.5) That at page 2, line 40, ***for*** the words "an authority", the words "any Central authority", be ***substituted***.

MR. CHAIRMAN: Amendment Nos. (7 to 9) by Shri Tiruchi Siva; not present. Amendment Nos. (11 and 12) by Dr. John Brittas. Are you moving?

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.11) That at page 2, line 40, ***after*** the words "as specified", the words "in the Schedule, and such other authority as may be specified", be ***inserted***.

(No.12)That at page 3, line 9, ***after*** the words "those laws", the words ", save as otherwise provided in the General Clauses Act, 1897 (Act No. 10 of 1897)", be ***inserted***.

MR. CHAIRMAN: Amendments moved. I shall first put Amendments (Nos.4 and 5) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 11 and 12) moved by Dr. John Brittas to vote.

The motion was negatived.
Clause 2 was added to the Bill.

MR. CHAIRMAN: In Clause 3, there is one Amendment (No.13) by Dr. John Brittas. Are you moving?

Clause 3 — Unfair Means

DR. JOHN BRITTAS (Kerala): Sir, I move:
(No.13) That at page 3, line 15, the words "for monetary or wrongful gain", be ***deleted.***

The question was put and the motion was negatived.
Clause 3 was added to the Bill.

MR. CHAIRMAN: In Clause 4, there is one Amendment (No. 14) by Dr. John Brittas. Are you moving?

Clause 4 - Conspiracy for Unfair Means

DR. JOHN BRITTAS (Kerala): Sir, I move:
(No.14) That at page 4, line 2, ***for*** the words "facilitate indulgence in", the word "commit", be ***substituted***.

The question was put and the motion was negatived.
Clause 4 was added to the Bill.
Clauses 5 to 9 were added to the Bill.

MR. CHAIRMAN: In Clause 10, there are two Amendments; Amendment (No. 1) by Shri Binoy Viswam, not present. Then, Amendment (No. 15) Dr. John Brittas. Are you moving ?

Clause 10 - Punishment for Offences under this Act

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.15) That at page 5, line 13, ***after*** the words "service provider", the words "if it is established that the unfair means or offence has been committed with the knowledge, consent or connivance of the service provider", be ***inserted***.

The question was put and the motion was negatived.

Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

MR. CHAIRMAN: In Clause 12, there are three Amendments; Amendment (No. 2) by Shri Binoy Viswam; not present. Then, Amendment (No. 6) by Dr. V. Sivadasan and Amendment (No.16) by John Brittas. Dr. Sivadasan, are you moving?

Clause 12 – Officers Empowered to Investigate

DR. V. SIVADASAN (Kerala): Sir, I move:

(No.6) That at page 5, lines 47 to 49, be ***deleted.***

MR. CHAIRMAN: Dr. John Brittas, are you moving?

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.16)That at page 5, line 45, ***after*** the words "Investigating Agency", the words "after due consultation and concurrence of the State Government where the offence is committed", be ***inserted***.

MR. CHAIRMAN: I shall first put the Amendment (No. 6) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No. 16) moved by Dr. John Brittas to vote.

The motion was negatived.

Clause 12 was added to the Bill.

Clause 13 was added to the Bill.

MR. CHAIRMAN: In Clause 14, there is one Amendment; Amendment (No. 3) by Shri Binoy Viswam; not present.

Clause 14 was added to the Bill.
Clauses 15 to 17 were added to the Bill.

MR. CHAIRMAN: In Clause 18, there is one Amendment; Amendment (No. 10) by Shri Tiruchi Siva; not present.

Clause 18 was added to the Bill.
Clause 19 and the Schedule were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. JITENDRA SINGH: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. CHAIRMAN: Hon. Members, there are eight permitted Special Mentions for today. Special Mentions of those Hon. Members who are present now shall be deemed to be laid on the Table of the House.

---

*SPECIAL MENTIONS

Need for State-specific classification of religious minorities in India

SHRI SUSHIL KUMAR MODI (Bihar): Sir, at present, the classification of religious minorities in India is done at the national level due to which Muslims, Sikhs, Christians, Buddhists, Jains and Parsis have been notified as minority communities. This classification, however, does not consider the cross-State variation in distribution of these communities and continues to grant minority status to a religious group that may otherwise form the majority in a particular State. For instance, despite

* Laid on the Table

constituting the majority at the national level, Hindus are a minority in the States/UTs of Punjab, Jammu and Kashmir, Mizoram, Nagaland, Meghalaya, Arunachal Pradesh, Manipur, Ladakh and Lakshadweep. This deprives the minority population in these States/UTs of cultural and education protections enshrined in the Indian Constitution such as those under Articles 29 and 30. In this respect, a move towards minority-status classification of communities on the basis of the State/UT's population will be beneficial for the welfare of communities that otherwise do not have access to constitutional protections associated with the minority status such as the right to establish and administer educational institutions of their choice. Moreover, a transition to a State-wise minority classification regime will remedy the incoherence associated with granting minority status to a community that otherwise constitutes the majority in a particular State. I urge the Government to consider providing to State-specific minority classification. Doing so will mark a step towards ushering social justice across States and in the nation as a whole.

MR. CHAIRMAN: The Hon. Member, Dr. Fauzia Khan, associated herself with the Special Mention raised by the Hon. Member, Shri Sushil Kumar Modi.

Obstacles in Arbitration in India

SHRI P. WILSON (Tamil Nadu): Sir, the evolution of arbitration in India is marked by significant strides, with a growing pool of specialised legal practitioners prioritizing arbitration over traditional litigation. However, entrenched challenges hinder its seamless integration into the legal landscape. One notable factor lies in the prevalent practice of appointing only the retired Indian judges as arbitrators. To foster a vibrant arbitration community, there is a pressing need to break free from the confines of traditional judicial traditions and encourage arbitrators to champion the cause of arbitration independently. A critical facet for cultivating an arbitration-friendly society is the identification and acceptance of the scope of resolution or settlement by the Courts. For this paradigm shift to materialise, the courts must actively endorse and recommend arbitration as a viable dispute resolution mechanism. However, there are infirmities in the present Arbitration Act which requires detailed consideration and judicial scrutiny. Furthermore, Section 29A, designated to expedite proceedings in 12 months, faces criticism for its impracticality, potentially leading to hurried arbitrations. The persistently high fees for arbitrators and administrative costs in India, compared to other jurisdictions, remain a deterrent for parties considering arbitration. Addressing these challenges require a holistic approach, including legislative

precision, diversification of arbitrators. Only through such measures can India truly embrace arbitration as a robust and effective dispute-resolution mechanism. I urge the Government to look into it.

MR. CHAIRMAN: The following Hon. Members associated themselves with the Special Mention made by Hon. Member, Shri P. Wilson: Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala) and Dr. Fauzia Khan (Maharashtra).

Demand for fair price of Himachal's apple

डा. सिकंदर कुमार (हिमाचल प्रदेश): हिमाचल प्रदेश जहाँ देवभूमि के नाम से विश्व विख्यात है, वहीं सेब उत्पादन के लिए भी विश्व भर में जाना जाता है। सेब हिमाचल की प्रमुख फसल है। हिमाचल प्रदेश की लगभग 1,15,016 हेक्टेयर भूमि पर सेब का उत्पादन किया जाता है। अगर बात ऊपरी हिमाचल की करें, तो उनकी आर्थिकी का मुख्य स्रोत सेब ही है, परंतु बदलते समय के साथ-साथ, नई-नई कृषि तकनीकों एवं पौधों की विभिन्न किस्मों के कारण निचले हिमाचल में भी सेब के उत्पादन के साधन विकसित होने लगे हैं। हिमाचल प्रदेश में हर साल सेब की लगभग 3 करोड़ से 4 करोड़ पेटियों की पैदावार होती है, परंतु कई बार मौसम की बेरुखी की वजह से पैदावार में गिरावट आ जाती है। बदलते मौसम एवं प्राकृतिक आपदाओं के कारण हिमाचली सेब का कारोबार संकट में है। इसके साथ-साथ विदेशों से आने वाले सेब पर आयात शुल्क कम होने से हिमाचली सेब की माँग में गिरावट आई है, क्योंकि विदेशी सेब, हिमाचली सेब के मुकाबले सस्ता होता है। जिसका खामियाजा हिमाचल के बागवानों को भुगतना पड़ता है।

ऊपरी हिमाचल की सड़कों की हालत भी दयनीय है। सड़कों की स्थिति अच्छी न होने के कारण कई बार सेब से लदे ट्रक हादसों के शिकार हो जाते हैं। इससे जहाँ कई बार मानव जीवन की भी हानि हो जाती है, वहीं बागवानों की फसल भी पूरी तरह बरबाद हो जाती है। अतः सड़कों की हालत को सुधारा जाना अति आवश्यक है। हिमाचल के बागवान अपने सेब की फसलों को लेकर बाहरी राज्यों में बिक्री हेतु ले जाते हैं। बहुत बार देखा गया है कि बाहरी राज्यों में हिमाचल के बागवानों के साथ अन्याय किया जाता है। उन्हें उनकी फसल के उचित पैसे नहीं मिलते और उनकी साल भर की मेहनत मिट्टी में मिल जाती है।

महोदय, मेरा आपके माध्यम से भारत सरकार से आग्रह है कि हिमाचल के बागवानों के लिए, उनकी प्रमुख फसल सेब की बिक्री के लिए, भारत सरकार द्वारा ठोस व्यवस्था की जाए, ताकि हिमाचल के बागवानों को उनकी प्रमुख फसल सेब के उचित दाम मिल सकें।

MR. CHAIRMAN: The following Hon. Member associated himself with the Special Mention raised by the Hon. Member, Dr. Sikander Kumar: Dr. John Brittas (Kerala).

Need to make AIIMS Raebareli fully functional

श्री प्रमोद तिवारी (राजस्थान): महोदय, लगभग 10 वर्ष पूर्व एम्स रायबरेली, उत्तर प्रदेश की स्थापना हुई थी, परन्तु अभी तक 10 साल बीत जाने पर भी वह अपनी पूर्ण क्षमता के साथ जनता की सेवा नहीं कर पा रहा है, जबकि इसके साथ जिन एम्स की आधारशिला रखी गयी थी, वे अपनी पूर्ण क्षमता के साथ जनता को समर्पित हो गए हैं। उत्तर प्रदेश के मध्यांचल के लगभग 40 जिलों के लिए एकमात्र एम्स रायबरेली है, जो बिहार प्रदेश, मध्य प्रदेश के कई हिस्सों एवं उत्तर प्रदेश के मध्यांचल के लोगों को लाभान्वित करता है। एम्स, रायबरेली में पर्याप्त सुविधा न होने के कारण वहां लोगों को काफी कठिनाई उठानी पड़ रही है।

अत: मेरा इस सदन के माध्यम से सरकार से अनुरोध है कि जनहित को ध्यान में रखते हुए करोड़ों की आबादी को लाभान्वित करने के लिए प्राथमिकता के आधार पर शीघ्र ही पूर्ण क्षमता के साथ एम्स, रायबरेली, उत्तर प्रदेश को पूर्ण रूप से संचालित किया जाए।

MR. CHAIRMAN: The following Hon. Members associated themselves with the Special Mention raised by the Hon. Member, Shri Pramod Tiwari: Shri A.A. Rahim (Kerala) and Dr. John Brittas (Kerala).

Demand to start flight for Ayodhya and other religious places in country from Jolly Grant Airport, Dehradun and Pantnagar Airport

श्री नरेश बंसल (उत्तराखंड): महोदय, उत्तराखंड देवभूमि है तथा तीर्थाटन व पर्यटन का मुख्य केन्द्र है। जौली ग्रांट एयरपोर्ट, देहरादून व पंतनगर एयरपोर्ट से सीमित जगह पर डायरेक्ट फ्लाइट है व कई प्रमुख स्थान इससे छूटे हैं।

श्री अयोध्या धाम में श्रीराम मन्दिर की प्राण प्रतिष्ठा होने के बाद से भगवान श्रीराम के दर्शन के लिए देश-विदेश से आने वाले श्रद्धालुओं का तांता लगा हुआ है। कई राज्यों ने श्रद्धालुओं के लिए अयोध्या तक कनेक्टिविटी की व्यवस्था की है। काशी, उज्जैन, द्वारका आदि स्थानों पर भी यही हाल है।

मैं सरकार का ध्यान जौली ग्रांट एयरपोर्ट, देहरादून व पंतनगर एयरपोर्ट से अयोध्या धाम व अन्य धार्मिक महत्व के स्थानों तक फ्लाइट्स शुरू करने की ओर आकर्षित करना चाहूँगा। उन स्थानों के लिए फ्लाइट्स न होने के कारण लोगों को बड़ी परेशानियों का सामना करना पड़ता है। हरिद्वार-देहरादून गढ़वाल का व काठगोदाम कुमाऊँ का प्रवेश द्वार है। यहाँ पर दूरस्थ पर्वतीय क्षेत्रों से लोग यात्रा के लिए आते हैं। दूरस्थ क्षेत्रों से आये लोगों को अयोध्या व अन्य धार्मिक स्थानों पर जाने के लिए देहरादून-पंतनगर से डायरेक्ट फ्लाइट्स नहीं हैं। श्री अयोध्या धाम में श्रीराम मन्दिर की प्राण-प्रतिष्ठा होने के बाद यहाँ से लगातार लोगों का अयोध्या आना-जाना बढ़ गया है। उत्तराखंड में चार धाम, टिहरी झील, मसूरी, हरिद्वार, ऋषिकेश, चकराता, जिम कॉर्बेट नेशनल पार्क, नैनीताल, कैंचीधाम, पूर्णागिरी, चितई गोलू देवता मन्दिर, कैलाश-मानसरोवर, पिंडारी ग्लेशियर जैसे रमणीय पर्यटन स्थल देश एवं दुनिया में पर्यटकों एवं धार्मिक पर्यटकों के लिए

आकर्षण के क्षेत्र हैं। मेरा अनुरोध है कि देहरादून व पंतनगर से श्री अयोध्या धाम व अन्य धार्मिक महत्व के शहरों, जैसे भुवनेश्वर, सोमनाथ, काशी, उज्जैन, बनारस आदि तक नई फ्लाइट्स का चलाया जाना बेहद आवश्यक है।

Plight of Rubber farmers in Kerala

DR. JOHN BRITTAS (Kerala): Sir, Kerala's rubber plantations, once thriving as arteries of prosperity, are now bleeding with the lifeblood of its farmers. For over a decade, these cultivators have been facing a cruel twist of fate as the prices plummeted. The State Government is trying its best to provide relief but the constraints of resource are preventing the State from helping out the rubber farmers.

It is to be noted that the main reason for the sad plight of the rubber farmers is the import of natural rubber. The nominal hike in duty on crump rubber was not made applicable to the ASEAN countries thereby making no difference in the lives and livelihood of the farmers. Kerala was encouraged to concentrate on cash crops and that was the cardinal reason for people resorting to rubber cultivation.

Letters have been sent by the State requesting to increase Customs Duty on compound rubber and Import Duty on all forms of dry natural rubber to at least 70 per cent as well as to fix minimum import price for natural rubber. Kerala has also requested for Minimum Support Price for natural rubber based on the formula devised by Dr. M.S. Swaminathan Committee.

The Union Government should give due attention to the plight of around 12 lakh small-scale rubber cultivators. Hence, I urge upon the Government to take adequate measures to alleviate the plight of these hapless farmers. Thank you.

MR. CHAIRMAN: The following Hon. Members associated themselves with the Special Mention raised by Dr. John Brittas: Dr. V. Sivadasan (Kerala) and Shri A. A. Rahim (Kerala).

Demand to establish another unit of National Sugar Institute in Meerut

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, गन्ना भारत की अर्थव्यवस्था तथा गन्ना उत्पादक किसानों को बहुत अधिक प्रभावित करता है। अभी देश में गन्ने के सम्बन्ध में शोध, प्रशिक्षण एवं सलाह देने के लिए केवल कानपुर में नेशनल शुगर इंस्टीट्यूट है, जो वर्ष 1936 में स्थापित किया गया था। यह नेशनल शुगर इंस्टीट्यूट उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय के अन्तर्गत कार्य करता है।

गन्ने से केवल चीनी ही नहीं बनती, बल्कि अब यह शराब तथा एथेनॉल उत्पादन का भी एक बहुत बड़ा स्रोत है। एथेनॉल भारत की विदेशी मुद्रा स्थिति तथा क्रूड ऑयल के आयात से भी जुड़ा हुआ है। उत्तर प्रदेश में कार्यरत कुल 122 चीनी मिलों में पश्चिमी उत्तर प्रदेश के तीन मंडलों में 54 शुगर मिलें कार्यरत हैं। इसके अतिरिक्त, आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी की सरकार आने के बाद देश में मौजूदा चीनी मिलों की क्षमता का विस्तार हुआ है। इसके साथ ही, चीनी मिलों में विद्युत उत्पादन शुरू हुआ है, एथेनॉल उत्पादन से देश में लगभग 45,000 करोड़ रुपये की बचत हुई है तथा वर्ष 2025 से जब ईंधन में 20 प्रतिशत एथेनॉल मिलाया जाएगा, तो यह बचत 1 लाख करोड़ रुपये से अधिक हो जाएगी। इन सब चीजों को देखते हुए गन्ना तथा चीनी उद्योग का महत्व बहुत अधिक बढ़ गया है। मैं आपके माध्यम से सरकार से माँग करता हूँ कि मेरठ में नेशनल शुगर इंस्टीट्यूट की दूसरी इकाई स्थापित की जाए, तो इससे गन्ना और चीनी उद्योग में शोध, प्रशिक्षण तथा कंसल्टेंसी में तीव्र गति आएगी तथा यह देश की अर्थव्यवस्था के लिए तथा किसानों के लिए बहुत अधिक लाभदायक होगा।

MR. CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Saturday, the 10th February, 2024.

The House then adjourned at forty one minutes past six of the clock till eleven of the clock on Saturday, the 10th February, 2024.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)